# LOK SABHA

## BULLETIN - PART I
**(Brief Record of Proceedings)**

**Wednesday, January 28, 2026 / Magha 8, 1947 (Saka)**

**No. 105**

12.51 P.M.

1. National Anthem

The National Anthem was played.

12.52 P.M.

2. President's Address – Laid on the Table

Secretary General laid on the Table a copy of the President's Address (Hindi and English versions) to both the Houses of Parliament assembled together on 28th January, 2026.

12.53 P.M.

3. Obituary References*

The Speaker made reference to the passing away of Shri Ajit Pawar, Member of the Tenth Lok Sabha; Smt. Shalini Patil, Member of the Seventh Lok Sabha; Shri Bhanu Prakash Mirdha, Member of the Eleventh Lok Sabha; Shri Satyendra Nath Brohmo Chaudhury, Member of the Tenth Lok Sabha; Shri Suresh Kalmadi, Member of the Eleventh, Fourteenth and Fifteenh Lok Sabhas; and Shri Kabindra Purkayastha, Member of the Tenth, Twlefth and Fifteenth Lok Sabhas.

The Speaker also made reference to the passing away of H.E. Begum Khaleda Zia, Former Prime Minister of Bangladesh.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed souls.

12.58 P.M.

*(Lok Sabha adjourned till 11.00 A.M., Thursday, the 29th January, 2026.)*

UTPAL KUMAR SINGH,
Secretary General

*Original in Hindi. For details, please see the debates of the day.

# LOK SABHA

## BULLETIN - PART I

**(Brief Record of Proceedings)**

**Thursday, January 29, 2026 / Magha 9, 1947 (Saka)**

No. 106

11:00 A.M.

1. Starred Questions

Starred Question Nos. 1 - 17 were orally answered. Replies to Starred Question Nos. 18 – 20 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1 – 230 were laid on the Table.

12.02 P.M.

3. *Announcement by the Speaker

The Speaker made an announcement regarding digital circulation of Economic Survey 2025-26 through Member's Portal.

12.03 P.M.

4. Papers laid on the Table

The Minister of Finance; and Minister of Corporate Affairs (Smt. Nirmala Sitharaman) laid on the Table a copy each of the following papers (Hindi and English versions):-

(1) Economic Survey 2025-26.

(2) Economic Survey 2025-26 - Statistical Appendix.

*Original in Hindi. For details, please see the debates of the day.

The Minister of Civil Aviation (Shri Kinjarapu Rammohan Naidu) on behalf of the Minister of State in the Ministry of Cooperation; and Minister of State in the Ministry of Civil Aviation (Shri Murlidhar Mohol) laid on the Table:-

(1) A copy of the Annual Report (Hindi and English versions) of the Airports Economic Regulatory Authority of India, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(2) Statement regarding Review (Hindi and English versions) by the Government of the working of the Airports Economic Regulatory Authority of India, New Delhi, for the year 2024-2025.

## 5. Assent to Bills

(I) Secretary General laid on the Table the following 4 Bills passed by the Houses of Parliament during the Sixth Session of the Eighteenth Lok Sabha and assented to by the President since a report was last made to the House on the 2nd December, 2025:-

1. The Manipur Goods and Services Tax (Second Amendment) Bill, 2025;
2. The Central Excise (Amendment) Bill, 2025;
3. The Health Security *se* National Security Cess Bill, 2025; and
4. The Appropriation (No.4) Bill, 2025.

(II) Secretary General also laid on the Table copies, duly authenticated by the Secretary-General, Rajya Sabha of the following 4 Bills passed by the Houses of Parliament and assented to by the President:-

1. The Viksit Bharat – Gaurantee for Rozgar and Ajeevika Mission (Gramin): VB-G RAM G (विकसित भारत-जी राम जी) Bill, 2025;
2. The Repealing and Amending Bill, 2025;
3. The Sustainable Harnessing and Advancement of Nuclear Energy for Tranforming India Bill, 2025; and
4. The *Sabka Bima Sabki Raksha* (Amendment of Insurance Laws) Bill, 2025.

12.05 P.M.

## 6. Report of Business Advisory Committee

Shri Kiren Rijiju presented the Thirteenth Report of the Business Advisory Committee.

12.06 P.M.

## 7. *Announcement by the Speaker

The Speaker made an announcement on the successful conclusion of the 28th Conference of Speakers and Presiding Officers of Commonwealth (CSPOC) which was held from 14th to 16th January, 2026.

12.08 P.M.

## 8. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

1) Shri Dharambir Singh regarding need to include Naturopathy under Ayushman Bharat Scheme.
2) Shri Vishnu Dayal Ram regarding need to revise the honorarium and regularise the services of Aanganwadi Sevika and Sahayika engaged under Integrated Child Development Services Scheme.
3) Shri Brijmohan Agrawal regarding need to rationalise the fee system of coaching institutes in the country.
4) Smt. Malvika Devi regarding need for a Railway over-bridge at Bhawanipatana - Kantabanji LJ-19 in Kalahandi Parliamentary Constituency, Odisha.
5) Shri Dulu Mahato regarding employment related issues of people who were displaced due to Bokaro Steel Plant, Jharkhand.
6) Shri Mansukhbhai D. Vasava regarding need to provide irrigation facilities to farmers in Bharuch and Narmada districts in Gujarat.
7) Shri Ramvir Singh Bidhuri regarding need to ban sale and use of Chinese strings in the country.
8) Shri Mukeshkumar Chandrakaant Dalal regarding need to include algorithmic accountability and platform liability under proposed Digital India Act.
9) Shri Anurag Sharma regarding need to take comprehensive measures for promotion of millets produced in Bundelkhand region of Uttar Pradesh.

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*Original in Hindi. For details, please see the debates of the day.

10) Dr. Vinod Kumar Bind regarding need to provide subsidised electricity to hand-woven carpet weavers in Bhadohi Parliamentary Constituency, Uttar Pradesh.
11) Shri Bidyut Baran Mahato regarding need to reschedule arrival/departure of train no. 22823/22824 and introduce new trains from Tatanagar to Jaipur and Bengaluru.
12) Shri Sasikanth Senthil regarding need to ensure timely reimbursement of claims made under Ayushman Bharat Scheme.
13) Dr. Shivaji Bandappa Kalge regarding need for establishment of FM radio stations in Latur district, Maharashtra.
14) Shri S. Supongmeren Jamir regarding need for comprehensive solution to the prolonged political crisis in Nagaland.
15) Smt. Sanjna Jatav regarding need to provide stoppage of various trains at Kherli and Bharatpur railway stations, Rajasthan.
16) Shri Babu Singh Kushwaha regarding need to take necessary measures to curb water pollution in River Gomti in Uttar Pradesh.
17) Shri Sanatan Pandey regarding need to include ITI in Ballia Parliamentary Constituency, Uttar Pradesh under National Scheme for upgradation of ITIs.
18) Shri Azad Kirti Jha regarding need to release funds pending under various welfare schemes to West Bengal.
19) Ms. Mahua Moitra regarding need to restore funding under Border Area Development Programme to West Bengal.
20) Shri Murasoli S. regarding need to set up a Krishi Vigyan Kendra in Thanjavur Parliamentary Constituency, Tamil Nadu.
21) Shri Bastipati Nagaraju regarding need for construction of a new railway line from Kurnool to Mantralayam in Andhra Pradesh.
22) Shri Sunil Kumar regarding need to expedite construction of proposed Belwania bridge between Bihar and Uttar Pradesh.
23) Shri Bhausaheb Rajaram Wakchaure regarding human-animal conflict in Shirdi Parliamentary Constituency, Maharashtra.
24) Shri Amra Ram regarding need to address the acute shortage of drinking water in Sikar and Jhunjhunu districts in Rajasthan.
25) Shri Mohmad Haneefa regarding need to set up a Permanent Passport Seva Kendra in Kargil district of Ladakh.

12.09 P.M.

*(Lok Sabha adjourned till 11.00 A.M. on Sunday, the 1st February, 2026.)*

UTPAL KUMAR SINGH,
Secretary General

LOK SABHA

# BULLETIN - PART I

## (Brief Record of Proceedings)

Sunday, February 01, 2026 / Magha 12, 1947 (Saka)

No. 107

11:00 A.M.

### 1. Papers laid on the Table

The Minister of Finance; and Minister of Corporate Affairs (Smt. Nirmala Sitharaman) laid on the Table a copy each of the following papers (Hindi and English versions) under article 281 of the Constitution: -

(1) Report for 2026-2031(Volume I – Main Report) - Sixteenth Finance Commission.

(2) Report for 2026-2031 (Volume II – Annexures) - Sixteenth Finance Commission.

(3) Explanatory Memorandum as to the action taken on the recommendations contained in the above Report.

11:02 A.M.

### 2. The Union Budget – 2026-2027

Smt. Nirmala Sitharaman presented a statement of the estimated receipts and expenditure of the Government of India for the year 2026-27.

12.25 P.M.

## 3. Statements laid on the Table under the Fiscal Responsibility and Budget Management (FRBM) Act, 2003

The Minister of Finance; and Minister of Corporate Affairs (Smt. Nirmala Sitharaman) laid on the Table the following Statements under section 3(1) of the Fiscal Responsibility and Budget Management (FRBM) Act, 2003:-

(i) Medium-term Fiscal Policy cum Fiscal Policy Strategy Statement; and
(ii) Macro-economic Framework Statement.

12.26 P.M.

## 4. Government Bill-Introduced

*The Finance Bill, 2026.*

## 5. Announcement by the Speaker

The Speaker made an announcement* regarding e-circulation of Union Budget 2026-27 through Member's Portal.

12.27 P.M.

*(Lok Sabha adjouned till 11.00 A.M., Monday, the 2nd February, 2026)*

UTPAL KUMAR SINGH,
Secretary General

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* Original in Hindi. For details, please see the debates for the day.

# LOK SABHA

## BULLETIN - PART I

**(Brief Record of Proceedings)**

**Monday, February 02, 2026 / Magha 13, 1947 (Saka)**

**No. 108**

**11:00 A.M.**

## 1. Starred Questions

Starred Question Nos. 21–31 (28 clubbed with 23) were orally answered. Replies to Starred Question Nos. 32–40 were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Question Nos. 231 – 460 were laid on the Table.

## 12.01 P.M.

## 3. Papers Laid on the Table

The Minister of Railways; Minister of Information and Broadcasting; and Minister of Electronics and Information Technology (Shri Ashwini Vaishnaw) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Railways for the year 2026-2027.

The Minister of Culture; and Minister of Tourism (Shri Gajendra Singh Shekhawat) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Culture Fund, for the year 2023-2024, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Culture Fund, for the year 2023-2024.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Vrindavan Research Institute, Mathura, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Vrindavan Research Institute, Mathura, for the year 2024-2025.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on behalf the Minister of State (Independent Charge) of the Ministry of Skill Development and Entrepreneurship; and Minister of State in the Ministry of Education (Shri Jayant Chaudhary) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Entrepreneurship, Guwahati, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Entrepreneurship, Guwahati, for the year 2024-2025.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha, Puducherry, for the year 2024-2025.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha, Puducherry, for the year 2024-2025.

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Delhi, Delhi, for the year 2024-2025.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Delhi, Delhi, for the year 2024-2025.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2024-2025.

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Jharkhand Education Project Council,

Ranchi, for the year 2023-2024.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jharkhand Education Project Council, Ranchi, for the year 2023-2024.

(7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(8) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha (UT of Dadra & Nagar Haveli and Daman and Diu), Moti Daman, for the year 2023-2024, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha (UT of Dadra & Nagar Haveli and Daman and Diu), Moti Daman, for the year 2023-2024.

(9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table:-

(1) A copy of the following Notifications (Hindi and English versions) under sub-section (5) of Section 52 of the Banking Regulation Act, 1949:-

(i) The Banking Regulation (Companies) Amendment Rules, 2025 published in Notification No. G.S.R.890(E) in Gazette of India dated 10th December, 2025.

(ii) The Banking Regulation (Co-operative Societies)

Amendment Rules, 2025 published in Notification No. G.S.R.891(E) in Gazette of India dated 10th December, 2025.

(2) A copy of the Annual Accounts (Hindi and English versions) of the Insurance Regulatory and Development Authority of India, Hyderabad, for the year 2023-2024, together with Audit Report thereon.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975:-

(i) G.S.R.898(E) published in Gazette of India dated 15th December, 2025 together with an explanatory memorandum seeking to amend Notification No. 14/2021-Customs (ADD) dated the 18th March, 2021 to extend the anti-dumping duty levied on imports of "Faced Glass Wool in Rolls", originating in or exported from People's Republic of China, up to and inclusive of the 17th June, 2026.

(ii) G.S.R.907(E) published in Gazette of India dated 18th December, 2025 together with an explanatory memorandum seeking to impose Anti-Dumping duty on "Cold Rolled Non-Oriented Electrical Steel" originating in or exported from China, for a period of 5 years, in pursuance of final findings issued by DGTR.

(iii) G.S.R.919(E) published in Gazette of India dated 24th December, 2025 together with an explanatory memorandum

seeking to impose Anti-Dumping duty on imports of "1,1,1,2-Tetrafluoroethane or R-134a" originating in or exported from China PR for a period of 5 years, in pursuance of final findings issued by DGTR.

(iv) G.S.R.920(E) published in Gazette of India dated 24th December, 2025 together with an explanatory memorandum seeking to impose Anti-Dumping duty on imports of "Calcium Carbonate Filler Masterbatch" originating in or exported from Vietnam for a period of 5 years, in pursuance of final findings issued by Directorate General of Trade Remedies.

(v) G.S.R.921(E) published in Gazette of India dated 25th December, 2025 together with an explanatory memorandum seeking to levy anti-dumping duty on imports of '2-Ethyl Hexanol" originating in or imported from European Union, Indonesia, Korea RP, Malaysia, Taiwan and United States of America for a period of 3 months till 26th June, 2026, on the request of Directorate General of Trade Remedies (DGTR).

(vi) G.S.R.925(E) published in Gazette of India dated 26th December, 2025 together with an explanatory memorandum seeking to continue levy of anti-dumping duty on imports of 'Polyethylene Terephthalate resin having an intrinsic viscosity of 0.72 decilitres per gram or higher" originating in or imported from China PR for a period of 3 months till 26th June 2026, on the request of DGTR.

(vii) G.S.R.932(E) published in Gazette of India dated 30th December, 2025 together with an explanatory memorandum seeking to amend Notification No. 32/2025-Customs (ADD)

dated 12th November, 2025, concerning anti-dumping duties on imports of "Hot rolled flat products of alloy or non alloy steel" originating or exported from Vietnam, so as to provide for adjustment of the safeguard duty and the anti-dumping duty payable, as per the recommendations by the Directorate General of Trade Remedies.

(viii) G.S.R.944(E) published in Gazette of India dated 31st December, 2025 together with an explanatory memorandum seeking to impose provisional anti-dumping duty on imports of "Low Ash Metallurgical Coke" originating in or exported from Australia, China PR, Colombia, Indonesia, Japan and Russia.

(ix) G.S.R.5(E) published in Gazette of India dated 2nd January, 2026 together with an explanatory memorandum seeking to continue levy of anti-dumping duty on imports of 'Flexible Slabstock Polyol of molecular weight 3000-4000" originating in or imported from Saudi Arabia and United Arab Emirates till 17th June 2026, on the request of Directorate General of Trade Remedies.

(x) G.S.R.14(E) published in Gazette of India dated 8th January, 2026 together with an explanatory memorandum seeking to levy anti-dumping duty on imports of 'Normal Butanol or N-Butyl Alcohol" originating in or imported from European Union, Malaysia, Singapore, South Africa and United States of America for a period of 3 months till 12th July 2026, on the request of Directorate General of Trade Remedies.

(xi) G.S.R.931(E) published in Gazette of India dated 30th

December, 2025 together with an explanatory memorandum seeking to impose safeguard duty on imports of "Non-Alloy and Alloy Steel Flat Products" for a period of the three years at specified rates in pursuance of final findings issued by Directorate General of Trade Remedies.

(5) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962:-

(i) G.S.R.933(E) published in Gazette of India dated 30th December, 2025 together with an explanatory memorandum seeking to give effect to the fifth tranche of tariff concessions under India-Australia Economic Cooperation and Trade Agreement (ECTA) with effect from 1.1.2026.

(ii) G.S.R.937(E) published in Gazette of India dated 31st December, 2025 together with an explanatory memorandum seeking to give effect to the second tranche of tariff concessions under India-EFTA Trade and Economic Partnership Agreement for Switzerland with effect from 1.1.2026.

(iii) G.S.R.938(E) published in Gazette of India dated 31st December, 2025 together with an explanatory memorandum seeking to give effect to the second tranche of tariff concessions under India-EFTA Trade and Economic Partnership Agreement for Norway with effect from 1.1.2026.

(iv) G.S.R.939(E) published in Gazette of India dated 31st December, 2025 together with an explanatory

memorandum seeking to give effect to the second tranche of tariff concessions under India-EFTA Trade and Economic Partnership Agreement for Iceland with effect from 1.1.2026.

(v) S.O.6102(E) published in Gazette of India dated 30th December, 2025, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.

(vi) S.O.6137(E) published in Gazette of India dated 31st December, 2025, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.

(vii) S.O.189(E) published in Gazette of India dated 13th January, 2026, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.

(viii) S.O.224(E) published in Gazette of India dated 15th January, 2026, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.

(ix) The Postal Export (Electronic Declaration and Processing) Amendment Regulations, 2026 published

in Notification No. G.S.R. 37(E) in Gazette of India dated 15th January, 2026.

(x) S.O.3762(E) published in Gazette of India dated 14th August, 2025, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.

(xi) S.O.3959(E) published in Gazette of India dated 29th August, 2025, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.

(xii) S.O.4080(E) published in Gazette of India dated 8th September, 2025, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.

(xiii) S.O.4169(E) published in Gazette of India dated 15th September, 2025, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.

(xiv) S.O.4459(E) published in Gazette of India dated 30th September, 2025, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.

(xv) S.O.4609(E) published in Gazette of India dated 9th October, 2025, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.

(xvi) S.O.4686(E) published in Gazette of India dated 15th October, 2025, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.

(xvii) S.O.4949(E) published in Gazette of India dated 31st October, 2025, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.

(xviii) S.O.5195(E) published in Gazette of India dated 14th November, 2025, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.

(xix) S.O.5477(E) published in Gazette of India dated 28th November, 2025, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.

(xx) S.O.5751(E) published in Gazette of India dated 11th December, 2025, together with an explanatory

memorandum making certain amendments in Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.

(xxi) S.O.5798(E) published in Gazette of India dated 15th December, 2025, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.

(xxii) Order No. F. No. 463/01/2025-Cus V (Ad-hoc Exemption Order No. 02 of 2025) dated 19th September, 2025,together with an explanatory memorandumAd-hoc Exemption -CDE on procurement of a new Armoured Sedan Car in place of existing Limousine Car for the Honourable President of India.

(xxiii) Order No. F. No. 463/02/2025-Cus V (Ad-hoc Exemption Order No. 03 of 2025) dated 7th November, 2025,together with an explanatory memorandum regarding Ad-Hoc exemption from payment of Customs duties on re-exports of repaired Hindustan Aeronautics Limited (HAL).

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item Nos. (x to xxiii) of (5) above.

(7) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 38 of the Central Excise Act, 1944:-

(i) G.S.R.951(E) published in Gazette of India dated 31st

December, 2025 together with an explanatory memorandum seeking to appoint the 1st day of February, 2026 as the date on which the provisions of the Central Excise (Amendment) Act, 2025 shall came into force.

(ii) G.S.R.952(E) published in Gazette of India dated 31st December, 2025 together with an explanatory memorandum seeking to notify chewing tobacco, filter khaini, jarda scented tobacco and gutkha as notified goods under Section 3A of the Central Excise Act, 1944.

(iii) G.S.R.953(E) published in Gazette of India dated 31st December, 2025 together with an explanatory memorandum seeking to notify chewing tobacco, Jarda Scented Tobacco and Gutkha Packing Machines (Capacity Determination and Collection of Duty) Rules, 2026.

(iv) G.S.R.954(E) published in Gazette of India dated 31st December, 2025 together with an explanatory memorandum making certain amendment in Notification No. 01/2022-Central Excise (N.T.) dated 1st February, 2026.

(v) G.S.R.955(E) published in Gazette of India dated 31st December, 2025 together with an explanatory memorandum seeking to supersede Notification No. 03/2019-Central Excise dated 6th July, 2019.

(vi) G.S.R.956(E) published in Gazette of India dated 31st December, 2025 together with an explanatory memorandum seeking to notify duty rates for machine-based levy on Chewing Tobacco, Jarda Scented Tobacco and Gutkha.

(8) A copy of the Notification No. G.S.R.946(E) (Hindi and English versions) published in Gazette of India dated 31st December, 2025, together with an explanatory memorandum seeking to amend Notification No. G.S.R. 641(E) dated 17th September, 2025 under Section 166 of the Central Goods and Service Tax Act, 2017.

(9) A copy of the Notification No. G.S.R.947(E) (Hindi and English versions) published in Gazette of India dated 31st December, 2025, together with an explanatory memorandum seeking to amend Notification No. G.S.R. 642(E) dated 17th September, 2025, prescribing Integrated Goods and Services Tax rates on tobacco products with effect from 1st February, 2026 under Section 24 of the Integrated Goods and Service Tax Act, 2017.

(10) A copy of the Notification No. G.S.R.948(E) (Hindi and English versions) published in Gazette of India dated 31st December, 2025, together with an explanatory memorandum seeking to amend Notification No. G.S.R. 646(E) dated 17thSeptember, 2025 seeking to prescribe Union Goods and Services Tax rates on tobacco products with effect from 1st February, 2026 under Section 24 of the Union Territory Goods and Service Tax Act, 2017.

(11) A copy of the Notification No. G.S.R.945(E) (Hindi and English versions) published in Gazette of India dated 31st December, 2025 together with an explanatory memorandum seeking to amend Notification No. G.S.R. 646(E) dated 17thSeptember, 2025 seeking to reduce Compensation cess rates on tobacco products to nil with effect from 1st February, 2026issued under

sub-section (2) of Section 8 of the Goods and Service Tax (Compensation to States) Act, 2017.

(12) A copy of the Annual Accounts (Hindi and English versions) of the Securities and Exchange Board of India, Mumbai, for the year 2024-2025, together with Audit Report thereon.

(13) A copy each of the following Notifications (Hindi and English versions) under Section 296 of the Income-tax Act, 1961: -

(i) The Income-tax (Twenty-First Amendment) Rules, 2025 published in Notification No. G.S.R. 553(E) in Gazette of India dated 14th August, 2025.

(ii) The Income-tax (Twenty-Second Amendment) Rules, 2025 published in Notification No. G.S.R. 555(E) in Gazette of India dated 18th August, 2025.

(iii) The Income-tax (Twenty-Third Amendment) Rules, 2025 published in Notification No. G.S.R. 564(E) in Gazette of India dated 20th August, 2025.

(iv) The Income-tax (Twenty-Fourth Amendment) Rules, 2025 published in Notification No. G.S.R. 566(E) in Gazette of India dated 21st August, 2025.

(v) The Income-tax (Twenty-Fifth Amendment) Rules, 2025 published in Notification No. G.S.R. 598(E) in Gazette of India dated 1st September, 2025

(14) Five statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

(15) A copy each of the following Notifications (Hindi and English versions) under Section 53 of the Pension Fund Regulatory and Development Authority Act, 2013: -

(i) The Pension Fund Regulatory and Development Authority (Operationalization of Unified Pension System) Regulations, 2025 published in Notification No. F.No. PFRDA-16/07/0001/2025-SUP-CG in Gazette of India dated 24th December, 2025.

(ii) The Pension Fund Regulatory and Development Authority (Exits and Withdrawals under the National Pension System) (Amendment) Regulations, 2025 published in Notification No. F.No. PFRDA-16/14/06/0009/2018-REG-EXIT in Gazette of India dated 15th December, 2025.

(16) A copy of the Reserve Bank of India Scheduled Banks' (Amendment) Regulations,2025(Hindi and English versions) published in Notification No. F.No. CO.DOR.SOG.No.S7046/ 09.08.024/2025-2026 in Gazette of India dated 15th January, 2026 under sub-section (4) of Section 58 of the Reserve Bank of India Act, 1934.

(17) A copy of the Indian Insurance Companies (Foreign Investment) Amendment Rules, 2025 (Hindi and English versions) published in Notification No. G.S.R. 928(E) in Gazette of India dated 30th December, 2025 under sub-section (3) of Section 114 of the Insurance Act, 1938.

(18) A copy of the Notification No. S.O.5807(E) (Hindi and English versions) published in Gazette of India dated 16th December, 2025 making certain amendments in Notification No. S.O.831(E) dated 15th March, 2017 under sub-section (3) of Section 36 of the Recovery of Debts and Bankruptcy Act, 1993.

(19) A copy of the Narcotic Drugs and Psychotropic Substances (Amendment) Rules, 2025 (Hindi and English versions) published in Notification No. G.S.R. 889(E) in Gazette of India dated 10th December, 2025 under Section 77 of the Narcotic Drugs and Psychotropic Substances Act, 1985, together with an Explanatory Memorandum.

The Minister of State in the Ministry of Micro, Small and Medium Enterprises; and Minister of State in the Ministry of Labour and Employment (Sushri Shobha Karandlaje) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Dattopant Thengadi National Board for Workers Education and Development (Erstwhile-Central Board for Workers Education), New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dattopant Thengadi National Board for Workers Education and Development (Erstwhile-Central Board for Workers Education), New Delhi, for the year 2024-2025.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the V. V. Giri National Labour Institute, Noida, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the V. V. Giri National Labour Institute, Noida, for the year 2024-2025.

(3) A copy each of the following Notifications (Hindi and English

versions) under sub-section (3) of Section 40 of the Industrial Disputes Act, 1947: -

(i) S.O.4635(E) published in Gazette of India dated 10th October, 2025 declaring the services of the industry engaged in the Iron Ore Mining to be a public utility service for the purpose of the Industrial Disputes Act, 1947 for a period of six months with effect from the 14th October, 2025.

(ii) S.O.4576(E) published in Gazette of India dated 7th October, 2025 declaring the services engaged in the processing or production or distribution of fuel gases (coal gas, natural gas and the like) to be a public utility service for the purposes of the Industrial Disputes Act, 1947 for a period of six months with effect from the 9th day of November, 2025.

(iii) S.O.3904(E) published in Gazette of India dated 26th August, 2025 extending the period specified in the Notification No. S.O. 993(E) dated 27th February, 2025 for a further period of six months from 28th August, 2025 during which the services engaged in the said industrial undertakings to be a public utility service for the purposes of the Industrial Disputes Act, 1947.

(iv) S.O.3751(E) published in Gazette of India dated 14th August, 2025 extending the period specified in the Notification No. S.O. 815(E) dated 14th February, 2025 for a further period of six months from 17th August, 2025 during which the services engaged in the said

industries to be a public utility service for the purposes of the Industrial Disputes Act, 1947.

(v) S.O.3687(E) published in Gazette of India dated 13th August, 2025 extending the period specified in Notification No. S.O. 821(E) dated 14th February, 2025 for a further period of six months with effect from 16th August, 2025 during which the services engaged in the said industries to be a public utility service for the purposes of the Industrial Disputes Act, 1947.

(vi) S.O.5172(E) published in Gazette of India dated 13th November, 2025 declaring the services of the industry engaged in the Uranium Industry to be a public utility service for the purposes of the Industrial Disputes Act, 1947 for a period of six months with effect from the 19th December, 2025.

(vii) S.O.3025(E) published in Gazette of India dated 7th July, 2025 extends the period specified in Notification No. S.O. 518(E) dated 29th January, 2025 for a period of six months from the 30th July, 2025 during which the services engaged in the said industrial undertakings to be a public utility service for the purposes of the Industrial Disputes Act, 1947.

(viii) S.O.3621(E) published in Gazette of India dated 6th August, 2025 extending the period specified in Notification No. S.O. 992(E) dated 27th February, 2025 for a further period of six month with effect from the 27th August, 2025 during which the services engaged in

the said industries to be a public utility service for the purposes of the Industrial Disputes Act, 1947.

(ix) S.O.3688(E) published in Gazette of India dated 13th August, 2025 extending the period specified in the Notification No. S.O. 865(E) dated 18th February, 2025 for a further period of six month with effect from the 19th August, 2025 during which the services engaged in the said industries to be a public utility service for the purposes of the Industrial Disputes Act, 1947.

The Minister of State in the Ministry of Environment, Forest and Climate Change; and Minister of State in the Ministry of External Affairs (Shri Kirtivardhan Singh) laid on the Table:-

(1) A copy of the Van (Sanrakshan Evam Samvardhan) Second Amendment Rules, 2025 (Hindi and English versions) published in Notification No. G.S.R.877(E) in Gazette of India dated 29th November, 2025 under sub-section (2) of Section 4 of Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Forest Management, Bhopal, for the year 2021-2022, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Forest Management, Bhopal, for the year 2021-2022.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(4) (i) A copy of the Annual Report (Hindi and English

versions) of the Central Pollution Control Board, Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Pollution Control Board, Delhi, for the year 2024-2025.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the G.B. Pant National Institute of Himalayan Environment, Almora, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the G.B. Pant National Institute of Himalayan Environment, Almora, for the year 2024-2025.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Forestry Research and Education, Dehradun, for the year 2023-2024.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Forestry Research and Education, Dehradun, for the year 2023-2024.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

The Minister of State in the Ministry of Youth Affairs and Sports (Smt. Raksha Nikhil Khadse) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English

versions) of the Sports Authority of India, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sports Authority of India, New Delhi, for the year 2024-2025.

(2) (i) A copy each of the Annual Report (Hindi and English versions) of the National Sports University, Imphal, Manipur, for the years 2022-2023 and 2023-2024, alongwith Audited Accounts.

(ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the National Sports University, Imphal, Manipur, for the years 2022-2023 and 2023-2024.

(3) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(4) (i) A copy of the Annual Report (Hindi and English versions) of the National Sports Development Fund, New Delhi, for the year 2023-2024, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Sports Development Fund, New Delhi, for the year 2023-2024.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

The Minister of State in the Ministry of Education; and Minister of State in the Ministry of Development of North Eastern Region (Shri Sukanta Majumdar) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Surat, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Surat, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Surat, for the year 2024-2025.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Advanced Study, Shimla, for the year 2023-2024, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Advanced Study, Shimla, for the year 2023-2024.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Association of Indian Universities, New Delhi, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Association of Indian Universities, New Delhi, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Association of Indian Universities, New Delhi, for the year 2024-2025.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research Mohali, SAS Nagar, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research Mohali, SAS Nagar, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research Mohali, SAS Nagar, for the year 2024-2025.

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Jodhpur, Jodhpur, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Jodhpur, Jodhpur, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Jodhpur, Jodhpur, for the year 2024-2025.

(7) (i) A copy of the Annual Report (Hindi and English

versions) of the Indian Institute of Technology Tirupati, Tirupati, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Tirupati, Tirupati, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Tirupati, Tirupati, for the year 2024-2025.

(8) A copy of the Memorandum of Understanding (Hindi and English versions) between the EdCIL (India) Limited and the Ministry of Education for the year 2025-2026.

(9) (i) A copy of the Annual Report (Hindi and English versions) of the Malaviya National Institute of Technology, Jaipur, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Malaviya National Institute of Technology, Jaipur, for the year 2024-2025.

(10) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology Vadodara, Vadodara, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Vadodara, Vadodara, for

the year 2024-2025.

(11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology Dharwad, Dharwad, for the year 2024-2025 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology Dharwad, Dharwad, for the year 2024-2025.

(12) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology Kota, Kota, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology Kota, Kota, for the year 2024-2025.

(13) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Philosophical Research, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Philosophical Research, New Delhi, for the year 2024-2025.

(14) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information

Technology Raichur, Raichur, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology Raichur, Raichur, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology Raichur, Raichur, for the year 2024-2025.

(15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Kottayam, for the year 2024-2025, alongwith Audited Accounts

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Kottayam, for the year 2024-2025.

(16) (i) A copy of the Annual Report (Hindi and English versions) of the Avinashilingam Institute for Home Science and Higher Education for Women, Coimbatore, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Avinashilingam Institute for Home Science and Higher Education for Women, Coimbatore, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by

the Government of the working of the Avinashilingam Institute for Home Science and Higher Education for Women, Coimbatore, for the year 2024-2025.

(17) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Sikkim, Sikkim, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Sikkim, Sikkim, for the year 2024-2025.

(18) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers Training and Research, Chennai, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers Training and Research, Chennai, for the year 2024-2025.

(19) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers Training and Research, Chandigarh, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers Training and Research, Chandigarh, for the year 2024-2025.

(20) (i) A copy of the Annual Report (Hindi and English

versions) of the National Institute of Educational Planning and Administration (NIEPA), New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Educational Planning and Administration (NIEPA), New Delhi, for the year 2024-2025.

(21) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology Una, Una, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology Una, Una, Himachal Pradesh, for the year 2024-2025.

(22) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the EdCIL (India) Limited, Noida, and its subsidiary EdCIL Vidyanjali Foundation for the year 2024-2025.

(ii) Annual Report of the EdCIL (India) Limited, Noida, and its subsidiary EdCIL Vidyanjali Foundation, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

12.04 P.M

## 4. Report of Business Advisory Committee

Shri Kiren Rijiju presented the Fourteenth Report of the Business Advisory Committee.

## 5. Motion

Shri Kiren Rijiju moved the following motion:-

"That this House do agree with the Thirteenth Report of the Business Advisory Committee presented to the House on 29th January, 2026."

The motion was put to vote and adopted.

12.05 P.M.

## 6. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

(1) Shri Anurag Sharma regarding need to announce a special GOBAR dhan package for establishment of Compressed Bio Gas (CBG) plants in Bundelkhand, Uttar Pradesh.

(2) Smt. Manju Sharma regarding need to boost investment in development of indigenous technology and data protection.

(3) Captain Brijesh Chowta regarding need to prioritize the Mangalore Offshore Wind Zone in Karnataka to meet the demand of non-fossil energy.

(4) Shri Rajiv Pratap Rudy regarding need to review the regulatory framework to curb exploitative lending practices by micro-finance institutions in Bihar.

(5) Shri Pradeep Kumar Singh regarding Technical audit and reconstruction of NH-27 between Muzaffarpur and Purnia in Bihar.

(6) Shri Rajkumar Chahar regarding need to declare the road between Agra-Tantpur Court as National Highway.

(7) Dr. Manna Lal Rawat regarding need to fill up the vacant posts of teachers in all the colleges and Universities in Rajasthan.

(8) Shri Ananta Nayak regarding construction of dam on Vaitarani river to prevent annual flood in Kendujhar district, Odisha.

(9) Shri Arun Kumar Sagar regarding need to improve healthcare facilities in Shahjahanpur district, Uttar Pradesh.

(10) Shri Rodmal Nagar regarding doubling of Indore-Maksi-Ruthiyai-Guna-Shivpuri-Gwalior railway line.

(11) Dr. C. M. Ramesh regarding need for retention of Kottavalasa-Kirandul railway line within Visakhapatanam Railway division.

(12) Shri Ramvir Singh Bidhuri regarding need to transfer Jaunpur - Mandi road in Delhi to NHAI.

(13) Shri Rakibul Hussain regarding need to expedite reconstruction of road connecting Kodalkati to Makri National Highway via Khurmuja Thana in Lakhipur-Goalpara region of Assam.

(14) Shri Harish Chandra Meena regarding need to expedite construction of Ajmer-Tonk-Sawai Madhopur railway line project.

(15) Shri Imran Masood regarding need to implement provision of labour laws in respect of Sanitary workers working in trains and provide them all Social Security Benefits.

(16) Shri Murari Lal Meena regarding need to provide adequate specialist and medical imaging devices in Trauma Centre in Dausa, Rajasthan.

(17) Smt. Krishna Devi Shivshankar Patel regarding need to restart glass factory in Chitrakoot district, Uttar Pradesh under PPP model.

(18) Shri Mohibbullah regarding need to strengthen forensic facilities in Rampur Parliamentary Constituency, Uttar Pradesh under National Forensic Infrastructure framework.

(19) Prof. Sougata Ray regarding situation arising out of closure of Jute mills and hoarding of raw jute in West Bengal.

(20) Shri Azad Kirti Jha regarding need for security audit of all Government official communications migrated through a private company's cloud platform.

(21) Shri Thanga Tamilselvan regarding need to review the decision to hand over the construction work on bypass projects of Usilampatti-Theni-Bodinayakkanur section of NH-85 in Tamil Nadu to NHAI.

(22) Shri Magunta Sreenivasulu Reddy regarding need to expedite the revision of the Model Home Guards Bill, 1965 and the Civil Defence Act/Rules.

(23) Shri Dinesh Chandra Yadav regarding need to construct a bridge on Kosi river in Saharsa district, Bihar.

(24) Shri Rajabhau Parag Prakash Waje regarding need to address the problems likely to arise out of Indo-European Union Trade Agreement in wine production and automobile and auto-component manufacturing sectors in Nashik district, Maharashtra.

(25) Shri E. T. Mohammed Basheer regarding need to review the decision to the proposed closure of Manjeri Bazar Post Office and Vakkethodi post office in Malapuram district, Kerala.

(26) Shri Mohmad Haneefa regarding need to appoint a dedicated DDO in Akashvani Kargil in Kargil district, Ladakh.

12.05 P.M.

## 7. Motion of Thanks on the President's Address

Time Allotted: 18 Hrs.
Time Taken: 2 Hr. 23 Mts.
Balance: 15 Hrs. 37 Mts.

Shri Sarbananda Sonowal moved the following motion:-

"That an Address be presented to the President in the following terms:-

'That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which she has been pleased to deliver to both Houses of Parliament assembled together on January 28, 2026'."

Shri Tejasvi Surya seconded the motion and spoke.

The Speaker made the following announcement#:-

"Hon'ble Members whose amendments to the Motion of Thanks have been circulated, may, if they desire to move their amendments, send slips at the Table within 15 minutes indicating the serial numbers of the amendments they would like to move. Only those amendments, slips in respect of which are received at the Table within the stipulated time, will be treated as moved.

A list showing the serial numbers of amendments treated as moved will be put up on the Notice Board shortly thereafter. In case Members find any discrepancy in the list, they may kindly bring it to the notice of the Officers at the Table immediately."

One Hundred Forty One (1–10, 20–67, 78–84, 129–138, 160–180, 187–196, 216–222 and 240–267) Amendments were moved.

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#Original in Hindi. For details, please see the debates of the day.

Shri Rahul Gandhi took part in the debate (speech unfinished).

*(Due to interruptions, Lok Sabha adjourned at 2.09 P.M.*
*and re-assembled at 3.00 P.M.)*

*(Due to continued interruptions, Lok Sabha adjourned at 3.09 P.M.*
*and re-assembled at 4.00 P.M.)*

The discussion was not concluded.

4.10 P.M.

*(Due to interruptions, Lok Sabha adjourned till 11.00 A.M.,*
*Tuesday, the 3rd February, 2026)*

**UTPAL KUMAR SINGH,**
**Secretary General**

# LOK SABHA

## BULLETIN - PART I

**(Brief Record of Proceedings)**

**Tuesday, February 03, 2026 / Magha 14, 1947 (Saka)**

No. 109

11:00 A.M.

1. Obituary Reference*

The Speaker made reference to the passing away of Shri Surupsing Hirya Naik Member of the Sixth and Seventh Lok Sabhas.

Thereafter, Member stood in silence for a short while as a mark of respect to the memory of the departed soul.

11:02 A.M.

2. Starred Questions

Starred Question No. 41 was orally answered.

*(Due to interruptions, Lok Sabha adjourned at 11.08 A.M. and re-assembled at 12.00 noon)*

Replies to Starred Question Nos. 42-60 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 461 - 690 were laid on the Table.

*Original in Hindi. For details, please see the debates of the day.

12:00 Noon

## 4. Papers laid on the Table

The Minister of State in the Ministry of Commerce and Industry; and Minister of State in the Ministry of Electronics and Information Technology (Shri Jitin Prasada) laid on the Table :-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design, Ahmedabad, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Design, Ahmedabad, for the year 2024-2025.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Diamond Institute, Surat, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Diamond Institute, Surat, for the year 2024-2025.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Gem and Jewellery Export Promotion Council (GJEPC), Mumbai, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gem and Jewellery

Export Promotion Council (GJEPC), Mumbai, for the year 2024-2025.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) (i) A copy of the Annual Report (Hindi and English versions) of the National Productivity Council, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Productivity Council, New Delhi, for the year 2024-2025.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9) (i) A copy of the Annual Report (Hindi and English versions) of the Footwear Design and Development Institute, Noida, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Footwear Design and Development Institute, Noida, for the year 2024-2025.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

The Minister of State in the Ministry of Social Justice and Empowerment (Shri Ramdas Athawale) laid on the Table a copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013: -

(1) Review by the Government of the working of the National Scheduled Castes Finance and Development Corporation, Delhi, for the year 2024-2025.

(2) Annual Report of the National Scheduled Castes Finance and Development Corporation, Delhi, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Ram Nath Thakur) laid on the Table: -

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Chaudhary Charan Singh National Institute of Agricultural Marketing, Jaipur, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chaudhary Charan Singh National Institute of Agricultural Marketing, Jaipur, for the year 2024-2025.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the Maharashtra Agro-Industries Development Corporation Limited, Mumbai, for the year 2021-2022.

(ii) Annual Report of the Maharashtra Agro-Industries Development Corporation Limited, Mumbai, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) A copy each of the following Notifications (Hindi and English versions) issued under Sections 4 and 5 of theInsecticides Act, 1968:-

(i) S.O.90(E) published in Gazette of India dated 6th January, 2026, making certain amendments in Notification No. G.S.R.301(E) dated 1st March, 1971.

(ii) S.O.91(E) published in Gazette of India dated 6thJanuary, 2026, making certain amendments in Notification No. G.S.R.79(E) dated 3rdFebruary, 1997.

(iii) S.O.6028(E) published in Gazette of India dated 26th December, 2025, making certain amendments in Notification No. S.O.79(E) dated 3rd February, 1997.

The Minister of State in the Ministry of Rural development; and Minister of State in the Ministry of Communications (Dr. Chandra Sekhar Pemmasani) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Rural Livelihoods Promotion Society, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Rural Livelihoods Promotion Society, New Delhi, for the year 2024-2025.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Bharat Rural Livelihoods Foundation (BRLF), New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bharat Rural Livelihoods

Foundation (BRLF), New Delhi, for the year 2024-2025.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Social Justice and Empowerment (Shri B. L. Verma) laid on the Table:-

(1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Artificial Limbs Manufacturing Corporation of India and the Department of Empowerment of Persons with Disabilities, Ministry of Social Justice and Empowerment, for the year 2025-2026.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Imphal Guardian Society, Imphal West District, Manipur, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Imphal Guardian Society, Imphal West District, Manipur, for the year 2024-2025.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Parivarthan Special School for Hearing Impaired (Parivarthan Integrated Rural Welfare Society), Eluru District, Andhra Pradesh, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Parivarthan Special School for Hearing Impaired (Parivarthan Integrated Rural

Welfare Society), Eluru District, Andhra Pradesh, for the year 2024-2025.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Vrindavan Shiksha Evam Jan Kalyan Smiti,Kaushambi, Uttar Pradesh, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Vrindavan Shiksha Evam Jan Kalyan Smiti, Kaushambi, Uttar Pradesh, for the year 2024-2025.

(7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(8) (i) A copy of the Annual Report (Hindi and English versions) of the Society for Empowerment of the Disabled, Bishnupur, Manipur, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Society for Empowerment of the Disabled, Bishnupur, Manipur, for the year 2024-2025.

(9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

(10) (i) A copy of the Annual Report (Hindi and English versions) of the Jonson Academic Institute, Unnao, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jonson Academic Institute, Unnao, for the year 2024-2025.

(11) (i) A copy of the Annual Report (Hindi and English versions) of the SurgujaGyanodaya Association, Surajpur, Chhattisgarh, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the SurgujaGyanodaya Association, Surajpur, Chhattisgarh, for the year 2024-2025.

(12) (i) A copy of the Annual Report (Hindi and English versions) of the Residential School for the Blind, Gadwal, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Residential School for the Blind, Gadwal, for the year 2024-2025.

(13) (i) A copy of the Annual Report (Hindi and English versions) of the Montfort Centre for Education, Danakgre, West Garo Hills, Tura, Meghalaya, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Montfort Centre for Education, Danakgre, West Garo Hills, Tura, Meghalaya, for the year 2024-2025.

(14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

(15) (i) A copy of the Annual Report (Hindi and English versions) of the Santhinilayam for Handicapped Children, Kottayam, Kerala, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Santhinilayam for Handicapped Children, Kottayam, Kerala, for the year 2024-2025.

(16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

The Minister of State in the Ministry of Heavy Industries; Minister of State in the Ministry of Steel (Shri Bhupati Raju Srinivasa Varma) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the RashtriyaIspat Nigam Limited, Visakhapatnam, for the year 2024-2025.

(ii) Annual Report of the RashtriyaIspat Nigam Limited, Visakhapatnam, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy of the Memorandum of Understanding (Hindi and English versions) between the Bridge and Roof Co. (India) Limited and the

Ministry of Heavy Industries for the year 2025-2026.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Textiles (Shri Pabitra Margherita) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Powerloom Development and Export Promotion Council (PDEXCIL), Mumbai, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Powerloom Development and Export Promotion Council (PDEXCIL), Mumbai, for the year 2024-2025.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Wool and Woollens Export Promotion Council, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool and Woollens Export Promotion Council, New Delhi, for the year 2024-2025.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Cotton Textiles Export Promotion Council of India (TEXPROCIL), Mumbai, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cotton Textiles Export Promotion Council of India (TEXPROCIL), Mumbai, for the year 2024-2025.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Man-Made Textiles Research Association, Surat, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Man-Made Textiles Research Association, Surat, for the year 2024-2025.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Jute Industries' Research Association, Kolkata, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Jute Industries' Research Association, Kolkata, for the year 2024-2025.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(11) (i) A copy of the Annual Report (Hindi and English versions) of the South India Textile Research Association, Coimbatore, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South India Textile Research Association, Coimbatore, for the year 2024-2025.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(13) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the National Handloom Development Corporation Limited, Noida, for the year 2024-2025.

(ii) Annual Report of the National Handloom Development Corporation Limited, Noida, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

(15) A copy each of the following Notifications (Hindi and English versions) under Section 13B of the Central Silk Board Act, 1948: -

(i) S.O.6140(E) published in Gazette of India dated 31st December, 2025 nominating Mrs. Guha Poonam Tapas Kumar, IAS, Commissioner-cum-Secretary, Handlooms, Textiles & Handicrafts Departments, Government of Odisha, to serve as Member of the Central Silk Board for a period of three years from the date of this notification subject to the provisions of the Central Silk Board Act, 1948.

(ii) S.O.169(E) published in Gazette of India dated 12th January,

2026 nominating Shri Narayanasa K. Bhandage, Member of Rajya Sabha, to serve as Member of the Central Silk Board for a period of three years w.e.f. 18th December, 2025 or till completion of his term in Rajya Sabha, whichever is earlier, subject to other provisions of the Central Silk Board Act, 1948.

(iii) S.O.350(E) published in Gazette of India dated 22ndJanuary, 2026 nominating two members, mentioned therein, to serve as Member of the Central Silk Board for a period of three years from the date of this notification, subject to the provisions of the Central Silk Board Act, 1948.

(16) A copy of the Notification No. S.O. 6138(E) (Hindi and English versions) published in Gazette of India dated 31stDecember, 2025 making certain amendments in Notification No. S.O. 1830(E)dated 22stApril, 2025issued under sub-section (1) of Section 3 of the Jute Packaging Material (Compulsory Use in Packing Commodities) Act, 1987.

## 5. Motions for Election to Committees

(i) Dr. Sanjay Jaiswal moved the following motion :-

"That the members of this House do proceed to elect, in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from amongst themselves to serve as members of the Committee on Estimates for the term beginning on the 1stMay, 2026 and ending on the 30th April, 2027."

The motion was put to vote and adopted.

(ii) Smt. Aparajita Sarangi moved the following motion :-

"That the members of this House do proceed to elect, in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from amongst themselves to serve as members of the Committee on Public Accounts for the term beginning on the 1st May, 2026 and ending on the 30th April, 2027."

The motion was put to vote and adopted.

(iii) Smt. Aparajita Sarangi moved the followingmotion :-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha for being associated with the Committee on Public Accounts of the House for the term beginning on the 1st May, 2026 and ending on the 30th April, 2027 and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was put to vote and adopted.

(iv) Shri Shankar Lalwani moved the following motion :-

"That the members of this House do proceed to elect, in the manner required by sub-rule (1) of Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from amongst themselves to serve as members of the Committee on Public Undertakings for the term beginning on the 1st May, 2026 and ending on the 30th April, 2027."

The motion was put to vote and adopted.

(v) Shri Shankar Lalwani moved the following motion :-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha for being associated with the Committee on Public Undertakings of the House for the term beginning on the 1st May, 2026 and ending on the 30th April, 2027 and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was put to vote and adopted.

(vi) Dr. Faggan Singh Kulaste moved the following motion :-

"That the members of this House do proceed to elect, in the manner required by sub-rule (1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, twenty members from amongst themselves to serve as members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the term beginning on the 1st May, 2026 and ending on the 30th April, 2027."

The motion was put to vote and adopted.

(vii) Dr. Faggan Singh Kulaste moved the following motion :-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate ten members from Rajya Sabha for being associated with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of the House for the term beginning on the 1st May, 2026 and ending on the 30th April, 2027 and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was put to vote and adopted.

## 6. Motion

Shri Kiren Rijiju moved the following motion :-

"That this House do agree with the Fourteenth Report of the Business Advisory Committee presented to the House on 2nd February, 2026."

The motion was put to vote and adopted.

*(Due to interruptions, Lok Sabha adjourned at 12.13 P.M. and re-assembled at 2.00 P.M.)*

## 2.00 P.M.

## 7. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

(1) Shri K.Sudhakar regarding need to take comprehensive measures to control drug addiction cases in Karnataka and other parts of country.

(2) Shri Manish Jaiswal regarding need to provide stoppage of trains at railway stations in Hazaribagh and Ramgarh districts in Jharkhand.

(3) Shri Praveen Patel regarding need to develop Shringverpur Dham in Prayagraj district, Uttar Pradesh as a gobal tourist destination.

(4) Dr. D. Purandeswari regarding need to sanction a special package to address severe air pollution in Rajahmundry, Andhra Pradesh.

(5) Shri Shashank Mani regarding need to establish Defence Sector manufacturing units in Deoria, Uttar Pradesh.

(6) Shri Anurag Singh Thakur regarding need to amend the maintenance and welfare of Parents and Senior Citizens Act, 2007 for appropriate protection of Senior citizens in the country.

(7) Shri Rao Rajendra Singh regarding need to take comprehensive measures to achieve the objective of economic empowerment of farmers and sustainable farming through Carbon credits.

(8) Smt. Mahima Kumari Mewar regarding need to develop NH-89 (Ajmer to Nagaur via Merta) as a four lane road in Rajasthan.

(9) Shri Balabhadra Majhi regarding need for a Standard Operating Procedure (SOP) for protection of trees during construction/widening of road projects in country.

(10) Shri P P Chaudhary regarding need to set up National Data Centres in Rajasthan.

(11) Shri Anand Kumar regarding need to adopt "Bha' footwear sizing system designed by Central Leather Research Institute in Indian footwear industry.

(12) Shri Chandra Prakash Joshi regarding need to construct Pit line at Chittorgarh Junction Railway Station in Rajasthan.

(13) Adv. Dean Kuriakose regarding need for investigation into alleged religious intolerance shown against Christian minority in different parts of country.

(14) Shri Satpal Brahamchari regarding stoppage of trains at Sonepat Railway Junction, Haryana.

(15) Shri Ujjwal Raman Singh regarding need to ensure full implementation of provision of 74th constitutional amendment in Uttar Pradesh.

(16) Shri Gowaal Kagada Padavi regarding status of proposed delimitation exercise in 2026 and possible operationalization of women, SC and ST reservation of seats in it.

(17) Shri Brijendra Singh Ola regarding need to expedite construction of Singhana-Titanward Road under NH-311 in Jhunjhunu Parliamentary Constituency, Rajasthan.

(18) Shri Ramashankar Vidharthi Rajbhar regarding need to provide reservation to ex-servicemen in Group 'B' & 'C' posts.

(19) Shri Neeraj Maurya regarding need to establish a Commission for conservation and protection of Cows.

(20) Smt. Pratima Mondal regarding need to comply with Provisions of compulsory Jute packaging laws and to restore the procurement under Jute packaging material Act in West Bengal and other parts of country.

(21) Shri Selvaganapathi T.M. regarding need for construction of a subway on Salem-Omalur railway line near Jagir Reddipatti in Salem Parliamentary Constituency, Tamil Nadu.

(22) Shri Prabhakar Reddy Vemireddy regarding need to expedite tender process and construction of ESI hospital in Nellore Parliamentary Constituency, Andhra Pradesh.

(23) Shri Naresh Ganpat Mhaske regarding need to enhance medical insurance & facilities to the victims of road accidents.

(24) Ms. Shambhavi regarding need to construct RoB on NH-322 in Samastipur district in Bihar as a four lane bridge.

(25) Shri Sudhakar Singh regarding need to expedite the construction of roads in Kaimur district, Bihar under Bharatmala Project.

(26) Shri Amra Ram regarding need to review the decision to develop new Greenfield Express Highways in Rajasthan.

(27) Adv. Chandra Shekhar regarding incident of disrespect shown on the occasion of installation of statue of Dr. Bhimrao Ambedkar in Gwalior, Madhya Pradesh.

(28) Shri Chandra Prakash Choudhary regarding need to set up Damodar Valley Corporation headquarter in Jharkhand.

## 2.01 P.M.

## 8. Motion of Thanks on the President's Address

Time Allotted: 18 Hrs.
Time taken: 2 Hrs. 36 Mts.
Balance: 15 Hrs. 24 Mts.

Further discussion on the following motion moved by Shri Sarbananda Sonowal and seconded by Shri Tejasvi Surya on 2nd February, 2026, continued :-

"That an Address be presented to the President in the following terms:-

'That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which she has been pleased to deliver to both Houses of Parliament assembled together on January 28, 2026'."

The following members took part in thedebate:-

1. Shri Rahul Gandhi (speech resumed )
2. Shri G.M. Harish Balayogi (speech unfinished)

The discussion was not concluded

*(Due to interruptions, Lok Sabha adjourned at 2.14 P.M. and re-assembled at 3.01 P.M.)*

3.01 P.M.

## 9. Suspension of Members from the service of the House under Rule 374

The Chair named the following Members under Rule 374 of the Rules of Procedure and Conduct of Business in Lok Sabha for disregarding the authority of the Chair and abusing the rules of the House by persistently and willfully obstructing the business thereof:-

1. Shri B. Manickam Tagore
2. Shri Amrinder Singh Raja Warring
3. Shri Gurjeet Singh Aujla
4. Shri Hibi Eden
5. Dr. Prashant Yadarao Padole
6. Adv. Dean Kuriakose
7. Shri S. Venkatesan
8. Shri Chamala Kiran Kumar Reddy

Thereafter, the The Minister of Parliamentary Affairs; and Minister of Minority Affairs (Shri Kiren Rijiju) moved the following motion:-

"That this House having taken a serious note of the misconduct of Shri B. Manickam Tagore, Shri Amrinder Singh Raja Warring, Shri Gurjeet Singh Aujla, Shri Hibi Eden, Dr. Prashant Yadarao Padole, Adv. Dean Kuriakose, Shri S. Venkatesan and Shri Chamala Kiran Kumar Reddy in utter disregard to the House and the authority of the Chair through reaching to the Table of the Secretary General and other officers in the Well of the House and throwing papers on the Chair, and having been named by the Chair, resolves that the above-mentioned Members may be suspended from the service of the House for the remainder of the Session under Rule 374(2)."

The motion was put to vote and adopted.

3.03 P.M.

*(Due to interruptions, Lok Sabha adjourned till 11.00 A.M., Wednesday, the 4th February, 2026)*

UTPAL KUMAR SINGH,
Secretary General

# LOK SABHA

## BULLETIN - PART I

**(Brief Record of Proceedings)**

**Wednesday, February 04, 2026 / Magha 15, 1947 (Saka)**

**No. 110**

11:00 A.M.

1. Starred Questions

Starred Question No. 61 was orally answered.

*(Due to interruptions, Lok Sabha adjourned at 11.05 A.M. and re-assembled at 12.00 noon)*

Replies to Starred Question Nos. 62-80 (except Question No. 70 which was deleted due to suspension of the member, under Rule 374 of the 'Rules of Procedure and Conduct of Business in Lok Sabha', on whose name the Question stood) put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Questions would be printed in the Official Report for the day.

2. Unstarred Questions

Replies to Unstarred Question Nos. 691 – 920 (except Question Nos. 739, 767, 798, 833, 848 and 862 which were deleted due to suspension of the member, under Rule 374 of the 'Rules of Procedure and Conduct of Business in

Lok Sabha', on whose names the Question stood) would be printed in the Official Report for the day.

12:00 Noon

## 3. Papers laid on the Table

The Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation; Minister of State (Independent Charge) of the Ministry of Planning; and Minister of State in the Ministry of Culture (Shri Rao Inderjit Singh) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Statistical Institute, Kolkata, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Statistical Institute, Kolkata, for the year 2024-2025, together with Audit Report thereon.

(iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Statistical Institute, Kolkata, for the year 2024-2025.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Earth Science Studies, Thiruvananthapuram, for

the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Earth Science Studies, Thiruvananthapuram, for the year 2024-2025.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the ESSO-NCCOR National Centre for Polar and Ocean Research, Goa, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the ESSO-NCCOR-National Centre for Polar and Ocean Research, Goa, for the year 2024-2025.

(3) A copy of the Annual Report (Hindi and English versions) of the Central Information Commission, New Delhi, for the year 2024-2025 under sub-section (4) of Section 25 of the Right to Information Act, 2005.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Commerce and Industry; and Minister of State in the Ministry of Electronics and Information Technology (Shri Jitin Prasada) laid on the Table:-

(1) A copy of the Aadhaar (Authentication and Offline Verification) Amendment Regulations, 2025 (Hindi and English versions) published in Notification No. F.No. HQ-30011/5/2025-AU-HO in Gazette of India dated 9th December, 2025 under Section 55 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016.

(2) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the Digital India Corporation, New Delhi, for the year 2024-2025.

(ii) Annual Report of the Digital India Corporation, New Delhi, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

The Minister of State in the Ministry of Power; and Minister of State in the Ministry of New and Renewable Energy (Shri Shripad Yesso Naik) laid on the Table a copy of the Output Outcome Monitoring Framework (Hindi and English versions) of the Ministry of New and Renewable Energy for the year 2026-2027.

The Minister of State in the Ministry of Rural development; and Minister of State in the Ministry of Communications (Dr. Chandra Sekhar Pemmasani) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the Bharat Broadband Network Limited, New Delhi, for the year 2024-2025.

(ii) Annual Report of the Bharat Broadband Network Limited, New Delhi, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy each of the following Notifications (Hindi and English versions) under Section 14 of the Post Office Act, 2023:-

(i) The Post Office (Sixth Amendment) Regulations, 2025 published in Notification No. S.O. 6099(E) in Gazette of India dated 30th December, 2025.

(ii) The Post Office (Seventh Amendment) Regulations, 2025 published in

Notification No. S.O. 6154(E) in Gazette of India dated 31st December, 2025.

(4) A copy of the Telecom Commercial Communications Customer Preference (Second Amendment) Regulations, 2025 (Hindi and English versions) published in Notification No. RG-25/(25)/2023-QoS in Gazette of India dated 12th February, 2025 under Section 37 of the Telecom Regulatory Authority of India Act, 1997.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Social Justice and Empowerment (Shri B. L. Verma) laid on the Table:-

(1) A copy of the Annual Report (Hindi and English versions) of the Bureau of Indian Standards, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(2) A copy of the Review (Hindi and English versions) by the Government of the working of the Bureau of Indian Standards, New Delhi, for the year 2024-2025.

The Minister of State in the Ministry of Coal; and Minister of State in the Ministry of Mines (Shri Satish Chandra Dubey) laid on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957:-

(1) S.O. 5446(E) published in Gazette of India dated 26th November, 2025, notifying the private entities, mentioned therein, for the accredited prospecting agencies, accredited by the Quality Council of India – National Accreditation Board for Education and Training, specified in column (3) of the Notification for carrying out prospects operations for the exploration of

Coal and Lignite.

(2) The Colliery Control (Amendment) Rules, 2025 published in Notification No. G.S.R.917(E) in Gazette of India dated 24th December, 2025.

The Minister of State in the Ministry of Food Processing Industries; and Minister of State in the Ministry of Railways (Shri Ravneet Singh) laid on the Table:-

(1) A copy of the Report (Hindi and English versions) on the progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in recruitment and promotion categories on the Railways for the year ending 31st March, 2025.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy each of the following Notifications (Hindi and English versions) under Article 309 of the Constitution: -

   (i) The Railway Services (Payment of Gratuity under National Pension System) Rules, 2025published in Notification No. G.S.R. 852(E) dated in Gazette of India dated 17thNovember, 2025.

   (ii) The Railway Services (Pension) Rules, 2026 published in Notification No. G.S.R. 23(E) dated in Gazette of India dated 13thJanuary, 2026.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No (i) of (3) above.

(5) A copy of the Railway Passenger (Cancellation of Ticket and Refund of Fare) Amendment Rules, 2026 (Hindi and English versions) published in Notification No. G.S.R. 41(E) dated in Gazette of India dated 16thJanuary, 2026 under Section 199 of the RailwaysAct, 1989.

The Minister of State in the Ministry of Minority Affairs; and Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying (Shri George Kurian)

laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the National Minorities Development and Finance Corporation, Delhi, for the year 2024-2025.

(ii) Annual Report of the National Minorities Development and Finance Corporation, Delhi, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) (i) A copy of the Administrative Report (Hindi and English versions) of the Haj Committee of India, Mumbai, for the year 2023-2024.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Haj Committee of India, Mumbai for the year 2023-2024, together with Audit Report thereon.

(iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Haj Committee of India, Mumbai, for the year 2023-2024.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

## 4. Reports of Public Accounts Committee

Shri Jai Parkash presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2025-26):-

(1) Thirty-sixth Report of the Public Accounts Committee (2025-26) on the subject 'Punctuality and Travel Time in Train Operations in Indian Railways'.

(2) Thirty-seventh Report of the Public Accounts Committee (2025-26) on the subject 'Short Collection of Fees due to Application of Incorrect Exchange Rate in Fixing the Fees for Overseas Citizenship of India Card Scheme and Irregularities in Setting Up of Indian Cultural Centres by Indian Missions at Washington and Paris'.

(3) Thirty-eighth Report on Action Taken by the Government on the Observations/Recommendations of the Public Accounts Committee contained in their Seventy-eighth Report (Seventeenth Lok Sabha) on 'Performance Audit of Agriculture Crop Insurance Scheme'.

12.03 P.M.

## 5. Suo Motu Statement by Minister

The Minister of Commerce and Industry (Shri Piyush Goyal) made a statement regarding 'India-US Bilateral Trade Agreement'.

*(Due to interruptions, Lok Sabha adjourned at 12.16 P.M. and re-assembled at 2.00 P.M.)*

2.00 P.M.

## 6. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

(1) Shri Mukeshkumar Chandrakaant Dalal regarding need to attract more Foreign Direct Investment (FDI) to support the tariff affected sectors in the country.

(2) Shri Shobhanaben Mahendrasinh Baraiya regarding need to establish a CSD Canteen in Sabarkantha Parliamentary Constituency, Gujarat.

(3) Shri Pradeep Purohit regarding need to erect a memorial in honour of Shaheed Madho Singh, a revered freedom fighter of Ghess movement in Bargarh, Odisha.

(4) Shri Ashok Kumar Rawat regarding need to install statue of Bharat Ratna and former Prime Minister Late Shri Atal Bihari Vajpayee in Sandila, Hardoi district, Uttar Pradesh.

(5) Smt. Bharti Pardhi regarding need to construct a Railway Overbridge at Baihar railway crossing (JJ-37) in Balaghat, Madhya Pradesh.

(6) Shri Bhartruhari Mahtab regarding need to restore the Old Pension Scheme for eligible employees of Swami Vivekanand National Institute of Rehabilitation Training and Research (SVNIRTAR), Cuttack, Odisha.

(7) Shri Rudra Narayan Pany regarding construction of a bridge on NH 55 at Gudia Kateni in Dhenkanal Parliamentary Constituency, Odisha.

(8) Shri Ganesh Singh regarding development of Satna to Chitrakoot path as a Rampath Gaman Marg under Ramayan Circuit in Madhya Pradesh.

(9) Shri Lumbaram Choudhary regarding construction of a railway over bridge on level crossing No. 104 in Pindwara in Sirohi district, Rajasthan and other railway related issues.

(10) Shri Anup Sanjay Dhotre regarding need to upgrade Akola-Nagpur and Akola-Khamgaon stretches of NH-53 to six laning road in Maharashtra.

(11) Shri Dilip Saikia regarding infiltration of Bangladeshi nationals in Assam and their repatriation to their home country.

(12) Shri Suresh Kumar Kashyap regarding need to establish an extension counter of CSD/ESM canteen in Nalagarh, Solan district in Himachal Pradesh

(13) Shri Atul Gargregarding need for mandatory scrutiny of court cases where judgment are against the Government policies.

(14) Shri Shafi Parambil regarding need to provide adequate number of rehabilitation centres alongwith financial assistance to support Autism Spectrum Disorder (ASD) patients and other Divyangjan in country.

(15) Shri Ummeda Ram Beniwal regarding need to improve Aadhaar Update Services in Rajasthan.

(16) Shri S. Supongmeren Jamir regarding need for a special recruitment drive for Nagaland Doordarshan Kendra and All India Radio, Kohima with relaxation of Hindi language proficiency test.

(17) Ms. S. Jothimani regarding need to include OPD services and diagnostics under Ayushman Bharat Scheme (PMJAY).

(18) Shri M. K. Raghavan regarding need to abolish toll collection charges on NH66-Kozhikode bypass in Kerala.

(19) Shri Sanatan Pandey regarding need to provide adequate compensation to farmers affected by Montha Cyclone.

(20) Shri Utkarsh Verma Madhur regarding need to enhance the MSP of Sugarcane and provide good quality seeds, fertilizers and pesticide at affordable price in Uttar Pradesh.

(21) Shri Yusuf Pathan regarding need for direct flight connectivity between Kolkata and Jeddah, Saudi Arabia.

(22) Ms. June Maliah regarding need to expedite granting the Geographical Indication (GI) tag to Sholapith craft in West Bengal.

(23) Shri Murasoli S. regarding railway related issues in Tamil Nadu.

(24) Shri Lavu Sri Krishna Devarayalu regarding need to formulate a uniform national policy to safeguard the minor children from social media.

(25) Shri Ramprit Mandal regarding construction of a bridge over River Kosi in Jhanjharpur Parliamentary Constituency, Bihar.

(26) Shri Raja Ram Singh regarding alleged irregularities in implementation of Pradhan Mantri Awas Yojana.

(27) Shri Rajkumar Sangwan regarding need to implement the policy to give priority in the transfer/posting of women teachers working in KVS near their husband's place of posting.

(28) Shri N.K. Premachandran regarding need to upgrade infrastructure, promote cargo, passenger and cruise ship services in Kollam Port in Kerala.

2.01 P.M.

## 7. Motion of Thanks on the President's Address

Time Allotted: 18 Hrs.
Time taken: 2 Hrs. 44 Mts.
Balance: 15 Hrs. 16 Mts.

Further discussion on the following motion moved by Shri Sarbananda Sonowal and seconded by Shri Tejasvi Surya on 2nd February, 2026, continued :-

"That an Address be presented to the President in the following terms:-

'That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which she has been pleased to deliver to both Houses of Parliament assembled together on January 28, 2026'."

The following members took part in the debate:-

1. Shri G.M. Harish Balayogi (speech resumed)
2. Shri Nishikant Dubey

*(Due to interruptions, Lok Sabha adjourned at 2.08 P.M. and re-assembled at 5.00 P.M.)*

5.00 P.M.

3. Shri P.P. Chaudhary (speech unfinished).

The discussion was not concluded.

5.01 P.M.

*(Due to interruptions, Lok Sabha adjourned till 11.00 A.M., Thursday, the 5th February, 2026.)*

**UTPAL KUMAR SINGH,**
**Secretary General**

# LOK SABHA

## BULLETIN - PART I

**(Brief Record of Proceedings)**

**Thursday, February 05, 2026 / Magha 16, 1947 (Saka)**

**No. 111**

11:00 A.M.

*(Due to interruptions, Lok Sabha adjourned at 11.01 A.M. and re-assembled at 12.00 noon)*

### 1. Questions

Due to interruptions, Starred Questions could not be called for oral answers. Starred Question Nos. 81–100 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 921 – 1150 (except Question Nos. 922, 1013, 1047, 1066 and 1090 which were deleted due to suspension of the member, under Rule 374 of the 'Rules of Procedure and Conduct of Business in Lok Sabha', on whose names the Question stood) would be printed in the Official Report of the day.

12:00 Noon

### 2. Papers laid on the Table

The Minister of State in the Ministry of Power; and Minister of State in the Ministry of New and Renewable Energy (Shri Shripad Yesso Naik) laid on the Table: -

(1) A copy each of the following papers (Hindi and English versions):-

(i) Detailed Demands for Grants of the Ministry of Power for the year 2026-2027.

(ii) Output Outcome Monitoring Framework of the Ministry of Power for the year 2026-2027.

(2) A copy of the Notification No. G.S.R.926(E) (Hindi and English versions) published in Gazette of India dated 29th December, 2025, rescinding two Rules (a) the Energy Conservation (Partial Risk Guarantee Fund for Energy Efficiency) Rules, 2016 and (b) the Energy Conservation (Venture Capital Fund for Energy Efficiency) Rules, 2017issued under sub-section (2) of Section 56 of the Energy Conservation Act, 2001.

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 59 of the Energy Conservation Act, 2001: -

(i) The Bureau of Energy Efficiency (Certification of Energy Auditors, Energy Auditors (Building) and Energy Managers) Regulations, 2025 published in Notification No.08/05/EA/EE(S)/08-BEE(E) in Gazette of India dated 11th August, 2025, together with a Corrigendum thereto (in English version only) published in Notification of even number dated 1st December, 2025.

(ii) The Bureau of Energy Efficiency (Appliance labelling and compliance) Regulations, 2026published in Notification No. 5506/BEE/S&L/AL/2025-26 in Gazette of India dated 29thDecember, 2025.

(4) A copy each of the following Notifications (Hindi and English versions) issued under Section 14 of the Energy Conservation Act, 2001: -

(i) S.O.5970(E) published in Gazette of India dated 23rdDecember, 2025, making certain amendments in Notification No. S.O.2902(E) dated 7th September, 2010.

(ii) S.O.5665(E) published in Gazette of India dated 8thDecember, 2025, regarding Star level plan for Induction Hobs under the Standards and Labelling Program in Bureau of Energy Efficiency Statutory Order, 2025.

(iii) S.O.6044(E) published in Gazette of India dated 29thDecember, 2025, regarding Star level plan for Induction Hob under the Standards & Labelling Program in Bureau of Energy Efficiency Statutory Order, 2025.

(iv) S.O.5967(E) published in Gazette of India dated 23rdDecember, 2025, regarding Star level plan for Distribution Transformer under the Standards & Labelling Program in Bureau of Energy Efficiency Statutory Order, 2025.

(v) S.O.5968(E) published in Gazette of India dated 23rdDecember, 2025, regarding Star level plan for Chillers under the Standards & Labelling Program in Bureau of Energy Efficiency Statutory Order, 2025.

(vi) S.O.5969(E) published in Gazette of India dated 23rdDecember, 2025, regarding Star level plan for Chillers under the Standards & Labelling Program in Bureau of Energy Efficiency Statutory Order, 2025.

The Minister of State in the Ministry of Information and Broadcasting; and Minister of State in the Ministry of Parliamentary Affairs (Dr. L. Murugan) on behalf of the Minister of State in the Ministry of Micro, Small and Medium Enterprises; and Minister of State in the Ministry of Labour and Employment (Sushri Shobha Karandlaje) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(i) Statement regarding Review by the Government of the working of the National Small Industries Corporation Limited, New Delhi, for the year 2024-2025.

(ii) Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Information and Broadcasting; and Minister of State in the Ministry of Parliamentary Affairs (Dr. L. Murugan) on behalf of the Minister of State in the Ministry of Housing and Urban Affairs (Shri Tokhan Sahu) laid on the Table:-

(1) A copy of the Notification No. S.O.180(E) (Hindi and English versions) published in Gazette of India dated 13thJanuary, 2026, making certain amendments in Notification Nos. S.O. 3706(E) dated 14th October, 2019 and S.O. 2819(E) dated 19th August, 2020under sub-section (2) of Section 32 of the Metro Railways (Construction of Works) Act, 1978.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Rajghat Samadhi Committee, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajghat Samadhi Committee, New Delhi, for the year 2024-2025.

(3) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (2) above.

(4) A copy of the Annual Report (Hindi and English versions) of the National Institute of Urban Affairs, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(6) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(a) (i) Review by the Government of the working of the Patna Metro Rail Corporation Limited, Patna, for the year 2023-2024.

(ii) Annual Report of the Patna Metro Rail Corporation Limited, Patna, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the Chennai Metro Rail Corporation Limited, Chennai, for the year 2024-2025.

(ii) Annual Report of the Chennai Metro Rail Corporation Limited, Chennai, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(7) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

## 3. Statement by Minister

The Minister of State in the Ministry of Petroleum and Natural Gas; and Minister of State in the Ministry of Tourism (Shri Suresh Gopi) laid a statement (Hindi and English versions) regarding the status of implementation of recommendations contained in the 5th Report of the Standing Committee on Petroleum and Natural Gas (2024-25) on Action Taken by the Government on the Recommendations/Observations contained in the 23rd Report of the Committee (2023-24) on 'Review of Policy on Import of Crude Oil' pertaining to the Ministry of Petroleum and Natural Gas.

## 12.03 P.M.

## 4. Motion of Thanks on the President's Address

Time Allotted : 18 Hrs.
Time Taken: 2 Hrs. 46 Mts.

Further consideration of the following motion moved by Shri Sarbananda Sonowal and seconded by Shri Tejasvi Surya on 2nd February, 2026, continued: -

"That an Address be presented to the President in the following terms:-

'That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which she has been pleased to deliver to both Houses of Parliament assembled together on January 28, 2026'."

All the amendments moved were negatived.

The motion was adopted.

*(Due to interruptions, Lok Sabha adjourned at 12.05 P.M. and re-assembled at 2.00 P.M.)*

## 2.00 P.M.

## 5. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

1) Smt. Malvika Devi regarding need for construction of barrage or check dam on Udanti river in Sinapali block of Khariar in Kalahandi Parliamentary Constituency, Odisha.

2) Shri Jugal Kishore regarding compensation to families who migrated from Chhamb sector during Kargil war.

3) Shri Jagdambika Pal regarding need to ensure permanent or regular exposition of Sacred Piprawaha Relics, at Kapilvastu Museum in Siddharthanagar, Uttar Pradesh.

4) Shri Vishnu Dayal Ram regarding need to establish Eklavya Model Residential School in Ramgarh block, Palamu district, Jharkhand.

5) Dr. Nishikant Dubey regarding need to undertake various Road and Railway connectivity projects in Godda Parliamentary Constituency and adjoining Deoghar-Dumka-Bhagalpur region in Jharkhand.

6) Shri Mansukhbhai Dhanjibhai Vasava regarding need to provide stoppage of various trains at Bharuch and Ankleshwar Railway Station in Gujarat.

7) Shri Bidyut Baran Mahato regarding construction and expansion of roads along boarder areas of Jharkhand and West Bengal.

8) Shri P C Mohan regarding need to establish modern waste management clusters in Bengaluru, Karnataka under Swachh Bharat Mission – under 2.0

9) Smt. Anita Nagarsingh Chouhan regarding need to accord approval for setting up solar-energy projects in Ratlam Parliamentary Constituency, Madhya Pradesh.

10) Shri Raju Bista regarding need for establishment of a multi-specialty hospital like AIIMS in Siliguri, West Bengal.

11) Shri Dushyant Singh regarding need for a centralized regulatory and supervisory mechanism for effective implementation of emergency medical care protocols in the country.

12) Shri Janardan Singh Sigriwal regarding need to set up floating solar plants in waterlogged areas in Maharajganj Parliamentary Constituency, Bihar.

13) Km. Sudha R regarding need for construction of protective structure to control sea erosion along coastal areas of Mayiladuthurai in Tamil Nadu.

14) Shri Deepender Singh Hooda regarding need to impress upon Russian Government for safe and smooth repatriation of missing Indian students who travelled to Russia for educational purpose.

15) Shri Muhammed Hamdullah Sayeed regarding need to ensure supply of petroleum products in Lakshadweep.

16) Shri Balwant Baswant Wankhade regarding alleged irregularities in implementation of Jal Jeevan Mission in Amravati district, Maharashtra.

17) Shri Devesh Shakya regarding railway related issues of Etah Parliamentary Constituency, Uttar Pradesh.

18) Shri Kalipada Saren Kherwal regarding situation arising out of unemployment in the country.

19) Shri K.E. Prakash regarding need to review the renaming and other amendments in MGNREGA.

20) Shri Bhausaheb Rajaram Wakchaure regarding need to allocate funds for providing various facilities during upcoming Mahakumbh, 2027 in Shirdi Parliamentary Constituency, Madhya Pradesh.

21) Shri Ravindra Dataram Waikar regarding need to provide eco-restoration in four rivers of Mumbai, Maharashtra under Namami Gange like scheme.

22) Dr. Raj Kumar Chabbewalregarding need to provide special package of Rs. 2500 crore to Punjab for promoting crop diversification.

*(Due to interruptions, Lok Sabha adjourned at 2.02 P.M. and re-assembled at 3.00 P.M.)*

3.00 P.M.

## 6. *Observation by the Speaker

The Speaker observed that some of the Members of the Opposition parties exhibited unruly and unparliamentary behaviour and appealed to the Members to maintain the decorum and dignity of the House.

3.04 P.M.

*(Due to interruptions, Lok Sabha adjourned till 11.00 A.M., Friday, the 6th February, 2026.)*

**UTPAL KUMAR SINGH,**
**Secretary General**

*Original in Hindi. For details, please see the debates of the day.

# LOK SABHA

## BULLETIN - PART I

**(Brief Record of Proceedings)**

**Friday, February 06, 2026 / Magha 17, 1947 (Saka)**

**No. 112**

11:00 A.M.

1. Starred Questions

Starred Question No. 101 was orally answered.

*(Due to interruptions, Lok Sabha adjourned at 11.03 A.M. and re-assembled at 12.00 noon)*

Replies to Starred Question Nos. 102-120 (except Question No. 114 which was deleted due to suspension of the member, under Rule 374 of the 'Rules of Procedure and Conduct of Business in Lok Sabha', on whose name the Question stood) put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Questions would be printed in the Official Report for the day.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1151 – 1380 (except Question Nos. 1171, 1195, 1200, 1238 and 1268 which were deleted due to suspension of the member, under Rule 374 of the 'Rules of Procedure and Conduct of Business in Lok Sabha', on whose names the Question stood) would be printed in the Official Report for the day.

12:00 Noon

## 3. Papers laid on the Table

The Minister of Health and Family Welfare; and Minister of Chemicals and Fertilizers (Shri Jagat Praksah Nadda) laid on the Table a copy each of the following papers (Hindi and English versions):-

(1) Detailed Demands for Grants of the Ministry of Health and Family Welfare for the year 2026-2027.

(2) Output Outcome Monitoring Framework of the Ministry of Health and Family Welfare for the year 2026-2027.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Legal Services Authority, New Delhi, for the year 2024-2025 and Annual Accounts of the National Legal Aid Fund for the year 2024-2025 together with Audit Report thereon.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Legal Services Authority, New Delhi, for the year 2024-2025.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the State Legal Services Authority Union Territory, Chandigarh, for the year 2024-2025 and Annual Accounts of the State Legal Aid Fund for the year 2024-2025 together with Audit Report thereon.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the State Legal

Services Authority Union Territory, Chandigarh, for the year 2024-2025.

(3) A copy of the Notaries (Amendment) Rules, 2025 (Hindi and English versions) published in Notification No. G.S.R. 763(E) published in Gazette of India dated 17th October, 2025 under sub-section (3) of the Section 15 of the Notaries Act, 1952.

The Minister of State (Independent Charge) of the Ministry of Ayush; and Minister of State in the Ministry of Health and Family Welfare (Shri Parataprao Jadhav) laid on the Table:-

(1) A copy of the Notification No. S.O.5456(E) (Hindi and English versions)published in Gazette of India dated 27th November, 2025, notifying appointment of experts, mentioned therein, as Members of the National Assisted Reproductive Technology and Surrogacy Board for a period of three years from the date of issue of this Notification, for the purposes of the Assisted Reproductive Technology (Regulation) Act, 2021 and the Surrogacy (Regulation) Act, 2021 issued under Section 4 and Section 17 of the said Acts respectively.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Institute of Medical Sciences and Kasturba Hospital, Wardha, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Mahatma Gandhi Institute of Medical Sciences and Kasturba Hospital, Wardha, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Institute of Medical Sciences and Kasturba Hospital, Wardha, for the year 2024-2025.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Nagpur, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the AllIndia Institute of Medical Sciences, Nagpur, for the year 2024-2025.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Mangalagiri, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Mangalagiri, for the year 2024-2025.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Jodhpur, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of

Medical Sciences, Jodhpur, for the year 2024-2025.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(11) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Institute of Medical Sciences, Imphal, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Institute of Medical Sciences, Imphal, for the year 2024-2025.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(13) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Speech and Hearing, Mysuru, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Speech and Hearing, Mysuru, for the year 2024-2025.

(14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

(15) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Bibinagar, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Bibinagar, for the year 2024-2025.

(16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

(17) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Bilaspur, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Bilaspur, for the year 2024-2025.

(18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

(19) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Bathinda, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Bathinda, for the year 2024-2025.

(20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

(21) (i) A copy of the Annual Report (Hindi and English versions) of National Institute of Mental Health & Neuro Sciences, Bengaluru, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Mental Health & Neuro Sciences, Bengaluru, for the year 2024-2025.

(22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

(23) (i) A copy of the Annual Report (Hindi and English versions)

of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, for the year 2024-2025.

(24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.

(25) (i) A copy of the Annual Report (Hindi and English versions) of the National Health Systems Resource Centre, New Delhi, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Health Systems Resource Centre, New Delhi, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Health Systems Resource Centre, New Delhi, for the year 2024-2025.

(26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.

(27) (i) A copy of the Annual Report (Hindi and English versions) of the Lokopriya Gopinath Bordoloi Regional Institute of Mental Health, Tezpur, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Lokopriya Gopinath Bordoloi Regional Institute of Mental Health, Tezpur, for the year 2024-2025.

(28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.

(29) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Madurai, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Madurai, for the year 2024-2025.

(30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.

(31) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(a) (i) Review by the Government of the working of the Goa Antibiotics and Pharmaceuticals Limited, Goa, for the year 2024-2025.

(ii) Annual Report of the Goa Antibiotics and Pharmaceuticals Limited, Goa, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the HLL Lifecare Limited, Thiruvananthapuram, for the year 2024-2025.

(ii) Annual Report of the HLL Lifecare Limited, Thiruvananthapuram, for the year 2024-2025, alongwith

Audited Accounts and comments of the, Comptroller and Auditor General thereon.

(c) (i) Review by the Government of the working of the HLL Infra Tech Services, Limited (HITES), Noida, for the year 2024-2025.

(ii) Annual Report of the HLL Infra Tech Services Limited (HITES), Noida, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(32) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.

(33) A copy of the Transplantation of Human Organs and Tissues (Amendment) Rules, 2025 (Hindi and English versions) published in Notification No. G.S.R.821(E) in Gazette of India dated 6th November, 2025 under sub-section (3) of Section 24 of the Transplantation of Human Organs and Tissues Act, 1994.

(34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.

(35) A copy each of the following Notifications (Hindi and English versions) under Section 93 of the Food Safety and Standards Act, 2006: -

(i) The Food Safety and Standards (Import) First Amendment Regulations, 2025 published in Notification No. F. No. QA/11023/31/2022-QA-FSSAI(1) published in Gazette of India dated 28th October, 2025.

(ii) The Food Safety and Standards (Labelling and Display) First Amendment Regulations, 2025 published in

Notification No. F. No. SS-T017/1/2023-Standard-FSSAI published in Gazette of India dated 12th August, 2025.

(36) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.

(37) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Bhubaneswar, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Bhubaneswar, for the year 2024-2025.

(38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.

(39) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Sowa-Rigpa, Leh,UT of Ladakh, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Sowa-Rigpa, Leh,UT of Ladakh, for the year 2024-2025.

(40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.

(41) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Unani Medicine, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for

Research in Unani Medicine, New Delhi, for the year 2024-2025.

(42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.

(43) (i) A copy of the Annual Report (Hindi and English versions) of the Central Medical Services Society, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Medical Services Society, New Delhi, for the year 2024-2025.

(44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.

(45) (i) A copy of the Annual Report (Hindi and English versions) of the Food Safety and Standards Authority of India, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Food Safety and Standards Authority of India, New Delhi, for the year 2024-2025.

(46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.

The Minister of State in the Ministry of Health and Family Welfare; and Minister of State in the Ministry of Chemicals and Fertilizers (Smt. Anupriya Patel) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Biologicals, Noida, for the year

2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Biologicals, Noida, for the year 2024-2025.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Pharmacopoeia Commission, Ghaziabad, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Pharmacopoeia Commission, Ghaziabad, for the year 2024-2025.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research,Hajipur, for the year 2024-2025, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Pharmaceutical Education and Research, Hajipur, for the year 2024-2025.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Pesticide Formulation Technology, Gurugram, for the year 2024-2025, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions)

by the Government of the working of the Institute of Pesticide Formulation Technology, Gurugram, for the year 2024-2025.

(7) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, Raebareli, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Pharmaceutical Education and Research, Raebareli, for the year 2024-2025.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(i) Statement regarding Review by the Government of the working of the Madras Fertilizer Limited, Chennai, for the year 2024-2025.

(ii) Annual Report of the Madras Fertilizer Limited, Chennai, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(10) A copy each of the following Annual Reports (Hindi and English versions) for the year 2024-2025 alongwith Audited Accounts in respect of the following centres:-

(i) Population Research Centre (Department of Statistics, Maharaja Sayajirao University of Baroda), Vadodara.

(ii) Population Research Centre (Centre for Research in Rural and Industrial Development), Chandigarh.

(iii) Population Research Centre (Panjab University), Chandigarh.

(iv) Population Research Centre (JSS Institute of Economic Research), Dharwad.

(v) Population Research Centre (Department of Statistics, Patna University), Patna.

(vi) Population Research Centre (Gokhale Institute of Politics and Economics), Pune.

(vii) Population Research Centre (Department of General and Applied Geography, Dr. Harisingh Gour Vishwavidyalaya), Sagar.

(viii) Population Research Centre (Himachal Pradesh University), Shimla.

(ix) Population Research Centre, (Department of Economics, University of Lucknow), Lucknow.

(x) Population Research Centre (University of Kashmir), Srinagar.

(xi) Population Research Centre (Mohanlal Sukhadia University), Udaipur.

(xii) Population Research Centre (University of Kerala), Thiruvananthapuram.

(xiii) Population Research Centre (Department of Statistics, Gauhati University), Guwahati.

(xiv) Population Research Centre (Andhra University), Visakhapatnam.

(xv) Population Research Centre (The Gandhigram Institute of Rural Health and Family Welfare Trust), Gandhigram, Dindigul.

(xvi) Population Research Centre (Institute of Economic Growth), Delhi.

(xvii) Population Research Centre (Institute for Social and Economic Change), Bengaluru.

(xviii) Population Research Centre (Utkal University), Bhubaneswar.

(11) Eighteen statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

(12) (i) A copy of the Annual Report (Hindi and English versions) of the International Institute for Population Sciences, Mumbai, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the International Institute for Population Sciences, Mumbai, for the year 2024-2025.

(13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

The Minister of State in the Ministry of Environment, Forest and Climate Change; and Minister of State in the Ministry of External Affairs (Shri Kirtivardhan Singh) laid on the Table a copy of the Notification No. S.O.6119(E) (Hindi and English versions) published in Gazette of India dated 31st December, 2025 directing that the power to issue passports to persons who are not citizens of India under Section 20 of the Passports Act, 1967, in respect of persons of Indian origin residing in the Republic

of the Union of Myanmar and holding Foreigners Registration Certification issued by the Government of the Republic of the Union of Myanmar, may be exercised by the Embassy of India, Yangon, subject to the condition that passports in such cases may be granted by the said Embassy for a period of five years at a time and endorsed for the Republic of the Union of Myanmar only, issued under Section 21 of the Passports Act, 1967.

The Minister of State in the Ministry of Ports, Shipping and Waterways (Shri Shantanu Thakur) laid on the Table:-

(1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Ports, Shipping and Waterways for the year 2026-2027.

(2) (i) A copy of the AnnualReport (Hindi and English versions) of the Seamen's Provident Fund Organization (Navik Bhavishya Nidhi), Mumbai, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of theSeamen's Provident Fund Organization (Navik Bhavishya Nidhi), Mumbai, for the year 2024-2025.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Defence (Shri Sanjay Seth) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions):-

(i) Detailed Demands for Grants of the Ministry of Defence for the year 2026-2027.

(ii) Defence Services Estimates for the year 2026-2027.

(2) (i) A copy of the AnnualReport (Hindi and English versions) of the Centre for Joint Warfare Studies, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of theCentre for Joint Warfare Studies, New Delhi, for the year 2024-2025.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

## 4. Statements by Ministers

(1) The Minister of Women and Child Development (Smt. Annpurna Devi) laid a statement (Hindi and English versions) regarding the status of implementation of recommendations contained in the 365th Report of the Standing Committee on Education, Women, Children, Youth and Sports on 'Demands for Grants 2025-26' pertaining to the Ministry of Women and Child Development.

(2) The Minister of State in the Ministry of Health and Family Welfare; and Minister of State in the Ministry of Chemicals and Fertilizers (Smt. Anupriya Patel) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 149th and 161st Reports of the Standing Committee on Health and Family Welfare on the 'Implementation of Pradhan Mantri TB Mukt Bharat Abhiyan' pertaining to the Ministry of Health and Family Welfare.

## 12.04 P.M.

## 5. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

1) Ms Kangna Ranaut regarding need to develop an international standard airport in Mandi Parliamentary Constituency, Himachal Pradesh.

2) Shri Damodar Agrawal regarding need to abolish the imposition of penalty on BH series vehicles for non-adherence to tax-payment schedule.

3) Shri Ramesh Awasthi regarding need to establish a new PM SHRI Kendriya Vidyalaya in southern part of Kanpur City in Uttar Pradesh.

4) Shri Darshan Singh Choudhary regarding need to sanction projects under PMFME scheme, Mega Food Park, Agro-Processing clusters, Cold Chains Subsidy scheme and schemes under APEDA in Hoshangabad Parliamentary Constituency, Madhya Pradesh.

5) Dr. Rabindra Narayan Behera regarding need for comprehensive and integrated planning to develop Kalinga Nagar, Vyasanagar, Jajpur Road and Panikoili together as a planned city in Jajpur district, Odisha.

6) Smt. Smita Uday Wagh regarding need to establish a 100-bedded ESIC hospital in Jalgaon Parliamentary Constituency, Maharashtra.

7) Smt. Sangeeta Kumari Singh Deo regarding need to expedite auction and operationalisation of pending mineral blocks in Balangir, Odisha.

8) Smt. Kamaljeet Sehrawat regarding need to conduct a survey to find genuine beggars and bring a policy to address the problems being faced by them in the country.

9) Shri Naveen Jindal regarding need to take comprehensive measures to control adulteration in the Pharmaceutical sector.

10) Shri Arun Govil regarding need to develop an IT hub along Meerut-Prayagraj Expressway.

11) Smt. Kriti Devi Debbarman regarding need to expedite completion of all pending Projects under Jal Jeevan Mission in Tripura East Parliamentary Constituency.

12) Shri Kali Charan Singh regarding need to establish a Government Medical college and Hospital in Chatra district, Jharkhand.

13) Dr. Mohammad Jawed regarding need to issue fresh DPR and expedite completion of Jalalgarh-Kishanganj New Rail Line Project in Seemanchal region in Bihar.

14) Shri Saptagiri Sankar Ulaka regarding need to grant Geographical Indication (GI) tag to various traditional and iconic food items of Odisha.

15) Smt. Sanjna Jatav regarding need to set up horticulture-based Food Processing Unit in Weir Assembly Segment in Bharatpur Parliamentary Constituency, Rajasthan.

16) Shri V. K. Sreekandan regarding need for construction of a rail over bridge at the level crossing near Lakkidi Railway Station under Palakkad division, Kerala.

17) Smt Ruchi Vira regarding need to construct embankment along the Ramganga river in Uttar Pradesh to prevent annual flood in the region.

18) Shri Jagadish Chandra Barma Basunia regarding need to expedite establishment of proposed Sports Hub in Cooch Behar, West Bengal.

19) Dr. Ganapathy Rajkumar P. regarding need to declare 15th January observed as Pongal festival across the country, a gazetted holiday.

20) Shri G.M. Harish Balayogi regarding need to establish a dedicated Trauma Care facility centre in Amalapuram Parliamentary Constituency, Andhra Pradesh.

21) Shri Rajesh Ranjan regarding need to develop District Hospitals in Purnia, Kishanganj, Araria and Katihar districts in Bihar as Referral Centers and to establish a Super specialty Hospital in Purnia.

12.07 P.M.

*(Due to interruptions, Lok Sabha adjourned till 11.00. A.M., Monday, the 9th February, 2026.)*

**UTPAL KUMAR SINGH,**
**Secretary General**

# LOK SABHA

## BULLETIN - PART I

**(Brief Record of Proceedings)**

**Monday, February 09, 2026 / Magha 20, 1947 (Saka)**

**No. 113**

11.00 A.M.

1. *Felicitation by the Speaker

The Speaker, on behalf of the House, congratulated Indian Under-19 Cricket Team for winning Under-19 Cricket World Cup, 2026 by defeating England in the final on 6.02.2026 at Harare in Zimbabwe.

11.02 A.M.

2. Starred Questions

Starred Question No. 121 was orally answered.

*(Due to interruptions, Lok Sabha adjourned at 11.05 A.M. and re-assembled at 12.00 noon)*

Replies to Starred Question Nos. 122-140 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Questions would be printed in the Official Report for the day.

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*Original in Hindi. For details, please see the debates of the day.

## 3. Unstarred Questions

Replies to Unstarred Question Nos. 1381 – 1610 (except Question Nos. 1559, 1582 and 1608 which were deleted due to suspension of the member, under Rule 374 of the 'Rules of Procedure and Conduct of Business in Lok Sabha', on whose names the Question stood) would be printed in the Official Report for the day.

## 12:00 Noon

## 4. Papers laid on the Table

The Minister of Culture; and Minister of Tourism (Shri Gajendra Singh Shekhawat) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Eastern Zonal Cultural Centre, Kolkata, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Eastern Zonal Cultural Centre, Kolkata, for the year 2024-2025.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Science Museums, Kolkata, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of Science Museums, Kolkata, for the year 2024-2025.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(4) (i) A copy of the Annual Report (Hindi and English versions) of the North Zone Cultural Centre, Patiala, for the year 2024-

2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Zone Cultural Centre, Patiala, for the year 2024-2025.

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of the Section 20E of the Ancient Monuments and Archaeological Sites and Remains Act, 1958:-

(i) The National Monuments Authority Heritage Bye-Laws, 2025 of the Protected Monument "Saumyanatha Temple, Nandalur (now Nandalur Mandal), Rajampet, District – Cuddapah (now Annamayya), Andhra Pradesh."

(ii) The National Monuments Authority Heritage Bye-Laws, 2025 of the Protected Monument "Kailasanathaswami temple at Salabogam temple Poramboke S.No.18-B, District-Kanchipuram (Kancheepuram), Tamil Nadu."

(iii) The National Monuments Authority Heritage bye-laws, 2025 of the Protected Monument "Tomb of Sheikh Kabirud-Din also known as RakabwalaGumbad in Field No. 84 min, situated at Sarai Shahji property of Thoks Shahpur and Adchini, Malviya Nagar, South Delhi, Delhi."

(iv) The National Monuments Authority Heritage Bye-laws, 2025 of the Protected Monument "Currency Building, Dahousie Square, District-Kolkata, West Bengal."

(v) The National Monuments Authority Heritage Bye-laws, 2025 of the Protected Monument "Metcalfe Hall, Strand Road, District-Kolkata, West Bengal."

(vi) The National Monuments Authority Heritage Bye-laws, 2025

of the Protected Monument "Vaikuntha Perumal Temple, together with adjacent land comprised in part of Survey plot No. 878/286, Uttiramerur, District-Kanchipuram, Tamil Nadu."

(vii) The National Monuments Authority Heritage Bye-laws, 2025 of the Protected Monument "Shahjahan Baoli, Field No. 4834, Area-1 bigha pace, Tehsil-Gohana, District-Rohtak, Meham, Haryana."

(viii) The National Monuments Authority Heritage Bye-laws, 2025 of the Protected Monument "The Residency Buildings and General Wali Kothi, Tehsil & District-Lucknow, Uttar Pradesh."

(ix) The National Monuments Authority Heritage Bye-laws, 2025 of the Protected Monument "Old fort, Lanji, District – Balaghat, Madhya Pradesh."

The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) on behalf of the Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Parliamentary Affairs for the year 2026-2027.

The Minister of State (Independent Charge) of the Ministry of Skill Development and Entrepreneurship; and Minister of State in the Ministry

of Education (Shri Jayant Chaudhary) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Skill Development and Entrepreneurship for the year 2026-2027.

The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 166 of the Central Goods and Service Tax Act, 2017:-

(i) G.S.R. 565(E) published in Gazette of India dated 20th August, 2025, together with an explanatory memorandum seeking to extend the due date for furnishing FORM GSTR-3B for the month of July, 2025 upto 27th August, 2025, for the taxpayer registered in Mumbai (City), Mumbai (sub-urban), Thane, Raigad and Palghar districts of Maharashtra.

(ii) The Central Goods and Services Tax (Third Amendment) Rules, 2018 published in Notification No. G.S.R. 672 in Gazette of India dated 17th September, 2025, together with an explanatory memorandum.

(iii) S.O. 4204(E) published in Gazette of India dated 17th September, 2025, together with an explanatory memorandum seeking to notify category of persons under Section 54(6) who shall not be allowed refund on provisional basis under the Central Goods and Services Tax Act, 2017.

(iv) S.O. 4205(E) published in Gazette of India dated 17th September, 2025, together with an explanatory memorandum seeking to exempt taxpayer with annual turnover less than Rs 2 Crore from filing annual return.

(v) S.O. 4206(E) published in Gazette of India dated 17th September, 2025, together with an explanatory memorandum appointing 1st Day of October, 2025 as the date on which provisions of clauses (ii), (iii) of Section 121, Section 122 to Section 124 and Section 126 to 134 of Finance Act, 2025 to come into force.

(vi) G.S.R. 765(E) published in Gazette of India dated 18th October, 2025, together with an explanatory memorandum seeking to extend date of filing GSTR-3B.

(vii) The Central Goods and Services Tax (Fourth Amendment) Rules, 2025 published in Notification No. G.S.R. 805(E) in Gazette of India dated 31st October, 2025, together with an explanatory memorandum.

(viii) G.S.R. 949(E) published in Gazette of India dated 31st December, 2025, together with an explanatory memorandum seeking to notify supplies under Section 15(5) of CGST Act for valuation based on Retail Sale Price.

(ix) The Central Goods and Services Tax (Fifth Amendment) Rules, 2025 published in Notification No. G.S.R. 950(E) in Gazette of India dated 31st December, 2025, together with an explanatory memorandum.

(2) Five statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item Nos. (i) to (vii) of (1) above.

(3) A copy of the following Notifications (Hindi and English versions) under sub-section(4) of Section 19 of the Banking Companies

(Acquisition and Transfer of Undertakings) Act, 1970/1980:-

(i) The Bank of Baroda Officer Employees' (Discipline and Appeal) Amendment Regulations, 2026 published in Notification No. F.No.BCC:HRM:118:09 in Gazette of India dated 12th January, 2026.

(ii) The Union Bank of India Officer Employees' (Discipline and Appeal) Amendment Regulations, 2026 published in Notification No. CO:ERD:PD:110:2026 in Gazette of India dated 9th January, 2026.

(iii) The UCO Bank Officer Employees' (Discipline and Appeal) Amendment Regulations, 2026 published in Notification No. ODAR/1/2025-26(E) in Gazette of India dated 9th January, 2026.

(iv) The Punjab and Sind Bank Officer Employees' (Discipline and Appeal) Amendment Regulations, 2026 published in Notification No. PSB/HO/HRD/DAC/2025-26/01 in Gazette of India dated 7th January, 2026.

(v) The Punjab National Bank Officer Employees' (Discipline and Appeal) Amendment Regulations, 2026 published in Notification No. F.No.PNB/HRD/DAC/D&A/2025-26 in Gazette of India dated 8th January, 2026.

(vi) The Indian Overseas Bank Officer Employees' (Discipline and Appeal) Amendment Regulations, 2026 published in Notification No. F.No.HR-IR/184/01/2026(E) in Gazette of India dated 15th January, 2026.

(vii) The Indian Bank Officer Employees' (Discipline and Appeal) Amendment Regulations, 2026 published in Notification No.

HRL/524/2025-2026 in Gazette of India dated 12th January, 2026.

(viii) The Central Bank of India Officer Employees' (Discipline and Appeal) Amendment Regulations, 2026 published in Notification No. F.No.CO/HCM/DAD/2025-26/566(E) in Gazette of India dated 12th January, 2026.

(ix) The Canara Bank Officer Employees' (Discipline and Appeal) Amendment Regulations, 2026 published in Notification No. F.No.HR&PRW IRV IR&PS PP 18 2026(E) in Gazette of India dated 12th January, 2026.

(x) The Bank of Maharashtra Officer Employees' (Discipline and Appeal) Amendment Regulations, 2026 published in Notification No. F.No.AXI/ST/DM/01/2025-26 in Gazette of India dated 12th January, 2026.

(xi) The Bank of India Officer Employees' (Discipline and Appeal) Amendment Regulations, 2026 published in Notification No. F.No.HO:HR:IL:25-26:982(E) in Gazette of India dated 20th January, 2026.

(4) A copy each of the following Notifications (Hindi and English versions) under Section 25 of the Coinage Act, 2011:-

(i) The Coinage (Issue of Commemorative Coin on the occasion of Centenary Year of India Security Press, Nashik) Rules, 2025 published in Notification No. G.S.R.897(E) in Gazette of India dated 15th December, 2025.

(ii) The Coinage (Issue of Commemorative Coin on the occasion of Diamond Jubilee Celebration (Sixty years) of Chennai Petroleum Corporation Limited) Rules, 2026 published in

Notification No. G.S.R.40(E) in Gazette of India dated 16th January, 2026.

(5) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992:-

(i) The Securities and Exchange Board of India (Foreign Portfolio Investors) (Second Amendment) Regulations, 2025 published in Notification No. SEBI/LAD-NRO/GN/2025/279 in Gazette of India dated 1st December, 2025.

(ii) The Securities and Exchange Board of India (Foreign Venture Capital Investors) (Amendment) Regulations, 2025 published in Notification No. SEBI/LAD-NRO/GN/2025/280 in Gazette of India dated 1st December, 2025.

(iii) The Securities and Exchange Board of India (Foreign Portfolio Investors) (Amendment) Regulations, 2025 published in Notification No. SEBI/LAD-NRO/GN/2025/254 in Gazette of India dated 11th August, 2025.

(iv) The Securities and Exchange Board of India (Share Based Employee Benefits and Sweat Equity) (Second Amendment) Regulations, 2025 published in Notification No. F.No.SEBI/LAD-NRO/GN/2025/284 in Gazette of India dated 3rd December, 2025.

(v) The Securities and Exchange Board of India (Intermediaries) (Third Amendment) Regulations, 2025 published in Notification No. F.No.SEBI/LAD-NRO/GN/2025/285 in Gazette of India dated 3rd December, 2025.

(vi) The Securities and Exchange Board of India (Stock Brokers)

Regulations, 2026 published in Notification No. SEBI/LAD-NRO/GN/2026/291 in Gazette of India dated 7th January, 2026.

(6) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item Nos. (iv) to (v) of (5) above.

(7) A copy of the Goods and Service Tax Appellate Tribunal (Recruitment, Salary and other Terms and Conditions of Service of Group "C" Employees) Amendment Rules, 2025 (Hindi and English versions) published in Notification No. G.S.R.918(E) in Gazette of India dated 24th December, 2025 under article 309 of the Constitution.

(8) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 38 of the Central Excise Act, 1944:-

(i) G.S.R.91(E) published in Gazette of India dated 1st February, 2026 together with an explanatory memorandum making certain amendments in Notification No. 03/2025-Central Excise dated 31st December, 2025.

(ii) The Chewing Tobacco, Jarda Scented Tobacco and Gutkha Packing Machines (Capacity Determination and Collection of Duty) Amendment Rules, 2026 published in Notification No. G.S.R. 79(E) in Gazette of India dated 31st January, 2026, together with an explanatory memorandum.

(iii) G.S.R.85(E) published in Gazette of India dated 1st February, 2026 together with an explanatory memorandum seeking to prescribe effective rates of NCCD on chewing tobacco, Jarda

scented tobacco and other tobacco products.

(iv) G.S.R.86(E) published in Gazette of India dated 1st February, 2026 together with an explanatory memorandum seeking to (i) exempt value of Biogas/Compressed Biogas contained in blended CNG along with appropriate GST paid on it, from the value of such blended CNG for the purpose of calculation of Central Excise duty on such blended CNG and (ii) to defer implementation of levy of additional duty of Rs 2 per litre on unblended diesel till 31st March, 2028.

(v) G.S.R.87(E) published in Gazette of India dated 1st February, 2026, together with an explanatory memorandum rescinding Notification No. 5/2023-Central Excise dated 1st February, 2023.

(9) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962:-

(i) G.S.R.82(E) published in Gazette of India dated 1st February, 2026, together with an explanatory memorandum seeking to amend seven notifications, mentioned therein.

(ii) G.S.R.83(E) published in Gazette of India dated 1st February, 2026, together with an explanatory memorandum making certain amendments in Notification No. 45/2025-Customs dated 24th October, 2025.

(iii) G.S.R.84(E) published in Gazette of India dated 1st February, 2026, together with an explanatory memorandum seeking to further amend Notification No. 11/2018-Customs, dated the 2nd February, 2018 and Notification No. 11/2021-Customs, dated the 1st February, 2021 to revise Social Welfare

Surcharge (SWS) and Agricultural Infrastructure Development Cess (AIDC) applicable on certain items.

(iv) The Customs and Central Excise Duties Drawback (Amendment) Rules, 2026 published in Notification No. G.S.R.32(E) in Gazette of India dated 15th January, 2026, together with an explanatory memorandum.

(v) G.S.R.33(E) published in Gazette of India dated 15th January, 2026, making certain amendments in Notification No. 24/2023-Customs (N.T) dated 1st April, 2023, together with an explanatory memorandum.

(vi) G.S.R.34(E) published in Gazette of India dated 15th January, 2026, making certain amendments in Notification No. 25/2023-Customs (N.T) dated 1st April, 2023, together with an explanatory memorandum.

(10) A copy each of the following Notifications (Hindi and English versions) under Section 48 of the Foreign Exchange Management Act, 1999:-

(i) The Foreign Exchange Management (Guarantees) Regulations, 2026 published in Notification No. F.No. FEMA 8(R)/2026-RB in Gazette of India dated 7th January, 2026.

(ii) The Foreign Exchange Management (Export and Import of Goods and Services) Regulations, 2026 published in Notification No. FEMA 23(R)/2026-RB in Gazette of India dated 13th January, 2026.

(iii) The Foreign Exchange Management (Export and Import of Currency) (Amendment) Regulations, 2025 published in Notification No. FEMA6(R)/(4)/2025-RB in Gazette of India

dated 28th November, 2025.

(iv) The Foreign Exchange Management (Debt Instruments) (Fourth Amendment) Regulations, 2025 published in Notification No. FEMA/396(4)/2025-RB in Gazette of India dated 30th September, 2025.

(11) A copy of the Correction (Hindi and English versions) in page no. 174 and 175 of the Annual Report[1] of the New India Assurance Company Limited (NIACL) for the year 2024-2025.

(12) A copy each of the following papers (Hindi and English versions):-

(i) Detailed Demands for Grants of the Ministry of Finance for the year 2026-2027.

(ii) Output Outcome Monitoring Framework, Ministry of Finance for the year 2026-2027.

The Minister of State in the Ministry of Micro, Small and Medium Enterprises; and Minister of State in the Ministry of Labour and Employment (Sushri Shobha Karandlaje) laid on the Table:-

(1) A copy of the Notification No. S.O.5320(E) (Hindi and English versions) published in Gazette of India dated 21st November, 2025 appointing the 21st day of November, 2025 as the date on which the provisions of the Industrial Relations Code, 2020 shall come into force issued under sub-section (3) of Section 1 of the said Code.

(2) A copy of the Industrial Relations Code (Removal of Difficulties) Order, 2025 (Hindi and English versions) published in Notification No. S.O.5683(E) in Gazette of India dated 8th December, 2025 issued under Section 103 of the Industrial Relations Code, 2020.

(3) A copy each of the following Notifications (Hindi and English

[1] Annual Report and Audited Accounts were laid on the Table of the House on 15th December, 2025

versions) issued under sub-section (3) of Section 40 of the Industrial Disputes Act, 1947:-

(i) G.S.R.5792(E) published in Gazette of India dated 15th December, 2025, notifying the services engaged in the Lead and Zinc Mining industry to be a public utility service for a further period of six months with effect from the 17th December, 2025.

(ii) G.S.R.5795(E) published in Gazette of India dated 15th December, 2025, notifying the services engaged in the industrial establishments manufacturing or producing Nuclear Fuel and components, Heavy Water and Allied Chemicals and Atomic Energy to be a public utility service for the purposes of the Industrial Disputes Act, 1947 for a further period of six months with effect from the 28th December, 2025.

(iii) G.S.R.5794(E) published in Gazette of India dated 15th December, 2025, notifying the services engaged in Banking Industry to be a public utility service for the purposes of the Industrial Disputes Act, 1947 for a further period of six months with effect from the 15th December, 2025.

(4) A copy of the Financial Estimates and Performance Budget (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 2026-2027.

The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) on behalf of the Minister of State in the Ministry of Environment, Forest and Climate Change; and Minister of State in the Ministry of External Affairs (Shri Kirtivardhan Singh) laid on the Table:-

(1) A copy of the Annual Report (Hindi and English versions) of the

Commission for Air Quality Management in National Capital Region and Adjoining Areas, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy each of the following Notifications (Hindi and English versions) under Section 26 of the Environment (Protection) Act, 1986:-

(i) The Environmental (Protection) Fund Rules, 2026 published in G.S.R.35(E) in Gazette of India dated 15th January, 2026, alongwith explanatory memorandum.

(ii) The Environment Audit Rules, 2025 published in Notification No. S.O.3973(E) in Gazette of India dated 29th August, 2025.

(iii) The Solid Waste Management Rules, 2026 published in Notification No. S.O. 388(E) in Gazette of India dated 28th January, 2026.

(4) A copy each of the following Notifications (Hindi and English versions) issued under Section 3 of the Environment (Protection) Act, 1986:-

(i) S.O.5642(E) published in Gazette of India dated 5th December, 2025 notifying an area to an extent varying from 1.0 kilometer to 2.0 kilometers from the boundary of Lothian Island Wildlife Sanctuary in South 24 Parganas District, in the State of West Bengal as Lothian Island Wildlife Sanctuary Eco-sensitive Zone.

(ii) S.O.5701(E) published in Gazette of India dated 9th December, 2025 notifying an area up to 2 km. from boundary

of the West Sundarban Wildlife Sanctuary in South 24 Parganas District in the State of West Bengal as West Sundarban Wildlife Sanctuary Eco-Sensitive Zone.

(iii) S.O.84(E) published in Gazette of India dated 6th January, 2026 notifying the area around the boundary of Kaimur Wildlife Sanctuary in the State of Bihar as the Kaimur Wildlife Sanctuary Eco-sensitive Zone.

(iv) S.O.109(E) published in Gazette of India dated 7th January, 2026 notifying the area to an extent of 0.0 kilometer to 4.965 kilometer from the boundary of Rajauli (Nawada) Wildlife Sanctuary in the State of Bihar as the Rajauli (Nawada) Wildlife Sanctuary Eco-sensitive Zone.

(v) S.O.119(E) published in Gazette of India dated 8th January, 2026 notifying an Eco-Sensitive Zone around the boundary of Lippa Asrang Wildlife Sanctuary.

(vi) S.O.238(E) published in Gazette of India dated 16th January, 2026 notifying as to an extent of zero to one kilometere area around the boundary of Kumbhalgarh Wildlife Sanctuary in the State of Rajasthan as the Kumbhalgarh Wildlife Sanctuary, Eco-sensitive Zone.

(5) A copy of the Notification No. G.S.R.592(E) (Hindi and English versions) published in Gazette of India dated 29th August, 2025 notifying the methodology, mentioned therein, for calculating the Green Credit in respect of tree plantation activity issued under sub-rule (1) of Rule (5) of the Green Credit Rules, 2023.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

The Minister of State in the Ministry of Youth Affairs and Sports (Smt. Raksha Nikhil Khadse) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Dope Testing Laboratory, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Dope Testing Laboratory, New Delhi, for the year 2024-2025.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Education; and Minister of State in the Ministry of Development of North Eastern Region (Shri Sukanta Majumdar) laid on the Table:-

(1) A copy of the Delhi University (Amendment) Statutes, 2023 (Hindi and English version) published in Notification No. F.No.4-1/2023-CU.II in Gazette of India dated 19th October, 2023 under sub-section (5) of Section 32 of the Delhi University Act, 1922.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Corporate Affairs; and Minister of State in the Ministry of Road Transport and Highways (Shri Harsh Malhotra) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions):-

(i) Detailed Demands for Grants of the Ministry of Corporate Affairs for the year 2026-2027.

(ii) Output Outcome Monitoring Framework of the Ministry of Corporate Affairs for the year 2026-2027.

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 469 of the Companies Act, 2013:-

(i) The Companies (Specification of definition details) Amendment Rules, 2025 published in Notification No. G.S.R.880(E) in Gazette of India dated 1st December, 2025.

(ii) The Companies (Appointment and Qualification of Directors) Amendment Rules, 2025 published in Notification No. G.S.R.943(E) in Gazette of India dated 31st December, 2025.

(iii) The Companies (Removal of Names of Companies from the Register of Companies) Amendment Rules, 2025 published in Notification No. G.S.R.940(E) in Gazette of India dated 31st December, 2025.

## 12.03 P.M.

## 5. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

1) Shri Ananta Nayak regarding need to expedite approval and execution of proposed Banspani-Barbil railway line project in Keonjhar Parliamentary Constituency, Odisha.

2) Shri Ganesh Singh regarding need to formulate an employment scheme for urban areas on the lines of MGNREGS.

3) Shri Jashubhai Bhilubhai Rathva regarding need to start excavation work in the closed Dolomite mines in Chhota Udaipur Parliamentary Constituency, Gujarat.

4) Shir Ashish Dubey regarding need to develop 'Energy Self Reliant' Villages in Jabalpur Parliamentary Constituency, Madhya Pradesh.

5) Dr. Rajesh Mishra regarding need to make the provision to bring back the mortal remains of the deceased workers to their home State under Ayushman Bharat Scheme.

6) Shri Anup Sanjay Dhotre regarding need for creation of 'Sanitation Champion' posts under Viksit Bharat-Guarantee for Rozgar and Ajeevika Mission (Gramin).

7) Shri Pratap Chandra Sarangi regarding need to expedite operationalization of AIIMS Satellite Centre at Balasore in Odisha.

8) Smt Anita Subhadarshani regarding need to address the problems being faced by Tuberculosis (TB) patients and restart the movement to eradicate TB completely in the country.

9) Smt. Smita Uday Wagh regarding need to include Jalgaon in Maharashtra in City Economic Regions and also implement Sponge city Pilot Project in the city.

10) Smt. Bharti Pardhi regarding need to declare Sonewani region in Balaghat in Madhya Pradesh as a Conservation Reserve.

11) Shri Anurag Singh Thakur regarding need for strict monitoring of sugar content in baby foods and soft drinks along with mandatory labelling and Pictorial warning on added ingredients to safeguard public health.

12) Shri K. C. Venugopal regarding need to expedite completion of doubling of Ernakulam-Ambalappuzha rail corridor and other railway projects in Kerala.

13) Shri Manoj Kumar regarding need to address the menace of micro-finance companies giving loan at exorbitant rate of interest in Bihar.

14) Shri Kodikunnil Suresh regarding need to enhance the salary coverage ceiling of ESIC to Rs. 25,000 and bring the state controlled ESIC dispensaries under direct ESIC management.

15) Dr. Mallu Ravi regarding need to promote labour-intensive industries and MSMEs to address the situation arising out of unemployment in the country.

16) Shri Benny Behanan regarding need to include Kalady-Malayattoor-Athirappilly-Kodungalloor-Azheekode-Muziris-Thirumoozhikulam Integrated Tourism Circuit under PRASHAD/Swadesh Darshan.

17) Shri Pushpendra Saroj regarding increasing level of air pollution in Delhi-NCR and North India.

18) Shri Naresh Chandra Uttam Patel regarding employment opportunities for B.Ed, B.P.Ed and BTC degree holders.

19) Shri Azad Kirti Jha regarding need for introduction of women-centric schemes in national programmes of the country to promote inclusive growth and balanced economic development.

20) Dr. Sharmila Sarkar regarding need to take comprehensive measures to prevent and address suicides committed by young persons in the country.

21) Dr. Ganapathy Rajkumar P. regarding need to issue Standard Operating Procedure to run coaching institutes in the country and take stringent action against the Institutes charging exorbitant fees.

22) Shri Appalanaidu Kalisetti regarding need to develop infrastructure of the Government college of Music and Dance at Vizianagaram, Andhra Pradesh.

23) Shri Kaushalendra Kumar regarding need to take steps to increase number of enrolment of students in Nalanda University, Bihar.

24) Shri Y. S. Avinash Reddy regarding need to reinstate the import duty and levy social welfare cess on Bengalgram (Chana) imported in the country.

25) Shri Amra Ram regarding need to allocate Rajasthan its share of Pong dam Water.

26) Shri Mohmad Haneefa regarding need to accord approval to the drinking water supply projects for Leh and Ladakh submitted by Ladakh Administration under Amrut 2.0.

*(Due to interruptions, Lok Sabha adjourned at 12.07 P.M. and re-assembled at 2.00 P.M.)*

2.00 P.M.

*(Due to continued interruptions, Lok Sabha adjourned at 2.07 P.M., till 11.00 A.M., Tuesday, the 10th February, 2026)*

**UTPAL KUMAR SINGH,**
**Secretary General**

# LOK SABHA

## BULLETIN - PART I

**(Brief Record of Proceedings)**

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**Tuesday, February 10, 2026 / Magha 21, 1947 (Saka)**

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**No. 114**

11:00 A.M.

1. Starred Questions

Starred Question No. 141 was orally answered.

*(Due to interruptions, Lok Sabha adjourned at 11.02 A.M. and re-assembled at 12.00 noon)*

Replies to Starred Question Nos. 142-160 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1611 – 1840 were laid on the Table.

12:00 Noon

## 3. Papers laid on the Table

The Minister of State in the Ministry of Commerce and Industry; and Minister of State in the Ministry of Electronics and Information Technology (Shri Jitin Prasada) on behalf of the Minister of Commerce and Industry (Shri Piyush Goyal) laid on the Table:-

(1) A copy of the Annual Accounts (Hindi and English versions) of the NEIA (National Export Insurance Account) Trust, New Delhi, for the year 2024-2025, together with audit report thereon.

(2) A copy of the Review (Hindi and English versions)by the Government on the Audited Accounts of the NEIA (National Export Insurance Account) Trust, New Delhi, for the year 2024-2025.

The Minister of Social Justice and Empowerment (Dr. Virendra Kumar) laid on the Table a copy each of the following papers (Hindi and English versions):-

(1) Detailed Demands for Grants of the Ministry of Social Justice and Empowermentfor the year 2026-2027.

(2) Output Outcome Monitoring Framework of the Ministry of Social Justice and Empowerment, for the year 2026-2027.

The Minister of State in the Ministry of Cooperation (Shri Krishan Pal) on behalf of the Minister of State (Independent Charge) of the Ministry of Ayush; and Minister of State in the Ministry of Health and Family Welfare (Shri Parataprao Jadhav) laid on the Table a copy each of the following papers (Hindi and English versions):-

(1) Detailed Demands for Grants of the Ministry of AYUSH, for the year 2026-2027.

(2) Output Outcome Monitoring Framework of the Ministry of AYUSH, for the year 2026-2027.

The Minister of State in the Ministry of Commerce and Industry; and Minister of State in the Ministry of Electronics and Information Technology (Shri Jitin Prasada) laid on the Table:-

(1) A copy of the Boiler Attendants' (Amendment) Rules, 2026 (Hindi and English versions) published in Notification No. G.S.R.09(E) in Gazette of India dated 6thJanuary, 2026 under Section 41 of the BoilersAct, 2025.

(2) A copy of the Footwear Design and Development Institute (Amendment) Ordinance, 2025 (Hindi and English versions) published in Notification No. F.No. FDDI/GC/83/2024 in Gazette of India dated 18thDecember, 2025issued under Section 28 of the Footwear Design and Development Act, 2017.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Tobacco Board, Guntur, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tobacco Board, Guntur, for the year 2024-2025.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Chemicals and Allied Products Export Promotion Council (CAPEXIL), Kolkata, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Chemicals and Allied Products Export Promotion Council (CAPEXIL), Kolkata, for the year 2024-2025.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Agricultural and Processed Food Products Export Development Authority (APEDA), New Delhi, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Agricultural and Processed Food Products Export Development Authority (APEDA), New Delhi, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Agricultural and Processed Food Products Export Development Authority (APEDA), New Delhi, for the year 2024-2025.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9) (i) A copy of the Annual Report (Hindi and English versions) of the Pharmaceuticals Export Promotion Council of India (Pharmexcil), Hyderabad, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pharmaceuticals Export Promotion Council of India (Pharmexcil), Hyderabad, for the year 2024-2025.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(11) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(a) (i) Review by the Government of the working of the PEC Limited, New Delhi, for the year 2024-2025.

(ii) Annual Report of the PEC Limited, New Delhi, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the ECGC Limited (Export Credit Guarantee Corporation of India Limited), Mumbai, for the year 2024-2025.

(ii) Annual Report of the ECGC Limited (Export Credit Guarantee Corporation of India Limited), Mumbai, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(12) Two Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(13) A copy each of the following Notifications (Hindi and English versions) issued under Section 16 of the Bureau of Indian Standards Act, 2016:-

(i) S.O.165(E) published in Gazette of India dated 12$^{th}$January, 2026, rescindingNotification No. S.O. 4092(E) dated the 18$^{th}$ September, 2023.

(ii) The Cookware, Utensils and Cans for Foods and Beverages (Quality Control) Order, 2026 published in Notification No.

S.O.219(E) in Gazette of India dated 15thJanuary, 2026.

(iii) The Electrical Accessories (Quality Control) Amendment Order, 2026 published in Notification No. S.O.187(E) in Gazette of India dated 13thJanuary, 2026.

The Minister of State in the Ministry of Cooperation (Shri Krishan Pal) laid on the Table a copy each of the following papers (Hindi and English versions):-

(1) Detailed Demands for Grants of the Ministry of Cooperation, for the year 2026-2027.

(2) Output Outcome Monitoring Framework of the Ministry of Cooperation, for the year 2026-2027.

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Ram Nath Thakur) laid on the Table:-

(1) A copy of Detailed Demands for Grants(Hindi and English versions)of the Ministry of Agriculture and Farmers Welfare for the year 2026-2027.

(2) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the Haryana Agro Industries Corporation Limited, Panchkula, for the year 2022-2023.

(ii) Annual Report of the Haryana Agro Industries Corporation Limited, Panchkula, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(4) A copy each of the following Notifications (Hindi and English versions) issued under Section 3 of the Essential Commodities Act, 1955:-

(i) S.O.5836(E) published in Gazette of India dated 17thDecember, 2025authorising the manufacturers of Fermented Organic Manure and Liquid Fermented Organic Manure, mentioned therein, to sell their products, namely, Fermented Organic Manure and Liquid Fermented Organic Manure in bulk directly to farmers for a period of three years from the date of publication of this notification.

(ii) The Fertiliser (Inorganic, Organic or Mixed)(Control) Thirteen Amendment Order, 2025 published in Notification No. S.O.5837(E) in Gazette of India dated 17thDecember, 2025.

(iii) S.O.5838(E) published in Gazette of India dated 17thDecember, 2025constituting the Central Fertiliser Committee consisting of 15 Members, mentioned therein, under sub-clause (1) of clause 38 of the Fertilizer (Inorganic, Organic or Mixed) (Control) Order, 1985.

(iv) S.O.5574(E) published in Gazette of India dated 3rdDecember, 2025 notifying the specifications, mentioned therein, in respect of PhosphoGypsum to be manufactured in India for a period of three years from the date of publication of this notification.

(v) The Fertilizer (Inorganic, Organic or Mixed)(Control)

Twelfth Amendment Order, 2025 published in Notification No. S.O.5575(E) in Gazette of India dated 3rdDecember, 2025.

(vi) S.O.390(E) published in Gazette of India dated 28thJanuary, 2026fixing the maximum Retail Price of Sulphur Coated Urea under clause 3 of the Fertlizer (Inorganic, Organic or Mixed) (Control) Order, 1985.

(5) A copy of the Plant Quarantine (Regulation of Import into India) (First Amendment) Order, 2026 (Hindi and English Versions) published in Notification No. S.O. 271(E) in Gazette of India dated 20thJanuary, 2026issued under sub-section (1) of Section 3 of the Destructive Insects and Pests Act, 1914.

The Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions):-

(i) Detailed Demands for Grants of the Ministry of Home Affairs (Volume I) for the year 2026-2027.

(ii) Detailed Demands for Grants of the Ministry of Home Affairs [(Volume II) (A)] (Union Territories) for the year 2026-2027.

(iii) Detailed Demands for Grants of the Ministry of Home Affairs [(Volume II) (B)] (Union Territories) for the year 2026-2027.

(iv) Output Outcome Monitoring Framework of the Ministry of Home Affairsfor the year 2026-2027.

(2) A copy of the Ministry of Home Affairs, Assam Rifles, Subedar Major (Pharmacist), Subedar (Pharmacist) and Naib Subedar (Pharmacist), Group 'B' Posts, Recruitment Rules, 2025 (Hindi and English versions) published in Notification No. G.S.R. 184 in weekly Gazette of India dated 29th November, 2025 under Section 167 of the Assam Rifles Act, 2006.

The Minister of State in the Ministry of Jal Shakti; and Minister of State in the Ministry of Railways (Shri V. Somanna) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Drinking Water and Sanitation, Ministry of Jal Shakti, for the year 2026-2027.

The Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying; and Minister of State in the Ministry of Panchayati Raj (Prof. S. P. Singh Baghel) laid on the Table a copy of the Veterinary Council of India (Foreign Veterinary Graduate Registration) Rules, 2025(Hindi and English versions) published in Notification No. G.S.R. 922(E) in Gazette of India dated 26thDecember, 2025under sub-section (2) of Section 64 of the Indian Veterinary Council Act, 1984.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Social Justice and Empowerment (Shri B. L. Verma) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Rehabilitation Council of India, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rehabilitation Council of India, New Delhi, for the year 2024-2025.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the Artificial Limbs Manufacturing Corporation of India (ALIMCO), Kanpur, for the year 2024-2025.

(ii) Annual Report of the Artificial Limbs Manufacturing Corporation of India (ALIMCO), Kanpur, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Petroleum and Natural Gas; and Minister of State in the Ministry of Tourism (Shri Suresh Gopi) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions):-

(i) Detailed Demands for Grantsof the Ministry of Petroleum and Natural Gas for the year 2026-2027.

(ii) Output Outcome Monitoring Frameworkof the Ministry of Petroleum and Natural Gas for the year 2026-2027.

(2) (i) A copy of the Annual Report of the Indian Institute of Petroleum and Energy, Visakhapatnam, for the year 2024-2025.

(ii) A copy of the Annual Accounts of the Indian Institute of

Petroleum and Energy, Visakhapatnam,for the year 2024-2025, together with Audit Report thereon.

(ii) Statement regarding Review by the Government of the working of the Indian Institute of Petroleum and Energy, Visakhapatnam, for the year 2024-2025.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi Institute of Petroleum Technology, Amethi, for the year 2024-2025, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi Institute of Petroleum Technology, Amethi, for the year 2024-2025.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Bhagirath Choudhary) laid on the Table a copy of Output Outcome Monitoring Framework (Hindi and English versions) of the Ministry of Agriculture and Farmers Welfare for the year 2026-2027.

The Minister of State in the Ministry of Minority Affairs; and Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying (Shri George Kurian) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Fisheries Development Board, Hyderabad, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Fisheries Development Board, Hyderabad, for the year 2024-2025.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

## 4. Reports of Standing Committee on Chemicals and Fertilizers

Shri Robert Bruce C presented the following Reports (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers (2025-26):-

(1) Sixteenth Report on Action Taken by the Government on the Observations/Recommendations contained in the Sixth Report of the Standing Committee on Chemicals and Fertilizers (18th Lok Sabha) on 'Demands for Grants (2025-26)' pertaining to the Ministry of Chemicals and Fertilizers (Department of Fertilizers).

(2) Seventeenth Report on Action Taken by the Government on the Observations/Recommendations contained in the Seventh Report of the Standing Committee on Chemicals and Fertilizers (18th Lok Sabha) on 'Demands for Grants (2025-26)' pertaining to the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals).

(3) Eighteenth Report on Action Taken by the Government on the Observations/Recommendations contained in the Thirteenth Report of the Standing Committee on Chemicals and Fertilizers (18th Lok Sabha) on 'Health hazards due to use of compromised/substandard quality of food-grade plastics and their exposure to extreme Indian climatic conditions' pertaining to the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals).

(4) Nineteenth Report on the subject 'Review of the functioning of Institute of Pesticide Formulation Technology (IPFT)' pertaining to the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals).

## 5. Statements of Standing Committee on Chemicals and Fertilizers

Shri Robert Bruce C laid on the table the following Final Action Taken Statements (Hindi and English versions) of the Government on the Observations/Recommendations contained in Chapter I and V of the following Reports of the Standing Committee on Chemicals and Fertilizers:-

(1) Second Report (Eighteenth Lok Sabha) on Action Taken by the Government on the Fiftieth Report (Seventeenth Lok Sabha) on 'Promotion of Medical Device Industry' relating to the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals).

(2) Ninth Report (Eighteenth Lok Sabha) on Action Taken by the Government on the Third Report (Eighteenth Lok Sabha) on 'Demands for Grants 2024-25' relating to the Ministry of Chemicals and Fertilizers (Department of Fertilizers).

(3) Tenth Report (Eighteenth Lok Sabha) on Action Taken by the Government on the Fourth Report (Eighteenth Lok Sabha) on 'Demands for Grants 2024-25' relating to the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals).

(4) Eleventh Report (Eighteenth Lok Sabha) on Action Taken by the Government on the Fifth Report (Eighteenth Lok Sabha) on 'Demands for Grants 2024-25' relating to the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals).

## 6. Statement by Minister

The Minister of State in the Ministry of Commerce and Industry; and Minister of State in the Ministry of Electronics and Information Technology (Shri Jitin Prasada) laid a statement (Hindi and English versions) regarding the status of implementation of recommendations contained in the 188th Report of the Standing Committee on Commerce on 'Comprehensive Strategy to Map Major Products and Countries to Maximize Exports and Minimize Imports'.

*(Due to interruptions, Lok Sabha adjourned at 12.07 P.M. and re-assembled at 2.00 P.M.)*

## 2.00 P.M.

## 7. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

1) Shri Praveen Patel Regarding need to establish a Kendriya Vidyalaya and a Skill Development Centre in Phulpur Parliamentary Constituency in Uttar Pradesh.

2) Shri Pradeep Purohit Regarding need to depute adequate medical staff and provide essential facilities in Cancer Hospital in Bargarh, Odisha.

3) Dr. Hemant Vishnu Savara Regarding need to strengthen the public safety alert and emergency response system in Palghar-Vasai Industrial Area in Maharashtra in the wake of recent Chlorine Gas leakage in the region.

4) Shri Mukesh Rajput Regarding need to develop National Potato Development Board.

5) Shri Manoj Tiwari Regarding need to develop a park in the Yamuna River Front and develop the area as a modern tourist place.

6) Shri Dulu Mahato Regarding need to sanction funds for reopening of the 205 bed FCI hospital in Sindri, Dhanbad, Jharkhand.

7) Shri Janardhan Mishra Regarding need to establish a Navodaya Vidyalaya or PM SHRI Vidyalaya in Mauganj district, Madhya Pradesh.

8) Shri Darshan Singh Choudhary Regarding need to strengthen the socio-economic condition and provide social security benefits to 'Bank Mitra' (Business Correspondent).

9) Shri Parimal Suklabaidya Regarding need for establishment of Indian Institute of Technology (IIT) at Silchar, Assam.

10) Shri Dharambir Singh Regarding alleged misuse of RTI Act.

11) Shri Anurag Sharma Regarding need to upgrade Bundelkhand Institute of Engineering and Technology (BIET), Jhansi as a Central Technical University or IIT or NIT.

12) Shri Kishori Lal Regarding need to start regular flight services from Fursatganj Airport in Uttar Pradesh.

13) Shri Manish Tewari Regarding need to expedite revision for enhancement of cost norms for supplementary nutrition under the Saksham Anganwadi and Mission Poshan 2.0 scheme.

14) Prof. Varsha Eknath Gaikwad Regarding need to ensure uniform implementation of the Street Vendors Act, 2014 in the country.

15) Shri G Kumar Naik Regarding need for increasing allocation and spending on agricultural research and development.

16) Shri Harish Chandra Meena Regarding need to establish an Electric Loco shed in Gangapur city in Tonk-Sawai Madhopur Parliamentary Constituency, Rajasthan.

17) Shri Narayandas Ahirwar Regarding railway related issues of Jalaun Parliamentary Constituency, Uttar Pradesh.

18) Shri Lalji Verma Regarding need to establish a Kendriya Vidyalaya in Ambedkar Nagar district, Uttar Pradesh.

19) Smt. Pratima Mondal Regarding need for comprehensive measures to preserve and safeguard the Aravalli mountain ranges from environmental degradation.

20) Dr. T Sumathy Alias Thamizhachi Thangapandian Regarding need to impress upon the Sri Lankan Government to release the Tamil fishermen arrested by Sri Lankan Navy.

21) Shri Prabhakar Reddy Vemireddy Regarding problems being faced by teachers due to mandatory Teacher Eligibility Test (TET) qualification norms.

22) Shri Ravindra Dattaram Waikar Regarding merger of Konkan Railway Corporation Limited with Indian Railways.

23) Shri Arun Bharti Regarding need to establish a Central University in Jamui Parliamentary Constituency, Bihar.

24) Shri Tangella Uday Srinivas Regarding need to take steps to address the problems being faced by teaching and non-teaching staff of Navodaya Vidyalaya in the country.

25) Shri Rajkumar Roat Regarding need to enact 'The Provisions of the Municipalities (Extension to the Scheduled Aras) Bill, 2001.

26) Shri Vishaldada Prakashbapu Patil Regarding need to exempt the teachers appointed before implementation of RTE Act, 2009 from mandatory Teachers Eligibility Test (TET) qualification.

2.01 P.M.

## 8. The Union Budget – 2026-2027.

Time Allotted: 18 Hrs.
Time Taken: 5 Hrs. 59 Mts.
Balance: 12 Hrs. 01 Mt.

General discussion on the Union Budget for 2026-2027 commenced.

The following members took part in the debate:-

1. Dr. Shashi Tharoor
2. Smt. Aparajita Sarangi
3. Shri AkhileshYadav
4. Shri Abhishek Banerjee
5. Shri T.R. Baalu
6. Shri Bastipati Nagaraju
7. Shri Anil Yeshwant Desai
8. Shri Dileshwar Kamait
9. Shri Bajrang Manohar Sonwane
10. Shri Rahul Kaswan
11. Dr. D.Purandeswari
12. Shri Y S Avinash Reddy
13. Shri Lalji Verma
14. Shri Karti P Chidambaram
15. Shri Jagadish Shettar
16. Shri Abhay Kumar Sinha
17. Shri Mian Altaf Ahmad
18. Prof. Sougata Ray
19. Shri Captain Viriato Fernandes

20. Shri Vijay Kumar Hansdak
21. Shri Virendra Singh
22. Dr. Alok Kumar Suman
23. Dr. Rajkumar Sangwan
24. Shri Sachithanantham R
25. Shri Sudama Prasad
26. Shri Jugal Kishore
27. Shri Hanuman Beniwal
28. Dr. Mallu Ravi
29. Shri Abdul Rashid Sheikh

The discussion was not concluded.

8.00 P.M.

*(Lok Sabha adjourned till 11.00 A.M., Wednesday, the 11th February, 2026.)*

**UTPAL KUMAR SINGH,**
**Secretary General**

# LOK SABHA

## BULLETIN - PART I

**(Brief Record of Proceedings)**

**Wednesday, February 11, 2026 / Magha 22, 1947 (Saka)**

**No. 115**

11:00 A.M.

1. Starred Questions

Starred Question Nos. 161–164, 166, 169, 172–173 were orally answered. Starred Question Nos. 165, 167, 168, 170 and 171 were taken up. Replies to Starred Question Nos. 165, 167, 168, 170, 171 and 174–180 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1841 – 2070 were laid on the Table.

12:03 P.M.

3. Papers laid on the Table

The Minister of State in the Ministry of Jal Shakti (Shri Raj Bhushan Choudhary) on behalf of the Minister of Coal; and Minister of Mines (Shri G. Kishan Reddy) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Minesfor the year

2026-2027.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation; Minister of State (Independent Charge) of the Ministry of Planning; and Minister of State in the Ministry of Culture (Shri Rao Inderjit Singh) laid on the Table a copy each of the following papers (Hindi and English versions):-

(1) Detailed Demands for Grants of the Ministry of Planning for the year 2026-2027.

(2) Detailed Demands for Grants of the Ministry of Statistics and Programme Implementation for the year 2026-2027.

(3) Output Outcome Monitoring Framework of the Ministry of Planningfor the year 2026-2027.

The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid on the table: -

(1) A copy each of the following papers (Hindi and English versions): -

   (i) Detailed Demands for Grants of the Department of Spacefor the year 2026-2027.

   (ii) Detailed Demands for Grants of the Ministry of Science and Technologyfor the year 2026-2027.

(iii) Detailed Demands for Grants of the Ministry of Earth Sciencesfor the year 2026-2027.

(iv) Detailed Demands for Grants of the Department of Atomic Energyfor the year 2026-2027.

(v) Detailed Demands for Grants of the Ministry of Personnel, Public Grievances and Pensions,Central Vigilance Commission, Union Public Service Commissionfor the year 2026-2027.

(vi) Output Outcome Monitoring Framework of the Ministry of Science and Technologyfor the year 2026-2027.

(vii) Output Outcome Monitoring Framework of the Ministry of Personnel, Public Grievances and Pensionsfor the year 2026-2027.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Public Administration, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Public Administration, New Delhi, for the year 2024-2025.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Karmayogi Bharat, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Karmayogi Bharat, New Delhi, for the year 2024-2025.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs

(Shri Arjun Ram Meghwal) laid on the Table a copy each of the following Statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Ministers during various sessions of Seventeenth and Eighteenth Lok Sabhas: -

SEVENTEENTH LOK SABHA

1. Statement No. 17 Eighth Session, 2022
2. Statement No. 12 Tenth Session, 2022
3. Statement No. 13 Eleventh Session, 2023
4. Statement No. 11 Twelfth Session, 2023
5. Statement No. 11 Fourteenth Session, 2023

EIGHTEENTH LOK SABHA

6. Statement No. 8 Second Session, 2024
7. Statement No. 7 Third Session, 2024
8. Statement No. 5 Fourth Session, 2025
9. Statement No. 2 Fifth Session, 2025
10. Statement No. 1 Sixth Session, 2025

The Minister of State in the Ministry of Commerce and Industry; and Minister of State in the Ministry of Electronics and Information Technology (Shri Jitin Prasada) laid on the Table:-

(1) A copy of the following papers (Hindi and English versions):-

(i) Detailed Demands for Grants of the Ministry of Electronics and Information Technologyfor the year 2026-2027.

(ii) Output Outcome Monitoring Framework of the Ministry of Electronics and Information Technology for the year 2026-2027.

(2) A copy of the Information Technology (Intermediary Guidelines and

Digital Media Ethics Code) Amendment Rules, 2026 (Hindi and English versions) published in Notification No. G.S.R.120(E) in Gazette of India dated 10thFebruary, 2026 under sub-section (3) of Section 87 of the Information Technology Act, 2000.

The Minister of State in the Ministry of Power; and Minister of State in the Ministry of New and Renewable Energy (Shri Shripad Yesso Naik) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of New and Renewable Energyfor the year 2026-2027.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Parliament, Secretariats of the President and Vice-President for the year 2026-2027.

The Minister of State in the Ministry of Rural development; and Minister of State in the Ministry of Communications (Dr. Chandra Sekhar Pemmasani) laid on the table:-

(1) A copy each of the following papers (Hindi and English versions):-

(i) Detailed Demands for Grants of the Department of Posts,for the year 2026-2027.

(ii) Detailed Demands for Grants of the Department of Telecommunications,Ministry of Communications, for the year 2026-2027.

(iii) Output Outcome Monitoring Framework of the Department of Posts,for the year 2026-2027.

(iv) Output Outcome Monitoring Framework of the Department of Telecommunications, Ministry of Communications for the year 2026-2027.

(2) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the Telecommunications Consultants India Limited, New Delhi, for the year 2024-2025.

(ii) Annual Report of the Telecommunications Consultants India Limited, New Delhi, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(3) A copy of the Telecom Regulatory Authority of India (Recruitment and Conditions of Serviceof Officers and Other Employees) Rules, 2025 (Hindi and English versions) published in Notification No. G.S.R.909(E) in Gazette of India dated 19$^{th}$December, 2025 under Section 37 of the Telecom Regulatory Authority of India Act, 1997.

The Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying; and Minister of State in the Ministry of Panchayati Raj (Prof. S. P. Singh Baghel) laid on the Tablea copy each of the following papers (Hindi and English versions):-

(1) Detailed Demands for Grants of the Ministry of Fisheries, Animal Husbandry and Dairyingfor the year 2026-2027.

(2) Detailed Demands for Grants of the Ministry of Panchayati Rajfor the year 2026-2027.

(3) Output Outcome Monitoring Framework of the Departmentof Animal Husbandry and Dairying, Ministry of Fisheries, Animal

Husbandry and Dairying,for the year 2026-2027.

(4) Output Outcome Monitoring Framework of the Ministry of Panchayati Rajfor the year 2026-2027.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Social Justice and Empowerment (Shri B. L. Verma) laid on the table:-

(1) A copy of the Output Outcome Monitoring Framework (Hindi and English versions) of the Department of Consumer Affairs, Ministry of Consumer Affairs, Food and Public Distribution, for the year 2026-2027.

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 52 of the Legal Metrology Act, 2009:-

(i) The Legal Metrology (General) Seventh Amendment Rules, 2025 published in Notification No. G.S.R. 905(E) in Gazette of India dated 18$^{th}$December, 2025.

(ii) The Legal Metrology (General) Amendment Rules, 2026 published in Notification No. G.S.R. 10(E) in Gazette of India dated 7$^{th}$January, 2026.

The Minister of State in the Ministry of Information and Broadcasting; and Minister of State in the Ministry of Parliamentary Affairs (Dr. L. Murugan) laid on the table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Satyajit Ray Film and Television Institute, Kolkata, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Satyajit Ray Film and

Television Institute, Kolkata, for the year 2024-2025.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the Broadcast Engineering Consultants India Limited, Noida, for the year 2024-2025.

(ii) Annual Report of the Broadcast Engineering Consultants India Limited, Noida, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Jal Shakti (Shri Raj Bhushan Choudhary) on behalf of the Minister of State in the Ministry of Coal; and Minister of State in the Ministry of Mines (Shri Satish Chandra Dubey) laid on the table:-

(1) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Commercial) (No. 35 of 2025) (Performance Audit) - Operational Performance of NLC India Limited, Ministry of Coal, under Article 151(1) of the Constitution.

(2) A copy each of the following papers (Hindi and English versions):-

(i) Detailed Demands for Grants of the Ministry of Coalfor the year 2026-2027.

(ii) Output Outcome Monitoring Framework of the Ministry of

Coalfor the year 2026-2027.

The Minister of State in the Ministry of Education; and Minister of State in the Ministry of Development of North Eastern Region (Shri Sukanta Majumdar) laid on the table a copy each of the following papers (Hindi and English versions):-

(1) Detailed Demands for Grants of the Ministry of Development of North Eastern Regionfor the year 2026-2027.

(2) Output Outcome Monitoring Framework of the Ministry of Development of North Eastern Regionfor the year 2026-2027.

The Minister of State in the Ministry of Heavy Industries; Minister of State in the Ministry of Steel (Shri Bhupati Raju Srinivasa Varma) laid on the Table a copy each of the following papers (Hindi and English versions):-

(1) Detailed Demands for Grants of the Ministry of Steel for the year 2026-2027.

(2) Output Outcome Monitoring Framework of the Ministry of Steel for the year 2026-2027.

(3) Detailed Demands for Grants of the Ministry of Heavy Industriesfor the year 2026-2027.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution (Smt. Nimuben Jayantibhai Bambhaniya) laid on the Table a copy each of the following papers(Hindi and English versions):-

(1) Detailed Demands for Grants of the Ministry of Consumer Affairs, Food and Public Distributionfor the year 2026-2027.

(2) Output Outcome Monitoring Framework of the Ministry of Consumer Affairs, Food and Public Distributionfor the year 2026-2027.

## 4. Reports of Standing Committee on Transport, Tourism and Culture

Shri Anurag Sharma laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Transport, Trourism and Culture:-

(i) 381st Report on Action Taken by Government on the recommendations/observations contained in the 375th Report on Demands for Grants (2025-26) of Ministry of Civil Aviation.

(ii) 382nd Report on Action Taken by Government on the recommendations/observations contained in the 376th Report on Demands for Grants (2025-26) of Ministry of Culture.

(iii) 383rd Report on Action Taken by Government on the recommendations/observations contained in the 377th Report on Demands for Grants (2025-26) of Ministry of Ports, Shipping and Waterways.

(iv) 384th Report on Action Taken by Government on the recommendations/observations contained in the 378th Report on Demands for Grants (2025-26) of Ministry of Road Transport and Highways; and

(v) 385th Report on Action Taken by Government on the recommendations/observations contained in the 379th Report on Demands for Grants (2025-26) of Ministry of Tourism.

## 5. Statements by Ministers

(1) The Minister of Consumer Affairs, Food and Public Distribution; and Minister of New and Renewable Energy (Shri Pralhad Joshi) laid a statement (Hindi and English versions) regarding the status of implementation of recommendations contained in the 10th Report of the Standing Committee on Energy on 'Performance Evaluation of Solar Power Projects in the Country' pertaining to the Ministry of New and Renewable Energy.

(2) The Minister of State in the Ministry of Rural development; and Minister of State in the Ministry of Communications (Dr. Chandra Sekhar Pemmasani) laid a statement (Hindi and English versions) regarding 'Withdrawal of advance from Contingency Fund of India for servicing Interest on Sovereign Guarantee Bonds (SGBs) raised by Mahanagar Telephone Nigam Limited (MTNL)'.

## 12.08 P.M.

## 6. Announcement by the Chair

The Chair made the following announcement:-

"I have to inform the House that Hon'ble Speaker has received the following message from the Hon'ble President:-

'I have received the expression of thanks by the Members of the Lok Sabha for the Address which I delivered to both Houses of the Parliament assembled together on 28 January, 2026."

## 12.08 P.M.

## 7. Government Bill – Introduced

*The Industrial Relations Code (Amendment) Bill, 2026*

## 8. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

1) Smt. Shobhanaben Mahendrasinh Baraiya regarding establishment of institutions of higher education in Sabarkantha Parliamentary Constituency, Gujarat.
2) Smt. Mahima Kumari Mewar regarding need to provide adequate compensation to farmers whose lands have been acquired for Merta-Ras and Merta-Pushkar Railway line projects in Rajasthan.
3) Shri Tejasvi Surya regarding need to amend the Labour Code to include the persons with rare diseases and immunological disorders within the framework of social security and workplace protection.
4) Smt. Sangeeta Kumari Singh Deo regarding need for comprehensive measures for expansion of irrigation, completion of pending water projects and to ensure availability of potable drinking water in drought prone regions of Odisha.
5) Shri Rodmal Nagar regarding need to sanction Jhalawar-Ujjain new railway line Project.
6) Shri Vishnu Dayal Ram regarding rejuvenation and conservation of historical, religious and tourist places in Palamu, Garhwa and Latehar districts of Jharkhand.
7) Smt. Himadri Singh regarding need to establish a "Herbal Medicine and Research Centre' in Amarkantak, Madhya Pradesh.
8) Shri Rajiv Pratap Rudy regarding need to undertake comprehensive regulatory and preventive measures to address

the situation arising out of increasing incidence of vaping among youth of the country.

9) Smt. Malvika Devi regarding need for construction of a bypass road at Junagarh town in Kalahandi district, Odisha.

10) Shri Suresh Kumar Kashyap regarding construction of Pinjore-Baddi-Nalagarh four lane road in Himachal Pradesh.

11) Shri Janardan Singh Sigriwal regarding need to run a Vande Bharat train from Chapra or Siwan Railway junction to Delhi, Kolkata and Varanasi.

12) Shri Ravindra Shukla Alias Ravi Kishan regarding need to run the proposed Delhi-Guwahati Vande Bharat Sleeper train via Gorakhpur and Siwan.

13) Shri Bidyut Baran Mahato regarding need to continue the operation of trains from Tatanagar railway station, Jharkhand.

14) Shri Arun Kumar Sagar regarding need to ensure effective implementation of various schemes under Ministry of MSME in Shahjahanpur Parliamentary Constituency, Uttar Pradesh.

15) Smt. Geniben Nagaji Thakor regarding need to ensure refund of money to people who invested and duped by various Chit fund companies.

16) Shri Rahul Kaswan regarding need to set up a bench of Rajasthan High Court in Bikaner.

17) Shri Murari Lal Meena regarding need to construct the elevated road of NH 248A via Natni Ka Bara-Thanagazi-Bhartruhari Dham-Sariska in Rajasthan.

18) Shri Muhammed Hamdullah Sayeed regarding need to withdraw the notifications seeking acquisition of land for establishment of City Centre Project and Forward Field Base Support Unit for the Indian Air Force in Agatti Island, Lakshadweep.

19) Ms. Iqra Choudhary regarding need to set up a bench of Allahabad High Court in Western Uttar Pradesh.

20) Shri Harendra Singh Malik regarding need to ensure release of Indian nationals who have been forcibly inducted into Russia-Ukraine war and Indian sailors held captive in Iran.

21) Prof. Sougata Ray regarding need to withdraw the proposed trade agreement with USA to safeguard the interest of farmers of the country.

22) Smt. June Maliah regarding need to release pending funds under Disaster relief and other Centrally Sponsored Schemes to West Bengal.

23) Shri Malaiyarasan D regarding need to exempt the teachers appointed prior to the enforcement of the RTE Act, 2009 from mandatory Teacher Eligibility Test (TET) qualification.

24) Shri Krishna Prasad Tenneti regarding need for establishment of emerging technology based Skill Development Centres in Bapatla Parliamenary Constituency, Andhra Pradesh to boost employment generation and industrial growth.

25) Shri Sunil Kumar regarding construction of roads under Pradhan Mantri Gram Sadak Yojana in Valmiki Nagar Parliamentary Constituency, Bihar.

26) Shri Sudhakar Singh regarding need to raise 'Ahir Regiment' in Indian Army.

27) Shri Nalin Soren regarding need to provide stoppage of various trains at Vidyasagar Railway Station in Jharkhand.

28) Shri N. K. Premachandran regarding need to sanction the revised project with regard to the development of the Greenfield National Highway No-744 in Kollam Parliamentary Constituency, Kerala.

12.10 P.M.

## 9. The Union Budget – 2026-2027

Time Allotted: 18 Hrs.
Time Taken: 12 Hrs. 57 Mts.

Further General Discussion on the Union Budget for 2026-2027 continued.

The following members took part in the debate:-

1. Shri Arun Bharti
2. Dr. Raj Kumar Chabbewal
3. Shri Sudheer Gupta
4. Dr. Indra Hang Subba
5. Shri G Lakshminarayana
6. Adv. Chandra Shekhar
7. Shri Kalyan Banerjee
8. Shri Rahul Gandhi
9. Shri Anurag Singh Thakur
10. Adv K. Francis George
11. Shri Joyanta Basumatary
12. Dr. M P Abdussamad Samadani
13. Dr. Shrikant Eknath Shinde
14. Shri Patel Umeshbhai Babubhai
15. Shri N K Premachandran
16. Shri Tangella Uday Srinivas
17. Dr. Thirumaavalavan Tholkappiyan
18. Shri Bidyut Baran Mahato
19. Shri Asaduddin Owaisi
20. Com. Selvaraj V
21. Shri Mohmad Haneefa
22. Shri Vishaldada Prakashbapu Patil
23. Dr. Jayanta Kumar Roy
24. Shri Rajkumar Roat
25. Shri Damodar Agrawal
26. Shri Gurmeet Singh Meet Hayer
27. Shri Brijmohan Agrawal
28. Smt. Harsimrat Kaur Badal
29. Shri Aga Syed Ruhullah Mehdi
30. Smt. Manju Sharma

31. Shri K.C. Venugopal
32. Shri Bhaskar Murlidhar Bhagare
33. Dr. Rani Srikumar
34. Smt. Shobhanaben Mahendrasinh Baraiya

Smt. Nirmala Sitharaman replied to the debate.

The discussion was concluded.

7.08 P.M.

*(Lok Sabha adjourned till 11.00 A.M., Thursday, the 12th February, 2026)*

**UTPAL KUMAR SINGH,**
**Secretary General**

# LOK SABHA

## BULLETIN - PART I

**(Brief Record of Proceedings)**

**Thursday, February 12, 2026 / Magha 23, 1947 (Saka)**

**No. 116**

11:00 A.M.

1. Starred Questions

Starred Question No. 181 was orally answered.

*(Due to interruptions, Lok Sabha adjourned at 11.07 A.M. and re-assembled at 12.00 noon)*

Replies to Starred Question Nos. 182-200 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2071 - 2300 were laid on the Table.

12:00 Noon

3. Papers laid on the Table

The Minister of Housing and Urban Affairs; and Minister of Power (Shri Manohar Lal) laid on the Table a copy of each of the following papers (Hindi and English versions):-

(1) Detailed Demands for Grants of the Ministry of Housing and Urban Affairs for the year 2026-2027.

(2) Output Outcome Monitoring Framework of the Ministry of Housing and Urban Affairs for the year 2026-2027.

The Minister of Tribal Affairs (Shri Jual Oram) laid on the Table a copy each of the following papers (Hindi and English versions):-

(1) Detailed Demands for Grants of the Ministry of Tribal Affairs for the year 2026-2027.

(2) Output Outcome Monitoring Framework of the Ministry of Tribal Affairs for the year 2026-2027.

The Minister of State in the Ministry of Power; and Minister of State in the Ministry of New and Renewable Energy (Shri Shripad Yesso Naik) laid on the Table:-

(1) A copy of the Central Electricity Regulatory Commission (Cross Border Trade of Electricity)(Second Amendment) Regulations, 2025 (Hindi and English versions) published in Notification No. F.No. 13/2/7/2015-PM/CERC in Gazette of India dated 19thDecember, 2025 under Section 179 of the Electricity Act, 2003.

(2) A copy of the Annual Report (Hindi and English versions) of the Power System Development Fund, New Delhi, for the year 2024-2025,alongwith Audited Accounts.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Micro, Small and Medium Enterprises; and Minister of State in the Ministry of Labour and Employment (Sushri Shobha Karandlaje) laid on the Table a copy of each of the following papers (Hindi and English versions):-

(1) Detailed Demands for Grants of the Ministry of Micro, Small and Medium Enterprises for the year 2026-2027.

(2) Detailed Demands for Grants of the Ministry of Labour and Employment for the year 2026-2027.

(3) Output Outcome Monitoring Framework of the Ministry of Labour and Employment for the year 2026-2027.

(4) Output Outcome Monitoring Framework of the Ministry of Micro, Small and Medium Enterprises for the year 2026-2027.

The Minister of State in the Ministry of Ports, Shipping and Waterways (Shri Shantanu Thakur) laid on the Table:-

(1) A copy of the Notification No. IMU/HQ/ADM/Notification/2025/03 (Hindi and English versions)published in Gazette of India dated 25th November, 2025 containing Ordinance No. 28 of 2018 regarding guidelines for lien and forwarding of applications in the Indian Maritime University under sub-section (2) of Section 47 of the Indian Maritime University Act, 2008.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy of the Inland Waterways Authority of India (Classification of Inland Waterways in India) (Amendment) Regulations, 2025 (Hindi and English versions) published in Notification No. F.No. IWAI-15019/2/2022-Hy in Gazette of India dated 7thAugust, 2025 under Section 36 of the Inland Waterways Authority of India Act, 1985.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Petroleum and Natural Gas; and Minister of State in the Ministry of Tourism (Shri Suresh Gopi) laid on the

Table a copy each of the following papers (Hindi and English versions):-

(1) Detailed Demands for Grants of the Ministry of Tourism for the year 2026-2027.

(2) Output Outcome Monitoring Framework of the Ministry of Tourism for the year 2026-2027.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Information and Broadcasting; and Minister of State in the Ministry of Parliamentary Affairs (Dr. L. Murugan) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Information and Broadcasting for the year 2026-2027.

The Minister of State in the Ministry of Corporate Affairs; and Minister of State in the Ministry of Road Transport and Highways (Shri Harsh Malhotra) on behalf of the Minister of State in the Ministry of Road Transport and Highways (Shri Ajay Tamta) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Road Transport and Highways for the year 2026-2027.

The Minister of State in the Ministry of Rural Development (Shri Kamlesh Paswan) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Rural Development for the year 2026-2027.

The Minister of State in the Ministry of Food Processing Industries; and Minister of State in the Ministry of Railways (Shri Ravneet Singh) laid on the Table:-

(1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Food Processing Industries for the year

2026-2027.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Food Technology Entrepreneurship and Management, Kundli, for the year 2024-2025.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Food Technology Entrepreneurship and Management, Kundli, for the year 2024-2025.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

The Minister of State in the Ministry of Youth Affairs and Sports (Smt. Raksha Nikhil Khadse) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Youth Affairs and Sports for the year 2026-2027.

The Minister of State in the Ministry of Housing and Urban Affairs (Shri Tokhan Sahu) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(a) (i) Review by the Government of the working of the Gujarat Metro Rail Corporation Limited, Gandhinagar, for the year 2024-2025.

(ii) Annual Report of the Gujarat Metro Rail Corporation Limited, Gandhinagar, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the Noida Metro Rail Limited, Noida, for the year 2024-2025.

(ii) Annual Report of the Noida Metro Rail Limited, Noida, for the

year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy each of the following Notifications (Hindi and English versions) issued under Section 3 of the Public Premises (Eviction of Unauthorized Occupants) Act, 1971:-

(i) S.O.5608(E) published in Gazette of India dated 5th December, 2025, regarding appointment of Shri Avinash Jain, Group General Manager (Operations and Maintenance) as Estate Officer of NCRTC for Namo Bharat corridors/section, both under operation as well as construction, as per the provisions of Public Premises (Eviction of Unauthorized Occupants) Act, 1971.

(ii) S.O.179(E) published in Gazette of India dated 13th January, 2026, regarding appointment of Shri Shiv Om Dwivedi, General Manager/Business Development and Shri P.K. Sharma, Chief Engineer/Track as Estate Officers of DMRC for Premises of the Delhi Metro Rail Corporation, both in NCT of Delhi and the NCR area as per the provisions of Public Premises (Eviction of Unauthorized Occupants) Act, 1971.

The Minister of State in the Ministry of Jal Shakti (Shri Raj Bhushan Choudhary) laid on the Table:-

(1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti,for the year 2026-2027.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Betwa River Board, Jhansi, for the year 2024-2025.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Betwa River Board, Jhansi, for the year 2024-2025.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(4) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(i) Statement regarding Review by the Government of the working of the National Projects Construction Corporation Limited, New Delhi, for the year 2023-2024.

(ii) Annual Report of the National Projects Construction Corporation Limited, New Delhi, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

The Minister of State in the Ministry of Corporate Affairs; and Minister of State in the Ministry of Road Transport and Highways (Shri Harsh Malhotra) laid on the Table:-

(1) A copy of the Notification No. F.No. 11011/19/2014-Admn(Hindi and English versions) published in Gazette of India dated 9thJune, 2025, containing Corrigendum to the Notification of even number dated 30thDecember, 2024 under Section 37 of the National Highways Authority of India Act, 1988.

(2) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Cooperation; and Minister of State in the Ministry of Civil Aviation (Shri Murlidhar Mohol) laid on the Table:-

(1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Civil Aviationfor the year 2026-2027.

(2) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(a) (i) Statement regarding Review by the Government of the working of the AI Assets Holding Limited, New Delhi, for the year 2023-2024.

(ii) Annual Report of the AI Assets Holding Limited, New Delhi, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Statement regarding Review by the Government of the working of the Hotel Corporation of India Limited, New Delhi, for the year 2023-2024.

(ii) Annual Report of the Hotel Corporation of India Limited, New Delhi, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(c) (i) Review by the Government of the working of the AI Airport Services Limited, New Delhi, for the year 2023-2024.

(ii) Annual Report of the AI Airport Services Limited, New Delhi, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(d) (i) Review by the Government of the working of the Alliance Air

Aviation Limited, New Delhi, for the year 2023-2024.

(ii) Annual Report of the Alliance Air Aviation Limited, New Delhi, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(e) (i) Statement regarding Review by the Government of the working of the Rohini Heliport Limited, New Delhi, for the year 2023-2024.

(ii) Annual Report of the Rohini Heliport Limited, New Delhi, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(3) Five statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Commission of Railway Safety, New Delhi, for the year 2024-2025.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Commission of Railway Safety, New Delhi, for the year 2024-2025.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi National Aviation University, Amethi, for the year 2024-2025, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi National Aviation University, Amethi, for the year 2024-2025.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

The Minister of State in the Ministry of Minority Affairs; and Minister of

State in the Ministry of Fisheries, Animal Husbandry and Dairying (Shri George Kurian) laid on the Table a copy of each of the following papers (Hindi and English versions):-

(1) Detailed Demands for Grants of the Ministry of Minority Affairs for the year 2026-2027.

(2) Output Outcome Monitoring Framework of the Ministry of Minority Affairs for the year 2026-2027.

(3) Output Outcome Monitoring Framework of the Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying for the year 2026-2027.

## 4. Report of Committee on Petitions

Shri Chandra Prakash Joshi presented the Fourth Report (Hindi and English versions) of the Committee on Petitions on the representation of Shri Parameswaran Krishna Iyer regarding levying of penal charges on non-maintenance of minimum balance in bank accounts.

## 5. Reports of Committee on Government Assurances

Shri Harendra Singh Malik presented the following Reports (Hindi and English versions) of the Committee on Government Assurances:-

(1) First Report (18th Lok Sabha) regarding 'Request for Dropping of Assurances (Acceded to)'.

(2) Second Report (18th Lok Sabha) regarding 'Request for Dropping of Assurances (Not Acceded to)'.

(3) Third Report (18th Lok Sabha) regarding 'Review of Pending Assurances pertaining to the Ministry of Health & Family Welfare (Department of Health & Family Welfare)'.

(4) Fourth Report (18th Lok Sabha) regarding 'Review of Pending Assurances pertaining to the Ministry of Railways'.

(5) Fifth Report (18th Lok Sabha) regarding 'Review of Pending Assurances pertaining to the Ministry of Consumer Affairs, Food and Public Distribution'.

## 6. Report of Standing Committee on Finance

Shri Arun Bharti presented the Twenty-ninth Report (Hindi and English versions) on Action Taken by the Government on the Observations /Recommendations contained in the Twenty-sixth Report of the Standing Committee on Finance on the subject 'Roadmap for Indian economic growth in light of global economic and geopolitical circumstances'.

## 12:07 P.M.

## 7. Motion regarding the Report of the Joint Committee on the Viksit Bharat Shiksha Adhishthan Bill, 2025 - Extension of Time

Dr. D. Purandeswari moved the following motion: -

"That this House do extend time for the presentation of the Report of the Joint Committee on the Viksit Bharat Shiksha Adhishthan Bill, 2025 upto the first day of last week of the Monsoon Session, 2026."

The motion was put to vote and adopted.

## 8. Motion regarding The Report of the Select Committee on the Jan Vishwas (Amendment Of Provisions) Bill, 2025 – Extension of Time

Smt. Malvika Devi moved the following motion:-

"That this House do extend time for the presentation of the Report of the Select Committee on the Jan Vishwas (Amendment of Provisions) Bill, 2025 upto the 13th March, 2026."

The motion was put to vote and adopted.

## 9. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

1) Dr. Nishikant Dubey regarding various railway related issues/projects concerning Godda, Dumka, Deoghar and Pakur in Jharkhand.
2) Shri Kali Charan Singh regarding need to recognise 'Itkhori Festival' of Jharkhand as a National Festival.
3) Shri Shashank Mani regarding need to strengthen market access for women led Self Help Groups (SHGs) in Deoria district and other tier-I and II cities of the country.
4) Shri Balabhadra Majhi regarding need to provide internet services through Bharat Net alongwith installation of telephone towers in all the villages of Nabarangpur Parliamentary Constituency, Odisha.
5) Shri Bhartruhari Mahtab regarding need for a Public-funded comprehensive and integrated Geriatric Care System in the country.
6) Shri Mansukhbhai Dhanjibhai Vasava regarding need to curb illegal mining activities.
7) Smt. Kriti Devi Debbarman regarding need to set up a Tribal Cultural Academy in Tripura East Parliamentary Constituency, Tripura.

8) Shri Kota Srinivasa Poojary regarding need for establishment of an Airport in Udupi district, Karnataka.
9) Shri Rao Rajendra Singh regarding need to integrate Rajasthan specially Buchara Block in the State into National Critical Mineral Corridor.
10) Shri Jagdambika Pal regarding need to start Immigration Service at the Kakrahwa Custom Post in Siddharthnagar district, Uttar Pradesh.
11) Dr. Manna Lal Rawat regarding need to promote underground mining activities in Scheduled Areas.
12) Shri Atul Garg regarding need for comprehensive judicial reforms to address alleged perjury and pendency of cases in Indian Courts.
13) Shri Balwant Baswant Wankhade regarding alleged recovery and seizure of Drugs in Amravati, Maharashtra.
14) Shri V K Sreekandan regarding need for upgradation of Palakkad Town Railway Station in Kerala into a Terminal before commissioning of Pitline work project therein.
15) Ms S Jothimani regarding need to undertake various railway related issues/projects concerning Karur Parliamentary Constituency in Tamil Nadu.
16) Shri Anto Antony regarding problems being faced by rubber growers in the country due to import of compound rubber under the India-ASEAN Free Trade Agreement.
17) Shri Neeraj Maurya regarding need to provide an alternative route in the vicinity of level crossing at Faridpur, Bareilly for pedestrian and vehicular traffic.
18) Shri Sanatan Pandey regarding need to provide compensation to farmers who lost their crops due to thunderstorm and hailstorm in Uttar Pradesh.
19) Shri Yusuf Pathan regarding need to take action to stop reported incidents of violence and discrimination meted out to Bengali migrant workers in different parts of the country.
20) Shri Dileshwar Kamait regarding need to run Rajdhani Express via Forbesganj, Raghopur and Darbhanga on newly developed Galgalia – Araria section in Bihar.

21) Shri Arvind Ganpat Sawant regarding need for integrated investigation into reported issues of missing women and girls in Maharashtra and other parts of country.
22) Smt. Supriya Sule regarding need for a comprehensive policy to ensure posting of Government employees at the same or nearby places of posting of their spouses.
23) Shri Navaskani K regarding need to enhance the loan assistance for Self Help Groups (SHGs) to Rs. 20 lakh alongwith creation of new opportunities for their economic improvement.

**12:09 P.M.**

## 10. Government Bill – Passed

*The Industrial Relations Code (Amendment) Bill, 2026*

Time Allotted: 2 Hrs.
Time taken: 3 Hrs. 31 Mts.

The motion for consideration of the Bill was moved by Dr. Mansukh Mandaviya.

The following members took part in the debate:-

1. Shri Kodikunnil Suresh
2. Shri Darshan Singh Choudhary
3. Shri Afzal Ansari
4. Shri Kalyan Banerjee
5. Shri Appalanaidu Kalisetti
6. Shri Arvind Ganpat Sawant

*(Lok Sabha adjourned at 1.04 P.M. and re-assembled at 2.00 P.M.)*

2.00 P.M.

7. Shri Kaushalendra Kumar
8. Smt. Supriya Sule
9. Dr. Rani Srikumar,
10. Shri Ravindra Dattaram Waikar
11. Dr. M K Vishnu Prasad
12. Shri Jagdambika Pal
13. Shri Arun Bharti
14. Shri Maddila Gurumoorthy
15. Shri K Radhakrishnan
16. Shri Malvinder Singh Kang
17. Shri E T Mohammed Basheer
18. Shri Sudama Prasad
19. Dr. D Ravi Kumar
20. Com. Selvaraj V
21. Shri Raju Bista
22. Shri Hanuman Beniwal
23. Shri N K Premachandran
24. Adv. Chandra Shekhar
25. Shri Abdul Rashid Sheikh
26. Shri Patel Umeshbhai Babubhai
27. Adv K. Francis George
28. Shri Rajkumar Roat

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Amendment No. 2, moved by Dr. D. Purandeswari to Clause 2, was adopted. Clause 2 was adopted, as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Dr. Mansukh Mandaviya.

The motion was adopted and the Bill, as amended, was passed.

*5.09 P.M.

*(Due to interruptions, Lok Sabha adjourned till 11.00 A.M., Friday, the 13th February, 2026 )*

**UTPAL KUMAR SINGH,**
**Secretary General**

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*From 4.36 P.M. to 5.09 P.M., Members raised matters of public importance.

# LOK SABHA

## BULLETIN - PART I

**(Brief Record of Proceedings)**

**Friday, February 13, 2026 / Magha 24, 1947 (Saka)**

**No. 117**

11:00 A.M.

1. Obituary Reference*

The Chair made reference to the passing away of Dr. Bhagwan Dass Rathor, Member of the Sixth and Ninth Lok Sabhas.

Thereafter, Members stood in silence for a short while as a mark of respect to the memory of the departed soul.

11.01 A.M.

2. Starred Questions

Starred Question No. 201 was orally answered.

*(Due to interruptions, Lok Sabha adjourned at 11.05 A.M. and re-assembled at 12.00 noon)*

Replies to Starred Question Nos. 202-220 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 2301 – 2530 were laid on the Table.

*Original in Hindi. For details, please see the debates of the day.

12.00 noon

## 4. Papers laid on the Table

The Minister of Education (Shri Dharmendra Pradhan) laid on the Table a copy each of the following papers (Hindi and English versions):-

(1) Detailed Demands for Grants of the Ministry of Education for the year 2026-2027.

(2) Output Outcome Monitoring Framework of the Ministry of Education, for the year 2026-2027.

The Minister of Culture; and Minister of Tourism (Shri Gajendra Singh Shekhawat) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Culture for the year 2026-2027.

The Minister of Women and Child Development (Smt. Annpurna Devi) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Women and Child Development for the year 2026-2027.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Law and Justice for the year 2026-2027.

The Minister of State (Independent Charge) of the Ministry of Ayush; and Minister of State in the Ministry of Health and Family Welfare (Shri Parataprao Jadhav) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences,

Raipur, for the year 2024-2025.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the AllIndia Institute of Medical Sciences, Raipur, for the year 2024-2025.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Rajkot,for the year 2024-2025.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Rajkot,for the year 2024-2025.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Rishikesh, for the year 2024-2025, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Rishikesh, for the year 2024-2025.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Institute of Postgraduate Medical Education and Research (JIPMER), Puducherry, for the year 2024-2025, alongwith Audited Accounts

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Institute of Postgraduate Medical Education and Research (JIPMER), Puducherry, for the year 2024-2025.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9) (i) A copy of the Annual Report (Hindi and English versions) of the Pasteur Institute of India, Coonoor, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pasteur Institute of India, Coonoor, for the year 2024-2025.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Medical Research, New Delhi, for the year 2024-2025.

(12) Statement (Hindi and English versions) showing reasons for

delay in laying the papers mentioned at (11) above.

(13) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Raebareli,for the year 2024-2025.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Raebareli,for the year 2024-2025.

(14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

(15) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Kalyani,for the year 2024-2025, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Kalyani,for the year 2024-2025.

(16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

(17) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi,for the year 2024-2025, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, New Delhi,for the year 2024-2025.

(18) Statement (Hindi and English versions) showing reasons for

delay in laying the papers mentioned at (17) above.

(19) (i) A copy of the Annual Report (Hindi and English versions) of the Post Graduate Institute of Medical Education and Research, Chandigarh, for the year 2024-2025, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Post Graduate Institute of Medical Education and Research, Chandigarh, for the year 2024-2025.

(20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

(21) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Ayurveda, Jaipur, for the year 2024-2025.

(22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

(23) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Teaching and Research in Ayurveda, Jamnagar, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Teaching and Research in Ayurveda, Jamnagar, for the year 2024-2025.

(24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.

(25) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Ayurveda Vidyapeeth (National Academy of Ayurveda), New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Ayurveda Vidyapeeth (National Academy of Ayurveda), New Delhi, for the year 2024-2025.

(26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.

(27) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Institute of Ayurveda and Homoeopathy (NEIAH), Shillong, for the year 2024-205, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Institute of Ayurveda and Homoeopathy (NEIAH), Shillong, for the year 2024-2025.

(28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.

(29) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Unani Medicine, Bangaluru, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Unani Medicine, Bangaluru, for the year 2024-2025.

(30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.

(31) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Ayurveda, New Delhi, for the year 2024-2025.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Ayurveda, New Delhi, for the year 2024-2025.

(32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.

(33) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the Indian Medicines Pharmaceutical Corporation Limited, Almora, for the year 2024-2025.

(ii) Annual Report of the Indian Medicines Pharmaceutical Corporation Limited, Almora, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.

The Minister of State in the Ministry of Commerce and Industry; and Minister of State in the Ministry of Electronics and Information

Technology (Shri Jitin Prasada) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions):-

(i) Detailed Demands for Grants of the Ministry of Commerce and Industryfor the year 2026-2027.

(ii) Output Outcome Monitoring Framework of the Department of Commerce, Ministry ofCommerce and Industry, for the year 2026-2027.

(iii) Output Outcome Monitoring Framework of the Department of Promotion of Industry and Internal Trade, Ministry of Commerce and Industry, for the year 2026-2027.

(2) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of the Companies Act, 2013:-

(i) Statement regarding Review by the Government of the working of the Jammu and Kashmir Development Finance Corporation Limited, Jammu, for the year 2024-2025.

(ii) Annual Report of the Jammu and Kashmir Development Finance Corporation Limited, Jammu, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

The Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) laid on the Table a copy of the Ministry of Home

Affairs, Assam Rifles, Naib Subedar Store Keeper Technical (Electrical and Mechanical Engineers), Group 'B' Post, Recruitment Rules, 2025(Hindi and English versions) published in Notification No G.S.R. 213in weekly Gazette of India dated 10th January, 2026under Section 167 of the Assam Rifles Act, 2006.

The Minister of State in the Ministry of Health and Family Welfare; and Minister of State in the Ministry of Chemicals and Fertilizers (Smt. Anupriya Patel) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions): -

(i) Detailed Demands for Grants of the Ministry of Chemicals and Fertilizersfor the year 2026-2027.

(ii) Output Outcome Monitoring Framework of the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers, for the year 2026-2027.

(2) A copy each of the following Notifications (Hindi and English versions) Section 38 of the Drugs and Cosmetics Act, 1940:-

(i) The New Drugs and Clinical Trials (Second Amendment) Rules, 2026 published in Notification No. G.S.R.50(E) in Gazette of India dated 22nd January, 2026.

(ii) The New Drugs and Clinical Trials (Amendment) Rules, 2026 published in Notification No. G.S.R.46(E) in Gazette of India dated 20th January, 2026.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, Kolkata, for the year 2024-

2025, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Pharmaceutical Education and Research, Kolkata, for the year 2024-2025.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Environment, Forest and Climate Change; and Minister of State in the Ministry of External Affairs (Shri Kirti Vardhan Singh) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions): -

(i) Detailed Demands for Grants of the Ministry of Environment, Forest and Climate Changefor the year 2026-2027.

(ii) Detailed Demands for Grants of the Ministry of External Affairsfor the year 2026-2027.

(2) A copy of the delay statement* (Hindi and English versions) showing reasons for delay in laying the Annual Report and Audited Accounts of the Central Pollution Control Board, Delhi for the year 2024-2025.

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*Annual Report and Audited Accounts were laid on 02nd February,2026.

(3) A copy of the Control of Air Pollution (Grant, Refusal or Cancellation of Consent)Amendment Guidelines, 2026 (Hindi and English versions) published in Notification No. G.S.R.62(E) in Gazette of India dated 27th January, 2026, issued under of Section 21A of the Air (Prevention and Control of Pollution) Act, 1981.

(4) A copy of the Control of Water Pollution (Grant, Refusal or Cancellation of Consent) Amendment Guidelines, 2026 (Hindi and English versions) published in Notification No. G.S.R.63(E) in Gazette of India dated 27th January, 2026, issued under Section 27A of the Water (Prevention and Control of Pollution) Act, 1974.

(5) A copy each of the following Notifications (Hindi and English versions) Section 26 of the Environment (Protection) Act, 1986:-

(i) The Greenhouse Gases Emission Intensity Target Rules, 2025 published in Notification No. G.S.R. 739(E) in Gazette of India dated 8thOctober, 2025.

(ii) The Greenhouse Gases Emission Intensity Target (Amendment) Rules, 2025 published in Notification No. G.S.R. 25(E) in Gazette of India dated 13thJanuary, 2026.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (5) above.

(7) A copy of the Notification No. G.S.R.569(E) (Hindi and English versions) published in Gazette of India dated 22nd August, 2025, notifying constitution of the Authority to be known as the

National Designated Authority for the Implementation of Article 6 of Paris Agreement consisting Chairperson, Members and Members Secretary, mentioned therein, issued under Section 3 of the Environment (Protection) Act, 1986.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

The Minister of State in the Ministry of Ports, Shipping and Waterways (Shri Shantanu Thakur) laid on the Table:-

(1) A copy of The National Waterways (Construction of Jetties/Terminals) Regulations, 2025(Hindi and English versions) published in Notification No. F. No. IWT-IWAI-230115(11)/1/2020 in Gazette of India dated 6thMarch, 2025under Section 36 of the Inland Waterways Authorities of India Act, 1985.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy of the Inland Vessels (Design and Construction) (First Amendment) Rules, 2025 (Hindi and English versions) published in Notification No. G.S.R.882(E) in Gazette of India dated 3rdDecember, 2025under Section 113 of the Inland Vessels Act, 2021.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Visakhapatnam Port Authority, Visakhapatnam, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visakhapatnam Port Authority, Visakhapatnam, for the year 2024-2025.

(iii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Visakhapatnam Port Authority, Visakhapatnam, for the year 2024-2025.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

The Minister of State in the Ministry of Information and Broadcasting; and Minister of State in the Ministry of Parliamentary Affairs (Dr. L. Murugan) laid on the Table a copy of the Output Outcome Monitoring Framework (Hindi and English versions) of the Ministry of Information and Broadcasting for the year 2026-2027.

The Minister of State in the Ministry of Education; and Minister of State in the Ministry of Development of North Eastern Region (Shri Sukanta Majumdar) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the North Eastern Regional Agricultural Marketing Corporation Limited, Guwahati, for the year 2023-2024.

(ii) Annual Report of the North Eastern Regional Agricultural Marketing Corporation Limited, Guwahati, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy of the Delhi University (Amendment) Statutes, 2023 (Hindi and English versions) published in Notification No. F.No. 4-1/2023-CU.II in Gazette of India dated 19thOctober, 2023, under sub-section (5) of Section 32 of the Delhi University Act, 1922.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Pune, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research, Pune, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Pune, for the year 2024-2025.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information TechnologyAllahabad, Prayagraj, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information

Technology, Allahabad, Prayagraj, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Allahabad, Prayagraj, for the year 2024-2025.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Pune, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Pune, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Pune, for the year 2024-2025.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Senapati,for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Senapati, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Senapati, for the year 2024-2025.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(13) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Berhampur, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Berhampur, for the year 2024-2025.

(14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

(15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science, Bengaluru, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science, Bengaluru, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science, Bengaluru, for the year 2024-2025.

(16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Textiles (Shri Pabitra Margherita) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions):-

  (i) Detailed Demands for Grants of the Ministry of Textiles for the year 2026-2027.

  (ii) Output Outcome Monitoring Framework of the Ministry of Textiles for the year 2026-2027.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Carpet Export Promotion Council, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

  (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Carpet Export Promotion Council, New Delhi, for the year 2024-2025.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Handloom Export Promotion Council, Chennai, for the year 2024-2025, alongwith Audited Accounts.

  (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Handloom Export Promotion Council, Chennai, for the year 2024-2025.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

12.05 P.M.

## 5. Message from Rajya Sabha

Secretary General reported a message from Rajya Sabha that at its sitting held on the 12th February, 2026, Rajya Sabha agreed without any amendment to the Industrial Relations Code (Amendment) Bill, 2026, as passed by Lok Sabha.

## 6. Report of Standing Committee on Transport, Tourism and Culture

Shri Tapir Gao laid the 386th Report (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture on "Holistic Development of India's Tourism Sector through Formal Skill Development, University-Level Courses and Professional Training for Guides, Hospitality and Eco-Tourism".

## 7. Statements by Ministers

(1) Shri Prataprao Jadhav laid the following statements (Hindi and English versions) regarding:-

(i) the status of implementation of recommendations contained in the 148th and 158th Reports of the Standing Committee on Health and Family Welfare on 'Mental Health Care and its Management in Contemporary Times' pertaining to the Ministry of Health and Family Welfare.

(ii) the status of implementation of recommendations contained in the 155th and 160th Reports of the Standing Committee on Health and Family Welfare on 'Functioning of Central Government Health

Scheme (CGHS)' pertaining to the Ministry of Health and Family Welfare.

(2) Shri Suresh Gopi laid a statement (Hindi and English versions) regarding the status of implementation of recommendations contained in the 3rd Report of the Standing Committee on Petroleum and Natural Gas (2020-21) on action taken by the Government on the recommendations/ observations contained in the 1st Report of the Committee on 'Demands for Grants (2019-20)' pertaining to the Ministry of Petroleum and Natural Gas.

## 12.06 P.M.

## 8. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

1) Shri Ramvir Singh Bidhuri regarding delay in regularisation of unauthorised colonies and implementation of land pooling and GDA policy in Delhi.

2) Shri Raju Bista regarding need to constitute an Independent Committee to assess and investigate the environmental damage due to illegal river mining in Darjeeling Parliamentary Constituency, West Bengal.

3) Smt. Kamaljeet Sehrawat regarding need for comprehensive and stringent measures including national campaign against food adulteration to safeguard public health in the country.

4) Dr. Jayanta Kumar Roy regarding need to ensure transparency in revision of electoral rolls in West Bengal.

5) Shri Captain Brijesh Chowta regarding need for establishment of a marine Finfish Hatchery in Dakshina Kannada in Karnataka.

6) Shri Rudra Narayan Pany regarding need to enhance the minimum pension to Rs. 5000/- per month under EPS -1995.

7) Shri Khagen Murmu regarding need to establish an AIIMS like Institute in Malda district, West Bengal.

8) Shri Arun Govil regarding need to construct Ganga River Barrage in Muzzafarnagar district, Uttar Pradesh.

9) Shri Chandra Prakash Joshi regarding need to increase the bed capacity of the sanctioned ESIC hospital in Chittorgarh Parliamentary Constituency.

10) Shri Sukanta Kumar Panigrahi regarding need to strengthen institutional, financial and marketing support to address the issues faced by coffee growers in Kandhamal district, Odisha.

11) Shri Ummeda Ram Beniwal regarding alleged irregularities in Reservation Roster for recruitment to various posts.

12) Ms. Praniti Sushilkumar Shinde regarding need for upgradation of infrastructure and healthcare facilities at Primary Health Centres (PHCs) in Solapur, Maharashtra.

13) Km. Sudha R regarding need for establishment of Central Agricultural University, Indian Veterinary Research Institute and Central Institute of Fisheries Education in Mayiladuthurai district, Tamil Nadu.

14) Shri Rajeev Rai regarding need to run direct train service from Mau Railway Station to Delhi, Mumbai, Bengaluru & Tamil Nadu and also run the Lok Manya Tilak Express train & Mau-Anand Vihar train service on daily basis.

15) Shri Ajendra Singh Lodhi regarding need to establish a Central University in Hamirpur Parliamentary Constituency, Uttar Pradesh.

16) Smt. Bag Mitali regarding need to expedite releasing funds pending under VB-G RAM G, Disaster Management, Samagra Shiksha Abhiyaan and Jal Jeevan Mission to West Bengal.

17) Shri Lavu Sri Krishna Devarayalu regarding need for implementation of Dharti Aaba Janjatiya Gram Utkarsh Abhiyan (DA-JGUA) in Palnadu district of Andhra Pradesh.

18) Shri Hanuman Beniwal regarding CBI investigation into alleged irregularities in recruitment to various posts conducted by RSSB.

19) Shri Umeshbhai Babubhai Patel regarding alleged illegal fishing activities in Gujarat Coast.

12.07 P.M.

*(Lok Sabha adjourned till 11.00 A.M., Monday, the 9th March ,2026.)*

**UTPAL KUMAR SINGH,**
**Secretary General**

# LOK SABHA

## BULLETIN - PART I

**(Brief Record of Proceedings)**

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**Monday, March 09, 2026 / Phalguna 18, 1947 (Saka)**

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**No. 118**

11:00 A.M.

1. Obituary References

The Chair made references to the passing away of Dr. Ricky Andrew J. Syngkon, Sitting Member of Lok Sabha; Kumari Sushila Tririya, Member of the Tenth and Eleventh Lok Sabhas; Shri Devi Bux Singh, Member of the Tenth, Eleventh and Twelfth Lok Sabhas; Shri Purnmasi Ram, Member of the Fifteenth Lok Sabha; and Shri K.P. Unnikrishnan, Member of the Fifth, Sixth, Seventh, Eighth, Ninth and Tenth Lok Sabhas.

Thereafter, Members stood in silence for a short while as a mark of respect to the memory of the departed souls.

2. Questions

As the House adjourned after obituary references, Starred Questions could not be called for oral answers. Starred Question Nos. 221–240 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos.2531–2760 would be printed in the Official Report for the day.

*(Lok Sabha adjourned at 11.04 A.M. and re-assembled at 12.00 Noon.)*

12:00 Noon

## 3. *Felicitation by the Chair

The Chair, on behalf of the House, congratulated the Indian Cricket Team for winning ICC Men's Cricket T20 World Cup, 2026 for the third time by defeating New Zealand in the final on 8.03.2026 at Ahmedabad, Gujarat.

12:04 P.M.

## 4. Papers laid on the Table

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the India Infrastructure Finance Company Limited, New Delhi, for the year 2024-2025.

(ii) Annual Report of the India Infrastructure Finance Company Limited, New Delhi, for the year 2024-2025 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of Sections 17A of the General Insurance Business (Nationalisation) Act, 1972:-

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*Original in Hindi. For details, please see the debates of the day.

(i) The General Insurance (Rationalisation of Pay Scales and other Conditions of Service of Officers) Amendment Scheme, 2026 published in Notification No. S.O.716(E) in Gazette of India dated 11th February, 2026.

(ii) The General Insurance (Rationalisation of Pay Scales and other Conditions of Service of Development Staff) Amendment Scheme, 2026 published in Notification No. S.O.717(E) in Gazette of India dated 11th February, 2026.

(iii) The General Insurance (Rationalisation and Revision of Pay Scales and other Conditions of Service of Supervisory, Clerical and Subordinate Staff) Amendment Scheme, 2026 published in Notification No. S.O.718(E) in Gazette of India dated 11th February, 2026.

(iv) The General Insurance (Employees') Pension (Amendment) Scheme, 2026 published in Notification No. S.O.719(E) in Gazette of India dated 11th February, 2026.

(4) A copy of the Notification No. S.O.490(E) (Hindi and English versions) published in Gazette of India dated 3rd February, 2026 appointing 5th day of February, 2026 as the date on which the provisions of the Sabka Bima Sabki Raksha (Amendment of Insurance Laws) Act, 2025, except Section 25, shall come into force under sub-section (3) of Section 114 of the Insurance Act, 1938.

(5) A copy of the Notification No. G.S.R.133(E) (Hindi and English versions) published in Gazette of India dated 16th February, 2026, together with an explanatory Memorandum making certain amendments in Notification No. 77/2023-Cus.(N.T.) dated 20th October, 2023 under Section 159 of the Customs Act, 1962.

(6) A copy of the Notification No. G.S.R.121(E) (Hindi and English versions) published in Gazette of India dated 10th February, 2026, together with an explanatory Memorandum seeking to (i) continue levy of anti-dumping duty on "Toluene Di-Isocyanate (TDI)" for 5 years pursuant to Sunset Review Final Findings issued by Directorate General of Trade Remedies (ii) the revenue implication of the Notification is not quantifiable, under sub-section (7) of Section 9A of the Customs Tariff Act, 1975.

The Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) laid on the Table a copy of the Proclamation (Hindi and English versions) dated the 4th February, 2026 issued by the President under clause (2) of article 356 of the Constitution revoking the earlier proclamation issued by her on 13th February, 2025, in relation to the State of Manipur published in Notification No. S.O. 509(E) in Gazette of India dated the 4th February, 2026 under clause (3) of article 356 of the Constitution.

The Minister of State in the Ministry of Petroleum and Natural Gas; and Minister of State in the Ministry of Tourism (Shri Suresh Gopi) laid on the Table a copy of the Corrigendum (Hindi and English versions) to the Detailed Demands for Grants[1*] of the Ministry of Petroleum and Natural Gas for the 2026-2027.

The Minister of State in the Ministry of Youth Affairs and Sports (Smt. Raksha Nikhil Khadse) laid on the Table a copy each of the following notifications (Hindi and English versions) under Section 33 of the National Sports Governance Act, 2025:-

(1) S.O.6152(E) published in Gazette of India dated 31st December,

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[*] Detailed Demands for Grants of the Ministry for the year 2026-2027 were laid on 10.02.2026.

2025, appointing the 1st January, 2026 as the date on which the provisions of Sections 1 to 3, sub-sections (1), (2) and (4) of Section 4, sub-sections (1) and (2) of Section 5, sub-section (5) of Section 8, sub-section (1) of Section 11, Section 14, Section 15, sub-sections (1) to (7) and (10) of Section 17, Section 30, Section 31, Sections 33 to 38 of the National Sports Governance Act, 2025 shall come into force.

(2) The National Sports Board (Search-cum-Selection Committee) Rules, 2026 published in Notification No. G.S.R.12(E) in Gazette of India dated 8th January, 2026.

(3) The National Sports Governance (National Sports Bodies) Rules, 2026 published in Notification No. G.S.R.18(E) in Gazette of India dated 12th January, 2026.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Education; and Minister of State in the Ministry of Development of North Eastern Region (Shri Sukanta Majumdar) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, Vijayawada, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the School of Planning and Architecture, Vijayawada, for the year 2024-2025.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) (i) A copy of the Annual Report (Hindi and English versions) of

the Central Sanskrit University, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Sanskrit University, New Delhi, for the year 2024-2025.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Maharishi Sandipani Rashtriya Vedavidya Pratishthan, Ujjian, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Maharishi Sandipani Rashtriya Vedavidya Pratishthan, Ujjian, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maharishi Sandipani Rashtriya Vedavidya Pratishthan, Ujjian, for the year 2024-2025.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Shri Lal Bahadur Shastri National Sanskrit University, New Delhi, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Shri Lal Bahadur Shastri National Sanskrit University, New Delhi, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Shri Lal Bahadur Shastri National Sanskrit University, New Delhi, for the year 2024-2025.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9) (i) A copy of the Annual Report (Hindi and English versions) of the National Sanskrit University, Tirupati, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Sanskrit University, Tirupati, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Sanskrit University, Tirupati, for the year 2024-2025.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

The Minister of State in the Ministry of Corporate Affairs; and Minister of State in the Ministry of Road Transport and Highways (Shri Harsh Malhotra) laid on the Table:-

(1) A copy of the Corrigendum (Hindi and English versions) to the Annual Report on the Working and Administration[2#] of the Companies Act, 2013 for the year ending 31st March, 2025.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Insolvency and Bankruptcy Board of India, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

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[#] Annual Report was laid on the Table of the House on 17.12.2025

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Insolvency and Bankruptcy Board of India, New Delhi, for the year 2024-2025.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

## 5. Reports of Standing Committee on Rural Development and Panchayati Raj

Shri Vijay Kumar Dubey presented the following Reports (Hindi and English versions) of the Standing Committee on Rural Development and Panchayati Raj:-

(i) Twenty-fifth Report on Demands for Grants (2026-27) pertaining to Department of Rural Development (Ministry of Rural Development);

(ii) Twenty-sixth Report on Demands for Grants (2026-27) pertaining to Department of Land Resources (Ministry of Rural Development);

(iii) Twenty-seventh Report on Demands for Grants (2026-27) pertaining to Ministry of Panchayati Raj.

## 6. Report of Standing Committee on Science and Technology, Environment, Forests and Climate Change

Shrimati Himadri Singh laid the 405th Report (Hindi and English versions) of the Standing Committee on Science and Technology, Environment, Forests and Climate Change on Demands for Grants (2026-27) of the Ministry of Environment, Forest and Climate Change.

12.08 P.M.

## 7. Suo Motu Statement by Minister

The Minister of External Affairs (Dr. Subrahmanyam Jaishankar) made a Statement regarding "The Situation in West Asia".

*(Due to interruptions, Lok Sabha adjourned at 12.32 P.M. and re-assembled at 3.00 PM.)*

3:00 P.M.

## 8. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

1. Shri P C Mohan regarding need to expedite Bengaluru Suburban Rail Project and expand Namma Metro to address traffic congestion in Bengaluru, Karnataka.
2. Shri Ramvir Singh Bidhuri regarding need to regularise unauthorised affluent colonies in Delhi under PM-UDAY Scheme and provide civic amenities in the colonies.
3. Dr. Manna Lal Rawat regarding need to establish Eklavya Model Residential Schools in Udaipur Parliamentary Constituency, Rajasthan.
4. Shri Dulu Mahato regarding need to ensure construction of school building for Kendriya Vidyalaya No. 2, Dhanbad, Jharkhand in a time bound manner.
5. Shri Pradeep Purohit regarding need to ensure disposal of IFR and CFR claims by scheduled Tribes and other Traditional Forest Dwellers in Odisha under the Forest Rights Act, 2006 in a time bound manner.
6. Smt. Malvika Devi regarding need for establishment of Mega Food Park in Kalahandi district, Odisha under Pradhan Mantri Kisan Sampada Yojana.

7. Shri Rodmal Nagar regarding need to sanction the proposed Jhalawar-Ujjain new railway line project.
8. Shri Anurag Sharma regarding need to amend the disability threshold from 80% to 50% for availing asistance under ADIP Scheme and to provide Ayushman Cards to Divyangjan under Ayushman Bharat Scheme.
9. Smt. Anita Nagarsingh Chouhan regarding need to establish wind energy projects in Ratlam Parliamentary Constituency, Madhya Pradesh.
10. Shri Bidyut Baran Mahato regarding need to release pending funds for completion of remaining works of Sabarnarekha Multipurpose Project.
11. Shri Arun Govil regarding need to make Cyber Crime Monitoring System more effective.
12. Shri P P Chaudhary regarding need to set up Dark Sky Reserves in Rajasthan and formulate national framework for establishment and governance of Dark Sky Reserves in the country.
13. Shri Satpal Brahamchari regarding need to construct a railway over-bridge at level crossing on Rohtak-Jind railway line in Julana in Jind district, Haryana.
14. Shri Benny Behanan regarding need to review the decision to exclude Aluva Railway Station in Ernakulam district, Kerala from Amrit Bharat Station Scheme.
15. Dr. Shashi Tharoor regarding need for comprehensive measures to control production and distribution of Narcotic and psychotropic substances in Kerala and other parts of country.
16. Shri Balwant Baswant Wankhade regarding delay in establishment of PM Mega Integrated Textile Region and Apparel Park in Amravati district, Maharashtra.
17. Shri Harish Chandra Meena regarding need to provide a special package for modern traffic management system and expansion of railway facilities in Sawai Madhopur and Gangapur city in Rajasthan.
18. Shri Neeraj Maurya regarding need to develop Bhamaura- Aaonla road in Uttar Pradesh as a four-lane national highway.

19. Shri Devesh Shakya regarding construction of Underpass in Etah Parliamentary Constituency, Uttar Pradesh.
20. Prof. Sougata Ray regarding need for urgent measures to ensure safe repatriation of Indians stranded in gulf countries and Iran.
21. Dr. T Sumathy Alias Thamizhachi Thangapandian regarding need to expedite completion of the Chennai Port - Maduravoyal Expressway project in Tamil Nadu.
22. Shri Appalanaidu Kalisetti regarding need to provide stoppage for Bhubaneswar - Visakhapatnam Intercity Express or Brahmapur Express at Sigadam Railway Station in Andhra Pradesh.
23. Shri Sunil Kumar regarding need to establish a Sainik School in Narkatiaganj in Valmiki Nagar parliamentary Constituency, Bihar.
24. Shri Sanjay Haribhau Jadhav regarding need to sanction funds under CRF for construction of stretch of road between Bhokardan and Jalna (NH-753H) in Maharashtra.
25. Shri Nalin Soren regarding need to repair and develop Dumka - Kathikund road in Jharkhand.
26. Shri Amra Ram regarding alleged bogus claims under Fasal Bima Scheme in Churu district, Rajasthan.
27. Shri N K Premachandran regarding need to ensure scientific and technologically sound construction of elevated highway on NH 66 in Kollam Parliamentary Constituency, Kerala.

**3:08 P.M.**

*(Due to interruptions, Lok Sabha adjourned till 11:00 A.M., Tuesday, the 10th March, 2026)*

**UTPAL KUMAR SINGH,**
**Secretary General**

# LOK SABHA

## BULLETIN - PART I

**(Brief Record of Proceedings)**

**Tuesday, March 10, 2026 / Phalguna 19, 1947 (Saka)**

**No. 119**

11:00 A.M.

1. Starred Questions

Starred Question Nos. 241 and 242 were orally answered.

*(Due to interruptions, Lok Sabha adjourned at 11.34 A.M. and re-assembled at 12.00 noon)*

Replies to Starred Question Nos. 243-260 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2761 - 2990 were laid on the Table.

12:00 Noon

3. Papers laid on the Table

The Minister of State in the Ministry of Commerce and Industry; and Minister of State in the Ministry of Electronics and Information Technology (Shri Jitin Prasada) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design Haryana, Kurukshetra, for the year

2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Design Haryana, Kurukshetra, for the year 2024-2025.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design Madhya Pradesh, Bhopal, for the year 2024-2025.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Design Madhya Pradesh, Bhopal, for the year 2024-2025.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design Andhra Pradesh, Guntur, for the year 2024-2025.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Design Andhra Pradesh, Guntur, for the year 2024-2025.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Kandla SEZ Authority, Gandhidham, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Annual Report (Hindi and English versions) of the Visakhapatnam Special Economic Zone Authority,

Visakhapatnam, for the year 2024-2025, alongwith Audited Accounts.

(iii) A copy of the consolidated Review (Hindi and English versions) by the Government of the working of the Kandla SEZ Authority, Gandhidham and Visakhapatnam Special Economic Zone Authority, Visakhapatnam, for the year 2024-2025.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9) A copy of the Notification No. S.O.6093(E) (Hindi and English versions) published in Gazette of India dated 30th December, 2025prohibiting manufacture, possession, sale, use and import of the electric detonator (explosive of class 6 Division 3 or UN Class 1 Division 1) throughout the country, with effect from 1st day of July, 2025, issued under sub-section (1) of Section 6 of the Explosives Act, 1884.

The Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) laid on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 141 of the Border Security Force Act, 1968:-

(1) The Border Security Force, Assistant Commandant (Official Language) Group 'A' Combatised post Recruitment (Amendment) Rules, 2026 published in Notification No. G.S.R.96(E) in Gazette of India dated 3rd February, 2026.

(2) The Border Security Force Combatised Para-Medical Cadre (Group 'C') posts Recruitment Rules, 2026 published in Notification No. G.S.R.69(E) in Gazette of India dated 29th January, 2026.

The Minister of State in the Ministry of Home Affairs (Shri Bandi Sanjay Kumar) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Forensic Sciences University, Gandhinagar, for the year 2024-2025.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Forensic Sciences University, Gandhinagar, for the year 2024-2025.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Bhagirath Choudhary) laid on the Table:-

(1) (i) A copy of the Annual Accounts (Hindi and English versions) of the Central Agricultural University, Manipur, Imphal, for the year 2022-2023, together with Audit Report thereon.

(ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Central Agricultural University, Manipur, Imphal, for the year 2022-2023.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) (i) A copy of the Annual Accounts (Hindi and English versions) of the Dr. Rajendra Prasad Central Agricultural University, Bihar, Samastipur, for the year 2023-2024, together with Audit Report thereon.

(ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Dr. Rajendra Prasad Central Agricultural University, Bihar, Samastipur, for the year 2023-2024.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

## 4. Statements of Public Accounts Committee

Shri K.C. VenugopaL laid on the Table the Statements (Hindi and English versions) showing further Action Taken by Government on the Observations/ Recommendations contained in the following Action Taken Reports of the Public Accounts Committee (2025-26):-

(1) 2nd Report (17th Lok Sabha) on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their 95th Report (16th LS) on "Health and Family Welfare".

(2) 10th Report (17th Lok Sabha) on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their 133rd Report (16th Lok Sabha) on "Preparedness For Implementation of National Food Security Act, 2013".

(3) 11th Report (17th Lok Sabha) on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their 136th Report (16th Lok Sabha) on "Assessment of Assessees in Pharmaceutical Sector".

(4) 15th Report (17th Lok Sabha) on Action taken by the Government on the Observations and Recommendations contained in their 89th Report (16th Lok Sabha) on the subject "Non-Compliance by Department of Posts".

(5) 16th Report (17th Lok Sabha) on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their 105th Report (16th LS) on "Creation of Tourist Infrastructure in Andamans and Nicobar Islands".

(6) 18th Report (17th Lok Sabha) on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their 123rd Report (16th LS) on "Ineffective Monitoring by APEDA".

(7) 22nd Report (17th LS) on Action taken by the Government on the Recommendations/Observations of the Committee contained in their

110th Report (16th Lok Sabha) on "Examination of Accounts of ICAR" "Non Achievement of Stated Objective" and "Blocking of Funds of Coconut Development Board".

(8) 23rd Report (17th LS) on Action taken by the Government on the Recommendations/Observations of the Committee contained in their 114th Report (16th Lok Sabha) on "Performance Audit of Design, Development, Manufacture and Induction of Light Combat Aircraft".

(9) 27th Report (17th LS) on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their 129th Report (Sixteenth Lok Sabha) on "Apparel Export Promotion Council".

(10) 29th Report (17th LS) on Action Taken by the Government on the Observations/Recommendations contained in 1st Report (Seventeenth Lok Sabha) on the subject "Revision of Ceilings for Exception Reporting in Appropriation Accounts".

(11) 30th Report (17th LS) on Action Taken by the Government on the Observations/Recommendations contained in 4th Report (Seventeenth Lok Sabha) on the subject "Excesses over Voted Grants and Charged Appropriations (2016-17)".

## 5. Statements of Standing Committee on Consumer Affairs, Food and Public Distribution

Dr. Indra Hang Subba laid the Final Action Taken Statements (Hindi and English versions) showing Action Taken by the Government on the recommendations contained in Chapter I of the following Action Taken Reports of the Standing Committee on Consumer Affairs, Food and Public Distribution :-

(1) Ninth Report (Eighteenth Lok Sabha) on Action Taken by the Government on the observations/recommendations contained in the Fifth Report

(Eighteenth Lok Sabha) on Demands for Grants (2024-25) pertaining to Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).

(2) Eleventh Report (Eighteenth Lok Sabha) on Action Taken by the Government on the observations/ recommendations contained in the Seventh Report (Eighteenth Lok Sabha) on Demands for Grants (2025-26) pertaining to Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).

(3) Twelfth Report (Eighteenth Lok Sabha) on Action Taken by the Government on the observations/ recommendations contained in the Eighth Report (Eighteenth Lok Sabha) on Demands for Grants (2025-26) pertaining to Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).

## 6. Reports of Standing Committee on Railways

Dr. C.M. Ramesh presented the following Reports (Hindi and English versions) of Standing Committee on Railways (2025-26):-

(1) 7th Report on Action Taken by the Government on the Observations/ Recommendations contained in the 4th Report of the Standing Committee on Railways (18th Lok Sabha) on the subject 'Construction and maintenance of Rail tunnels and Bridges including Road Over Bridges/Road Under Bridges'.

(2) 8th Report on 'Demands for Grants (2026-27) of the Ministry of Railways'.

## 7. Statement of Standing Committee on Housing and Urban Affairs

Shri Magunta Sreenivasulu Reddy laid the Statement (Hindi and English versions) showing Final Action Taken by the Government on Recommendations/ Observations contained in Chapters I and V of the Sixth Report (Eighteenth Lok Sabha) of the Standing Committee on Housing and Urban Affairs on Action Taken by the Government on the Recommendations/ Observations contained in the Third Report (Eighteenth Lok Sabha) of the Committee on, 'Demands for Grants (2025-26)' of the Ministry of Housing and Urban Affairs.

## 8. Statement By Minister

The Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying; and Minister of State in the Ministry of Panchayati Raj (Prof. S. P. Singh Baghel) laid a statement (Hindi and English versions) regarding the status of implementation of recommendations/observations contained in the 4th Report of the Standing Committee on Agriculture, Animal Husbandry and Food Processing (2024-25) on 'Demands for Grants (2024-25)' pertaining to the Department of Animal Husbandry and Dairying, Ministry of Fisheries, Animal Husbandry and Dairying.

12:07 P.M.

## 9. Resolution Re: Removal of the Speaker from Office

Dr. Mohammad Jawed moved a motion for leave of the House to move the following Resolution:-

"That this House, having taken into consideration the conduct of the Speaker of the House as regards disallowing the Leader of the Opposition and other Opposition leaders to speak, making unwarranted allegations against women MPs belonging to the Opposition, suspending Opposition MPs for an entire session for raising issues of public concern and not rebuking ruling party members for making wholly objectionable and derogatory remarks against former PMs, feels he has ceased to maintain an impartial attitude necessary to command the confidence of all sections of the House; that in his partisan attitude he disregards the rights of Members of the House and makes pronouncements and gives rulings calculated to affect and undermine such rights; that he openly espouses the version of the ruling party on all controversial matters, that all these acts constitute a serious danger to the proper functioning of this House and ventilating effectively the felt concerns and grievances of the people, and therefore resolves that he be removed from his Office."

The Chair asked those members who were in favour of leave being granted to rise in their places. As not less than fifty members rose, the Chair announced that leave to move the Resolution was granted and after taking sense of the House, the Chair allotted 10 hours for discussion on the Resolution.

Thereafter, the Chair made an observation on Point of Order raised by Shri Asaduddin Owaisi, Shri K C Venugopal and Prof. Sougata Ray.

## 10. Supplementary Demands for Grants

Shrimati Nirmala Sitharaman presented a statement (Hindi and English versions) showing Supplementary Demands for Grants - Second Batch for 2025-26.

## 11. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

1) Smt. Bharti Pardhi regarding need to make stringent laws on addictive online games and also include digital addiction awareness, mental health education and safe internet use in school curriculum.
2) Shri Vijay Baghel regarding transfer of land under Bhilai Steel Plant to Nagar Nigam Risali, Durg district, Chhattisgarh.
3) Shri Gopal Jee Thakur regarding need to connect Sakri-Dharora-Benipur-Biroul-Kusheshwarsthan to the proposed Patna-Purnia expressway and to declare and develop Sakri-Dharora and Donar-Kusheshwarsthan road as a four lane national highway.
4) Shri Ashok Kumar Rawatregarding need to install a statue of 'Bhagwan Narsingh' and 'Bhakt Prahlad' in the vicinity of Hardoi railway Junction in Uttar Pradesh and also rename the Hardoi Railway Junction as 'Bhakt Prahlad Railway Station'.
5) Dr. K Sudhakar regarding need for expeditious implementation of the Krishna river interlinking project to address water crisis in different parts of Karnataka.
6) Shri Gyaneshwar Patil regarding need to provide online referral facility to ex-servicemen seeking treatment in ECHS Empanelled Hospitals in Burhanpur district in Khandwa Parliamentary Constituency, Madhya Pradesh.
7) Shri Rao Rajendra Singh regarding need for fresh survey to reassess the viability of the region for proposed Delhi-Bhiwandi-Neemrana-Manoharpur-Jaipur Railway project.

8) Shri Bhartruhari Mahtab regarding need for enhanced investment and policy measures to develop Geriatric care services in the country.

9) Shri Balabhadra Majhi regarding need to provide internet service and installation of mobile telephone towers in all the panchayats of Nabrangpur Parliamentary Constituency, Odisha.

10) Shri Anurag Singh Thakur regarding need to amend the Prevention of Insults to National Honour Act, 1971 to include the National Song 'Vande Mataram' for it's protection.

11) Shri Pradeep Kumar Singh regarding need to declare north-eastern part of Bihar including Araria district as national calamity affected agriculture zone and provide a financial package for permanent flood control scheme.

12) Smt. Shobhanaben Mahendrasinh Baraiya regarding need to improve mobile telecommunication services in hilly and forest areas of Sabarkantha Parliamentary Constituency, Gujarat.

13) Shri Lumba Ram regarding railway related issues of Jalore Parliamentary Constituency, Rajasthan.

14) Shri Dilip Saikia regarding need to expedite four laning of Baihata-Chariali-Mission Chariali - Tejpur highway in Assam.

15) Shri Tariq Anwar regarding new Labour Codes made effective from 21.11.2025.

16) Praniti Sushilkumar Shinde regarding alleged adverse impact on agriculture, powerloom textiles and small scale industries in Maharashtra due to India-US trade deal.

17) Shri M K Raghavan regarding need to expedite establishment of AIIMS at Kozhikode, Kerala.

18) Shri Rahul Kaswan regarding need to take necessary measures to channelise the Yamuna river water to Shekhawati Region of Rajasthan.

19) Ms S Jothimani regarding need for financial assistance to develop Drumstick based agro-industry in Karur district, Tamil Nadu.

20) Shri Rajeev Rai regarding need to restart operation of Kisan Sahakari Sugar Mills Limited, Ghosi in Mau district, Uttar Pradesh.

21) Shri Utkarsh Verma Madhur regarding need to protect the interest of retail shopkeepers in the light of rapidly growing e-Commerce sector.

22) Smt. Pratima Mondal regarding need to address the problems being faced by ASHA workers in the country.

23) Shri Malaiyarasan D regarding need for establishment of Industrial Corridor in Kallakurichi Parliamentary Constituency in Tamil Nadu.

24) Shri Bastipati Nagaraju regarding need to sanction a new railway line from Kurnool to Mantralayam in Andhra Pradesh.

25) Shri Mohite Patil Dhairyasheel Rajsinh regarding need to accord financial sanction for Nira - Deoghar Irrigation Project in Maharashtra.

26) Shri Rajesh Verma regarding need to provide pre-packaged food grains under Pradhan Mantri Garib Kalyan Anna Yojana to the beneficiaries.

27) Shri Maddila Gurumoorthy regarding clarification on Non-Convertible Debentures (NCDs) borrowing and its effect on Andhra Pradesh.

28) Shri Balashowry Vallabhaneni regarding need to enhance the financial assistance and revise the unit cost of fishing infrastructure to address the problems being faced by Fishermen of Machilipatnam, Andhra Pradesh.

29) Chandra Shekhar regarding need to bring all institutions of higher learning financed by Union Government under the ambit of UGC Regulation, 2026.

12:23 P.M.

## 12. Resolution Re: Removal of Speaker—Under Consideration

Time Allotted: 10 Hrs.
Time Taken: 6 Hrs. 12 Mts.
Balance: 3 Hr. 48 Mts.

Dr. Mohammad Jawed moved the Resolution regarding removal of the Speaker from his office.

Thereafter, the Chair made an Observation that the discussion may be confined to the matter raised in the Resolution.

The following members took part in the debate:-

(1) [1]Shri Gaurav Gogoi

*(Lok Sabha adjourned at 1:03 P.M. and reassembled at 2.00 P.M.)*

2:00 P.M.

(2) [2]Shri Kiren Rijiju

(3) Shri Rajeev Rai

(4) Ms. Mahua Moitra

(5) Shri T R Baalu

(6) Shri Lavu Sri Krishna Devarayalu

(7) [3]Shri Rajiv Ranjan Singh *alias* Lalan Singh

(8) Shri Arvind Ganpat Sawant

(9) Shri Bajrang Manohar Sonwane

(10) Dr. Shrikant Eknath Shinde

(11) [4]Shri Chirag Paswan

(12) Shri ManishTewari

(13) Dr. Nishikant Dubey

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[1] He resumed his speech at 2.00 P.M.
[2] Minister of Parliamentary Affairs; and Minister of Minority Affairs
[3] Minister of Panchayati Raj; and Minister of Fisheries, Animal Husbandry and Dairying
[4] Minister of Food Processing Industries

(14) Shri Tangella Uday Srinivas

(15) Ms. S Jothimani

The discussion was not concluded.

**7.32 P.M.**

*(Lok Sabha adjourned till 11.00 A.M., Wednesday, the 11th March, 2026)*

**UTPAL KUMAR SINGH,**
**Secretary General**

# LOK SABHA

## BULLETIN - PART I

**(Brief Record of Proceedings)**

**Wednesday, March 11, 2026 / Phalguna 20, 1947 (Saka)**

**No. 120**

11.00 A.M.

1. Starred Questions

Starred Question Nos. 261, 262, 265 and 266 were orally answered. Starred Question No. 264 was taken up.

*(Due to interruptions, Lok Sabha adjourned at 11.29 A.M. and re-assembled at 12.00 noon)*

Replies to Starred Question Nos. 263 and 267–280 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2991 - 3220 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of

State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid on the Table a copy each of the following papers (Hindi and English versions) under article 323 (1) of the Constitution:-

(1) 74th Annual Report of the Union Public Service Commission, New Delhi, for the year 2023-2024.

(2) Memorandum explaining reasons for non-acceptance of Commission's advice in respect of cases reported in Chapter 9 of the Report.

The Minister of State in the Ministry of Rural development; and Minister of State in the Ministry of Communications (Dr. Chandra Sekhar Pemmasani) laid on the Table a copy of the Post Office (Amendment) Regulations, 2026 (Hindi and English versions) published in Notification No. S.O. 659(E) in Gazette of India dated 6th February, 2026 under Section 14 of the Post Office Act, 2023.

The Minister of State in the Ministry of Coal; and Minister of State in the Ministry of Mines (Shri Satish Chandra Dubey) laid on the Table:-

(1) A copy of the Offshore Areas Mineral (Prevention of Illegal Mining and Transportation) Rules, 2026 (Hindi and English versions) published in Notification No. G.S.R.102(E) in Gazette of India dated 3rd February, 2026 under sub-section (3) of Section 35 of the Offshore Areas Mineral (Development and Regulation) Act, 2002.

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957:-

(i) The Minerals (Other than Atomic and Hydro Carbons Energy Minerals) Concessions (Amendment) Rules, 2026 published

in Notification No. G.S.R.22(E) in Gazette of India dated 12th January, 2026.

(ii) The Mineral (Auction) Amendment Rules, 2026 published in Notification No. G.S.R.71(E) in Gazette of India dated 29th January, 2026.

(iii) S.O.1(E) published in Gazette of India dated 1st January, 2026 notifying M/s Unised Research Consultants Private Limited under "Category 'B' Exploration Agency", as per the guidelines for notification of accredited private exploration agencies.

(iv) S.O.2(E) published in Gazette of India dated 1st January, 2026 notifying M/s Geotechnical Mining Solutions as 'Category B Exploration Agencies' for the purposes of the said second proviso to sub-section (1) of Section 4 of the Mines and Minerals (Development and Regulation) Act, 1957.

(v) S.O.8(E) published in Gazette of India dated 1st January, 2026 making certain amendments in Notification No. S.O. 3327(E) dated 18th July, 2025.

(vi) S.O.881(E) published in Gazette of India dated 17th February, 2026 notifying M/s South West Pinnacle Exploration Limited under "Category 'A' Exploration Agency", as per the guidelines for notification of accredited private exploration agencies.

(vii) S.O.882(E) published in Gazette of India dated 17th February, 2026 notifying M/s H K & Associates under "Category 'A' Exploration Agency", as per the guidelines for notification of accredited private exploration agencies.

(viii) S.O.5602(E) published in Gazette of India dated 4th December, 2025 notifying M/s Siddharth Geo. Consultant

under "Category 'A' Exploration Agency" as per the guidelines for notification of accredited private exploration agencies.

(ix) S.O.5603(E) published in Gazette of India dated 4th December, 2025 notifying M/s Shijay Projects India Private Limited under "Category 'A' Exploration Agency" as per the guidelines for notification of accredited private exploration agencies.

(x) S.O.5604(E) published in Gazette of India dated 4th December, 2025 notifying M/s Deepsar Mineral Explorer under "Category 'A' Exploration Agency" as per the guidelines for notification of accredited private exploration agencies.

(xi) S.O.5692(E) published in Gazette of India dated 9th December, 2025 notifying M/s Geovale Services Pvt. Ltd. as 'Category A Exploration Agency' for the purposes of the said second provisio to sub-section (1) of Section 4 of the Mines and Minerals (Development and Regulation) Act, 1957.

(xii) S.O.5693(E) published in Gazette of India dated 9th December, 2025 notifying M/s Geo Exploration and Mining Solution as 'Category A Exploration Agency' for the purposes of the said second provisio to sub-section (1) of Section 4 of the Mines and Minerals (Development and Regulation) Act, 1957.

(xiii) S.O.5696(E) published in Gazette of India dated 9th December, 2025 notifying M/s Indian Mine Planners and Consultants as 'Category A Exploration Agency' for the purposes of the said second provisio to sub-section (1) of Section 4 of the Mines and Minerals (Development and Regulation) Act, 1957.

(xiv) S.O.5699(E) published in Gazette of India dated 9th December, 2025 appointing the 9th day of December, 2025, as the date on which the provision of sub-clause (i) of clause (v) of Section 3 of the Mines and Minerals (Development and Regulation) Amendment Act, 2021, shall come into force.

(xv) G.S.R. 64(E) published in Gazette of India dated 28th January, 2026 making certain amendments in the First Schedule to the Mines and Minerals (Development and Regulation) Act, 1957.

(3) A copy of the Notification No. S.O.5578(E) (Hindi and English versions) published in Gazette of India dated 3rd December, 2025, notifying Smt. Farida M. Naik, Joint Secretary, Ministry of Mines, as the administering authority for the purpose of the Offshore Areas Mineral (Development and Regulation) Act, 2002 issued under clause (a) of Section 4 of the said Act.

## 4. Report of Standing Committee on Coal, Mines and Steel

Dr. Manna Lal Rawat presented the Eighteenth Report (Hindi and English versions) of the Standing Committee on Coal, Mines and Steel on Demands for Grants (2026-27) of the Ministry of Coal.

## 5. Reports of Standing Committee on Social Justice and Empowerment

Shri Godam Nagesh presented the following Reports (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment (2025-26) :-

(1) Seventeenth Report of the Standing Committee on Social Justice and Empowerment (2025-26) on 'Demands for Grants (2026-27)' of the Ministry of Social Justice and Empowerment (Department of Social Justice and Empowerment).

(2) Eighteenth Report of the Standing Committee on Social Justice and Empowerment (2025-26) on 'Demands for Grants (2026-27)' of the Ministry of Social Justice and Empowerment (Department of Empowerment of Persons with Disabilities).

(3) Nineteenth Report of the Standing Committee on Social Justice and Empowerment (2025-26) on 'Demands for Grants (2026-27)' of the Ministry of Tribal Affairs.

(4) Twentieth Report of the Standing Committee on Social Justice and Empowerment (2025-26) on 'Demands for Grants (2026-27)' of the Ministry of Minority Affairs.

## 6. Reports of Standing Committee on Industry

Shri Hasmukhbhai Somabhai Patel laid the following Reports (Hindi and English versions) of the Standing Committee on Industry:-

(1) 332nd Report on Demands for Grants (2026-27) pertaining to the Ministry of Heavy Industries.

(2) 333rd Report on Demands for Grants (2026-27) pertaining to the Ministry of Micro, Small and Medium Enterprises.

## 7. Statements by Minister

The Minister of State in the Ministry of Rural development; and Minister of State in the Ministry of Communications (Dr. Chandra Sekhar Pemmasani) laid following statements(Hindi and English versions) regarding:-

(1) withdrawal of advance from Contingency Fund of India for servicing Interest on Sovereign Guarantee Bonds (SGBs) raised by Mahanagar Telephone Nigam Limited (MTNL).

(2) the status of implementation of recommendations/ observations contained in the 20th Report of the Standing Committee on Communications and Information Technology (2024-25) on 'Real Estate Management in the Department of Posts' pertaining to the Department of Posts, Ministry of Communications.

12:03 P.M.

## 8. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

1) Shri Mansukhbhai Dhanjibhai Vasava regarding need to expedite establishment of Bulk Park in Jambusar in Bharuch district, Gujarat.

2) Shri Vishnu Dayal Ram regarding need to identify black spots on four lane Daltonganj bypass road and make provision for construction of flyover at the place of these 'black spots'.

3) Dr. C M Ramesh regarding need for establishment of a Mega Food Park or an Integrated Food Processing Park in Anakapalli district, Andhra Pradesh.

4) Smt. Sangeeta Kumari Singh Deo regarding need for timely lifting of Custom Milled Rice (CMR) pending in Balangir and Subarnapur districts in Odisha by Food Corporation of India (FCI).

5) Shri Darshan Singh Choudhary regarding preservation, documentation and development of cultural heritage in Hoshangabad Parliamentary Constituency, Madhya Pradesh under 'Mera Gaon Meri Dharohar Scheme'.

6) Shri Sukanta Kumar Panigrahi regarding need for establishment of a Tribal Cultural Academy in Kandhamal Parliamentary Constituency, Odisha.

7) Shri Rajiv Pratap Rudy regarding need for clarification on carrying capacity assessment and regulatory framework made for development of residential complexes in New Delhi Municipal Council (NDMC) area.

8) Shri Raju Bista regarding need for investigation into an incident of alleged assault on a tribal woman in Phansidewa, Darjeeling district of West Bengal.

9) Shri Dineshbhai Makwana regarding need to introduce a Vande Bharat Sleeper Express train from Ahmedabad, Gujarat to Ayodhya in Uttar Pradesh.

10) Shri Mahesh Kashyap regarding need to establish a sports University in Bastar, Chhattisgarh.

11) Dr. Anand Kumar regarding need to make water efficiency standards mandatory for plumbing fixtures and appliances to promote water conservation.

12) Shri Ganesh Singh regarding need to accord approval to the proposal for conservation of Satna and Tamas rivers under Namami Gange Project.

13) Dr. Amar Singh regarding need to expedite commencement of commercial flight operations from Halwara Airport in Fatehgarh Sahib, Punjab.

14) Shri Murari Lal Meena regarding need to restore concession in rail fare and sports quota in recruitment to Central Government Jobs for sportspersons.

15) Prof. Varsha Eknath Gaikwad regarding need to increase the height of girders for metro line above the Halav bridge in Kurla in Mumbai North Central Parliamentary Constituency, Maharashtra.

16) Shri Kodikunnil Suresh regarding need to constitute a Statutory Kuttanad Development Authority to safeguard Kuttanad, the wetland-agricultural heritage system in Kerala.

17) Dr. Kadiyam Kavya regarding need for enhanced financial and infrastructure support for fully operationalisation of Kakatiya Mega Textile Park in Warangal, Telangana.

18) Shri Lalji Verma regarding need to provide stoppage of various train at Akbarpur Railway Station in Ambedkarnagar district, Uttar Pradesh and also increase the frequency of train No. 22104 (Ayodhya-Mumbai).

19) Shri Dharmendra Yadav regarding inclusion of separate column for OBC category for caste enumeration in the upcoming Census.

20) Pathan Yusuf regarding need for preservation and development of Karnasubarna, a heritage site in Murshidabad district, West Bengal.

21) D M Kathir Anand regarding need to expedite operationalizaton of Bengaluru-Chennai Expressway Phase III, spanning across Tamil Nadu and Andhra Pradesh.

22) Shri Tharaniventhan M S regarding need to include Arani Parliamentary Constituency in Tamil Nadu under PM Gati Shakti-National Master Plan.

23) Shri Magunta Sreenivasulu Reddy regarding need to include the Medara Community of Andhra Pradesh in the list of Scheduled Tribes.

24) Shri Kaushalendra Kumar regarding need to re-establish Telhara University in Nalanda district, Bihar

25) Shri Abhay Kumar Sinha regarding need to increase the honorarium of cooks engaged under Mid-day Meal Scheme and provide other social security benefits to them.

26) Shri E T Mohammed Basheer regarding need to conduct a feasibility study for establishment of a 100 bedded Employees' State Insurance (ESI) hospital in Malappuram district, Kerala

27) Shri Patel Umeshbhai Babubhai regarding need to curb increasing pollution in Daman Ganga and Kolak rivers flowing in Daman & Diu.

12:04 P.M.

## 9. Resolution Re: Removal of Speaker— Negatived

Time Allotted: 10 Hrs.
Time Taken: 12 Hrs. 27 Mts.

Further discussion on the Resolution regarding removal of the Speaker from his office, moved by Dr. Mohammad Jawed on the 10th March, 2026, continued.

The following members took part in the debate:-

1. Shri Ravi Shankar Prasad
2. Shri Anand Bhadauria
3. Shri K C Venugopal
4. Ms. Sayani Ghosh
5. Shri E T Mohammed Basheer
6. Shri Anurag Singh Thakur
7. Shri Maddila Gurumoorthy
8. Shri Subbarayan K
9. Shri K Radhakrishnan
10. Shri Krishna Prasad Tenneti
11. Shri Vijay Kumar Hansdak
12. Shri Raja Ram Singh
13. Shri Abhay Kumar Sinha
14. Dr. Rajkumar Sangwan
15. Shri M Mallesh Babu
16. Shri Charanjit Singh Channi
17. Shri Sanatan Pandey
18. Shri Bhartruhari Mahtab
19. Shri Rajesh Ranjan

20. Shri N K Premachandran
21. Dr. Mallu Ravi
22. Shri Tejasvi Surya
23. Shri Lalji Verma
24. Adv K. Francis George
25. Shri Hanuman Beniwal
26. Shri Asaduddin Owaisi
27. Adv. Chandra Shekhar
28. *Shri Patel Umeshbhai Babubhai
29. *Shri Chandr Prakash Joshi
30. *Shri Kaushalendra Kumar
31. *Shri Saptagiri Sankar Ulaka
32. *Shri Rajkumar Roat
33. *Smt. Supriya Sule
34. *Shri Balashowry Vallabhneni
35. *Shri Shrirang Appa Chandu Barne
36. *Shri Abdul Rashid Shaikh
37. *Shri Naresh Ganpat Mhaske
38. [1]Shri Amit Shah

The Resolution was negatived.

## 6.19 P.M.

*(Lok Sabha adjourned till 11.00 A.M., Thursday, the 12th March, 2026)*

**UTPAL KUMAR SINGH,**
**Secretary General**

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*Written speeches were laid on the Table.
[1] Minister of Home Affairs; and Minister of Cooperation

# LOK SABHA

## BULLETIN - PART I

**(Brief Record of Proceedings)**

**Thursday, March 12, 2026 / Phalguna 21, 1947 (Saka)**

**No. 121**

11.00 A.M.

*(Due to interruptions, Lok Sabha adjourned at 11.03 A.M. and re-assembled at 12.00 noon)*

1. Questions

Due to interruptions, Starred Questions could not be called for oral answers. Starred Question Nos. 281–300 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 3221 – 3450 would be printed in the Official Report of the day.

12.00 Noon

2. *Observation by the Speaker

The Speaker made an observation regarding neutrality of the Chair and adherence of Parliamentary norms.

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*Original in Hindi. For details, please see the debates of the day.

12.28 P.M.

## 3. Papers laid on the Table

The Minister of State in the Ministry of Power; and Minister of State in the Ministry of New and Renewable Energy (Shri Shripad Yesso Naik) laid on the Table following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-

(1) The Joint Electricity Regulatory Commission (Consumer Grievances Redressal Forum and Ombudsman) (First Amendment) Regulations, 2025 published in Notification No. JERC-31/2024 in Gazette of India dated 27th January, 2026.

(2) The Joint Electricity Regulatory Commission for the State of Goa and Union Territories (Conduct of Business) (7th Amendment) Regulations, 2025 published in Notification No. JERC-1/2009 in Gazette of India dated 27th January, 2026.

(3) A copy of the Energy Conservation (Energy Consumption Norms and Standards for Designated Consumers, Form, Time within which, and Manner of Preparation and Implementation of Scheme, Procedure for Issue of Energy Savings Certificate and Value of Per Metric Ton of Oil Equivalent of Energy Consumed) Rules, 2026 (Hindi and English versions) published in Notification No. G.S.R. 157(E) in Gazette of India dated 5th March, 2026, under sub-section (1) of Section 59 of the Energy Conservation Act, 2001.

The Minister of State in the Ministry of Road Transport and Highways (Shri Ajay Tamta) laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-

(i) S.O.5671(E) published in Gazette of India dated 8th December, 2025, making certain amendments in Notification No. S.O.689(E) dated 4th April, 2011.

(ii) S.O.46(E) published in Gazette of India dated 5th January, 2026, making certain amendments in Notification No. S.O.2740(E) dated 8th July, 2021.

(iii) S.O.57(E) published in Gazette of India dated 5th January, 2026, making certain amendments in Notification No. S.O.1096(E) dated 4th August, 2005.

(iv) S.O.61(E) published in Gazette of India dated 5th January, 2026, making certain amendments in Notification No. S.O.1096(E) dated 4th August, 2005.

(v) S.O.247(E) published in Gazette of India dated 16th January, 2026, making certain amendments in Notification No. S.O.1096(E) dated 4th August, 2005.

(vi) S.O.248(E) published in Gazette of India dated 16th January, 2026, making certain amendments in Notification No. S.O.1096(E) dated 4th August, 2005.

(vii) S.O.250(E) published in Gazette of India dated 16th January, 2026, making certain amendments in Notification No. S.O.1096(E) dated 4th August, 2005.

(viii) S.O.251(E) published in Gazette of India dated 16th January, 2026, directing that the National Highways & Infrastructure Development Corporation Limited shall exercise the function relating to the development and maintenance of the stretches of National Highways, mentioned therein.

(ix) S.O.253(E) published in Gazette of India dated 16th January,

2026, rescinding Notification No. S.O.4721(E) dated 29th October, 2024.

(x) S.O.444(E) published in Gazette of India dated 30th January, 2026, making certain amendments in Notification No. S.O.689(E) dated 4th April, 2011.

(xi) S.O.651(E) published in Gazette of India dated 6th February, 2026, making certain amendments in Notification No. S.O.1096(E) dated 4th August, 2005.

(xii) S.O.838(E) published in Gazette of India dated 16th February, 2026, making certain amendments in Notification No. S.O.1096(E) dated 4th August, 2005.

(xiii) S.O.839(E) published in Gazette of India dated 16th February, 2026, making certain amendments in Notification No. S.O.1096(E) dated 4th August, 2005.

(xiv) S.O.841(E) published in Gazette of India dated 16th February, 2026, directing that the National Highways and Infrastructure Development Corporation Limited shall exercise function relating to the development and maintenance of the stretches of the National Highways, mentioned therein.

(xv) S.O.842(E) published in Gazette of India dated 16th January, 2026, making certain amendments in Notification No. S.O.1096(E) dated 4th August, 2005.

(xvi) S.O.873(E) published in Gazette of India dated 17th February, 2026, making certain amendments in Notification No. S.O.689(E) dated 4th April, 2011.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (1) above.

(3) A copy each of the following Notifications (Hindi and English versions) issued under Section 11 of the National Highways Authority of India Act, 1988:-

(i) S.O.56(E) published in Gazette of India dated 5th January, 2026, entrusting the stretches of National Highways, mentioned therein, to National Highways Authority of India.

(ii) S.O.55(E) published in Gazette of India dated 5th January, 2026, making certain amendments in Notification No. S.O.304(E) dated 19th January, 2024.

(iii) S.O.58(E) published in Gazette of India dated 5th January, 2026, making certain amendments in Notification No. S.O.42(E) dated 5th January, 2021.

(iv) S.O.59(E) published in Gazette of India dated 5th January, 2026, making certain amendments in Notification No. S.O.380(E) dated 24th January, 2019.

(v) S.O.60(E) published in Gazette of India dated 5th January, 2026, rescinding Notification No. S.O.4896(E) dated 19th September, 2018.

(vi) S.O.62(E) published in Gazette of India dated 5th January, 2026 entrusting the stretches of National Highways, mentioned therein, to National Highways Authority of India.

(vii) S.O.63(E) published in Gazette of India dated 5th January, 2026, rescinding Notification No. S.O.3642(E) dated 16th October, 2020.

(viii) S.O.252(E) published in Gazette of India dated 16th January, 2026 entrusting the stretches of National Highways, mentioned therein, to National Highways Authority of India.

(ix) S.O.652(E) published in Gazette of India dated 6th February, 2026 entrusting the stretches of National Highways, mentioned therein, to National Highways Authority of India.

(x) S.O.653(E) published in Gazette of India dated 6th February, 2026 rescinding Notification No. S.O.2863(E) dated 1st September, 2017.

(xi) S.O.654(E) published in Gazette of India dated 6th February, 2026, making certain amendments in Notification No. S.O.3626(E) dated 6th September, 2021.

(xii) S.O.655(E) published in Gazette of India dated 6th February, 2026, making certain amendments in Notification No. S.O.1457(E) dated 9th May, 2017.

(xiii) S.O.840(E) published in Gazette of India dated 16th February, 2026 entrusting the stretches of National Highways, mentioned therein, to National Highways Authority of India.

(xiv) S.O.249(E) published in Gazette of India dated 16th January, 2026 entrusting the stretches of National Highways, mentioned therein, to National Highways Authority of India.

(xv) S.O.64(E) published in Gazette of India dated 5th January, 2026, making certain amendments in Notification No. S.O.2365(E) dated 23rd May, 2022.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Housing and Urban Affairs (Shri Tokhan Sahu) laid on the Table:-

(1) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Capital Region Planning Board and

the Ministry of Housing and Urban Affairs for the year 2023-2024.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the National Capital Region Planning Board, New Delhi, for the year 2023-2024.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Capital Region Planning Board, New Delhi, for the year 2023-2024, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Capital Region Planning Board, New Delhi, for the year 2023-2024.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Development Authority, New Delhi, for the year 2024-2025.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Development Authority, New Delhi, for the year 2024-2025.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

The Minister of State in the Ministry of Jal Shakti (Shri Raj Bhushan Choudhary) laid on the Table a copy of the Annual Accounts (Hindi and English versions) of the Betwa River Board, Jhansi, for the year 2024-2025, together with Audit Report thereon.

## 4. Reports of Standing Committee on Energy

Shri Shrirang Appa Barne presented the following Reports (Hindi and English versions) of the Standing Committee on Energy:-

(1) Eleventh Report on 'Demands for Grants (2026-27) of the Ministry of Power'.

(2) Twelfth Report on 'Demands for Grants (2026-27) of the Ministry of New and Renewable Energy'.

## 5. Reports of Standing Committee on Finance

Shri Bhartruhari Mahtab presented the following Reports (Hindi and English versions) of the Standing Committee on Finance:-

(1) Thirtieth Report on Demands for Grants (2026-27) of the Ministry of Finance (Department of Revenue).

(2) Thirty-first Report on Demands for Grants (2026-27) of the Ministry of Corporate Affairs.

(3) Thirty-second Report on Demands for Grants (2026-27) of the Ministry of Finance (Department of Financial Services).

## 6. Report of Standing Committee on Housing and Urban Affairs

Shri Magunta Sreenivasulu Reddy presented the Ninth Report (Hindi and English versions) of the Standing Committee on Housing and Urban Affairs (2025-26) on Demands for Grants (2026-27) of the Ministry of Housing and Urban Affairs.

## 7. Report of Standing Committee on Coal, Mines and Steel

Shri Anurag Singh Thakur presented the Nineteenth Report on Demands for Grants (2026-27) of the Ministry of Mines (Hindi and English versions) of the Standing Committee on Coal, Mines and Steel.

*(Due to interruptions, Lok Sabha adjourned at 12.34 P.M. and re-assembled at 2.01 P.M.)*

## 2.01 P.M.

## 8. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

1) Shri Jagdambika Pal regarding need to develop Kapilvastu in Siddharthanagar district, Uttar Pradesh as international Buddhist Tourist Centre.

2) Smt. Kamlesh Jangde regarding need to provide funds for development of infrastructure and rejuvenation of heritage sites in Giraudpuri Dham associated with Guru Ghasidas and also declare his birthday on 18th December as national holiday.

3) Shri Vijay Kumar Dubey regarding need to establish Army Recruitment Centre in Kushinagar district, Uttar Pradesh.

4) Shri Bharat Singh Kushwah regarding need to establish AIIMS in Gwalior, Madhya Pradesh.

5) Shri Brijmohan Agrawal regarding need to ensure genuine internship opportunities to B.Tech. students.

6) Shri Suresh Kumar Kashyap regarding need to widen, strengthen and renovate the road connecting Sirmaur, Solan and Shimla districts in Himachal Pradesh.

7) Shri Arun Kumar Sagar regarding installation of statues of freedom fighters in Shahajahanpur and confer Bharat Ratna on Veer Savarkar and Dr. K.B. Hedgewar.

8) Smt. Mahima Kumari Mewar regarding need to restart Mahalaxmi Mills, Beawar district, Rajasthan.

9) Shri Ashish Dubey regarding need to introduce 'Bharat Gaurav Paryatan Rail' connecting the sacred rivers Ganga, Narmada, Krishna and Godavari.

10) Shri Captain Brijesh Chowta regarding need for comprehensive measures to address the problems of sea erosion along costal stretches of Dakshina Kannada district, particularly Ullal-Someshwara belt in Karnataka.

11) Dr. Nishikant Dubey regarding need for establishment of a Brahmos manufacturing unit in Deoghar, Jharkhand.

12) Shri Praveen Patel regarding establishment of industrial Park in Phulpur, Uttar Pradesh.

13) Shri Janardan Singh Sigriwal regarding need to establish a centre of National Institute of Electronics and Information Technology in Maharajganj Parliamentary Constituency, Bihar.

14) Shri Kuldeep Indora regarding need to provide alternative land to farmers of Sriganganagar district, Rajasthan whose agricultural land fall beyond the border fencing.

15) Shri Brijendra Singh Ola regarding need to restart Smelter Plant of Hindustan Copper Limited, Khetri in Jhunjhunu district, Rajasthan.

16) Shri G. Kumar Naik regarding need to include the Karnataka Scheduled Castes and Scheduled Tribes (Reservation of Seats in Educational Institutions and of Appointments or Posts in the Services under the State) Act, 2022 in the 9th Schedule to the Constitution.

17) Shri Pradyut Bordoloi regarding need for stringent and coordinated measures to curb the growing menace of human trafficking in Assam and North-Eastern States.

18) Shri Babu Singh Kushwaha regarding need to provide compensation to farmers who suffered damage to their crops during laying of power transmission lines in Jaunpur district, Uttar Pradesh.

19) Mrs Ruchi Vira regarding fatal accidents caused by high tension power lines passing through residential areas in Uttar Pradesh.

20) Smt. June Maliah regarding need for comprehensive and stringent measures to control crime against women and children across the country.

21) Shri Selvaganapathi T M regarding need for additional train services and upgradation of railway infrastructure at Salem junction railway station in Tamil Nadu.

22) Shri Sanjay Uttamrao Deshmukh regarding need to extend Mumbai CSMT -Hingoli Jan Shatabdi Express train (12171/72) upto Washim.

23) Shri Bajrang Manohar Sonwane regarding need to ensure refund to people who deposited their money in various Co-oprative Credit Societies in Bead and nearby areas in Maharashtra.

24) Dr. Shrikant Eknath Shinde regarding need to ensure connectivity of upcoming Thane High-Speed Rail Station with the existing regional transport network.

25) Shri Chandan Chauhan regarding need to establish an ECHS Wellness Centre in Bijnor Parliamentary Constituency, Uttar Pradesh.

26) Shri Chandra Prakash Choudhary regarding need to retain the Accounts Section of all units of Damodar Valley Corporation in Jharkhand.

[1]2.02 P.M.

## 9. Supplementary Demands for Grants – Second Batch for 2025-26 – Under consideration

Time Alloted: 4 Hrs.
Time Taken: 4 Hrs. 28 Mts.

Discussion on the Supplementary Demands for Grants Nos. 1, 3, 6 to 13, 15, 17 to 22, 25, 28 to 30, 32, 36, 41 to 44, 46, 48, 49, 51 to 56, 58, 60 to 62, 64 to 66, 68, 69, 71 to 73, 76, 79, 85 to 87, 89, 91, 92, 96 to 98, 100 and 101 in respect of Supplementary Demands for Grants – Second Batch for 2025-26 commenced.

The following members took part in the debate:-

1. Shri Jagdambika Pal
2. Shri Shafi Parambil
3. Shri Ram Shiromani Verma
4. Shri Azad Kirti Jha
5. Dr. Ganapathy Rajkumar P
6. Shri Daggumalla Prasada Rao
7. Shri Anil Yeshwant Desai
8. Smt. Supriya Sule
9. Shri Naresh Ganpat Mhaske
10. Shri Navaskani K
11. Shri Rajkumar Chahar
12. Dr. M K Vishnu Prasad

*(Due to interruptions, Lok Sabha adjourned at 4.49 P.M. and re-assembled at 5.00 P.M.)*

5.00 P.M.

13. Shri Amra Ram
14. Shri Malvinder Singh Kang
15. Shri Raja Ram Singh
16. Smt. Lovely Anand
17. Smt. Joba Majhi

[1] From 4.22 P.M. to 4.27P.M. and from 4.46 P.M. to 4.49 P.M., Members raised matters of public importance.

18. Shri Abdul Rashid Sheikh
19. Shri Patel Umeshbhai Babubhai
20. Shri Rajkumar Roat
21. Shri Vishaldada Prakashbapu Patil
22. Dr. Shiv Pal Singh Patel
23. Shri Pradyut Bordoloi
24. Shri Saumitra Khan
25. Shri N.K. Premachandran
26. Dr. C.N. Manjunath
27. Shri Kodikunnil Suesh
28. Shri Rajesh Ranjan
29. Shri Hanuman Beniwal
30. Adv. Chandra Shekhar

The discussion was not concluded.

## [2]9. Suo Motu Statement by Minister

Shri Hardeep Singh Puri made a statement regarding 'The Energy Supply Situation in India'.

## 7.08 P.M.

*(Lok Sabha adjourned till 11.00 A.M., Friday, the 13th March, 2026)*

**UTPAL KUMAR SINGH,**
**Secretary General**

[2] Made at 4.27 P.M.

# LOK SABHA

## BULLETIN - PART I

**(Brief Record of Proceedings)**

**Friday, March 13, 2026 / Phalguna 22, 1947 (Saka)**

**No. 122**

11.00 A.M.

*(Due to interruptions, Lok Sabha adjourned at 11.03 A.M. and re-assembled at 12.00 noon)*

## 1. Questions

Due to interruptions, Starred Questions could not be called for oral answers. Starred Question Nos. 301–320 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 3451 – 3680 would be printed in the Official Report of the day.

12.00 Noon

## 2. Papers laid on the Table

The Minister of External Affairs (Dr. Subrahmanyam Jaishankar) laid on the Table:-

(1) A copy of the Sustainable Harnessing of Fisheries in the Exclusive Economic Zone Rules, 2025 (Hindi and English versions) published in Notification No. G.S.R. 818(E) in Gazette of India dated 4th November, 2025 under sub-section (4) of Section 15 of the Territorial Waters,

Continental Shelf, Exclusive Economic Zone and Other Maritime Zones Act, 1976.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) laid on the Table a copy of the Output Outcome Monitoring Framework (Hindi and English versions) of the Ministry of Law and Justice for the year 2026-2027.

The Minister of State (Independent Charge) of the Ministry of Ayush; and Minister of State in the Ministry of Health and Family Welfare (Shri Parataprao Jadhav) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Institute of Paramedical and Nursing Sciences, Aizawl, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Institute of Paramedical and Nursing Sciences, Aizawl, for the year 2024-2025.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Health and Family Welfare; and Minister of State in the Ministry of Chemicals and Fertilizers (Smt. Anupriya Patel) laid on the Table:-

(1) A copy of the Output Outcome Monitoring Framework (Hindi and English versions) of the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers, for the year 2026-2027.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the

National Institute of Pharmaceutical Education and Research, S.A.S. Nagar, for the year 2024-2025, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Pharmaceutical Education and Research, S.A.S. Nagar, for the year 2024-2025.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, Guwahati, for the year 2024-2025, alongwith Audited Accounts.

(ii) Statement regarding (Hindi and English versions) by the Government of the working of the National Institute of Pharmaceutical Education and Research, Guwahati, for the year 2024-2025.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(6) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(i) Statement regarding Review by the Government of the working of the Madras Fertilizers Limited, Chennai, for the year 2024-2025.

(ii) Annual Report of the Madras Fertilizers Limited, Chennai, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

The Minister of State in the Ministry of Defence (Shri Sanjay Seth) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Air Power Studies, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Air Power Studies, New Delhi, for the year 2024-2025.

(2) (i) A copy of the Annual Administration Reports (Hindi and English versions) of the Cantonment Boards for the year 2024-2025.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Cantonment Boards for the year 2024-2025.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Defence Institute of Advanced Technology, Pune, for the year 2024-2025, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Defence Institute of Advanced Technology, Pune, for the year 2024-2025.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

## 3. Reports of Standing Committee on Chemicals and Fertilizers

Shri Azad Kirti Jha presented the following Reports (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers (2025-26):-

(1) Twentieth Report (18th Lok Sabha) on Action Taken by the Government on the Observations/Recommendations contained in the Eighth Report of the Standing Committee on Chemicals and Fertilizers (18th Lok Sabha) on 'Demands for Grants (2025-26)' pertaining to the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers.

(2) Twenty-first Report (18th Lok Sabha) on 'Demands for Grants (2026-27)' pertaining to the Department of Fertilizers, Ministry of Chemicals and Fertilizers.

(3) Twenty-second Report (18th Lok Sabha) on 'Demands for Grants (2026-27)' pertaining to the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers.

(4) Twenty-third Report (18th Lok Sabha) on 'Demands for Grants (2026-27)' pertaining to the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers.

## 4. Report of Standing Committee on Coal, Mines and Steel

Dr. Manna Lal Rawat presented the Twentieth Report (Hindi and English versions) of the Standing Committee on Coal, Mines and Steel on Demands for Grants (2026-27) of the Ministry of Steel.

## 5. Report of The Select Committee on The Jan Vishwas (Amendment of Provisions) Bill, 2025

Shri Tejasvi Surya presented the Report (Hindi and English versions) of the Select Committee on the Jan Vishwas (Amendment of Provisions) Bill, 2025.

## 6. Record of Evidence of The Select Committee on The Jan Vishwas (Amendment of Provisions) Bill, 2025

Shri Tejasvi Surya laid on the Table, the record of evidence given before the Select Committee on the Jan Vishwas (Amendment of Provisions) Bill, 2025.

## 7. Statement by Minister

The Minister of State in the Ministry of Health and Family Welfare; and Minister of State in the Ministry of Chemicals and Fertilizers (Smt. Anupriya Patel) laid a statement (Hindi and English versions) correcting the reply given on 12.12.2025 to Unstarred Question No. 2106 (Hindi and English versions) by Dr. Bachhav Shobha Dinesh, MP regarding 'GST for Foreign Medical Graduate Examination' and the reasons for delay.

## 8. Statement by Minister of State in the Ministry of Parliamentary Affairs

The Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) made a statement regarding Government Business for the week commencing the 16th March, 2026.

**12.06 P.M.**

## 9. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

1) Smt. Delkar Kalaben Mohanbhai regarding non-utilization of MPLADS Funds in Dadra and Nagar Haveli Parliamentary Constituency.

2) Smt. Manju Sharma regarding need to set upMulti-Modal Logistics Park and Warehouse Zone in outer areas of Jaipur, Rajasthan.

3) Shri Trivendra Singh Rawat regarding Government policy for utilisation and value addition of Pine needles in Uttarakhand and other hilly States.

4) Shri Chandra Prakash Joshi regarding need to introduce train from Chittorgarh to Mumbai and Chennai via Udaipur - Ahmedabad and extend the Vande Bharat train originating from Udaipur to Surat.

5) Dr. Daggubati Purandeshwari regarding need to introduce regular district level skill development programs for capacity building and community engagement in health and nutrition services.

6) Shri Manoj Tiwari regarding need to set up a modern water sports complex and a public park in North East Delhi Parliamentary Constituency.

7) Dr. Bhola Singh regarding need to set up a Day Care Cancer centre in the district hospital of Bulandshahar, Uttar Pradesh.

8) Shri Ravindra Shukla alias Ravi Kishan regarding need to protect the interest of retail shopkeepers in the light of increasing e-commerce business and also provide social security benefits to the retails shopkeepers.

9) Shri Manish Jaiswal regarding need to address elephant menace in rural areas of Jharkhand and provide financial relief to the families affected thereof.

10) Dr. Lata Wankhede regarding need to establish an Agriculture Education and Research Institute in Bundelkhand region in Madhya Pradesh.

11) Shri Anoop Pradhan Valmiki regarding construction of Railway Overbridge near Hathras City Junction in Uttar Pradesh.

12) Shri Kali Charan Singh regarding progress of Gaya-Chatra new railway line project.

13) Adv. Adoor Prakash regarding need to expedite approval to the Outer Ring Road Project from Vizhinjam to Navaikkulam in Kerala and disburse compensation to the landowners whose lands were acquired for the project.

14) Shri Muhammed Hamdullah Sayeed regarding need to review the decision to permit supply of Alcohol in Lakshadweep.

15) Dr. Mohammad Jawed regarding need to establish a Cancer Care Centre at Kishanganj district hospital in Bihar.

16) Shri S Supongmeren Jamir regarding need to convert Foothills Road (Trans Nagaland Highway) into a National Highway.

17) Shri Charanjit Singh Channi regarding need to ensure implementation of Safety norms to adress and control accident caused deaths on Natonal Highways across the country.

18) Adv Gowaal Kagada Padavi regarding need to revisit the implementation of rehabilitation and resettlement policies for Scheduled Tribes displaced due to major multipurpose and irrigation projects in the country.

19) Shri Anand Bhadauria regarding need to discontinue the fortification of rice (addition of Fortified Rice KLernel- FRK) under the Pradhan Mantri Garib Kalyan Anna Yojana or provide FRK to Rice millers in a time bound manner.

20) Shri Virendra Singh regarding need to declare and develop the road between Marufpur and Hingutargarh in Chandauli district, Uttar Pradesh as a National Highway.

21) Shri Hanuman Beniwal regarding Parvati-Kalisindh-Chambal river linkage project in Rajasthan.

*(Due to interruptions, Lok Sabha adjourned at 12.09 P.M. and re-assembled at 2.00 PM)*

**2.00 PM**

## 10. Government Bill – Introduced

*The Transgender Persons (Protection of Rights) Amendment Bill, 2026*

**2.02 P.M.**

## 11. Supplementary Demands for Grants – Second Batch for 2025-26 – Under consideration

Time Alloted: 4 Hrs.
Time Taken: 5 Hrs. 31 Mts.

Further Discussion on the Supplementary Demands for Grants Nos. 1, 3, 6 to 13, 15, 17 to 22, 25, 28 to 30, 32, 36, 41 to 44, 46, 48, 49, 51 to 56, 58, 60 to 62, 64 to 66, 68, 69, 71 to 73, 76, 79, 85 to 87, 89, 91, 92, 96 to 98, 100 and 101 in respect of Supplementary Demands for Grants – Second Batch for 2025-26 continued.

Smt. Nirmala Sitharaman replied to the debate.

All the Supplementary Demands for Grants Nos. 1, 3, 6 to 13, 15, 17 to 22, 25, 28 to 30, 32, 36, 41 to 44, 46, 48, 49, 51 to 56, 58, 60 to 62, 64 to 66, 68, 69, 71 to 73, 76, 79, 85 to 87, 89, 91, 92, 96 to 98, 100 and 101 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed list of Supplementary Demands for Grants – Second Batch for 2025-26, were voted in full.

## 12. Government Bill – Introduced

*The Appropriation Bill, 2026*

## 13. Government Bill – Passed

*The Appropriation Bill, 2026*

The motion for consideration of the Bill moved by Smt. Nirmala Sitharaman was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill was passed.

**3.04 P.M.**

*(Due to interruptions, Lok Sabha adjourned till 11.00 A.M. on Monday, the 16th March, 2026.)*

**UTPAL KUMAR SINGH,**
**Secretary General**

# LOK SABHA

## BULLETIN - PART I

**(Brief Record of Proceedings)**

**Monday, March 16, 2026 / Phalguna 25, 1947 (Saka)**

**No. 123**

11.00 A.M.

1. Starred Questions

Starred Question Nos. 321–326 were orally answered. Replies to Starred Question Nos. 327–340 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3681 – 3910 were laid on the Table.

12.03 P.M.

3. Papers Laid on the Table

The Minister of Culture; and Minister of Tourism (Shri Gajendra Singh Shekhawat) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Buddhist Cultural Studies, Tawang, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Centre for Buddhist Cultural Studies, Tawang, for the year 2024-2025.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Library of Tibetan Works and Archives, Dharamsala, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Library of Tibetan Works and Archives, Dharamsala, for the year 2024-2025.

(3) (i) A copy of the Annual Report (Hindi and English versions) of The Asiatic Society, Kolkata, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of The Asiatic Society, Kolkata, for the year 2024-2025.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State (Independent Charge) of the Ministry of Skill Development and Entrepreneurship; and Minister of State in the Ministry of Education (Shri Jayant Chaudhary) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha (Himachal Pradesh School Education Society), Shimla, for the year 2024-2025.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha (Himachal Pradesh School Education Society), Shimla, for the year 2024-2025.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the STARS – Madhya Pradesh (Rajya Shiksha Kendra, School Education Department, Madhya Pradesh), Bhopal, for the year 2024-2025.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the STARS – Madhya Pradesh (Rajya Shiksha Kendra, School Education Department, Madhya Pradesh), Bhopal, for the year 2024-2025.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the STARS, Rajasthan, Jaipur, for the year 2024-2025.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the STARS, Rajasthan, Jaipur, for the year 2024-2025.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) (i) A copy of the Annual Report (Hindi and English versions) of the STARS – Maharshtra (Maharashtra Prathamik Shikshan Parishad), Mumbai, for the year 2024-2025.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the STARS – Maharshtra (Maharashtra Prathamik Shikshan Parishad), Mumbai, for the year 2024-2025.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9) (i) A copy of the Annual Report (Hindi and English versions) of the National Bal Bhavan, New Delhi, for the year 2024-2025, alongwith

Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Bal Bhavan, New Delhi, for the year 2024-2025.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(11) (i) A copy of the Annual Report (Hindi and English versions) of the STARS, Himachal Pradesh, Shimla, for the year 2024-2025.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the STARS, Himachal Pradesh, Shimla, for the year 2024-2025.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(13) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Assam, Guwahati, for the year 2024-2025.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Assam, Guwahati, for the year 2024-2025.

(14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

(15) (i) A copy each of the Annual Report (Hindi and English versions) of the Samagra Shiksha, Tripura, for the years 2022-2023 and 2023-2024.

(ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha, Tripura, for the years 2022-2023 and 2023-2024.

(16) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

(17) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Manipur, Imphal, for the year 2024-2025.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Manipur, Imphal, for the year 2024-2025.

(18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992:-

(i) The Securities and Exchange Board of India (Substitution of Registered Post with Speed Post) (Amendment) Regulations, 2025 published in Notification No. F.No.SEBI/LAD-NRO/GN/2025/281 in Gazette of India dated 3rd December, 2025.

(ii) The Securities and Exchange Board of India (Merchant Bankers) (Amendment) Regulations, 2025 published in Notification No. F.No.SEBI/LAD-NRO/GN/2025/282 in Gazette of India dated 3rd December, 2025.

(iii) The Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) (Amendment) Regulations, 2025 published in Notification No. F.No.SEBI/LAD-NRO/GN/2025/283 in

Gazette of India dated 3rd December, 2025.

(iv) The Securities and Exchange Board of India (Infrastructural Investment Trusts) (Fourth Amendment) Regulations, 2025 published in Notification No. SEBI/LAD-NRO/GN/2025/286 in Gazette of India dated 9th December, 2025.

(v) The Securities and Exchange Board of India (Real Estate Investment Trusts) (Third Amendment) Regulations, 2025 published in Notification No. SEBI/LAD-NRO/GN/2025/287 in Gazette of India dated 9th December, 2025.

(vi) The Securities and Exchange Board of India (Registrars to an Issue and Share Transfer Agents) Regulations, 2025 published in Notification No. SEBI/LAD-NRO/GN/2025/288 in Gazette of India dated 15th December, 2025 together with a Corrigendum thereto published in Notification No. SEBI/LAD-NRO/GN/2026/290 dated 6th January, 2026.

(vii) The Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) (Sixth Amendment) Regulations, 2025 published in Notification No. SEBI/LAD-NRO/GN/2025/289 in Gazette of India dated 15th December, 2025.

(viii) The Securities and Exchange Board of India (Credit Rating Agencies) (Amendment) Regulations, 2026 published in Notification No. F.No. SEBI/LAD-NRO/GN/2026/293 in Gazette of India dated 13th January, 2026.

(ix) The Securities and Exchange Board of India (Mutual Funds) Regulations, 2026 published in Notification No. F.No.SEBI/LAD-NRO/GN/2026/294 in Gazette of India dated 14th January, 2026.

(x) The Securities and Exchange Board of India (Issue and Listing of

Non-Convertible Securities) (Amendment) Regulations, 2026 published in Notification No. SEBI/LAD-NRO/GN/2026/296 in Gazette of India dated 20th January, 2026.

(2) A copy each of the following Notifications (Hindi and English versions) under Section 29 of the International Financial Services Centres Authority Act, 2019:-

(i) The International Financial Services Centres Authority (Fund Management) (Amendment) Regulations, 2025 published in Notification No. IFSCA/GN/2025/007 in Gazette of India dated 30th July, 2025.

(ii) The International Financial Services Centres Authority (Procedure for making regulations and subsidiary instructions) Regulations, 2025 published in Notification No. IFSCA/GN/2025/006 in Gazette of India dated 23rd July, 2025.

(iii) The International Financial Services Centres Authority (TechFin and Ancillary Services) Regulations, 2025 published in Notification No. IFSCA/GN/2025/005 in Gazette of India dated 10th July, 2025.

(iv) Notification No. F.No.IFSCA-PMTS/9/2023-Precious Metals published in Gazette of India dated 4th December, 2025, granting renewal of recognition to it as a Bullion Exchange and a Bullion Clearing Corporation for three years, commencing on the 9th day of December, 2025 and ending on 8th day of December 2028 in respect of bullion contracts, subject to the conditions stated therein or as may be prescribed or imposed thereafter.

(v) The International Financial Services Centres Authority (Global In-House Centres) Regulations, 2025 published in Notification No. F.No. IFSCA/GN/2025/012 in Gazette of India dated 29th December,

2025.

(vi) Notification No. F.No.IFSCA/India ICC/Renewal/2025-26 published in Gazette of India dated 29th December, 2025, regarding renewal of recognition to the India International Clearing Corporation (IFSC) Limited for a period of three years, commencing on the 29th day of December, 2025 and ending on the 28th day of December, 2028 in respect of contracts in securities subject to the conditions.

(vii) Notification No. F.No.IFSCA/India INX/Renewal/2025-26 published in Gazette of India dated 29th December, 2025, regarding renewal of recognition to the India International Exchange (IFSC) Limited for a period of three years, commencing on the 29th day of December, 2025 and ending on the 28th day of December, 2028 in respect of contracts in securities subject to the conditions mentioned therein.

(viii) Notification No. F.No.IFSCA/GN/2026/001 published in Gazette of India dated 8th January, 2026, specifying operating lease, including any hybrid of operating and financial lease, in respect of "oilfield equipment" as a financial product.

(ix) The International Financial Services Centres Authority (Book-keeping, Accounting, Taxation and Financial Crime Compliance Services) (Amendment) Regulations, 2026 published in Notification No. F.No.IFSCA/GN/2026/002 in Gazette of India dated 8th January, 2026.

(x) The International Financial Services Centres Authority (Registration of Insurance Business) (Amendment) Regulations, 2026 published in Notification No. F.No.IFSCA/GN/2026/003 in Gazette of India dated 8th January, 2026.

(xi) The International Financial Services Centres Authority (Performance Review Committee) (Amendment) Regulations, 2026 published in Notification No. F.No. IFSCA/GN/2026/004 in Gazette of India dated 8th January, 2026.

(xii) The International Financial Services Centres Authority (Capital Market Intermediaries) (Amendment) Regulations, 2026 published in Notification No. IFSCA/GN/2026/005 in Gazette of India dated 12th January, 2026.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item Nos. (i) to (iv) of (2) above.

(4) A copy of the Annual Accounts (Hindi and English versions) of the International Financial Services Centres Authority, Gandhinagar, for the year 2024-2025, together with Audit Report thereon.

(5) (i) A copy of the Report (Hindi and English versions) on the Trends and Progress of Housing in India, 2025, under Section 42 of the National Housing Bank Act, 1987.

(ii) A copy of the Brief on the above Report (Hindi and English versions).

(6) A copy each of the following Notifications (Hindi and English versions) under Section 36 of the Health Security *se* National Security Cess Act, 2025:-

(i) S.O.6153(E) published in Gazette of India dated 31st December, 2025, appointing the 1st day of February, 2026 as the date on which the provisions of the Health Security *se* National Security Cess Act, 2025, shall come into force.

(ii) The Health Security *se* National Security Cess Rules, 2026 published in Notification No. G.S.R.02(E) in Gazette of India dated 1st January,

2026, together with an explanatory Memorandum.

(iii) The Health Security *se* National Security Cess (First Amendment) Rules, 2026 published in Notification No. G.S.R.78(E) in Gazette of India dated 30th January, 2026.

(7) A copy of the Notification No. S.O.859(E) (Hindi and English versions) published in Gazette of India dated 17th February, 2026, together with an explanatory memorandum specifying M/s. Afcom Holdings Limited (Afcom) having its registered office at No. 2, LIC Colony, Dr. Radhakrishnan Nagar, Thiruvanmiyur, Chennai-600041, India as "designated Indian carrier" for the purposes of sub-section (5) of Section 5 of the Central Sales Tax Act, 1956, issued under Section 13 of the said Act.

(8) A copy of the Foreign Exchange Management (Borrowing and Lending) (First Amendment) Regulations, 2026 (Hindi and English versions) published in Notification No. FEMA 3(R)(5)/2026-RB in Gazette of India dated 10th February, 2026 under Section 48 of the Foreign Exchange Management Act, 1999.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Environment, Forest and Climate Change; and Minister of State in the Ministry of External Affairs (Shri Kirtivardhan Singh) laid on the Table:-

(1) A copy of the Management Authority (Conditions of Service of Officers) Recruitment Rules, 2026 (Hindi and English versions) published in Notification No. G.S.R. 55(E) in Gazette of India dated 22nd January, 2026 under sub-section (2) of Section 63 of the Wild Life (Protection) Act, 1972.

(2) (i) A copy each of the Annual Report (Hindi and English versions) of

the Indian Institute of Forest Management, Bhopal, for the years 2022-2023 and 2023-2024, alongwith Audited Accounts.

(ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Forest Management, Bhopal, for the years 2022-2023 and 2023-2024.

(3) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

The Minister of State in the Ministry of Petroleum and Natural Gas; and Minister of State in the Ministry of Tourism (Shri Suresh Gopi) laid on the Table a copy of the Petroleum and Natural Gas Rules, 2025 (Hindi and English versions) published in Notification No. G.S.R.888(E) in Gazette of India dated 9th December, 2025 under Section 10 of the Oilfields (Regulation and Development) Act, 1948.

The Minister of State in the Ministry of Youth Affairs and Sports (Smt. Raksha Nikhil Khadse) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Lakshmibai National Institute of Physical Education, Gwalior, for the year 2023-2024, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lakshmibai National Institute of Physical Education, Gwalior, for the year 2023-2024.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Education; and Minister of State in the Ministry of Development of North Eastern Region (Shri Sukanta Majumdar) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the

National Institute of Technology Patna, Patna, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Patna, Patna, for the year 2024-2025.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Thiruvananthapuram, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Thiruvananthapuram, for the year 2024-2025.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Kolkata, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research, Kolkata, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Kolkata, for the year 2024-2025.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Goa, Ponda, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Goa, Ponda, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Goa, Ponda, for the year 2024-2025.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research Tirupati, Tirupati, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research Tirupati, Tirupati, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research Tirupati, Tirupati, for the year 2024-2025.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Patna, Patna, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Space Indian Institute of Technology Patna, Patna, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Patna, Patna, for the year 2024-2025.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(13) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology (Indian School of Mines) Dhanbad, Dhanbad, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology (Indian School of Mines) Dhanbad, Dhanbad, for the year 2024-2025.

(14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

(15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Bombay, Bombay, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Bombay, Bombay, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Bombay, Bombay, for the year 2024-2025.

(16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

(17) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Roorkee, Roorkee, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Roorkee, Roorkee, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the Indian Institute of Technology Roorkee, Roorkee, for the year 2024-2025.

(18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

(19) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Gandhinagar, Gandhinagar, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Gandhinagar, Gandhinagar, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the Indian Institute of Technology Gandhinagar, Gandhinagar, for the year 2024-2025.

(20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

(21) (i) A copy of the Annual Report (Hindi and English versions) of the Dr. B R Ambedkar National Institute of Technology Jalandhar, Jalandhar, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dr. B R Ambedkar National Institute of Technology Jalandhar, Jalandhar, for the year 2024-2025.

(22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

(23) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad National Institute of Technology, Bhopal, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Azad National Institute of Technology, Bhopal, for the year 2024-2025.

(24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.

(25) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Hamirpur, Hamirpur, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Hamirpur, Hamirpur, for the year 2024-2025.

(26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.

(27) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Srinagar, Srinagar, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology

Srinagar, Srinagar, for the year 2024-2025.

(28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.

(29) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Uttrakhand, Pauri, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Uttrakhand, Pauri, for the year 2024-2025.

(30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.

(31) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology Sri City, Chittoor, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology Sri City, Chittoor, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology Sri City, Chittoor, for the year 2024-2025.

(32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.

(33) (i) A copy of the Annual Report (Hindi and English versions) of the Atal Bihari Vajpayee-Indian Institute of Information Technology Management, Gwalior, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Atal Bihari Vajpayee-Indian Institute of Information Technology

Management, Gwalior, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Atal Bihari Vajpayee Indian Institute of Information Technology and Management, Gwalior, for the year 2024-2025.

(34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.

(35) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Design and Manufacturing, Kurnool, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Design and Manufacturing, Kurnool, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Design and Manufacturing, Kurnool, for the year 2024-2025.

(36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.

The Minister of State in the Ministry of Petroleum and Natural Gas; and Minister of State in the Ministry of Tourism (Shri Suresh Gopi) on behalf of the Minister of State in the Ministry of Corporate Affairs; and Minister of State in the Ministry of Road Transport and Highways (Shri Harsh Malhotra) laid on the Table a copy each of the following Notifications (Hindi and English versions) under Section 241 of the Insolvency and Bankruptcy Code, 2016:-

(1) The Insolvency and Bankruptcy Board of India (Liquidation Process) (Second Amendment) Regulations, 2025 published in Notification No.F.No.IBBI/2025-26/GN/REG129 in Gazette of India dated 14th October, 2025.

(2) The Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) (Sixth Amendment) Regulations, 2025 published in Notification No. F.No.IBBI/2025-26/GN/REG130 in Gazette of India dated 14th October, 2025.

(3) The Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Personal Guarantors to Corporate Debtors) (Second Amendment) Regulations, 2025 published in Notification No. F.No.IBBI/2025-26/GN/REG131 in Gazette of India dated 21st November, 2025.

(4) The Insolvency and Bankruptcy Board of India (Insolvency Professionals) (Second Amendment) Regulations, 2025 published in Notification No. F.No.IBBI/2025-26/GN/REG132 in Gazette of India dated 21st November, 2025.

## 4. Report of Business Advisory Committee

Shri Arjun Ram Meghwal presented the Fifteenth Report of the Business Advisory Committee.

## 5. Reports of Standing Committee on Communications and Information Technology

Shri Anil Baluni presented the following Reports (Hindi and English versions) of the Standing Committee on Communications and Information Technology (2025-26):-

(1) Twenty-third Report on 'Demands for Grants (2026-27)' relating to the Ministry of Communications (Department of Telecommunications).

(2) Twenty-fourth Report on 'Demands for Grants (2026-27)' relating to the Ministry of Electronics and Information Technology.

## 6. Reports of Standing Committee on Consumer Affairs, Food and Public Distribution

Dr. Indra Hang Subba presented the following Reports (Hindi and English versions) of the Standing Committee on Consumer Affairs, Food and Public Distribution:-

(1) Thirteenth Report on Demands for Grants (2026-27) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).

(2) Fourteenth Report on Demands for Grants (2026-27) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).

## 7. Reports of Standing Committee on Personnel, Public Grievances, Law and Justice

Dr. Faggan Singh Kulaste presented the following Reports (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law and Justice:-

(1) 160th Report on Demands for Grants (2026-27) of the Department of Personnel and Training.

(2) 161st Report on Demands for Grants (2026-27) of the Departments of Administrative Reforms & Public Grievances, and Pension & Pensioners' Welfare.

(3) 162nd Report on Demands for Grants (2026-27) of the Department of

Justice.

(4) 163rd Report on Demands for Grants (2026-27) of the Legislative Department.

(5) 164th Report on Demands for Grants (2026-27) of the Department of Legal Affairs.

## 8. Reports of Standing Committee on Agriculture, Animal Husbandry and Food Processing

Shri Charanjit Singh Channi presented the following Reports (Hindi and English versions) of the Standing Committee on Agriculture, Animal Husbandry and Food Processing (2025-26):-

(1) Twenty-seventh Report on 'Demands for Grants (2026-27)'pertaining to the Ministry of Agriculture and Farmers Welfare (Department of Agriculture & Farmers Welfare).

(2) Twenty-eighth Report on 'Demands for Grants (2026-27)' pertaining to the Ministry of Agriculture and Farmers Welfare (Department of Agricultural Research & Education).

(3) Twenty-ninth Report on 'Demands for Grants (2026-27)' pertaining to the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Fisheries).

(4) Thirtieth Report on 'Demands for Grants (2026-27)' pertaining to the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Animal Husbandry and Dairying).

(5) Thirty-first Report on 'Demands for Grants (2026-27)' pertaining to the Ministry of Food Processing Industries.

(6) Thirty-second Report on 'Demands for Grants (2026-27)' pertaining to the Ministry of Cooperation.

## 9. Statement by Minister

The Minister of State in the Ministry of Petroleum and Natural Gas; and Minister of State in the Ministry of Tourism (Shri Suresh Gopi) laid a statement (Hindi and English versions) regarding the action taken on the recommendations/observations contained in the 357th Report of the Standing Committee on Transport, Tourism and Culture on 'Development of Niche Tourism (including Spiritual Tourism) Theme-based Tourist Circuits and Potential Tourist Spots' pertaining to the Ministry of Tourism.

## 12.09 P.M.

## 10. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicatedagainst each:-

1) Shri Vijay Baghel regarding railway related issues of Durg Parliamentary Constituency, Chhattisgarh.

2) Shri Chandra Prakash Joshi regarding need to convert Nimbaheda to Banswara road in Rajasthan into four lane road.

3) Shri Gopal Jee Thakur regarding need to set up 'Grameen Haat' and 'Khadi Mall' in Benipur and Biraul in Darbhanga Parliamentary Constituency, Bihar.

4) Shri Yogender Chandolia regarding need to set up an AIIMS hospital in North West Delhi Parliamentary Constituency.

5) Smt. Manju Sharma regarding need to provide funds to Rajasthan under PM-e Bus Sewa Scheme for introduction of Double-deckar buses in Jaipur.

6) Shri Anurag Singh Thakur regarding need for a comprehensive National Action Plan to address human-animal conflict across the country.

7) Shri Jagdambika Pal regarding need to fill up vacant posts in Regional Rural Banks in the country.

8) Shri Mahesh Kashyap regarding census in Naxal affected Bijapur and Sukma districts in Chhattisgarh.

9) Shri Lumba Ram regarding development of National Waterway 48.

10) Shri Khagen Murmu regarding need to set up a Navodaya Vidyalaya and Kendriya Vidyalaya in Malda district, West Begal.

11) Dr. Nishikant Dubey regarding need to consider to transfer land and ownership rights to 'Dikkus' in Jharkhand.

12) Shri Arun Govil regarding need to expedite setting up of Automated Testing Centres for vehicle fitness testing in all the districts in the country.

13) Shri Mukeshkumar Chandrakaant Dalal regarding need to promote public awareness campaigns to encourage use of affordable generic medicines under PM Jan Aushadhi Priyojana.

14) Shri Sukhjinder Singh Randhawa regarding shifting of Manawala (Nijjarpura) Toll Plaza on N.H.-3 in Punjab.

15) Shri Ummeda Ram Beniwal regarding incidents of cyber frauds during transfer of money under Pradhan Mantri Fasal Bima Scheme in Barmer and Jaisalmer districts, Rajasthan.

16) Dr. Kirsan Namdeo regarding restoration of cancelled posts of special police officers to strengthen security support in Naxal affected Gadchiroli-Chinnur Parliamentary Constituency, Maharashtra.

17) Shri Captain Viriato Fernandes regarding need to reconsider the proposed construction of a dam on river Kushavati in Goa.

18) Adv. Adoor Prakash regarding need to address the issues of nurses working in Government and private hospitals in Kerala and other parts of country.

19) Shri Rajmohan Unnithan regarding need to expedite approval to the proposed mini Fishing Harbour project at Kanhangad in Kasaragod district, Kerala.

20) Shri Chhotelal regarding grant of Scheduled Tribe status to people belonging to various castes in Uttar Pradesh.

21) Shri Neeraj Maurya regarding development of Reoti Bahora railway station in Anola Parliamentary Constituency, Uttar Pradesh.

22) Smt. June Maliah regarding need to put in place a single Statuary National Authority to regulate Adventure Sports and Amusement Ride activities in the country.

23) Ms Mahua Moitra regarding need to review the decision to remove income tax exemptions on disability pensions for in-service injured Armed Forces personnel but continuing in duty untill retirement.

24) Shri C N Annadurai regarding need to sanction Katpadi - Villupuram railway doubling project and also to address other railway related issues in Tamil Nadu.

25) Dr. Byreddy Shabari regarding need to extend Capacity Building Training Programme to all the targeted Anganwadi workers in Andhra Pradesh under mission Saksham Anganwadi and Poshan 2.0.

26) Shri Sunil Kumar regarding discharge of effluents by sugar mills into rivers in Valmiki Nagar Parliamentary Constituency, Bihar.

27) Shri Rajabhau Parag Prakash Waje regarding need to integrate essential dental treatments with Standard Health Insuance Policies and public health schemes.

28) Dr. M P Abdussamad Samadani regarding need for diplomatic intervention to restore peace in West Asia, safe repatriation of stranded Indian nationals and uninterrupted household LPG supply in the country.

29) Shri Raja Ram Singh regarding need to frame law for promotion of Equity in Educational Institutions.

30) Shri Patel Umeshbhai Babubhai regarding need to set up a monitoring system for effective implementation of PESA Act, 1996 in Dadra and Nagar Haveli.

**12.10 P.M.**

## 11. The Union Budget 2026-27 – Demands for Grants

Time Allotted: 1 Day
Time Taken: 7 Hrs. 55 Mts.

Discussion on the Demands for Grant No. 85 under the control of the Ministry of Railways commenced.

The Chair made the #announcement relating to moving of cut motions. Seventy Nine cut motions (Nos.1 to 10, 16 to 32, 34 to 50, 52 to 70, 82 to 87 and 98 to 107) were moved.

The following members took part in the debate:-

1. Shri Tariq Anwar
2. Shri Ganesh Singh
3. Shri Neeraj Maurya
4. Smt. June Maliah
5. Shri K E Prakash
6. Shri G M Harish Balayogi
7. Shri Kaushalendra Kumar
8. Shri Arvind Ganpat Sawant

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#Original in Hindi. For details, please see the debates of the day.

9. Shri Amar Sharadrao Kale
10. Shri Shrirang Appa Chandu Barne
11. Shri Benny Behanan
12. Shri Ramvir Singh Bidhuri
13. Shri Devesh Shakya
14. Shri B Y Raghavendra
15. Kumari Selja
16. Shri Bastipati Nagaraju
17. Shri Vishnu Dayal Ram
18. Shri Babu Singh Kushwaha
19. Adv. Adoor Prakash
20. Shri M Mallesh Babu
21. Smt. Shobhanaben Mahendrasinh Baraiya
22. Shri Amra Ram
23. Shri Sasikanth Senthil
24. Shri Dharmendra Yadav
25. Shri N K Premachandran
26. Shri Dileshwar Kamait
27. Shri Janardan Mishra
28. Dr. Gumma Thanuja Rani
29. Dr. Kalanidhi Veeraswamy
30. Shri Brijendra Singh Ola
31. Smt. Smita Uday Wagh
32. Shri Daroga Prasad Saroj
33. Shri Aga Syed Ruhullah Mehdi
34. Shri Imran Masood
35. Dr. Bhola Singh
36. Com. Selvaraj V
37. Dr. Kadiyam Kavya
38. Shri Ramashankar Vidharthi Rajbhar
39. Shri Sudama Prasad
40. Dr. Rajeev Bharadwaj
41. Shri Sachithanantham R
42. *Shri Hasmukhbhai Somabhai Patel
43. *Shri Yaduveer Wadiyar
44. *Shri Rao Rajendra Singh
45. *Shri Ravindra Dattaram Waikar
46. *Shri P P Chaudhary
47. *Shri Dulu Mahato

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*Written speeches were laid on the Table.

48. *Shri Manish Jaiswal
49. *Shri Captain Brijesh Chowta
50. *Shri Bhartruhari Mahtab
51. *Shri Rajabhau Parag Prakash Waje
52. *Dr. Shivaji Bandappa Kalge
53. *Ms. Bansuri Swaraj
54. *Shri Murari Lal Meena
55. *Shri Lavu Sri Krishna Devarayalu
56. *Shri Bhaskar Murlidhar Bhagare
57. Dr. M P Abdussamad Samadani
58. Shri Gurmeet Singh Meet Hayer
59. Shri Sukhdeo Bhagat
60. Shri Utkarsh Verma Madhur
61. Shri Chandan Chauhan
62. Shri Gopal Jee Thakur
63. Shri Naresh Ganpat Mhaske
64. Smt. Harsimrat Kaur Badal
65. Shri Rajesh Ranjan
66. Shri Sunil Bose
67. Shri Arun Govil
68. *Prof. Varsha Eknath Gaikwad
69. *Shri Darshan Singh Choudhary
70. *Adv Gowaal Kagada Padavi
71. *Smt. Sanjna Jatav
72. *Dr. Prabha Mallikarjun
73. *Shri Ummeda Ram Beniwal
74. *Shri Anup Sanjay Dhotre
75. *Dr. Hemant Vishnu Savara
76. *Shri Mahesh Kashyap
77. *Shri P C Mohan
78. *Shri Anurag Singh Thakur
79. *Shri Damodar Agrawal
80. *Shri Varun Chaudhry
81. *Smt. Roopkumari Choudhary
82. *Dr. T Sumathy Alias Thamizhachi Thangapandian
83. *Shri Naveen Jindal
84. *Smt. Shambhavi
85. *Shri Ramesh Awasthi

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*Written speeches were laid on the Table.

86. Dr. Indra Hang Subba
87. Shri Narayandas Ahirwar
88. Shri Tangella Uday Srinivas
89. Shri Durai Vaiko
90. Adv. Chandra Shekhar
91. Shri Patel Umeshbhai Babubhai
92. Shri Anil Firojiya
93. Shri Ujjwal Raman Singh
94. Shri Vishaldada Prakashbapu Patil
95. Smt. Bharti Pardhi
96. Shri Jitendra Kumar Dohare

The discussion was not concluded.

8.05 P.M.

*(Lok Sabha adjourned till 11.00 A.M. on Tuesday, the 17th March, 2026.)*

**UTPAL KUMAR SINGH,**
**Secretary General**

# LOK SABHA

## BULLETIN - PART I

**(Brief Record of Proceedings)**

**Tuesday, March 17, 2026 / Phalguna 26, 1947 (Saka)**

**No. 124**

11.00 A.M.

1. Starred Questions

Starred Question Nos. 341–347 were orally answered. Replies to Starred Question Nos. 348–360 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3911 – 4140 were laid on the Table.

12.01 P.M.

3. Revocation of Suspension of Members

Shri Kodikunnil Suresh requested for revocation of the suspension of 8 Members.

Shri Dharmendra Yadav, Smt. Supriya Sule, [&]Shri Rajiv Ranjan Singh and [#]Shri Kiren Rijiju also spoke.

The Speaker *appealed to Members to uphold Parliamentary decorum, dignity and tradition.

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[&]Minister of Panchayati Raj; and Minister of Fisheries, Animal Husbandry and Dairying

[#]Minister of Parliamentary Affairs; and Minister of Minority Affairs

*Original in Hindi. For details, please see the debates of the day.

Thereafter, #Shri Kiren Rijiju moved the following motion:-

" That the suspension of Shri Gurjeet Singh Aujla, Shri Hibi Eden, Adv. Dean Kuriakose, Shri Amrinder Singh Raja Warring, Shri B. Manickam Tagore, Dr. Prashant Yadaorao Padole, Shri Chamala Kiran Kumar Reddy and Shri S. Venkatesan, Members ordered by the House on 3rd Februrary, 2026 for the remaining period of the session be terminated with immediate effect."

The motion was put to vote and adopted.

## 12.21 P.M.
## 4. Papers Laid on the Table

The Minister of Social Justice and Empowerment (Dr. Virendra Kumar) laid on the Table a copy of the Output Outcome Monitoring Framework (Hindi and English versions) of the Department of Empowerment of Persons with Disabilities (DIVYANGJAN), Ministry of Social Justice and Empowerment, for the year 2026-2027.

The Minister of Textiles (Shri Giriraj Singh) laid on the a copy of Notification No. S.0.845(E) (Hindi and English versions) published in Gazette of India dated 16th February, 2026 making certain amendments in Notification No. S.0.1830(E) dated 22nd April, 2025 under sub-section (2) of Section 3 of the Jute Packaging Materials (Compulsory Use in Packing Commodities) Act, 1987.

The Minister of State in the Ministry of Commerce and Industry; and Minister of State in the Ministry of Electronics and Information Technology (Shri Jitin Prasada) laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) issued under Section 16 of the Bureau of Indian Standards Act, 2016:-

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#Minister of Parliamentary Affairs; and Minister of Minority Affairs

(i) S.O.775(E) published in Gazette of India dated 13th February, 2026, exempting import of such goods and or articles in consignment with Bill of Landing having shipped before the date of implementation of the Quality Control Orders and Bill of Entry on or before one hundred and eighty days after the date of implementation of the Quality Control Orders, mentioned therein.

(ii) S.O.776(E) published in Gazette of India dated 13th February, 2026, exempting the goods or articles where the purchase order for such goods or articles were placed before the date of implementation of the Quality Control Orders and the Bill of the Landing and the Bill of Entry in respect of such goods or articles are dated on or before one hundred and eighty days from the date on which the said Quality Control Orders came into force, mentioned therein,

(iii) S.O.777(E) published in Gazette of India dated 13th February, 2026 making certain amendments in the Quality Control Orders, mentioned therein.

(2) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the State Trading Corporation of India Limited, New Delhi, for the year 2024-2025.

(ii) Annual Report of the State Trading Corporation of India Limited, New Delhi, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(4) (i) A copy of the Annual Report (Hindi and English versions) of the

Shellac and Forest Products Export Promotion Council (SHEFEXIL) (formerly Shellac Export Promotion Council), Kolkata, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Shellac and Forest Products Export Promotion Council (SHEFEXIL) (formerly Shellac Export Promotion Council), Kolkata, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Shellac and Forest Products Export Promotion Council (SHEFEXIL) (formerly Shellac Export Promotion Council), Kolkata, for the year 2024-2025.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

The Minister of State in the Ministry of Social Justice and Empowerment (Shri Ramdas Athawale) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Dr. Ambedkar Foundation, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dr. Ambedkar Foundation, New Delhi, for the year 2024-2025.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Babu Jagjivan Ram National Foundation, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Babu Jagjivan Ram National Foundation, New Delhi, for the year 2024-2025.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on behalf the Minister of State in the Ministry of Rural development; and Minister of State in the Ministry of Communications (Dr. Chandra Sekhar Pemmasani) laid on the Table a copy of the Output Outcome Monitoring Framework (Hindi and English versions) of the Department of Land Resources, Ministry of Rural Development, for the year 2026-2027.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Social Justice and Empowerment (Shri B. L. Verma) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Empowerment of Persons with Visual Disabilities (Divyangjan), Dehradun, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the Empowerment of Persons with Visual Disabilities (Divyangjan), Dehradun, for the year 2024-2025.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Swami Vivekanand National Institute of Rehabilitation Training

and Research, Cuttak, for the year 2024-2025.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Swami Vivekanand National Institute of Rehabilitation Training and Research, Cuttak, for the year 2024-2025.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Sign Language Research and Training Center, New Delhi, for the year 2024-2025.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Sign Language Research and Training Center, New Delhi, for the year 2024-2025.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Management Resource Development, Nagaon, Assam, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Management Resource Development, Nagaon, Assam, for the year 2024-2025.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9) (i) A copy of the Annual Report (Hindi and English versions) of the Spurthy Welfare Society, Prakasam District, Andhra Pradesh, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Spurthy Welfare Society, Prakasam District, Andhra Pradesh, for the year 2024-2025.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(11) (i) A copy of the Annual Report (Hindi and English versions) of the Gramoday Jan Seva Sansthan, Prayagraj, Uttar Pradesh for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gramoday Jan Seva Sansthan, Prayagraj, Uttar Pradesh, for the year 2024-2025.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(13) A copy of the following papers (Hindi and English versions) under Clause 6 of Article 338B of the Constitution:-

(i) Report of the National Commission for Backward Classes, New Delhi, for the year 2022-2023.

(ii) Memorandum explaining the action taken on the recommendations contained in the Annual Report of the National Commission for Backward Classes, New Delhi, for the year 2022-2023.

(14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

The Minister of Textiles (Shri Giriraj Singh) on behalf of the Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Textiles (Shri Pabitra Margherita) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Silk Export Promotion Council (ISEPC), New Delhi, for the

year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Silk Export Promotion Council (ISEPC), New Delhi, for the year 2024-2025.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Manmade and Technical Textiles Export Promotion Council (MATEXIL), Mumbai, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Manmade and Technical Textiles Export Promotion Council (MATEXIL), Mumbai, for the year 2024-2025.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) A copy of the Textiles Committee (Amendment) Rules, 2025 (Hindi and English versions) published in Notification No. G.S.R.201(E) in weekly Gazette of India dated 20th December, 2025 under sub-section (3) of Section 22 of the Textiles Committee Act, 1963.

(6) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the Birds Jute and Exports Limited, Kolkata, for the year 2024-2025.

(ii) Annual Report of the Birds Jute and Exports Limited, Kolkata, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

## 5. Reports of Standing Committee on Communications and Information Technology

Ms. Kangna Ranaut presented the following Reports (Hindi and English versions) of Standing Committee on Communications and Information Technology:-

(1) Twenty-fifth Report on 'Demands for Grants (2026-27)' relating to the Ministry of Communications (Department of Posts).
(2) Twenty-sixth Report on 'Demands for Grants (2026-27)' relating to the Ministry of Information and Broadcasting.

## 6. Reports of Standing Committee on External Affairs

Dr. Shashi Tharoor presented the following Reports (Hindi and English versions) of the Standing Committee on External Affairs (Eighteenth Lok Sabha):-

(1) Twelfth Report on Demands for Grants of the Ministry of External Affairs for the year 2026-27.
(2) Thirteenth Report on Action Taken by the Government on the Observations/Recommendations contained in the Eighth Report of the Standing Committee on External Affairs (18th Lok Sabha) on the subject "Evaluation of India's Indian Ocean Strategy'.

## 7. Reports of Standing Committee on Finance

Shri Bhartruhari Mahtab presented the following Reports (Hindi and English versions) of Standing Committee on Finance:

(1) Thirty-third Report on Demands for Grants (2026-27) of the Ministry of Finance (Departments of Economic Affairs, Expenditure, Public Enterprises and Investment & Public Asset Management).
(2) Thirty-fourth Report on Demands for Grants (2026-27) of the Ministry of Planning.

(3) Thirty-fifth Report on Demands for Grants (2026-27) of the Ministry of Statistics and Programme Implementation.

## 8. Reports of Standing Committee on Labour, Textiles and Skill Development

Shri Basavaraj Bommai presented the following Reports (Hindi and English versions) of the Standing Committee on Labour, Textiles and Skill Development:-

(1) Fifteenth Report on 'Demands for Grants (2026-27)' of the Ministry of Labour & Employment.
(2) Sixteenth Report on 'Demands for Grants (2026-27)' of the Ministry of Textiles.
(3) Seventeenth Report on 'Demands for Grants (2026-27)' of the Ministry of Skill Development & Entrepreneurship.

## 9. Report of Standing Committee on Petroleum and Natural Gas

Shri Janardan Singh Sigriwal presented the Seventh Report (Hindi and English versions) of the Standing Committee on Petroleum and Natural Gas (2025-26) on 'Demands for Grants (2026-27) of the Ministry of Petroleum and Natural Gas'.

## 10. Reports of Standing Committee on Water Resources

Shri Narayandas Ahirwar presented the following Reports (Hindi and English versions) of the Standing Committee on Water Resources:-

(1) Tenth Report on 'Demands for Grants' (2026-27) of the Ministry of Jal Shakti - Department of Drinking Water and Sanitation.
(2) Eleventh Report on 'Demands for Grants' (2026-27) of the Ministry of Jal Shakti - Department of Water Resources, River Development & Ganga Rejuvenation.

## 11. Reports of Standing Committee on Home Affairs

Shrimati Priyanka Gandhi Vadra laid the following Reports (Hindi and English versions) of the Standing Committee on Home Affairs:-

(1) 255$^{th}$ Report on Action Taken by Government on the

Recommendations/Observations contained in the Two Hundred Fifty Second Report of the Committee on Demands for Grants (2025-26) of the Ministry of Home Affairs.

(2) 256th Report on Action Taken by Government on the Recommendations/Observations contained in the Two Hundred Fifty Third Report of the Committee on Demands for Grants (2025-26) of the Ministry of Development of North Eastern Region.

(3) 257th Report on Demands for Grants (2026-27) of the Ministry of Home Affairs.

(4) 258th Report on Demands for Grants (2026-27) of the Ministry of Development of North Eastern Region.

## 12.26 P.M.

## 12. Motion

Shri Kiren Rijiju moved the following motion :-

"That this House do agree with the Fifteenth Report of the Business Advisory Committee presented to the House on 16th March, 2026."

The motion was put to vote and adopted.

## 12.27 P.M.

## 13. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

1) Dr. K Sudhakar regarding need to put restriction on selling of cocktails containing high alcohol spirits in retail outlets adjacent to educational institutions in the country.

2) Smt. Mahima Kumari Mewar regarding establishment of Zila Sahkari Kendriya Bank in Rajsamand district, Rajasthan.

3) Shri Brijmohan Agrawal regarding need to amend the Quality of Service Regulations, 2024 implemented by TRAI in order to make it people - centric.

4) Smt. Malvika Devi regarding need for construction of new Turkel bridge over river Tel and expedite the tender process for Bhawanipatna-Khariar four laning road project in Kalahandi, Odisha.

5) Smt. Anita Subhadarshini regarding need to provide financial assistance for revival of Utkal Ayurvedic Pharmacy in Aska Parliamentary Constituency, Odisha.

6) Shri Darshan Singh Choudhary regarding clarity on Teacher Eligibility Test (TET) Examination for teachers appointed before RTE Act, 2009.

7) Shri Bhartruhari Mahtab regarding need for comprehensive measures to address elephant menace in Odisha and provide adequate compensation to the family of victims in the State.

8) Shri Ashish Dubey regarding need to establish a Science city in Jabalpur, Madhya Pradesh.

9) Shri Parbhubhai Nagarbhai Vasava regarding need to establish an additional modern Krishi Vigyan Kendra in Bardoli Parliamentary Constituency, Gujarat.

10) Smt. Anita Nagarsingh Chouhan regarding construction of a bridge on Narmada river in Alirajpur district, Madhya Pradesh.

11) Shri Rajiv Pratap Rudy regarding need to expedite construction work on NH 31 from Hajipur to Chhapra and bridges at Hajipur and Sheetalpur in Bihar.

12) Shri Bidyut Baran Mahato regarding need to provide Emicizumeb medicine to patients with Hemophilia A.

13) Smt. Bharti Pardhi regarding need to establish an Integrated Beekeeping Development Centre in Balaghat Parliamentary Constituency, Madhya Pradesh.

14) Dr. Rajesh Mishra regarding construction of dedicated corridor for transportation of coal in Singrauli district, Madhya Pradesh.

15) Shri Saptagiri Sankar Ulaka regarding need to ensure operationalizaton of Software Technology Parks of India (STPI) Centre at Jeypore in Koraput district, Odisha.

16) Dr. Dharamvira Gandhi regarding need to enhance the honorarium of Aanganwadi workers.

17) Dr. Shashi Tharoor regarding need to include Thiruvananthapuram, Kerala in the vision 2030 Infrastructure Upgrade Initiative.

18) Shri Charanjit Singh Channi regarding need to expedite implementation of 27% reservation for Other Backward Classes (OBC) in recruitment of faculties in Panjab University, Chandigarh.

19) Ms. Iqra Choudhary regarding need to construct a Railway over bridge instead of Railway under bridge at level crossing No. 109 in Delhi-Saharanpur railway line.

20) Shri Zia Ur Rehman regarding need to provide direct rail service between Sambhal and Delhi.

21) Smt. Satabdi Roy regarding need to expedite completion of construction work of rail overbridge at Abdarpur in Suri district, West Bengal.

22) Thiru D M Kathir Anand regarding need to address the grave situation arising out of shortage of LPG cylinders in Tamil Nadu.

23) Shri Appalanaidu Kalisetti regarding need to exempt the teachers apointed prior to implementation of RTE Act, 2009 from mandatory Teacher Eligibility Test (TET).

24) Shri Bhaskar Murlidhar Bhagare regarding need to fix MSP for Onion.

25) Shri Dhairyasheel Sambhajirao Mane regarding problems faced by textile sector in Maharashtra.

26) Shri Rajesh Verma regarding need to promote flat system for residential purposes.

27) Shri Maddila Gurumoorthy regarding need to take steps to resolve the long pending Inter-State dispute over fishing in Pulicat Lake region in Tirupati district, Andhra Pradesh.

28) Shri Hanuman Beniwal regarding provision of minimum 15% free electricity to host State from Inter-State Renewable Energy Projects.

## 14. Government Bill – Withdrawn

*The Jan Vishwas (Amendment of Provisions) Bill, 2025, as reported by Select Committee.*

## 12.28 P.M.

## 15. The Union Budget 2026-27 – Demands for Grants

Time Allotted: 1 Day
Time Taken: 15 Hrs. 52 Mts.

Further discussion on the Demands for Grant No. 85 under the control of the Ministry of Railways continued.

The following members took part in the debate:-

1. Smt. Satabdi Roy
2. *Smt. Geniben Nagaji Thakor
3. *Dr. Rani Srikumar
4. *Shri Kota Srinivasa Poojary
5. *Shri Bidyut Baran Mahato
6. Shri Arun Bharti
7. *Shri Rajesh Verma
8. *Shri C N Annadurai
9. Shri Rajmohan Unnithan
10. *Smt. Supriya Sule
11. *Dr. Amol Ramsing Kolhe
12. Smt. Malvika Devi
13. *Ms. Praniti Sushilkumar Shinde
14. Shri Abhay Kumar Sinha

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*Written speeches were laid on the Table.

15. Shri Laxmikant Pappu Nishad
16. *Shri Kali Charan Singh
17. *Dr. Mohammad Jawed
18. Dr. Alok Kumar Suman
19. *Shri Rajabhau Parag Prakash Waje
20. Shri Krishna Prasad Tenneti
21. *Shri Harish Chandra Meena
22. Dr. Rajesh Mishra
23. Shri Bhajan Lal Jatav
24. Shri Rajeev Rai
25. *Adv Dean Kuriakose
26. Shri Abdul Rashid Sheikh
27. *Shri Yogender Chandolia
28. Shri Ashish Dubey
29. Shri Manoj Kumar
30. *Smt. Dhanorkar Pratibha Suresh
31. Shri Vijay Kumar Hansdak
32. Shri Omprakash Bhupalsinh Alias Pavan Rajenimbalkar
33. Dr. Shrikant Eknath Shinde
34. Shri Hanuman Beniwal
35. *Shri Hibi Eden
36. *Shri Pradeep Kumar Singh
37. *Ms S Jothimani
38. Shri Rajkumar Roat
39. *Shri Sunil Kumar

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*Written speeches were laid on the Table.

40. *Smt. Anita Subhadarshini
41. Smt. Krishna Devi Shivshankar Patel
42. *Shri Harendra Singh Malik
43. Shri Khagen Murmu
44. @Km. Sudha R
45. Shri Balya Mama Suresh Gopinath Mhatre
46. *Shri Kripanath Mallah
47. Smt. Lovely Anand
48. Dr. Bachhav Shobha Dinesh
49. Shri Malvinder Singh Kang
50. Prof. Sougata Ray
51. *Smt. Anita Nagarsingh Chouhan
52. *Shri Mitesh Patel Bakabhai
53. *Shri Suresh Kumar Kashyap
54. Shri Kanwar Singh Tanwar
55. Shri G Kumar Naik
56. Shri Anand Bhadauria
57. *Shri Captain Viriato Fernandes
58. Shri Navaskani K
59. *Shri Pushpendra Saroj
60. *Ms. Iqra Choudhary
61. Shri Shankar Lalwani
62. Dr. Mallu Ravi
63. Dr. Rajkumar Sangwan
64. Dr. Anand Kumar

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*Written speeches were laid on the Table.
@She also laid some portion of her speech on the Table.

65. Shri Dinesh Chandra Yadav
66. Shri Avimanyu Sethi
67. *Shri Praveen Khandelwal
68. Shri Chhotelal
69. Shri Jagdambika Pal
70. Shri Kamakhya Prasad Tasa
71. Shri Sher Singh Ghubaya
72. K Francis George
73. Shri Santosh Pandey
74. Smt. Jyotsna Charandas Mahant
75. Shri Atul Garg
76. Shri Lalji Verma
77. Shri Rahul Kaswan
78. *Dr. Vinod Kumar Bind
79. Shri Ajendra Singh Lodhi
80. *Shri Janardan Singh Sigriwal
81. Shri Kuldeep Indora
82. Shri Ravindra Shukla Alias Ravi Kishan
83. *Shri Chamala Kiran Kumar Reddy
84. Shri R K Chaudhary
85. Shri Chandra Prakash Joshi
86. Shri Naresh Chandra Uttam Patel
87. Shri Tapir Gao
88. Shri Ram Shiromani Verma
89. *Shri Raju Bista

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*Written speeches were laid on the Table.

90. Shri Mansukhbhai Dhanjibhai Vasava
91. *Smt. Delkar Kalaben Mohanbhai
92. Shri Zia Ur Rehman
93. Shri Eatala Rajender
94. *Shri Arun Kumar Sagar
95. Adv. Priya Saroj
96. Shri Jagadish Shettar
97. Dr. M K Vishnu Prasad
98. Shri Virendra Singh
99. *Shri Saptagiri Sankar Ulaka
100. Shri Mukeshkumar Chandrakaant Dalal
101. Dr. Prashant Yadaorao Padole
102. *Shri Manoj Tiwari
103. Dr. Lata Wankhede
104. Shri Sanjay Dina Patil
105. *Smt. Poonamben Hematbhai Maadam
106. *Shri Sageeta Kumari Singh Deo
107. *Smt. Himadri Singh
108. Smt. Kamlesh Jangde
109. Smt. Kriti Devi Debbarman
110. Shri Lumbaram Choudhary
111. Shri Balwant Baswant Wankhade
112. Shri Appalanaidu Kalisetti
113. Shri Miteshbhai Rameshbhai Patel
114. Shri Tanuj Punia

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*Written speeches were laid on the Table.

115. Shri Pratap Chandra Sarangi
116. Dr. Kalyan Vaijinathrao Kale
117. *Shri Rahul Singh Lodhi
118. Smt. Manju Sharma
119. Shri Pradeep Purohit
120. Shri Godam Nagesh
121. Shri Kartick Chandra Paul
122. Dr. Rabindra Narayan Behera
123. Shri Sudheer Gupta
124. Shri Bhojraj Nag
125. Shri Satish Kumar Gautam
126. *Shri Brijmohan Agrawal
127. Shri Trivendra Singh Rawat
128. *Shri Mukeshkumar Chandrakaant Dalal
129. Shri Nilesh Dnyandev Lanke
130. Shri Dushyant Singh
131. Shri Vijay Kumar Dubey
132. *Smt. Kamaljeet Sehrawat
133. Shri Praveen Patel
134. Dr. Sanjay Jaiswal
135. *Shri Jugal Kishore
136. Shri Ravindra Vasantrao Chavan
137. Shri Dilip Saikia
138. Shri Dhaval Laxmanbhai Patel
139. Shri Bharat Singh Kushwah

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*Written speeches were laid on the Table.

140. Shri Bharatbhai Manubhai Sutariya
141. Shri Jagannath Sarkar
142. Shri Bibhu Prasad Tarai
143. Shri K. Gopinath
144. Shri Chhatrapal Singh Gangwar
145. Shri Gyaneshwar Patil
146. Shri Manoj Tigga
147. Dr. Nishikant Dubey
148. *Shri Ajay Bhatt
149. *Shri Bajrang Manohar Sonwane

Shri Ashwini Vaishnaw replied to the debate.

All the cut motions were put to vote and negatived.

The Demand for Grant No. 85 (both Revenue Account and Capital Account) for which the Ministry of Railways is responsible for the amounts shown under column 3 of the printed list of Demands for Grants – Union Budget for 2026 - 2027 was voted in full.

8.25 P.M.

*(Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 18th March, 2026.)*

**UTPAL KUMAR SINGH,**
**Secretary General**

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*Written speeches were laid on the Table.

# LOK SABHA

## BULLETIN - PART I

**(Brief Record of Proceedings)**

**Wednesday, March 18, 2026 / Phalguna 27, 1947 (Saka)**

**No. 125**

11.00 A.M.

1. Obituary Reference*

The Speaker made reference to the passing away of Dr. Kavuru Sambasiva Rao, Member of the Eighth, Ninth, Twelfth, Fourteenth and Fifteenth Lok Sabhas.

Thereafter, Members stood in silence for a short while as a mark of respect to the memory of the departed soul.

11.03 A.M.

2. Starred Questions

Starred Question Nos. 361–367 were orally answered. Replies to Starred Question Nos. 368–380 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 4141 – 4370 were laid on the Table.

*Original in Hindi. For details, please see the debates of the day.

12.02 P.M.

## 4. Papers Laid on the Table

The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid on the Table a copy of following Notifications (Hindi and English versions) under sub-section (2) of Section 3 of the All India Services Act, 1951:-

(i) The Indian Administrative Service (Fixation of Cadre Strength) Eighth Amendment Regulations, 2025 published in Notification No. G.S.R. 958(E) in Gazette of India dated 31st December, 2025.

(ii) The Indian Administrative Service (Pay) Eighth Amendment Rules, 2025 published in Notification No. G.S.R. 957(E) in Gazette of India dated 31st December, 2025.

(iii) The Indian Police Service (Pay) Amendment Rules, 2026 published in Notification No. G.S.R. 61(E) in Gazette of India dated 27th January, 2026.

(iv) The Indian Police Service (Fixation of Cadre Strength) Amendment Regulations, 2026 published in Notification No. G.S.R. 60(E) in Gazette of India dated 27th January, 2026.

(v) The Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 2026 published in Notification No. G.S.R. 43(E) in Gazette of India dated 19th January, 2026.

(vi) The Indian Forest Service (Pay) Amendment Rules, 2026

published in Notification No. G.S.R. 44(E) in Gazette of India dated 19th January, 2026.

(vii) The Indian Administrative Service (Fixation of Cadre Strength) Second Amendment Regulations, 2026 published in Notification No. G.S.R. 38(E) in Gazette of India dated 16th January, 2026.

(viii) The Indian Administrative Service (Pay) Second Amendment Rules, 2026 published in Notification No. G.S.R. 39(E) in Gazette of India dated 16th January, 2026.

(ix) The Indian Administrative Service (Fixation of Cadre Strength) Amendment Regulations, 2026 published in Notification No. G.S.R. 15(E) in Gazette of India dated 9th January, 2026.

(x) The Indian Administrative Service (Pay) Amendment Rules, 2026 published in Notification No. G.S.R. 16(E) in Gazette of India dated 9th January, 2026.

(xi) The Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulations, 2026 published in Notification No. G.S.R. 129(E) in Gazette of India dated 13th February, 2026.

(xii) The Indian Administrative Service (Pay) Third Amendment Rules, 2026 published in Notification No. G.S.R. 130(E) in Gazette of India dated 13th February, 2026.

The Minister of State in the Ministry of Rural development; and Minister of State in the Ministry of Communications (Dr. Chandra Sekhar Pemmasani) laid on the Table a copy of the Telecommunication (Broadcasting and Cable) Services Interconnection (Addressable Systems) (Seventh Amendment) Regulations, 2026 (Hindi and English versions) published in Notification No. F.No. RG-1/1/2025-B AND CS(2) in Gazette of India dated 5th February, 2026 under Section 37 of the Telecom Regulatory Authority of India Act, 1997.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Social Justice and Empowerment (Shri B. L. Verma) laid on the Table a copy of following Notifications (Hindi and English versions) under sub-section (4) of Section 52 of the Legal Metrology Act, 2009:-

(1) The Legal Metrology (Packaged Commodities) Amendment Rules, 2026 published in Notification No. G.S.R. 128(E) in Gazette of India dated 13th February, 2026.

(2) The Legal Metrology (General) Second Amendment Rules, 2026 published in Notification No. G.S.R. 122(E) in Gazette of India dated 11th February, 2026.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on behalf of The Minister of State in the Ministry of Information and Broadcasting; and Minister of State in the Ministry of Parliamentary Affairs (Dr. L. Murugan) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Mass Communication, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Mass Communication, New Delhi, for the year 2024-2025.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Jal Shakti (Shri Raj Bhushan Choudhary) on behalf of the Minister of State in the Ministry of Coal; and Minister of State in the Ministry of Mines (Shri Satish Chandra Dubey) laid on the Table a copy of following Notifications (Hindi and English versions) under Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957:-

(1) The Mineral Concession (Amendment) Rules, 2026 (Hindi and English versions) published in Notification No. G.S.R.150(E) in Gazette of India dated 27th February, 2026.

(2) G.S.R.64(E) published in Gazette of India dated 28th January, 2026, making certain amendments in the First Schedule of the Mines and Minerals (Development and Regulation) Act, 1957.

(3) S.O.397(E) published in Gazette of India dated 28th January, 2026 notifying the entities, mentioned therein, whose certificate number of accredition specified in column (4) of the Notification to carry out exploration of coal and lignite.

## 5. Message from Rajya Sabha

Secretary General reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to the Lok Sabha in the Appropriation Bill, 2026, passed by the Lok Sabha on the 13th March, 2026.

## 6. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Dr. Faggan Singh Kulaste presented the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (2025-26):-

(1) Seventh Report (Eighteenth Lok Sabha) on the subejct "Role of autonomous bodies/educational institutions including Central Universities Englineering Colleges, IIMs, IITs, Medical Institutes in socio-economic development of Scheduled Castes and Scheduled Tribes" with specific reference to the implementation of reservation policy in the Central University of Hyderabad.

(2) Eighth Report (Eighteenth Lok Sabha) on the subejct " Review of Functioning of National Scheduled Tribes Finance and Development Corporation (NSTFDC)."

## 7. Reports of Standing Committee on Defence

Shri Radha Mohan Singh presented the following Reports (Hindi and English Versions) of the Standing Committee on Defence:-

(1) Nineteenth Report (18th Lok Sabha) of the Standing Committee on Defence on 'Demands for Grants of the Ministry of Defence for the year 2026-27 on General Defence Budget, Border Roads Organisation, Indian Coast Guard, Defence Estates Organisation, Welfare of Ex-Servicemen and Defence Research and Development Organisation (Demand Nos. 19, 20 and 21)'.

(2) Twentieth Report (18th Lok Sabha) of the Standing Committee on Defence on 'Demands for Grants of the Ministry of Defence for the year 2026-27 on Army, Air Force, Navy, Joint Staff, Ex-Servicemen Contributory Health Scheme and Director General of Armed Forces Medical Services (Demand Nos. 20 and 21)'.

(3) Twenty-First Report (18th Lok Sabha) of the Standing Committee on Defence on 'Demands for Grants of the Ministry of Defence for the year 2026-27 on Capital Outlay on Defence Services, Defence Planning, Procurement Policy and Defence Pensions (Demand Nos. 21 and 22)'.

(4) Twenty-Second Report (18th Lok Sabha) of the Standing Committee on Defence on 'Demands for Grants of the Ministry of Defence for the year 2026-27 on Defence Public Sector Undertakings, Directorate of Ordnance (Coordination and Services – New DPSUs), Directorate General of Quality

Assurance, Directorate General of Aeronautical Quality Assurance and National Cadet Corps (Demand Nos. 20 and 21)'.

(5) Twenty-Third Report (18th Lok Sabha) of the Standing Committee on Defence on the subject 'Review of Sainik Schools, Rashtriya Indian Military College (RIMC) and Rashtriya Military Schools'.

## 8. Reports of Standing Committee on Commerce

Shri Atul Garg laid the following Reports (Hindi and English versions) of the Standing Committee on Commerce:-

(1) 195th Report on Demands for Grants (2026-27) (Demand No. 10) of Department of Commerce, Ministry of Commerce and Industry.

(2) 196th Report on Demands for Grants (2026-27) (Demand No. 11) of Department for Promotion of Industry and Internal Trade, Ministry of Commerce and Industry.

(3) 197th Report on Action Taken by Government on the Recommendations/ Observations of the Committee contained in its One Hundred and Ninety Third Report on 'Indian Leather Industry: Current Analysis and Future Prospects'.

## 9. Reports of Standing Committee on Education, Women, Children, Youth and Sports

Dr. T. Sumathy Alias Thamizhachi Thangapandian laid the following Reports (Hindi and English versions) of the Standing Committee on Education, Women, Children, Youth and Sports:-

(1) 373rd Report on "Action Taken by the Government on the Recommendations/Observations contained in the Three Hundred and Sixty Third Report on Demands for Grants 2025-26" pertaining to Department of School Education and Literacy, Ministry of Education.

(2) 374th Report on "Action Taken by the Government on the Recommendations/Observations contained in the Three Hundred and Sixty Sixth Report on Demands for Grants 2025-26" pertaining to Ministry of Youth Affairs and Sports.

(3) 375th Report on "Demands for Grants (2026-27) pertaining to the Department of Higher Education, Ministry of Education".

(4) 378th Report on "Demands for Grants (2026-27) pertaining to the Ministry of Youth Affairs and Sports".

## 10. Reports of Standing Committee on Health and Family Welfare

Mrs. Ruchi Vira laid the following Reports (Hindi and English versions) of the Standing Committee on Health and Family Welfare:-

(1) 171st Report on Working of All India Institute of Medical Sciences (AIIMS), New Delhi and Problems Faced by patients in availing healthcare and treatment.

(2) 172nd Report on Demands for Grants (2026-27) pertaining to the Department of Health and Family Welfare.

(3) 173rd Report on Demands for Grants (2026-27) pertaining to the Department of Health Research.

(4) 174th Report on Demands for Grants (2026-27) pertaining to the Ministry of Ayush.

## 11. Statement by Minister of State in the Ministry of Parliamentary Affairs

The Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) made a statement regarding Government Business for the week commencing the 23rd March, 2026.

## 12. Motion regarding the Report of the Joint Committee on 'The Constitution (One Hundred and Twenty-Ninth Amendment) Bill, 2024 and The Union Territories Laws (Amendment ) Bill, 2024'– Extension of Time

Shri P. P. Chaudhary moved the following motion:-

"That this House do extend time for the presentation of the Report of the Joint Committee on the 'Constitution (One Hundred and Twenty-Ninth Amendment) Bill, 2024 and the Union Territories Laws (Amendment ) Bill, 2024' upto the first day of last week of the Monsoon Session, 2026".

The motion was put to vote and adopted.

## 12.09 P.M.

## 13. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicatedagainst each:-

1) Shri Rudra Narayan Pany regarding need to construct a new greenfield rail line along Dhenkanal-Joranda Mahima Gadi-Kapilas-Gandia-Nilakanthpur route upto Chennai-Howrah Main line.

2) Smt. Sangeeta Kumari Singh Deo regarding need to expedite implementation of In-stream Storage Structure (ISS) on Mahanadi river near Godhaneswar village in Subarnapur district, Odisha.

3) Shri Praveen Patel regarding need to set up IT Parks and convert villages as Model Digital Villages in Phulpur Parliamentary Constituency.

4) Shri Ganesh Singh regarding need for preservation of ancient folklore and historic sites associated with Shri Ram Van Gaman Marg.

5) Shri Kali Charan Singh regarding construction of Hunterganj bypass road in Chatra Parliamentary Constituency, Jharkhand.

6) Shri Vishnu Dayal Ram regarding need to reopen the SBI branch, Redma in Medininagar and also open new branches of SBI in Bishnupur and Bargarh in Palamu Parliamentary Constituency.

7) Shri Dulu Mahato regarding supportive actions for displaced people in Bokaro, Jharkhand.

8) Dr. Vinod Kumar Bindregarding need to develop facilities to give impetus to export of carpet from Bhadohi, Uttar Pradesh

9) Dr. Sanjay Jaiswal regarding rising unemployment among Tharu Tribal Community due to restrictions imposed on extraction of river stone in West Champaran district, Bihar.

10) Shri Anurag Sharma regarding need to ensure uninterrupted supply of electricity during harvesting season in rural areas of Bundelkhand region, Uttar Pradesh.

11) Shri Kishori Lal regarding need for retention and operational continuity of Army Recruitment office at Amethi, Uttar Pradesh.

12) Shri Anto Antony regarding hike in prices of LPG Cylinder and its impact on domestic households and commercial establishments in the country.

13) Shri M K Raghavan regarding need for calculated measures to ensure uninterrupted supply of LPG across the country.

14) Smt. Geniben Nagaji Thakor regarding construction of overbridge/underpass from Aroma circle to Bihari Bagh Parpada road on NH-27 passing through Palanpur city in Banaskantha district, Gujarat.

15) Shri Manish Tewari regarding need to undertake comprehensive measures to ensure ecological restoration of Sukhna Lake in Chandigarh.

16) Mrs Ruchi Vira regarding construction of a pucca bridge at the silt of 'Ganga Snan Mela' on Ram Ganga river in Moradabad district, Uttar Pradesh.

17) Shri Naresh Chandra Uttam Patel regarding provision of separate column for enumeration of OBCs in the upcoming Census.

18) Prof. Sougata Ray regarding need to address the grave situation arising due to shortage of Liquefied Petroleum Gas (LPG) cylinders in the Country.

19) Shri Azad Kirti Jha regarding need for comprehensive safety measures to control industrial accidents in Steel Authority of India Limited (SAIL) plants in the country.

20) Dr. Ganapathy Rajkumar P regarding need to grant citizenship or long-term visas to Sri Lankan Tamils residing in India for more than 30 years.

21) Shri K E Prakash regarding surge in imports of finished UPVC profiles and its adverse impact on domestic manufacturers.

22) Shri Dinesh Chandra Yadav regarding need to construct a greenfield expressway road from Madhepura to Laheria Sarai in Bihar.

23) Smt. Joba Majhi regarding need to establish an indoor sports stadium in Chakradharpur Division headquarters in Singhbhum Parliamentary Constituency.

24) Dr. Rajkumar Sangwan regarding need to establish a Research Centre of Sugarcane Breeding Institute in Bagpat, Uttar Pradesh.

25) Shri Rajesh Ranjan regarding alleged irregularities in PMGSY and 'Har Ghar Nal se Jal' scheme in Purnia Parliamentary Constituency, Bihar.

26) Shri Vishaldada Prakashbapu Patil regarding need to strengthen and stabilise the SNA-SPARSH, the Centralised Payment System to ensure timely payment of salary and grant of funds involved with Centrally Sponsored Schemes.

## 12.11 P.M.

## 14. Announcement by the Chair regarding cancellation of sittings

The Chair [$]announced that the sittings of Lok Sabha fixed for Thursday, the 19th March, 2026 and Friday, the 20th March, 2026 have been cancelled and in lieu of that Lok Sabha would sit on Saturday, the 28th March, 2026 and Sunday, the 29th March, 2026.

## 12.12 P.M.

## 15. The Union Budget 2026-27 – Demands for Grants

Time Allotted: 1/2 Day.
Time Taken: 5 Hrs. 50 Mts.

Discussion on the Demands for Grants Nos. 1 and 2 under the control of the Ministry of Agriculture and Farmers Welfare commenced.

The Chair made the [$]announcement relating to moving of cut motions.

68 cut motions (Nos. 1 to 14, 22 to 44, 47 to 58, 65 to 72, 84 and 85, 88 to 90, 94 to 99) were moved.

The following members took part in the debate:-

1. Shri Amrinder Singh Raja Warring
2. Shri Konda Vishweshwar Reddy
3. Shri Naresh Chandra Uttam Patel
4. *Shri G M Harish Balayogi
5. *Shri P P Chaudhary
6. *Smt. Bharti Pardhi
7. *Ms S Jothimani
8. *Shri Chandra Prakash Joshi

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[$]Original in Hindi. For details, please see the debates of the day.
*Written speeches were laid on the Table.

9. *Shri Arun Bharti
10. *Smt. Malvika Devi
11. *Shri Rajabhau Parag Prakash Waje
12. *Shri Devendra Singh Alias Bhole Singh
13. *Shri Bibhu Prasad Tarai
14. *Shri Bhausaheb Rajaram Wakchaure
15. *Adv Priya Saroj
16. *Prof. Varsha Eknath Gaikwad
17. *Shri Yaduveer Wadiyar
18. *Shri Vishweshwar Hegde Kageri
19. *Shri Mitesh Patel Bakabhai
20. *Shri Ravindra Dattaram Waikar
21. *Shri Hasmukhbhai Somabhai Patel
22. *Shri Naresh Ganpat Mhaske
23. *Dr. Kirsan Namdeo
24. *Dr. Rani Srikumar
25. *Shri Ramasahayam Raghuram Reddy
26. *Shri Shrirang Appa Chandu Barne
27. Smt. Pratima Mondal
28. *Shri Balwant Baswant Wankhade
29. *Shri Selvam G
30. Shri Murasoli S
31. *Dr. T Sumathy Alias Thamizhachi Thangapandian
32. *Dr. Shivaji Bandappa Kalge
33. Shri Daggumalla Prasada Rao
34. Shri Devesh Chandra Thakur
35. Shri Sanjay Uttamrao Deshmukh
36. *Dr. Hemant Vishnu Savara
37. Shri Mohite Patil Dhairyasheel Rajsinh
38. *Shri Ramashankar Vidharthi Rajbhar
39. Shri Dhairyasheel Sambhajirao Mane
40. *Smt. Shambhavi
41. *Smt. Kamlesh Jangde
42. *Shri Bhartruhari Mahtab
43. Shri Sudama Prasad
44. *Shri Arun Kumar Sagar
45. Shri Rajesh Verma
46. *Smt. Joba Majhi

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*Written speeches were laid on the Table.

47. *Shri Anurag Singh Thakur
48. Shri Jai Prakash
49. *Shri Appalanaidu Kalisetti
50. *Shri Pradeep Purohit
51. Shri Dushyant Singh
52. *Dr. Alok Kumar Suman
53. *Shri Sunil Kumar
54. *Shri Manish Jaiswal
55. *Shri Brijmohan Agrawal
56. Shri Sudhakar Singh
57. Shri Y S Avinash Reddy
58. *Smt. Delkar Kalaben Mohanbhai
59. Shri Amra Ram
60. Shri Navaskani K
61. *Smt. Dhanorkar Pratibha Suresh
62. Shri Charanjit Singh Channi
63. *Shri Bhaskar Murlidhar Bhagare
64. *Dr. Bachhav Shobha Dinesh
65. *Shri Varun Chaudhry
66. *Smt. Supriya Sule
67. *Shri Praveen Patel
68. Shri Rajkumar Chahar
69. *Shri Lavu Sri Krishna Devarayalu
70. *Dr. Mohammad Jawed
71. *Shri Captain Brijesh Chowta
72. *Dr. Shrikant Eknath Shinde
73. Smt. Dimple Yadav
74. *Shri Vishnu Datt Sharma
75. *Smt. Smita Uday Wagh
76. *Dr. Vinod Kumar Bind
77. *Shri Anup Sanjay Dhotre
78. Shri Gurmeet Singh Meet Hayer
79. *Shri Vishnu Dayal Ram
80. Shri Chamala Kiran Kumar Reddy
81. *Mrs Ruchi Vira
82. Shri Rahul Singh Lodhi
83. *Shri Rajpalsinh Mahendrasinh Jadav
84. Com. Selvaraj V
85. Shri Kishori Lal

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*Written speeches were laid on the Table.

86. Smt. Anita Subhadarshini
87. Shri Tangella Uday Srinivas
88. *Adv Gowaal Kagada Padavi
89. *Shri Vishaldada Prakashbapu Patil
90. *Shri Naveen Jindal
91. Smt. Sanjna Jatav
92. Dr. Rajkumar Sangwan
93. Shri Rajesh Ranjan
94. *Shri Ashish Dubey
95. *Dr. Lata Wankhede
96. *Shri Sukanta Kumar Panigrahi
97. Smt. Geniben Nagaji Thakor
98. *Shri Janardan Singh Sigriwal
99. *Dr. Rajesh Mishra
100. *Smt. Manju Sharma
101. *Adv Dean Kuriakose
102. *Shri Lumbaram Choudhary
103. *Dr. Prashant Yadaorao Padole
104. Shri Hanuman Beniwal
105. Shri Patel Umeshbhai Babubhai
106. *Shri Tariq Anwar
107. * Shri Ganesh Singh
108. Dr. Indra Hang Subba
109. * Shri Mukeshkumar Chandrakaant Dalal
110. * Ms. Bansuri Swaraj
111. * Shri Ummeda Ram Beniwal
112. * Shri Jagdambika Pal
113. Shri Harendra Singh Malik
114. Shri Abdul Rashid Sheikh
115. Adv. Chandra Shekhar
116. Shri Mohmad Haneefa
117. Shri Chavan Ravindra Vasantrao
118. Smt. Harsimrat Kaur Badal
119. *Shri Captain Viriato Fernandes
120. * Smt. Anita Nagarsingh Chouhan
121. * Shri Ram Shiromani Verma
122. * Shri Mukesh Rajput
123. * Smt. Lovely Anand

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*Written speeches were laid on the Table.

124. * Shri Shreyas M Patel
125. * Shri Dharambir Singh
126. * Shri Parbhubhai Nagarbhai Vasava
127. * Ms Iqra Choudhary
128. * Shri Pushpendra Saroj
129. * Shri Suresh Kumar Kashyap
130. * Shri Haribhai Patel
131. * Shri Darshan Singh Choudhary
132. * Dr. Sanjay Jaiswal
133. * Smt. Roopkumari Choudhary
134. * Shri Kuldeep Indora
135. * Shri Shyamkumar Daulat Barve
136. * Dr. Prabha Mallikarjun
137. * Shri Rahul Kaswan
138. * Shri Ajendra Singh Lodhi
139. * Shri Anurag Sharma
140. * Shri Ajay Bhatt
141. * Shri Jugal Kishore
142. * Shri Mahesh Kashyap
143. * Shri Dilip Saikia
144. * Smt. Sangeeta Kumari Singh Deo
145. * Shri Khagen Murmu
146. * Shri Anoop Pradhan Valmiki
147. * Shri Manoj Tiwari
148. * Smt. Sandhya Ray
149. * Shri Shankar Lalwani
150. * Shri Murari Lal Meena
151. * Shri Ramesh Awasthi

Shri Shivraj Singh Chouhan replied to the debate.

All the cut motions were put to vote and negatived.

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*Written speeches were laid on the Table.

The Demands for Grants Nos. 1 and 2 (both Revenue Account and Capital Account) for which the Ministry of Agriculture and Farmers Welfare is responsible for the amounts shown under column 3 of the printed list of Demands for Grants – Union Budget for 2026 - 2027 were voted in full.

## 6.03 P.M.

## 16. The Union Budget –2026-2027 – Demands for Grants

The Speaker $announced that all the cut motions on Demands for Grants for the year 2026-2027 that were circulated were being treated as moved.

All the cut motions which were treated as moved, were negatived.

The following Outstanding Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Demands for Grants – Union Budget for 2026-2027 were submitted to the vote of the House and voted in full:-

(1) Demand No. 3 relating to Department of Atomic Energy;
(2) Demand No. 4 relating to Ministry of Ayush;
(3) Demand Nos. 5 to 7 relating to Ministry of Chemicals and Fertilisers;
(4) Demand No. 8 relating to Ministry of Civil Aviation;
(5) Demand No. 9 relating to Ministry of Coal;
(6) Demand Nos. 10 and 11 relating to Ministry of Commerce and Industry;
(7) Demand Nos. 12 and 13 relating to Ministry of Communications;
(8) Demand Nos. 14 and 15 relating to Ministry of Consumer Affairs, Food and Public Distribution;
(9) Demand No. 16 relating to Ministry of Cooperation;
(10) Demand No. 17 relating to Ministry of Corporate Affairs;
(11) Demand No. 18 relating to Ministry of Culture;
(12) Demand Nos. 19 to 22 relating to Ministry of Defence;

(13) Demand No. 23 relating to Ministry of Development of North Eastern Region;
(14) Demand No. 24 relating to Ministry of Earth Sciences;
(15) Demand No. 25 and 26 relating to Ministry of Education;
(16) Demand No.27 relating to Ministry of Electronics and Information Technology;
(17) Demand No. 28 relating to Ministry of Environment, Forests and Climate Change;
(18) Demand No. 29 relating to Ministry of External Affairs;
(19) Demand Nos. 30 to 38, 41 and 42 relating to Ministry of Finance;
(20) Demand Nos. 43 and 44 relating to Ministry of Fisheries, Animal Husbandry and Dairying;
(21) Demand No. 45 relating to Ministry of Food Processing Industries;
(22) Demand Nos. 46 and 47 relating to Ministry of Health and Family Welfare;
(23) Demand No. 48 relating to Ministry of Heavy Industries;
(24) Demand Nos. 49 to 59 relating to Ministry of Home Affairs;
(25) Demand No. 60 relating to Ministry of Housing and Urban Affairs;
(26) Demand No. 61 relating to Ministry of Information and Broadcasting;
(27) Demand No. 62 and 63 relating to Ministry Of Jal Shakti;
(28) Demand No. 64 relating to Ministry of Labour and Employment;
(29) Demand Nos. 65 and 66 relating to Ministry of Law and Justice;
(30) Demand No. 68 relating to Ministry of Micro, Small and Medium Enterprises;
(31) Demand No. 69 relating to Ministry of Mines;
(32) Demand No. 70 relating to Ministry of Minority Affairs;
(33) Demand No. 71 relating to Ministry of New and Renewable Energy;
(34) Demand No. 72 relating to Ministry of Panchayati Raj;
(35) Demand No. 73 relating to Ministry of Parliamentary Affairs;

(36) Demand No. 74 relating to Ministry of Personnel, Public Grievances and Pensions;
(37) Demand No. 76 relating to Ministry of Petroleum and Natural Gas;
(38) Demand No. 77 relating to Ministry of Planning;
(39) Demand No. 78 relating to Ministry of Ports, Shipping and Waterways;
(40) Demand No. 79 relating to Ministry of Power;
(41) Demand No. 81 relating to Lok Sabha;
(42) Demand No. 82 relating to Rajya Sabha;
(43) Demand No. 83 relating to Secretariat of the Vice-President;
(44) Demand No. 86 relating to Ministry of Road Transport and Highways;
(45) Demand Nos. 87 and 88 relating to Ministry of Rural Development;
(46) Demand Nos. 89 to 91 relating to Ministry of Science and Technology;
(47) Demand No. 92 relating to Ministry of Skill Development and Entrepreneurship;
(48) Demand Nos. 93 and 94 relating of Ministry of Social Justice and Empowerment;
(49) Demand No. 95 relating to Department of Space;
(50) Demand No. 96 relating to Ministry of Statistics and Programme Implementation;
(51) Demand No. 97 relating to Ministry of Steel;
(52) Demand No. 98 relating to Ministry of Textiles;
(53) Demand No. 99 relating to Ministry of Tourism;
(54) Demand No. 100 relating to Ministry of Tribal Affairs;
(55) Demand No. 101 relating to Ministry of Women and Child Development; and;
(56) Demand No. 102 relating to Ministry of Youth Affairs and Sports.

## 6.11 P.M.

## 17. Government Bill – Introduced

*The Appropriation (No.2) Bill, 2026*

## 18. Government Bill – Passed

*The Appropriation (No.2) Bill, 2026*

The motion for consideration moved by Smt. Nirmala Sitharaman was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill was passed.

**6.14 P.M.**

*(Lok Sabha adjourned till 11.00 A.M. on Monday, the 23rd March, 2026.)*

**UTPAL KUMAR SINGH,**
**Secretary General**

# LOK SABHA

## BULLETIN - PART I

**(Brief Record of Proceedings)**

**Monday, March 23, 2026 / Chaitra 2, 1948 (Saka)**

**No. 126**

11.00 A.M.

1. Reference by the Speaker*

The Speaker on behalf of the House paid homage to the great revolutionary freedom fighters Shaheed Bhagat Singh, Shaheed Rajguru and Shaheed Sukhdev who got martyred on 23 March, 1931.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed souls.

11.01 A.M.

2. Questions

(i) Starred Question Nos. 421–428 were orally answered. Replies to Starred Question Nos. 429–440 were laid on the Table. Replies to Unstarred Question Nos. 4831 – 5060 were laid on the Table.

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*Original in Hindi. For details, please see the debates of the day.

(ii) As the sittings of Lok Sabha fixed for Thursday, the 19th March, 2026 and Friday, the 20th March, 2026 were cancelled, the replies to Starred Question Nos. 381–400 (19.03.2026) and 401 – 420 (20.03.2026) listed for those days were also treated as Unstarred and their answers, together with the answers to Unstarred Question Nos. 4371 – 4600 (19.03.2026) and 4601 – 4830 (20.03.2026) would also be printed in the Official Report for the day.

## 12.02 P.M.

## 3. Papers laid on the Table

The Minister of Culture; and Minister of Tourism (Shri Gajendra Singh Shekhawat) laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of the Section 20E of the Ancient Monuments and Archaeological Sites and Remains Act, 1958:-

(i) The National Monuments Authority Heritage Bye-Laws, 2026 of the Protected Monument "Bhimesvara temple together with adjacent land comprised in part of survey plot No. 192, Samalkot-Bhimavaram (now Samalkot), District-East Godavari (now Kakinada), Andhra Pradesh."

(ii) The National Monuments Authority Heritage Bye-Laws, 2026 of the Protected Monument "Fort including ancient temples, District – Jaisalmer, Rajasthan."

(iii) The National Monuments Authority Heritage Bye-Laws, 2026 of the Protected Monument "All ancient structures and other monuments or remains within the areas enclosed by the said walls, Tehsil – Rajgir, District – Nalanda, Bihar."

(iv) The National Monuments Authority Heritage Bye-Laws, 2026 of the Protected Monument "Jaunpur Fort and Hammam of Turkish Bath, District-Jaunpur, Uttar Pradesh."

(v) The National Monuments Authority Heritage Bye-Laws, 2026 of the Protected Monument "Sri Dhenupuriswara temple and Garden attached to above temple, Madam Bakkam (Madambakkam), District – Chengai Anna (now Chengalpattu), Tamil Nadu."

(vi) The National Monuments Authority Heritage Bye-Laws, 2026 of Protected Monument "Colossal Statue of Shri Hanuman, Brahma Temple, Vamana Temple, Javari Temple, Ghautai Temple (Ghantai Temple), Adinatha Temple, Parsvanatha Temple, Santinatha Temple, Khajuraho, District – Chhatarpur, Madhya Pradesh."

(vii) The National Monuments Authority Heritage Bye-Laws, 2026 of the Protected Monument "Buddhist Remains in a Mound, Ghantasala village, Divi Taluk (now Ghantasala), District-Kistna (now Krishna), Andhra Pradesh."

(viii) The National Monument Authority Heritage Bye-Laws, 2026 of the Protected Monument "All ancient structures and all artificial caves and mounds containing ancient remains which are situated within a distance of half a mile of the said two ancient cities known as old and new Rajgriha, Rajgir, District-Nalanda, Bihar."

(ix) The National Monument Authority Heritage Bye-Laws, 2026 of the Protected Monument "Uggar Sain's Baoli in Madhoganj near the Jantar Mantar observatory, Delhi."

(x) The National Monuments Authority Heritage Bye-Laws, 2026 of the Protected Monument "Shri Kodandaramaswami temple, Vontimitta, District – Cuddapah (now-YSR Kadapa), Andhra Pradesh."

(xi) The National Monuments Authority Heritage Bye-Laws, 2026 of the Protected Monument "Asokan Rock Edict together with adjacent area comprised in part of survey plot No. 600, East of Kailash, Delhi."

(xii) The National Monuments Authority Heritage Bye-Laws, 2026 of the Protected Monument "Tellicherry Fort, Thalassery, District-Kannur, Kerala."

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Ramakrishna Mission Institute of Culture, Kolkata, for the year 2024-2025.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ramakrishna Mission Institute of Culture, Kolkata, for the year 2024-2025.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

The Minister of State (Independent Charge) of the Ministry of Skill Development and Entrepreneurship; and Minister of State in the Ministry of Education (Shri Jayant Chaudhary) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha, Maharashtra, Mumbai, for the year 2024-2025.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha,

Maharashtra, Mumbai, for the year 2024-2025.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha, Rajasthan, Jaipur, for the year 2024-2025.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha, Rajasthan, Jaipur, for the year 2024-2025.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table:-

(1) A copy of the Foreign Exchange Management (Export and Import of Currency) (Amendment) Regulations, 2026 (Hindi and English versions) published in Notification No. F.No. FEMA 6 (R)/(5)/2026-RB in Gazette of India dated 24th February, 2026 under Section 48 of the Foreign Exchange Management Act, 1999.

(2) A copy of the Small Industries Development Bank of India Pension [Amendment] Regulations, 2026 (Hindi and English versions) published in Notification No. HRDV No. 02112/Staff in Gazette of India dated 6th March, 2026 under sub-section (3) of Section 52 of the Small Industries Development Bank of India Act, 1989.

(3) A copy each of the following Notifications (Hindi and English versions) under Section 25 of the Coinage Act, 2011:-

(i) The Coinage (Issue of Commemorative Coin on the occasion of 100 Years of Ol Chiki Script by Pandit Raghunath Murmu)

Rules, 2026 published in Notification No. G.S.R.118(E) in Gazette of India dated 9th February, 2026.

(ii) The Coinage (Issue of Commemorative Coin on the occasion of inauguration of Seva Teerth) Rules, 2026 published in Notification No. G.S.R.125(E) in Gazette of India dated 12th February, 2026.

(iii) The Coinage (Issue of Commemorative Coin on the occasion of 75th Foundation Day of Employees' State Insurance Corporation) Rules, 2026 published in Notification No. G.S.R.140(E) in Gazette of India dated 23rd February, 2026.

(iv) The Coinage (Issue of Commemorative Coin on the occasion of completion of 100 Years of State Bank of India, Main Branch, New Delhi) Rules, 2026 published in Notification No. G.S.R.149(E) in Gazette of India dated 26th February, 2026.

(v) The Coinage (Issue of Commemorative Coin on the occasion of Centenary Year Celebration of Indian Institute of Technology, Indian School of Mines, Dhanbad) Rules, 2026 published in Notification No. G.S.R.182(E) in Gazette of India dated 13th March, 2026.

(vi) The Coinage (Issue of Commemorative Coin on the occasion of 150th Year of India Association for the Cultivation of Science) Rules, 2026 published in Notification No. G.S.R.183(E) in Gazette of India dated 13th March, 2026.

(4) A copy each of the following Notifications (Hindi and English versions) under Section 77 of the Narcotic Drugs and Psychotropic Substances Act, 1985:-

(i) S.O.905(E) published in Gazette of India dated 18th February,

2026, together with an explanatory memorandum declaring the substances, salts and preparations thereof, mentioned therein, to be manufactured drugs.

(ii) S.O.906(E) published in Gazette of India dated 18th February, 2026, together with an explanatory memorandum making certain amendments in Notification No. S.O.785(E) dated 26th October, 1992.

(iii) S.O.907(E) published in Gazette of India dated 18th February, 2026, together with an explanatory memorandum making certain amendments in Notification No. S.O.1055(E) dated 19th October, 2001.

(iv) The Narcotic Drugs and Psychotropic Substances (Regulation of Controlled Substances) Amendment Order, 2026 published in Notification No. S.O.1259(E) in Gazette of India dated 11th March, 2026, together with an explanatory memorandum.

(5) A copy of the Annual Report (Hindi and English versions) of the Goods and Services Tax Network, New Delhi, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon under sub-section 1(b) of Section 394 of the Companies Act, 2013.

(6) A copy of the Export-Import Bank Officers' Service (Amendment) Regulations, 2026 (Hindi and English versions) published in Notification No. F.No. 9/8/2010-IF-I in Gazette of India dated 12th March, 2026 under sub-section (3) of Section 39 of the Export-Import Bank of India Act, 1981.

(7) A copy of the National Housing Bank (Officers') Service (Amendment) Regulations, 2025 (Hindi and English versions)

published in Notification No. G.S.R. HO/HRMD/DOC/2025/03246 in Gazette of India dated 30th October, 2025 under sub-section (5) of Section 55 of the National Housing Bank Act, 1987.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962:-

(i) S.O.356(E) published in Gazette of India dated 22nd January, 2026, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Customs (N.T.), dated 3rd August, 2001.

(ii) S.O.383(E) published in Gazette of India dated 27th January, 2026, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Customs (N.T.), dated 3rd August, 2001.

(iii) S.O.419(E) published in Gazette of India dated 27th January, 2026, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Customs (N.T.), dated 3rd August, 2001.

(iv) S.O.462(E) published in Gazette of India dated 30th January, 2026, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Customs (N.T.), dated 3rd August, 2001.

(v) S.O.474(E) published in Gazette of India dated 2nd February, 2026, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Customs (N.T.), dated 3rd August, 2001, together with a corrigendum

thereto published in Notification No. S.O.495(E) dated 3rd February, 2026.

(vi) S.O.496(E) published in Gazette of India dated 3rd February, 2026, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Customs (N.T.), dated 3rd August, 2001.

(vii) S.O.578(E) published in Gazette of India dated 5th February, 2026, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Customs (N.T.), dated 3rd August, 2001.

(viii) S.O.599(E) published in Gazette of India dated 6th February, 2026, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Customs (N.T.), dated 3rd August, 2001.

(ix) S.O.787(E) published in Gazette of India dated 13th February, 2026, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Customs (N.T.), dated 3rd August, 2001.

(x) S.O.890(E) published in Gazette of India dated 18th February, 2026, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Customs (N.T.), dated 3rd August, 2001.

(xi) S.O.987(E) published in Gazette of India dated 24th February, 2026, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Customs (N.T.), dated 3rd August, 2001.

(xii) S.O.1099(E) published in Gazette of India dated 27th February,

2026, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Customs (N.T.), dated 3rd August, 2001.

(xiii) S.O.1318(E) published in Gazette of India dated 13th March, 2026, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Customs (N.T.), dated 3rd August, 2001.

(xiv) A copy of the Notification No. G.S.R. 181(E) published in Gazette of India dated 12th March, 2026, together with an explanatory memorandum making certain amendments in Notification No. G.S.R. 781(E) dated 24th October, 2025.

(xv) Order No. F. No. 452/12/2022-Cus V (Ad-hoc Exemption Order No. 01 of 2026) dated 6th March, 2026, together with an explanatory memorandum regarding Ad-hoc exemption from payment of Customs duties on import of Cheetahs by the National Tiger Conservation Authority, Ministry of Environment, Forest and Climate Change, Government of India.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Micro, Small and Medium Enterprises; and Minister of State in the Ministry of Labour and Employment (Sushri Shobha Karandlaje) laid on the Table:-

(1) A copy of the Consolidated Annual Accounts (Hindi and English versions) of the Employees' Provident Fund Organization, New Delhi, for the year 2023-2024, together with Audit Report thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Environment, Forest and Climate Change; and Minister of State in the Ministry of External Affairs (Shri Kirtivardhan Singh) laid on the Table a copy of the Notification No. S.O.389(E) (Hindi and English versions) published in Gazette of India dated 28th January, 2026 making certain amendments in Notification No. S.O.1533(E) dated 14th September, 2006 issued under Section 3 of the Environment (Protection) Act, 1986.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Education; and Minister of State in the Ministry of Development of North Eastern Region (Shri Sukanta Majumdar) laid on the Table:-

(1) A copy of the Notification No. F.No. MANUU/ER-(B)/F. No.138 (Hindi and English versions) published in Gazette of India dated 8th October, 2025 making certain amendments in the Statute 12, mentioned therein, of the Maulana Azad National Urdu University Act, 1996, under sub-section (2) of Section 43 of the said Act.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy of the Notification No. F.No. RGU/ADM-38/ORD/10 (Vol-II) (Hindi and English versions) published in Gazette of India dated 11th September, 2025 making certain amendments in the Statute 2(4), mentioned therein, regarding revision in superannuation age of the Vice-Chancellor from 65 to 70 years in the Rajiv Gandhi University under sub-section (2) of Section 46 of the Rajiv Gandhi University

Act, 2006.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) A copy of the Sikkim University (Amendment) Statutes, 2025 (Hindi and English versions) published in Notification No. F.No.SU/REG/F-1/06/2018/Vol. I/138 in Gazette of India dated 13th August, 2025 under sub-section (2) of Section 45 of the Sikkim University Act, 2006.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Rourkela, Rourkela, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Rourkela, Rourkela, for the year 2024-2025.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Kashipur, Kashipur, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Kashipur, Kashipur, for the year 2024-2025.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(11) (i) A copy of the Annual Report (Hindi and English versions) of the

Indian Institute of Management Shillong, Shillong, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Shillong, Shillong, for the year 2024-2025.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(13) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Amritsar, Amritsar, for the year 2024-2025.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Amritsar, Amritsar, for the year 2024-2025.

(14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

(15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Sirmaur, Sirmaur, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Sirmaur, Sirmaur, for the year 2024-2025.

(16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

(17) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Bangalore, Bengaluru, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Indian Institute of Management Bangalore, Bengaluru, for the year 2024-2025.

(18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

(19) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Calcutta, Kolkata, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Calcutta, Kolkata, for the year 2024-2025.

(20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

(21) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Nagpur, Nagpur, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Nagpur, Nagpur, for the year 2024-2025.

(22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

(23) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Ahmedabad, Ahmedabad, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Ahmedabad, Ahmedabad, for the year 2024-2025.

(24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.

(25) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Bodh Gaya, Bodh Gaya, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Bodh Gaya, Bodh Gaya, for the year 2024-2025.

(26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.

(27) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Mumbai, Mumbai, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Mumbai, Mumbai, for the year 2024-2025.

(28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.

(29) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Lucknow, Lucknow, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Lucknow, Lucknow, for the year 2024-2025.

(30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.

(31) (i) A copy of the Annual Report (Hindi and English versions) of the

Indian Institute of Information Technology, Ranchi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Ranchi, Jharkhand, for the year 2024-2025.

(32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.

(33) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Bhagalpur, for the year 2024-2025.

(ii) A copy of the Annual Accounts of the Indian Institute of Information Technology, Bhagalpur, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Bhagalpur, for the year 2024-2025.

(34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.

(35) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Sonepat, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Sonepat, for the year 2024-2025.

(36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.

(37) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Guwahati, for the year 2024-2025.

(ii) A copy of the Annual Accounts of the Indian Institute of Information Technology, Guwahati, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Guwahati, for the year 2024-2025.

(38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.

(39) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research Bhopal, Bhopal, for the year 2024-2025.

(ii) A copy of the Annual Accounts of the Indian Institute of Science Education and Research Bhopal, Bhopal, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research Bhopal, Madhya Pradesh, for the year 2024-2025.

(40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.

The Minister of State in the Ministry of Corporate Affairs; and Minister of State in the Ministry of Road Transport and Highways (Shri Harsh Malhotra) laid on the Table:-

(1) A copy of the Annual Accounts (Hindi and English versions) of the

Competition Commission of India, New Delhi, for the year 2024-2025, together with Audit Report thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy each of the following Notifications (Hindi and English versions) under Section 241 of the Insolvency and Bankruptcy Code, 2016:-

(i) The Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) (Seventh Amendment) Regulations, 2025, published in Notification No. F.No.IBBI/2025-26/GN/REG133 in Gazette of India dated 23rd December, 2025.

(ii) The Insolvency and Bankruptcy Board of India (Liquidation Process) (Amendment) Regulations, 2026, published in Notification No. F.No.IBBI/2025-26/GN/REG134 in Gazette of India dated 2nd January, 2026.

(iii) The Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) (Amendment) Regulations, 2026, published in Notification No. F.No.IBBI/2025-26/GN/REG135 in Gazette of India dated 25th February, 2026.

(iv) The Insolvency and Bankruptcy Board of India (Liquidation Process) (Second Amendment) Regulations, 2026, published in Notification No. F.No.IBBI/2025-26/GN/REG136 in Gazette of India dated 25th February, 2026.

(v) The Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) (Amendment) Regulations, 2026,

published in Notification No. F.No.IBBI/2025-26/GN/REG137 in Gazette of India dated 25th February, 2026.

(vi) The Insolvency and Bankruptcy Board of India (Pre-Packaged Insolvency Resolution Process) (Amendment) Regulations, 2026, published in Notification No. F.No.IBBI/2025-26/GN/REG138 in Gazette of India dated 25th February, 2026.

(vii) The Insolvency and Bankruptcy Board of India (Bankruptcy Process for Personal Guarantors to Corporate Debtors) (Amendment) Regulations, 2026, published in Notification No. F.No.IBBI/2025-26/GN/REG139 in Gazette of India dated 25th February, 2026.

## 4. Report of Committee on the Empowerment of Women

Dr. D. Purandeswari presented the Fourth Report (Hindi and English versions) of the Committee on the Empowerment of Women (2025-26) on the subject 'Cyber Crimes and Cyber Safety of Women' pertaining to the Ministry of Home Affairs and the Ministry of Electronics and Information Technology.

## 5. Statement of Standing Committee on Housing and Urban Affairs

Shri Magunta Sreenivasulu Reddy laid the Statement (Hindi and English versions) showing Final Action Taken by the Government on recommendations /observations contained in Chapter I of the Twentieth Report (Seventeenth Lok Sabha) of the Standing Committee on Housing and Urban Affairs on Action Taken by the Government on the recommendations/ observations contained in the Seventeenth Report (Seventeenth Lok Sabha) of the Committee on the subject, 'Evaluation of Implementation of Pradhan Mantri Awas Yojana (Urban)'.

## 6. Statements by Ministers

(1) The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid the following statements (Hindi and English versions) regarding:-

(i) the status of implementation of the recommendations contained in the 68th Report of the Standing Committee on Finance (2023-24) on action taken by the Government on the observations /recommendations contained in the 46th Report (17th Lok Sabha) of the Committee on 'Strengthening Credit Flows to the MSME Sector' pertaining to the Department of Financial Services, Ministry of Finance.

(ii) the status of implementation of the recommendations contained in the 7th Report of the Standing Committee on Finance (2024-25) on action taken by the Government on the observations/ recommendations contained in the 66th Report (17th Lok Sabha) of the Committee on 'Performance Review and Regulation of Insurance Sector' pertaining to the Department of Financial Services, Ministry of Finance.

(iii) the status of implementation of the recommendations contained in the 24th Report of the Standing Committee on Finance (2024-25) on action taken by the Government on the observations /recommendations contained in the 13th Report (18th Lok Sabha) of the Committee on 'Demands for Grants (2025-26)' pertaining to the Department of Financial Services, Ministry of Finance.

(2) The Minister of State in the Ministry of Corporate Affairs; and Minister of State in the Ministry of Road Transport and Highways (Shri Harsh Malhotra) laid the following statements (Hindi and English versions) regarding:-

(i) the status of implementation of the recommendations contained in the 16th Report of the Standing Committee on Finance (2024-25) on action taken by the Government on the observations/ recommendations contained in the 3rd Report of the Committee on 'Demands for Grants (2024-25)' pertaining to the Ministry of Corporate Affairs.

(ii) the status of implementation of the recommendations contained in the 21st Report of the Standing Committee on Finance (2025-26) on action taken by the Government on the observations /recommendations contained in the 10th Report of the Committee on 'Demands for Grants (2025-26)' pertaining to the Ministry of Corporate Affairs.

**12.06 P.M.**

## 7. Government Bill – Introduced

*The Corporate Laws (Amendment) Bill, 2026.*

Smt. Nirmala Sitharaman sought leave of the House to introduce the *Corporate Laws (Amendment) Bill, 2026.*

The following members opposed the introduction of the Bill and sought clarifications from the Minister:-

1. Shri Manish Tewari
2. Prof. Sougata Ray
3. Dr. T Sumathy Alias Thamizhachi Thangapandian

The Minister of Finance; and Minister of Corporate Affairs (Smt. Nirmala Sitharaman) replied to the clarificatory questions asked by the Members.

Thereafter, the motion was put to vote and adopted.

## 8. Motion – Adopted

Smt Nirmala Sitharaman moved the following motion :-

" That the Bill further to amend the Limited Libility Partnership Act, 2008 and the Companies Act, 2013 be referred to a Joint Committee of the Houses consisting of 21 Members of this House to be nominated by the Hon'ble Speaker, Lok Sabha and 10 Members of Rajya Sabha to be nominated by Hon'ble Chairman, Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be as near as may be, one-third of the total number of Members of the Joint Committee;

that the Committee shall make a report to this House by the last day of the first week of the Monsoon Session, 2026;

that in other respect, the Rules of Procedure and conduct of Business of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House names of the Members to be appointed by Rajya Sabha to the Joint Committee."

The motion was put to vote and adopted.

*12.22 P.M.

**9. Submission by Member**

Shri Gurjeet Singh Aujla made a submission regarding alleged irregularities in tender processes of Food Corporation of India and Punjab State Warehousing Corporation.

[$]Shri Amit Shah responded.

[%]Shri Ravneet Singh also responded.

*(Lok Sabha adjourned at 1.40 P.M. and re-assembled at 2.00 P.M)*

2.00 P.M.

10. Statement by Prime Minister

The Prime Minister (Shri Narendra Modi) made a statement regarding on-going West Asia conflict and challenges faced by India.

2.24 P.M.

11. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicatedagainst each:-

1) Shri Raju Bista regarding need to provide Parja Patta Land Rights to residents of Tea Gardens alongwith implementation of New Labour Codes for revival of Tea Industry in West Bengal.
2) Smt. Bharti Pardhi regarding establishment of industrial units in Balaghat Parliamentary Constituency, Madhya Pradesh.

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*From 12.22 P.M. to 1.40 P.M., Members raised matters of public importance.
[$]The Minister of Home Affairs; and Minister of Cooperation.
[$] The Minister of State in the Ministry of Food Processing Industries; and Minister of State in the Ministry of Railways.

3) Smt. Manju Sharma regarding need to include Blue Pottery (Sanganeri Print) of Jaipur in 'One District One Product' scheme in Rajasthan.

4) Smt. D K Aruna regarding need to address the problems of Multi Level Health Providers/Community Health Officers serving in National Arogya Mandirs under National Health Mission in Telangana.

5) Dr. K Sudhakar regarding need to ensure district level contingency planning to address likely adverse impact of El Nino on monsoonal rainfall and agrarian activity in the country.

6) Shri Chandra Prakash Joshi regarding need to set up a new Krishi Vigyan Kendra in Chittorgarh district, Rajasthan.

7) Shri Kanwar Singh Tanwar regarding expeditious construction of Amroha - Kailsa border railway bridge in Amroha Parliamentary Constituency, Uttar Pradesh.

8) Dr. Manna Lal Rawat regarding enumeration of STs in Census 2026-27.

9) Shri Naveen Jindal regarding need for comprehensive and stringent measures to control reported rampant adulteration of dairy products in the country.

10) Shri Kali Charan Singhregarding construction of a dedicated corridor for transportation of coal mined from Magadh and Amrapali Coal Projects in Chatra district, Jharkhand.

11) Shri Suresh Kumar Kashyap regarding need for improvement and widening of Sarahan-Chandigarh road.

12) Shri Dineshbhai Makwana regarding need to introduce Vande Bharat Sleeper Train from Ahmedabad to Gwalior and Agra.

13) Shri Rajpalsinh Mahendrasinh Jadav regarding need to run passenger trains on Panchmahal-Patnagar and Gandhinagar-Ahmedabad-Nadiad-Godhra-Dahod routes in Gujarat.

14) Smt. Dhanorkar Pratibha Suresh regarding need for adequate compensation to farmers whose lands were acquired for construction of railway line in Chandrapur Parliamentary Constituency, Maharashtra.

15) Shri Varun Chaudhry regarding need to provide adequate space for smooth functioning of Haryana Legislative Assembly in Legislative Assembly Building shared with Punjab in Chandigarh.

16) Shri Ummeda Ram Beniwal regarding need to ensure effective operation of sewage treatment plant in Balotra district in Rajasthan and related issues.

17) Shri Brijendra Singh Ola regarding need to give legal frame to MSP of various crops and develop an effective and transparent mechanism for procurement of agriculture produce.

18) Ms. Iqra Choudhary regarding need to connect National Highways passing through Kairana Parliamentary constituency, Uttar Pradesh with Meerut -Karnal and Panchkula - Ambala - Dehradun roads.

19) Mr. Pathan Yusuf regarding need to provide stoppage to Howrah-Kamakhya Vande Bharat Sleeper Express (Train No. 27575/27576) at Khagraghat Road railway station in Murshidabad, West Bengal.

20) Smt. June Maliah regarding need for comprehensive and compassionate measures for protection and conservation of wildlife in the country.

21) Shri G M Harish Balayogi regarding need to expedite construction of Cancer Day Care Centre in Amalapuram, Andhra Pradesh and launch a targeted screening of high-risk cancer patients in the region.

22) Shri Dileshwar Kamait regarding need to construct a road and a bridge on river Kosi between Supaul and Darbhanga in Bihar.

23) Shri Sanjay Haribhau Jadhav regarding need to relax the criteria of student-teacher ratio and ensure functioning of Marathi medium schools in Maharashtra.

24) Shri Abhay Kumar Sinha regarding installation of mobile telecommunication towers in Aurangabad Parliamentary Constituency, Bihar.

25) Shri Amra Ram regarding alleged adverse impact of New Labour Codes on Labourers and Workers in the country.

26) Shri Patel Umeshbhai Babubhai regarding need to expedite approval to the Coastal Zone Management Plan - 2019.

## 2.25 P.M.

## 12. Government Bill – Under Consideration

*The Finance Bill, 2026*

Time Allocated: 1 Day

Time Taken: 4 Hrs. 43 Mts.

The motion for consideration of the Bill was moved by Smt. Nirmala Sitharaman.

The following members took part in the debate:-

1. Dr. Amar Singh
2. Dr. Nishikant Dubey
3. Shri Ramashankar Vidharthi Rajbhar
4. Prof. Sougata Ray
5. Thiru Arun Nehru
6. Shri Sunil Kumar
7. Shri Anil Yeshwant Desai
8. Shri Ravindra Dattaram Waikar

9. Smt. Shambhavi
10. Shri P V Midhun Reddy
11. Smt. Supriya Sule
12. Shri Abhay Kumar Sinha
13. Prof. Varsha Eknath Gaikwad
14. Shri Basavaraj Bommai
15. Shri Sachithanantham R
16. Shri Navaskani K
17. Dr. Rajkumar Sangwan
18. Shri Raja Ram Singh
19. Dr. Shiv Pal Singh Patel
20. Shri Robert Bruce C
21. Shri P P Chaudhary
22. Shri Neeraj Maurya

The discussion was not concluded.

**7.08 P.M.**

*(Lok Sabha adjourned till 11.00 A.M. on Tuesday, the 24th March, 2026)*

**UTPAL KUMAR SINGH,**
**Secretary General**

# LOK SABHA

## BULLETIN - PART I

**(Brief Record of Proceedings)**

**Tuesday, March 24, 2026 / Chaitra 3, 1948 (Saka)**

**No. 127**

11.00 A.M.

1. Starred Questions

Starred Question Nos. 441–447 were orally answered. Starred Question No. 448 was taken up. Replies to Starred Question Nos. 449–460 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 5061 – 5210 and 5212-5290 were laid on the Table.

12.01 A.M.

3. Resignation from the Membership of Lok Sabha

The Speaker *informed the House that Shri Pradyut Bordoloi, an elected member from the Nagaon Parliamentary Constituency of Assam resigned from the membership of Lok Sabha and that he had accepted his resignation with effect from 20 March, 2026.

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* Original in Hindi. For details please see debates.

12.02 P.M.

## 4. Papers Laid on the Table

The Minister of Textiles (Shri Giriraj Singh) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Apparel Export Promotion Council, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Apparel Export Promotion Council, New Delhi, for the year 2024-2025.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for Handicrafts (EPCH), New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Promotion Council for Handicrafts (EPCH), New Delhi, for the year 2024-2025.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Jute Products Development & Export Promotion Council (JPDEPC), Kolkata for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jute Products Development & Export Promotion Council (JPDEPC), Kolkata, for the year 2024-2025.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Commerce and Industry; and Minister of State in the Ministry of Electronics and Information Technology (Shri Jitin Prasada) laid on the Table:-

(1) A copy each of the following notifications (Hindi and English versions) issued under Section 16 of the Bureau of Indian Standards Act, 2016:-

(i) The Furniture (Quality Control) Amendment Order, 2026 published in Notification No. S.O.774(E) in Gazette of India dated 13th February, 2026.

(ii) The Furniture (Quality Control) Second Amendment Order, 2026 published in Notification No. S.O.1125(E) in Gazette of India dated 2nd March, 2026.

(2) A copy of the Explosives (Amendment) Rules, 2026 (Hindi and English versions) published in Notification No. G.S.R.154(E) in Gazette of India dated 3rd March, 2026 under sub-section (8) of Section 18 of the Explosives Act, 1884.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Social Justice and Empowerment (Shri Ramdas Athawale) laid on the Table a copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(1) Review by the Government of the working of the National Safai

Karamcharis Finance and Development Corporation, New Delhi, for the year 2024-2025.

(2) Annual Report of the National Safai Karamcharis Finance and Development Corporation, New Delhi, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Ram Nath Thakur) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the Odisha Agro-Industries Corporation Limited, Bhubaneswar, for the year 2023-2024.

(ii) Annual Report of the Odisha Agro-Industries Corporation Limited, Bhubaneswar, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy of the Notification No. S.O.1018(E) (Hindi and English versions) published in Gazette of India dated 25th February, 2026 authorising the manufacturers, mentioned therein, of Fermented Organic Manure and Liquid Fermented Organic Manure to sell their product in bulk directly to farmers for a period of three years from the date of publication of this Order issued under Section 3 of the Essential Commodities Act, 1955.

The Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) laid on the Table:-

(1) A copy of each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 141 of Border Security Force Act, 1968:-

(i) The Ministry of Home Affairs, Border Security Force, Inspector (Works) and Sub-Inspector (Works), Combatant (Group 'B' Post Cadre), Recruitment Rules, 2026 published in Notification No. G.S.R.144(E) in Gazette of India dated 25th February, 2026.

(ii) The Ministry of Home Affairs, Border Security Force, Junior Engineer/ Inspector (Electrical) and Junior Engineer/Sub-Inspector (Electrical), Recruitment Rules, 2026 published in Notification No. G.S.R.142(E) in Gazette of India dated 24th February, 2026.

(2) A copy of the Disaster Management (Removal of Difficulty) Order, 2026 (Hindi and English versions) published in Notification No. S.O.1104(E) in Gazette of India dated 2nd March, 2026 under sub-section (2) of Section 79 of the Disaster Management Act, 2005.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Social Justice and Empowerment (Shri B. L. Verma) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Empowerment of Persons with Intellectual Disabilities (Divyangjan), Secunderabad, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the

Empowerment of Persons with Intellectual Disabilities, Secunderabad (Divyangjan), for the year 2024-2025.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) (i) A copy each of the Annual Report (Hindi and English versions) of the National Institute of Social Defence, New Delhi, for the years 2023-2024 and 2024-2025, alongwith Audited Accounts.

(ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the National Institute of Social Defence, New Delhi, for the years 2023-2024 and 2024-2025.

(4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Empowerment of Persons with Multiple Disabilities (Divyangjan) (NIEPMD), Chennai, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for Empowerment of Persons with Multiple Disabilities (Divyangjan) (NIEPMD), Chennai, for the year 2024-2025.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Ali Yavar Jung National Institute of Speech and Hearing Disabilities (Divyangjan), Mumbai, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ali Yavar Jung National Institute of Speech and Hearing Disabilities (Divyangjan), Mumbai, for the year 2024-2025.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Home Affairs (Shri Bandi Sanjay Kumar) laid on the Table a copy of the Annual Accounts (Hindi and English versions) of the National Forensic Sciences University, Gandhinagar, for the year 2024-2025, together with Audit Report thereon.

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Bhagirath Choudhary) laid on the Table:-

(1) A copy of the Fertilizer (Inorganic, Organic or Mixed) (Control) Amendment Order, 2026 (Hindi and English versions) published in Notification No. S.O.876(E) in Gazette of India dated 17th February, 2026 under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

(2) A copy of the Insecticides (Amendment) Rules, 2026 (Hindi and English versions) published in Notification No. G.S.R.139(E) in Gazette of India dated 23rd February, 2026 under sub-section (3) of Section 36 of the Insecticides Act, 1968.

(3) A copy of the Notification No. S.O.1176(E) (Hindi and English versions) published in Gazette of India dated 6th March, 2026 making certain amendments in Notification No. S.O.79(E) dated 4th February,

1997 issued under Section 5 of the Insecticides Act, 1968.

(4) A copy of the Notification No. S.O.1177(E) (Hindi and English versions) published in Gazette of India dated 6th March, 2026 making certain amendments of the Notification No. G.S.R.301(E) dated 1st March, 1971 issued under Section 4 of the Insecticides Act, 1968.

## 5. Reports of Committee on Subordinate Legislation

Shri Rajeev Rai presented the following reports (Hindi and English versions) of the Committee on Subordinate Legislation:-

(1) Seventh Report on 'Infirmities in the Regulations of National Medical Commission' of the Ministry of Health & Family Welfare.

(2) Eighth Report on 'Infirmities in the Mineral Concession Rules, 1960 & the Colliery Control Rules, 2004 and their subsequent amendments notified under the Mines and Mineral (Development and Regulations) Act, 1957' of the Ministry of Coal.

(3) Ninth Report on 'Infirmities in the Food Safety and Standard Rules, 2011 and their subsequent amendments notified under the Food Safety and Standards Act, 2006' of the Ministry of Health & Family Welfare.

## 6. Statement by Minister

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Commerce and Industry; and Minister of State in the Ministry of Electronics and Information Technology (Shri Jitin Prasada) laid a statement (Hindi and English versions) regarding the status of implementation of observations/ recommendations contained in the 193rd Report of the Standing Committee on Commerce on

'Indian Leather Industry: Current Analysis and Future Prospects' pertaining to the Ministry of Commerce and Industry.

## 12.06 P.M.

## 7. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicatedagainst each:-

1) Shri Ravindra Shukla Alias Ravi Kishanregarding need to introduce passenger flight services from Gorakhpur to Delhi, Amritsar and Dehradun.

2) Dr. C M Ramesh regarding need for establishment of a Jawahar Navodaya Vidyalaya in Anakapalli district, Andhra Pradesh.

3) Shri Arun Kumar Sagar regarding need to re-start OCF Inter College Shahjahanpur, Uttar Pradesh.

4) Shri Damodar Agrawal regarding need to construct a new railway line from Nathdwara to Jaipur via Bhilwara - Shahapura - Kekri - Todaraisingh.

5) Dr. Sanjay Jaiswal regarding revival of Champaran Sugar Company Limited in Chanpatia in West Champaran district, Bihar.

6) Dr. Nishikant Dubey regarding need for comprehensive measures to harness various potential water bodies in Jharkhand through Integrated Irrigation Scheme.

7) Dr. Daggubati Purandeshwari regarding need to provide all-round asistance for upgradation and modernization of Palm-Oil Processing Mills in Andhra Pradesh under National Mission on Edible Oils - Oil Palm(NMEO-OP).

8) Shri Brijmohan Agrawal regarding need for stricter FSSAI regulations to ensure the quality of global consumer goods sold in India at par with global standards.

9) Shri Gyaneshwar Patil regarding need for implementation of Hindi language in High Court and District Courts proceedings and orders in all the Hindi-speaking States.

10) Shri Jagdambika Pal regarding need to include Bhojpuri language in the Eighth Schedule to the Constitution.

11) Shri Atul Garg regarding need to start passenger flight services from Hindon Airport in Ghaziabad, Uttar Pradesh.

12) Shri Pratap Chandra Sarangi regarding need to expedite establishment of a 50-bedded AYUSH Hospital at Achyutapur in Remuna, Balasore, Odisha.

13) Dr. Anand Kumar regarding transparency in medical insurance schemes.

14) Shri Ujjwal Raman Singh regarding increasing level of contamination of ground water in the country.

15) Adv Gowaal Kagada Padavi regarding need to issue clarification/advisory/amendment to ensure uniform interpretation of the provision of Scheduled Castes and Scheduled Tribes Order (Amendment) Act, 1956 and 1976.

16) Shri Manish Tewari regarding need for inquiry into alleged irregularities in financial transactions in Chandigarh Municipal Corporations.

17) Dr. Kirsan Namdeo regarding need to release funds pending under Jal Jeevan Mission to Maharashtra and ensure effective implementation of the scheme in the State.

18) Shri Utkarsh Verma Madhur regarding construction of embankment along Sharda river in Kheri Parliamentary Constituency, Uttar Pradesh.

19) Shri Lalji Verma regarding need to convert the Lumbini-Tanda road and the bridge on Ghagra river between Tanda and Basti in Uttar Pradesh into four lane.

20) Prof. Sougata Ray regarding need to ensure safe evacuation of Indian nationals from West Asian countries.

21) Dr. Byreddy Shabari regarding need to put in place effective measures and infrastructure to address increasing cases of Chronic Kidney Disease and other health conditions under AB-PMJAY.

22) Shri Bajrang Manohar Sonwane regarding need to expedite release of pending interest subsidy under the Interest Subvention Scheme - 2018 to Sugar Mills in Maharashtra.

23) Dr. Shrikant Eknath Shinde regarding need for establishment of a National Fort Conservation Authority and ensure conservation of UNESCO-listed Forts particularly in Maharashtra.

24) Shri Arun Bharti regarding need to set up a dedicated Skill India Hub centre for SC and ST candidates in Jamui Parliamentary Constituency, Bihar.

25) Dr. Gumma Thanuja Rani regarding need to ensure food safety and nutritional standards in hostels meant for marginalized communities in Andhra Pradesh.

26) Shri Mohmad Haneefa regarding need for a special and alternative mechanism to conduct CBSE Board exam in Ladakh to address winter and terrain related difficulties faced by students in the region.

## 12.07 P.M.

## 8. Government Bill – Under Consideration

*The Finance Bill, 2026*

Time Allocated: 1 Day.

Time Taken: 8 Hrs. 51 Mts.

Further discussion on the motion for consideration of the Bill, moved by Shrimati Nirmala Sitharaman on 23rd March, 2026, continued.

The following members took part in the debate:-

1. Shri Manish Tewari
2. Shri Naveen Jindal
3. Shri Ramprit Mandal
4. Shri Pushpendra Saroj
5. Shri Vamsi Krishna Gaddam
6. Shri Tatkare Sunil Dattatrey
7. Shri Rao Rajendra Singh
8. Dr. Kirsan Namdeo
9. Adv. Priya Saroj
10. Shri Gurjeet Singh Aujla
11. Shri Jagdambika Pal
12. Adv. Chandra Shekhar
13. Shri Lavu Sri Krishna Devarayalu
14. Shri Rajesh Ranjan
15. Shri Abdul Rashid Sheikh
16. Shri Vishaldada Prakashbapu Patil
17. Shri Sagar Eshwar Khandre
18. Shri Captain Brijesh Chowta
19. Shri Malvinder Singh Kang
20. Ms Iqra Choudhary
21. Shri Rajkumar Roat
22. Shri Patel Umeshbhai Babubhai

23. Shri Aga Syed Ruhullah Mehdi
24. Dr. K Sudhakar
25. Dr. Vinod Kumar Bind
26. Smt. Mahima Kumari Mewar
27. Shri Deepender Singh Hooda
28. Shri Hanuman Beniwal
29. Smt. Roopkumari Choudhary

The discussion was not concluded.

**4.20 PM**

## 9. Government Bill – Passed

*The Transgender Persons (Protection of Rights) Amendment Bill, 2026.*

Time Recommended by BAC: 3 Hrs.
Time Taken:2 Hrs. 26 Mts.

The motion for consideration of the Bill was moved by Dr. Virendra Kumar.

The following members took part in the debate:-

1. Ms. S Jothimani
2. Shri Anand Bhadauria
3. Dr. T Sumathy Alias Thamizhachi Thangapandian
4. Smt. June Maliah
5. Dr. Byreddy Shabari
6. Smt. Supriya Sule
7. Shri Pratap Chandra Sarangi
8. Shri Arvind Ganpat Sawant
9. Dr. Alok Kumar Suman
10. Shri Naresh Ganpat Mhaske
11. Adv Gowaal Kagada Padavi
12. Shri Abhay Kumar Sinha
13. Shri Shyamkumar Daulat Barve
14. Shri Balwant Baswant Wankhade
15. Km. Sudha R

Dr. Virendra Kumar replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted.

Clause 4 was adopted.

Clause 5 was adopted.

Clause 6 was adopted.

Clause 7 was adopted.

Clause 8 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. Virendra Kumar.

The motion was adopted and the Bill was passed.

## *10. Report of Business Advisory Committee

Shri Kiren Rijiju presented the Sixteenth Report of the Business Advisory Committee.

## 6.47 P.M.

*(Lok Sabha adjourned till 11.00 A.M., Wednesday, the 25th March, 2026)*

**UTPAL KUMAR SINGH,**
**Secretary General**

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*At 5.47 P.M.

# LOK SABHA

## BULLETIN - PART I

**(Brief Record of Proceedings)**

**Wednesday, March 25, 2026 / Chaitra 4, 1948 (Saka)**

**No. 128**

11.00 A.M.

1. Obituary References*

The Speaker made references to the passing away of Shri Visnu Modi, Member of Eighth Lok Sabha; and Shri Datta Meghe, Member of the Tenth, Eleventh, Twelfth and Fifteenth Lok Sabhas.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed souls.

11.03 A.M.

2. Starred Questions

Starred Question Nos. 461, 463–466 were orally answered. Replies to Starred Question Nos. 467–480 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 5291-5458 and 5460-5520 were laid on the Table.

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*Original in Hindi. For details, please see the debates of the day.

12.01 P.M.

## 4. Papers Laid on the Table

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) laid on the Table a copy each of the following statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Ministers during various sessions of Seventeenth and Eighteenth Lok Sabhas:-

SEVENTEENTH LOK SABHA

| | | | |
|---|---|---|---|
| 1. | Statement No. | 28 | First Session, 2019 |
| 2. | Statement No. | 23 | Sixth Session, 2021 |
| 3. | Statement No. | 18 | Eighth Session, 2022 |
| 4. | Statement No. | 15 | Ninth Session, 2022 |
| 5. | Statement No. | 13 | Tenth Session, 2022 |
| 6. | Statement No. | 14 | Eleventh Session, 2023 |
| 7. | Statement No. | 12 | Twelfth Session, 2023 |
| 8. | Statement No. | 12 | Fourteenth Session, 2023 |
| 9. | Statement No. | 9 | Fifteenth Session, 2024 |

EIGHTEENTH LOK SABHA

| | | | |
|---|---|---|---|
| 10. | Statement No. | 9 | Second Session, 2024 |
| 11. | Statement No. | 8 | Third Session, 2024 |
| 12. | Statement No. | 6 | Fourth Session, 2025 |
| 13. | Statement No. | 3 | Fifth Session, 2025 |
| 14. | Statement No. | 2 | Sixth Session, 2025 |

The Minister of State in the Ministry of Commerce and Industry; and Minister of State in the Ministry of Electronics and Information Technology (Shri Jitin Prasada) laid on the Table:-

(1) A copy of the Digital Personal Data Protection Rules, 2025 (Hindi and English versions) published in Notification No. G.S.R. 846(E) in Gazette of India dated 13th November, 2025, together with a corrigenda thereto published in Notification No. G.S.R. 892(E) (in English version only) dated 11th December, 2025 and Notification No. G.S.R. 113(E) (in Hindi version only) dated 6th February, 2026 under Section 41 of the Digital Personal Data Protection Act, 2023.

(2) A copy of the Notification No. G.S.R.845(E) (Hindi and English versions) published in Gazette of India dated 13th November, 2025 notifying that the Data Protection Board of India shall consist of four members, issued under sub-section (1) of Section 19 of the Digital Personal Data Protection Act, 2023.

(3) A copy of the Notification No. G.S.R.844(E) (Hindi and English versions) published in Gazette of India dated 13th November, 2025 establishing the Data Protection Board of India, to exercise the powers conferred on, and to perform the functions assigned to it under the Digital Personal Data Protection Act, 2023 with effect from the date of publication of this notification in the Official Gazette, issued under sub-sections (1) and (3) of Section 18 of the Digital Personal Data Protection Act, 2023.

(4) A copy of the Notification No. G.S.R. 843(E) (Hindi and English versions) published in Gazette of India dated 13th November, 2025, appointing (a) the date of publication of this notification in the Official Gazette as the date on which the provisions of sub-section (2) of Section 1, Section 2, Sections 18 to 26, Sections 35, 38, 39, 40, 41, 42, 43, and sub-section(1) and (3) of Section 44 of Digital Data Protection Act, 2023 shall come into force; (b) one year from the date of publication of this Gazette on which the provisions of sub-section (9) of Section 6 and clause (d) of sub-section (1) of Section 27 of the said Act shall come into force; (c)

Eighteen months from the date of publication of this Gazette, on which the provisions of Sections 3 to 5, sub-sections (1) to (8) and (1) of Section 6, Section 7 to 10, Sections 11 to 17, Section 27 except clause (d) of sub-section (1) of the said section, Sections 28 to 34, 36, 37 and sub-section (2) of Section 44 of the said Act shall come into force, issued under sub-section (2) of Section 1 of the Digital Personal Data Protection Act, 2023.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item Nos. (1) to (4) above.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Social Justice and Empowerment (Shri B. L. Verma) laid on the Table a copy of the Legal Metrology (General) Third Amendment Rules, 2026 (Hindi and English versions) published in Notification No. G.S.R.175(E) in Gazette of India dated 12th March, 2026 under sub-section (4) of Section 52 of the Legal Metrology Act, 2009.

The Minister of State in the Ministry of Petroleum and Natural Gas; and Minister of State in the Ministry of Tourism (Shri Suresh Gopi) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(i) Statement regarding Review by the Government of the working of the GAIL (India) Limited, New Delhi, for the years 2022-2023, 2023-2024 and 2024-2025.

(ii) Annual Report of the GAIL (India) Limited, New Delhi, for the years 2022-2023, 2023-2024 and 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Information and Broadcasting; and Minister of State in the Ministry of Parliamentary Affairs (Dr. L. Murugan) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Prasar Bharati, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Prasar Bharati, New Delhi, for the year 2024-2025.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Press Council of India, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) Statement regard Review (Hindi and English versions) by the Government of the working of the Press Council of India, New Delhi, for the year 2024-2025.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Food Processing Industries; and Minister of State in the Ministry of Railways (Shri Ravneet Singh) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Gati Shakti Vishwavidyalaya, Vadodara, for the year 2024-2025,

alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gati Shakti Vishwavidyalaya, Vadodara, for the year 2024-2025.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

## 5. Messages from Rajya Sabha

Secretary General reported three messages received from Rajya Sabha regarding:-

(i) That at its sitting held on the 12th Feburary, 2026, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate seven Members from Rajya Sabha to associate with the Committee on Public Undertakings of the Lok Sabha for the term beginning on the 1st May, 2026 and ending on the 30th April, 2027 and also communicated the names of the following members of Rajya Sabha who have been elected to the said Committee :-

1. Dr. John Brittas
2. Shri Milind Murli Deora
3. Dr. Sayed Naseer Hussain
4. Shri Sanjay Kumar Jha
5. Shri Surendra Singh Nagar
6. Shri Debashish Samantaray
7. Shri Arun Singh

(ii) That at its sitting held on the 12th February, 2026, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate seven Members from Rajya Sabha to associate with the Committee on Public Accounts of the Lok Sabha for the term beginning on the 1st May, 2026 and ending on the 30th April, 2027 and also communicated the names of the following six

members of Rajya Sabha who have been elected to the said Committee and to fill up the remaining one vacancy during the next Session:-

1. Shri Ashokrao Shankarrao Chavan
2. Dr. K. Laxman
3. Shri Praful Patel
4. Shri Sukhendu Sekhar Ray
5. Shri Akhilesh Prasad Singh
6. Dr. Sudhanshu Trivedi

(iii) That at its sitting held on the 12th February, 2026, Rajya Sabha adopted a motion to join the Committee of both the Houses on the Welfare of Scheduled Castes and Scheduled Tribes for the term beginning on 1st May, 2026 and ending on the 30th April, 2027 and elected the following ten Members of Rajya Sabha to serve on the said Committee:-

1. Shrimati Sumitra Balmik
2. Dr. M. Dhanapal
3. Shri Chandrakant Damodar Handore
4. Shrimati S. Phangnon Konyak
5. Shri Mithlesh Kumar
6. Shri Devendra Pratap Singh
7. Dr. V. Sivadasan
8. Shrimati Mamata Thakur
9. Shri Balyogi Umeshnath
10. Shri P. Wilson

## 6. Reports of Standing Committee on Education, Women, Children, Youth And Sports

Shri Zia Ur Rehman laid the following Reports (Hindi and English versions) of the Standing Committee on Education, Women, Children, Youth and Sports:-

(1) 376th Report on 'Demands for Grants (2026-27) pertaining to the Department of School Education and Literacy, Ministry of Education'.

(2) 377th Report on 'Demands for Grants (2026-27) pertaining to the Ministry of Women and Child Development'.

## 7. Reports of Standing Committee on Science and Technology, Environment, Forests and Climate Change

Shri Balwant Baswant Wankhade laid the following Reports (Hindi and English versions) of the Standing Committee on Science and Technology, Environment, Forests and Climate Change:-

(1) Four hundred sixth Report on Demands for Grants (2026-27) of the Department of Atomic Energy.

(2) Four hundred seventh Report on Demands for Grant (2026-27) of the Department of Biotechnology.

(3) Four hundred eighth Report on Demands for Grants (2026-27) of the Department of Scientific and Industrial Research.

(4) Four hundred ninth Report on Demands for Grants (2026-27) of the Department of Science and Technology.

(5) Four hundred tenth Report on Demands for Grants (2026-27) of the Department of Space.

(6) Four hundred eleventh Report on Demands for Grants (2026-27) of the Ministry of Earth Sciences.

## 8. Reports of Standing Committee on Transport, Tourism and Culture

Shri Vishweshwar Hegde Kageri laid the following reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

(1) Three hundred eighty-seventh Report on Demands for Grants (2026-27) of Ministry of Civil Aviation.

(2) Three hundred eighty-eighth Report on Demands for Grants (2026-27) of Ministry of Culture.

(3) Three hundred eighty-ninth Report on Demands for Grants (2026-27) of Ministry of Ports, Shipping and Waterways.

(4) Three hundred ninetieth Report on Demands for Grants (2026-27) of Ministry of Road Transport and Highways.

(5) Three hundred ninety-first Report on Demands for Grants (2026-27) of Ministry of Tourism.

## 9. Statements by Ministers

(1) The Minister of State in the Ministry of Jal Shakti (Shri Raj Bhushan Choudhary) on behalf of the Minister of State in the Ministry of Coal; and Minister of State in the Ministry of Mines (Shri Satish Chandra Dubey) laid a statement (Hindi and English versions) regarding the status of implementation of observations/recommendations contained in the 4th Report of the Standing Committee on Coal, Mines and Steel (2024-25) on 'Demands for Grants (2025-26)' pertaining to the Ministry of Coal.

(2) The Minister of State in the Ministry of Food Processing Industries; and Minister of State in the Ministry of Railways (Shri Ravneet Singh) laid a statement (Hindi and English versions) regarding the status of implementation of observations/recommendations contained in the 6th Report of the Standing Committee on Railways (2025-26) on 'Increasing freight related earnings of Indian Railways and Development of Dedicated Freight Corridors' pertaining to the Ministry of Railways.

## 12.07 P.M.

## 10. Motion

Shri Kiren Rijiju moved the following motion :-

"That this House do agree with the Sixteenth Report of the Business Advisory Committee presented to the House on 24th March, 2026."

The motion was put to vote and adopted.

## 12.08 P.M.

## 11. Government Bill – Introduced

*The Foreign Contribution (Regulation) Amendment Bill, 2026.*

Shri Nityanand Rai on behalf of Shri Amit Shah sought leave of the House to introduce the *The Foreign Contribution (Regulation) Amendment Bill, 2026.*

Thereafter, the Chair made an announcement* on the recommendation of the President on the introductin of the Bll under article 117(1) of the Constition.

The following members opposed the introduction of the Bill and sought clarifications from the Minister:-

1. Shri Manish Tewari
2. Adv Gowaal Kagada Padavi
3. Smt. Pratima Mondal

The Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) replied to the clarificatory questions asked by the Members.

Thereafter, the motion was put to vote and adopted and the Bill was introduced.

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*Original in Hindi. For details, please see the debates of the day.

## 12.19 P.M.

## 12. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

1) Shri Lumbaram Choudhary regarding need to start passenger flight services from Manpur Airstrip in Rajasthan to Hindon Airport, Uttar Pradesh.

2) Shri Rudra Narayan Pany regarding need to expedite operationalisation of National Waterway No. 5 in Odisha.

3) Shri Bidyut Baran Mahato regarding need to re-launch 'Deendayal Jan Ajeevika Yojana - Shehari.

4) Smt. Delkar Kalaben Mohanbhai regarding need to allocate funds under Jal Jeewan Mission to address the shortage of drinking water in Dadra and Nagar Haveli Parliamentary Constituency.

5) Shri Mansukhbhai Dhanjibhai Vasava regarding need to channelise the Narmada river water to Gangapur and Karjan dams in Bharuch Parliamentary Constituency, Gujarat.

6) Shri Captain Brijesh Chowta regarding need to expedite operationalization of approved Nari Adalats in Karnataka.

7) Shri Anup Sanjay Dhotre regarding need information abourunways/airstrips measuring upto 1400 metres in operationand aircraft model compatible for such airstrips in the country.

8) Shri P P Chaudhary regarding need to formulate a dedicated National Menopause Policy to address related health concern among women in the country.

9) Shri Kota Srinivasa Poojary regarding need to expedite land acquisition process for construction and development of various National Highways in Karnataka.

10) Shri Bhartruhari Mahtab regarding need to expedite processing for completion of Strategic Petroleum Reserve (SPR) Project at Chandikhol in Jajpur district, Odisha.

11) Smt. Smita Uday Wagh regarding alleged irregularities in functioning of Krishi Vigyan Kendra in Jalgaon district, Maharashtra.

12) Shri Jugal Kishore regarding railway related issues of Jammu Parliamentary Constituency.

13) Shri Vishnu Dayal Ram regarding alleged irregularities in 'Har Ghar Jal' Scheme in Palamu Parliamentary Constituency, Jharkhand.

14) Shri Chamala Kiran Kumar Reddy regarding need for urgent intervention to expedite transfer of outstanding funds from Andhra Pradesh Power Finance Corporation to the Government of Telangana.

15) Praniti Sushilkumar Shinde regarding need to reconsider the proposed divestment of IDBI in view of safeguarding the public interest and financial stability.

16) Dr. Prashant Yadaorao Padole regarding need to issue pending Soil Health Cards to farmers in Bhandara district, Maharashtra.

17) Shri Kuldeep Indora regarding need issuance of ST certificate to people belonging to Dhanka Community in Sriganganagar district, Rajasthan.

18) Shri Rajeev Rai regarding need to establish an AIIMS hospital in Mau district, Uttar Pradesh.

19) Shri Laxmikant Pappu Nishad regarding need to establish a medical college in Sant Kabir Nagar Parliamentary Constituency, Uttar Pradesh.

20) Smt. Pratima Mondal regarding need to suspend the Holistic Development of Great Nicobar Island Project in view of grave environmental and social concerns.

21) Dr. T Sumathy Alias Thamizhachi Thangapandian regarding need for pro-active measures to ensure safety, security and timely evacuation of Indian Nationals in West Asian countries.

22) Shri Lavu Sri Krishna Devarayalu regarding need to approve the proposal to include water bodies in Andhra Pradesh under Phase III of the Pradhan Mantri Krishi Sinchai Yojana (PMKSY).

23) Shri Kaushalendra Kumar regarding need to grant Central University status to Nava Nalanda Mahavihara (Deemed to be University), Bihar.

24) Shri Chandan Chauhan regarding need to undertake the construction of Mawana - Nirawali Mode - Makhdumpur road in Bijnor Parliamentary Constituency, Uttar Pradesh.

25) Shri Chandra Prakash Choudhary regarding payment of minimum wages to contractual Labourers in Central PSUs.

**12.20 P.M.**

## 13. Government Bill – Passed

*The Finance Bill, 2026*

Time Allocated: 1 Day
Time Taken: 10 Hrs. 25 Mts.

Further discussion on the motion for consideration of the Bill, moved by Smt. Nirmala Sitharaman on 23rd March, 2026, continued.

Smt. Nirmala Sitharaman replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted, as amended.

Clauses 4 to 6 were adopted.

Smt. Nirmala Sitharaman moved the following motion under Rule 388 :-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clauses to which it relates, in its application to the Government amendment No. 23 to the Finance Bill, 2026 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 6A was adopted.

New Clause 6A was also adopted.

Clauses 7 and 8 were adopted.

Smt. Nirmala Sitharaman moved the following motion under Rule 388 :-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clauses to which it relates, in its application to the Government amendment No. 24 to the Finance Bill, 2026 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clauses 8A and 8B was adopted.

New Clauses 8A and 8B were also adopted.

Clauses 9 and 10 were adopted.

Clause 11 was adopted, as amended.

Smt. Nirmala Sitharaman moved the following motion under Rule 388 :-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clauses to which it relates, in its application to the Government

amendment No. 27 to the Finance Bill, 2026 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 11A was adopted.

New Clause 11A was also adopted.

Clause 12 was adopted.

Smt. Nirmala Sitharaman moved the following motion under Rule 388 :-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clauses to which it relates, in its application to the Government amendment No. 28 to the Finance Bill, 2026 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 12A was adopted.

New Clause 12A was also adopted.

Clause 13 was adopted.

Smt. Nirmala Sitharaman moved the following motion under Rule 388 :-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clauses to which it relates, in its application to the Government amendment No. 29 to the Finance Bill, 2026 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 13A was adopted.

New Clause 13A was also adopted.

Clauses 14 to 25 were adopted.

Clause 26 was adopted, as amended.

Smt. Nirmala Sitharaman moved the following motion under Rule 388 :-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clauses to which it relates, in its application to the Government amendment No. 31 to the Finance Bill, 2026 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clauses 26A and 26B was adopted.

New Clauses 26A and 26B were also adopted.

Clauses 27 to 33 were adopted.

Clause 34 was adopted, as amended.

Clauses 35 to 37 were adopted.

Smt. Nirmala Sitharaman moved the following motion under Rule 388 :-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clauses to which it relates, in its application to the Government amendment No. 33 to the Finance Bill, 2026 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 37A was adopted.

New Clause 37A was also adopted.

Clause 38 was adopted, as amended.

Clauses 39 to 62 were adopted.

Smt. Nirmala Sitharaman moved the following motion under Rule 388 :-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clauses to which it relates, in its application to the Government amendment No. 35 to the Finance Bill, 2026 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clauses 62A and 62B was adopted.

New Clauses 62A and 62B were also adopted.

Clause 63 was adopted, as amended.

Clauses 64 to 70 were adopted.

Smt. Nirmala Sitharaman moved the following motion under Rule 388 :-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clauses to which it relates, in its application to the Government amendment No. 38 to the Finance Bill, 2026 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 70A was adopted.

New Clause 70A was also adopted.

Clauses 71 to 79 were adopted.

Smt. Nirmala Sitharaman moved the following motion under Rule 388 :-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject

matter of the clauses to which it relates, in its application to the Government amendment No. 39 to the Finance Bill, 2026 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 79A was adopted.

New Clause 79A was also adopted.

Clauses 80 to 83 were adopted.

Smt. Nirmala Sitharaman moved the following motion under Rule 388 :-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clauses to which it relates, in its application to the Government amendment No. 40 to the Finance Bill, 2026 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 83A was adopted.

New Clause 83A was also adopted.

Clauses 84 to 90 were adopted.

Smt. Nirmala Sitharaman moved the following motion under Rule 388 :-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clauses to which it relates, in its application to the Government amendment No. 41 to the Finance Bill, 2026 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 90A was adopted.

New Clause 90A was also adopted.

Clauses 91 to 105 were adopted.

Clause 106 was adopted, as amended.

Clause 107 was adopted, as amended.

Cluase 108 was adopted, as amended.

Clauses 109 and 110 were adopted.

Smt. Nirmala Sitharaman moved the following motion under Rule 388 :-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clauses to which it relates, in its application to the Government amendment No. 46 to the Finance Bill, 2026 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 110A was adopted.

New Clause 110A was also adopted.

Clauses 111 to 135 were adopted.

Clause 136 was adopted, as amended.

Clauses 137 to 144 were adopted.

Smt. Nirmala Sitharaman moved the following motion under Rule 388 :-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clauses to which it relates, in its application to the Government amendment No. 49 to the Finance Bill, 2026 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 145 was adopted.

New Clause 145 was also adopted.

The First Schedule was adopted, as amended.

The Second Schedule and the Third Schedule were adopted.

The Fourth Schedule was adopted, as amended.

The Fifth Schedule and the Sixth Schedule were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill, as amended, was passed.

**1.55 P.M.**

## 14. Government Bill – Under Consideration

*The Insolvency and Bankruptcy Code (Amendment) Bill, 2025, as reported by Select Committee.*

Time Allotted: 4 Hrs.
Time Taken: 4 Hrs. 32 Mts.

The motion for consideration of the Bill was moved by Smt. Nirmala Sitharaman.

The following members took part in the debate:-

1. Smt. Dhanorkar Pratibha Suresh
2. Shri Anurag Singh Thakur
3. Shri Virendra Singh
4. Prof. Sougata Ray
5. Shri Daggumalla Prasada Rao
6. Dr. Kalanidhi Veeraswamy

7. Shri Dileshwar Kamait
8. Shri Sanjay Uttamrao Deshmukh
9. Shri Bhaskar Murlidhar Bhagare
10. Shri Shrirang Appa Chandu Barne
11. Shri Rahul Kaswan
12. Shri P P Chaudhary
13. Shri Abhay Kumar Sinha
14. Smt. Veena Devi
15. Shri Amra Ram
16. Shri Bhajan Lal Jatav
17. Shri Anup Sanjay Dhotre
18. Shri Naresh Chandra Uttam Patel
19. Shri Maddila Gurumoorthy
20. Shri Tangella Uday Srinivas
21. Shri Gurmeet Singh Meet Hayer
22. Shri Chandan Chauhan
23. Shri Raja Ram Singh
24. Shri Eatala Rajender
25. Dr. Shivaji Bandappa Kalge
26. Smt. Pratima Mondal
27. Shri Rajesh Ranjan
28. Shri Patel Umeshbhai Babubhai
29. Shri Yaduveer Wadiyar
30. Shri Ummeda Ram Beniwal
31. Shri Vishaldada Prakashbapu Patil
32. Adv. Chandra Shekhar
33. Dr. Kalyan Vaijinathrao Kale
34. Shri Darshan Singh Choudhary
35. Dr. Kadiyam Kavya

The discussion was not concluded.

## 15. [$]Cancellation of the Sittings of Lok Sabha

The Minister of Parliamentary Affairs (Shri Kiren Rijiju)announced that the sittings of Lok Sabha fixed for Saturday, the 28th March, 2026 and Sunday, the 29th March, 2026 have been cancelled. He also informed that there would be no Private Members' Business on Friday, the 27th March, 2026.

**6.28 P.M.**

*(Lok Sabha adjourned till 11.00 A.M., Friday, the 27th March, 2026.)*

**UTPAL KUMAR SINGH,**
**Secretary General**

[$] At 4.47 P.M. Original in Hindi. For details please see debates of the day.

# LOK SABHA

## BULLETIN - PART I
**(Brief Record of Proceedings)**

**Friday, March 27, 2026 / Chaitra 6, 1948 (Saka)**

No. 129

11.00 A.M.

1. Starred Questions

Starred Question Nos. 481–486, and 488 were orally answered. Starred Question No. 487 was taken up. Replies to Starred Question Nos. 489–500 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 5521 – 5750 were laid on the Table.

12.03 P.M.

3. Papers Laid on the Table

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) laid on the Table:-

(1) (i) A copy each of the Annual Report (Hindi and English versions) of the Union Territory of Ladakh Legal Services Authority, Ladakh, for the years 2023-2024 and 2024-2025 alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the

Government of the working of the Union Territory of Ladakh, Legal Services Authority, Ladakh, for the years 2023-2024 and 2024-2025.

(2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the India International Arbitration Centre, New Delhi, for the year 2023-2024, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the India International Arbitration Centre, New Delhi, for the year 2023-2024.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State (Independent Charge) of the Ministry of Ayush; and Minister of State in the Ministry of Health and Family Welfare (Shri Parataprao Jadhav) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Ayurvedic Sciences, New Delhi, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Council for Research in Ayurvedic Sciences, New Delhi, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Ayurvedic Sciences, New Delhi, for the year 2024-2025.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Homoeopathy, Kolkata, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Homoeopathy, Kolkata, for the year 2024-2025.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Homoepathy, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Homoepathy, New Delhi, for the year 2024-2025.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Naturopathy, Pune, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Naturopathy, Pune, for the year 2024-2025.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 2024-2025.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(11) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Bhopal, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Bhopal, for the year 2024-2025.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(13) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Patna, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Patna, for the year 2024-2025.

(14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

(15) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Awantipora, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences Awantipora, for the year 2024-2025.

(16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

(17) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Guwahati, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Guwahati, for the year 2024-2025.

(18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

(19) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Vijaypur, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Vijaypur, for the year 2024-2025.

(20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

(21) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Gorakhpur, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Gorakhpur, for the year 2024-2025.

(22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

(23) (i) A copy of the Annual Report (Hindi and English versions) of the

All India Institute of Medical Sciences, Deoghar, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Deoghar, for the year 2024-2025.

(24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.

(25) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Siddha, Chennai, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Siddha, Chennai, for the year 2024-2025.

(26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.

(27) (i) A copy of the Annual Report (Hindi and English versions) of the Morarji Desai National Institute of Yoga, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Morarji Desai National Institute of Yoga, New Delhi, for the year 2024-2025.

(28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.

(29) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Siddha, Chennai, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Central Council for Research in Siddha, Chennai, for the year 2024-2025.

(30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.

(31) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Institute of Ayurveda & Folk Medicine Research, East Siang, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Institute of Ayurveda & Folk Medicine Research, East Siang, for the year 2024-2025.

(32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.

(33) A copy of the Annual Accounts (Hindi and English versions) of the All India Institute of Medical Sciences, Rajkot, for the year 2024-2025, together with Audit Report thereon.

(34) A copy of the Annual Accounts (Hindi and English versions) of the All India Institute of Medical Sciences, Raebareli, for the year 2024-2025, together with Audit Report thereon.

(35) A copy of the Annual Accounts (Hindi and English versions) of the All India Institute of Medical Sciences, Raipur, for the year 2024-2025, together with Audit Report thereon.

(36) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the HLL Medipark Limited, Thiruvananthapuram, for the year 2024-2025.

(ii) Annual Report of the HLL Medipark Limited,

Thiruvananthapuram, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.

(38) A copy of the Transplantation of Human Organs and Tissues Rules, 2026 (Hindi and English versions) published in Notification No. G.S.R. 138(E) in Gazette of India dated 19th February, 2026 under sub-section (3) of Section 24 of the Transplantation of Human Organs and Tissues Act, 1994.

The Minister of State in the Ministry of Health and Family Welfare; and Minister of State in the Ministry of Chemicals and Fertilizers (Smt. Anupriya Patel) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Health and Family Welfare, New Delhi, for the year 2024-2025.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(a) (i) Statement regarding Review by the Government of the working of the Hindustan Antibiotics Limited, Pune, for the year 2024-2025.

(ii) Annual Report of the Hindustan Antibiotics Limited, Pune, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Statement regarding Review by the Government of the working of the Bengal Chemicals & Pharmaceuticals Limited, Kolkata, for the year 2024-2025.

(ii) Annual Report of the Bengal Chemicals & Pharmaceuticals Limited, Kolkata, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 16 of the Indian Nursing Council Act, 1947:-

(i) The Indian Nursing Council {Nurse Practitioner in Neonatal Nursing (NPNeoN) – Postgraduate Residency Program} Regulations, 2024 published in Notification No. F.No. 11-1/2024-INC (VIII) in Gazette of India dated 27th December, 2024.

(ii) The Indian Nursing Council {Nurse Practitioner in Family Health (NPFH) – Postgraduate Residency Program} Regulations, 2024 published in Notification No. F.No. 11-1/2024-INC (VI) in Gazette of India dated 27th December, 2024.

(iii) The Indian Nursing Council {Nurse Practitioner in Pediatric

Nursing (NPPN) – Postgraduate Residency Program} Regulations, 2024 published in Notification No. F.No. 11-1/2024-INC (XI) in Gazette of India dated 30th January, 2025.

(iv) The Indian Nursing Council {Nurse Practitioner in Anesthesia (NPA) – Postgraduate Residency Program} Regulations, 2024 published in Notification No. F.No. 11-1/2024-INC (IX) in Gazette of India dated 17th January, 2025.

(v) The Indian Nursing Council {Nurse Practitioner in Nephrology Nursing (NPNepN)– Postgraduate Residency Program} Regulations, 2024 published in Notification No. F.No. 11-1/2024-INC (X) in Gazette of India dated 17th January, 2025.

(6) Five statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) A copy each of the following Notifications (Hindi and English versions) of the Section 38 of the Drugs and Cosmetics Act, 1940:-

(8) (i) The Drugs (Amendment) Rules, 2026 published in Notification No. G.S.R. 135(E) in Gazette of India dated 16th February, 2026.

(ii) The Medical Devices (Amendment) Rules, 2026 published in Notification No. G.S.R. 165(E) in Gazette of India dated 10th March, 2026.

(9) A copy of the National Commission for Allied and Healthcare Professions (Amendments) Rules, 2026 (Hindi and English versions) published in Notification No. G.S.R.185(E) in Gazette of India dated 13th March, 2026 under Section 67 of the National Commission for Allied and Healthcare Professions Act, 2021.

The Minister of State in the Ministry of Ports, Shipping and Waterways (Shri Shantanu Thakur) laid on the Table:-

(1) A copy of the Notification No. IMU/HQ/ADM/Notification/2026/03 (Hindi and English versions) published in Gazette of India dated 10th February, 2026 making certain amendments in Ordinance No. 6 of 2020 relating to the Recruitment Rules for the post of Finance Officer under sub-section (2) of Section 47 of the Indian Maritime University Act, 2008.

(2) A copy of the Notification No. S.O.1243(E) (Hindi and English versions) published in Gazette of India dated 10th March, 2026, appointing the 15th day of March, 2026 as the date on which the provisions of the Coastal Shipping Act, 2025 shall come into force issued under Section 40 of the said Act.

(3) A copy of the Inland Vessels (Safe Navigation, Communication & Signals) (First Amendment) Rules, 2026 (Hindi and English versions) published in Notification No. G.S.R.155(E) in Gazette of India dated 5th March, 2026 under sub-section (1) of Section 113 of the Inland Vessels Act, 2021.

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Calcutta Dock Labour Board, Kolkata, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Calcutta Dock Labour Board, Kolkata, for the year 2024-2025.

(5) Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

The Minister of State in the Ministry of Women and Child Development (Smt. Savitri Thakur) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the

National Commission for Women, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Commission for Women, New Delhi, for the year 2024-2025.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Environment, Forest and Climate Change; and Minister of State in the Ministry of External Affairs (Shri Kirtivardhan Singh) on behalf of the Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Textiles (Shri Pabitra Margherita) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Nalanda University, Rajgir, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Nalanda University, Rajgir, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nalanda University, Rajgir, for the year 2024-2025.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) on behalf of the Minister of Finance; and Minister of Corporate Affairs (Smt. Nirmala Sitharaman) laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

(i) The Central Excise (Amendment) Rules 2026 published in Notification No. 02 of 2026-Central Excise (N.T.)in Gazette of India dated 26th March, 2026, together with an explanatory memorandum.

(ii) Notification No. 05 of 2026-Central Excise published in Gazette of India dated 26th March, 2026 together with an explanatory memorandum seeking to reduce Special Additional Excise Duty on petrol and diesel.

(iii) Notification No. 06 of 2026-Central Excise published in Gazette of India dated 26th March, 2026 together with an explanatory memorandumseeking to levy Special Additional Excise Duty on export of petrol and diesel.

(iv) Notification No. 07 of 2026-Central Excise published in Gazette of India dated 26th March, 2026 together with an explanatory memorandum seeking to amend the Eighth schedule to Finance Act, 2002 to insert Aviation Turbine Fuel in the Schedule and prescribe Special Additional Excise Duty on it.

(v) Notification No. 08 of 2026-Central Excise published in Gazette of India dated 26th March, 2026 together with an explanatory memorandum seeking to prescribe an effective rate of Special Additional Excise Duty on Aviation Turbine Fuel when cleared for exports.

(vi) Notification No. 09 of 2026-Central Excise published in Gazette of India dated 26th March, 2026 together with an explanatory memorandumseeking to exempt Aviation Turbine Fuel from the whole of Special Additional Excise Duty except when cleared for exports.

(vii) Notification No. 10 of 2026-Central Excise published in Gazette of India dated 26th March, 2026 together with an explanatory memorandumseeking to exempt applicable basic excise duty and Agriculture Infrastructure and Development Cess on petrol and diesel

and basic excise duty on Aviation Turbine Fuel, when cleared for exports.

(viii) Notification No. 11 of 2026-Central Excise published in Gazette of India dated 26th March, 2026 together with an explanatory memorandumseeking to prescribe rates of Road and Infrastructure Cess for petrol and diesel, when cleared for exports.

(ix) Notification No. 12 of 2026-Central Excise published in Gazette of India dated 26th March, 2026 together with an explanatory memorandummaking certain amendments inNotification No. 4/2019-Central Excise to exclude the provisions of the notification on petrol and diesel when cleared for exports.

(x) Notification No. 13 of 2026-Central Excise published in Gazette of India dated 26th March, 2026 together with an explanatory memorandumrescinding erstwhile Special Additional Excise duty rate on petroleum products.

(2) A copy of the Notification No. 7 of 2026-Customs (Hindi and English versions)published in Gazette of India dated 26th March, 2026 together with an explanatory memorandum seeking to exempt imports of Aviation Turbine Fuel from whole of the additional duty of Customs leviable thereon under sub-section (1) of section 3 of Customs Tariff Act as is equivalent to the amount of Special Additional Excise Dutyunder Section 159of the Customs Act, 1962.

## 4. Messages from Rajya Sabha

Secretary General reported the following messages from Rajya Sabha :-

(1) That at its sitting held on the 25th March, 2026, Rajya Sabha concurred in the recommendations of the Lok Sabha to join in the Joint Committee of the Houses on the Corporate Laws (Amendment) Bill, 2026 and resolved

that ten Members from Rajya Sabha be nominated by the Chairman to serve on the said Joint Committee.

(2) That its sitting held on the 25th March, 2026, Rajya Sabha agreed without any amendment to the the Transgender Persons (Protection of Rights) Amendment Bill, 2026, as passed by Lok Sabha.

## 5. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Vishnu Dayal Ram presented the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (2025-26):-

(1) Ninth Report (Eighteenth Lok Sabha) on Action Taken by the Government on the recommendations contained in the Fourth Report (18th Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Subject- 'Reservation for Scheduled Castes and Scheduled Tribes in the Services and in the Allotment of Commercial and Residential Accommodation of Delhi Development Authority (DDA)'.

(2) Tenth Report (Eighteenth Lok Sabha) on the subject 'Implementation of Reservation Policy in the Ministries/Departments of the Government of India with specific reference to National Highways Authority of India (NHAI)'.

## 6. Report of Committee on Subordinate Legislation

Shri Balashowry Vallabhaneni presented the Tenth Report (Hindi and English versions) on action taken by the Government on the Observations/ Recommendations contained in the Twenty-seventh Report (17th Lok Sabha) on 'Status of Framing of Subordinate Legislation viz. Rules/ Regulations etc.

under various Acts being administered by the Department of Defence in the Ministry of Defence'.

## 7. Reports of Standing Committee on Agriculture, Animal Husbandry and Food Processing

Shri Sudhakar Singh presented the following Reports (Hindi and English versions) of the Standing Committee on Agriculture, Animal Husbandry and Food Processing:-

(1) Thirty-third Report on the subject 'Production and Availability of Oilseeds and Pulses in the Country' pertaining to the Ministry of Agriculture and Farmers Welfare (Department of Agriculture & Farmers Welfare).

(2) Thirty-fourth Report on the subject 'Research for Developing Water Efficient Variety of Seeds to Save Ground Water' pertaining to the Ministry of Agriculture and Farmers Welfare (Department of Agricultural Research & Education).

(3) Thirty-fifth Report on Action Taken by the Government on the Observations/Recommendations contained in the 7th Report (18th Lok Sabha) on Demands for Grants (2025-26) pertaining to the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare).

(4) Thirty-sixth Report on Action Taken by the Government on the Observations/Recommendations contained in the 9th Report (18th Lok Sabha) on Demands for Grants (2025-26) pertaining to the Ministry of Cooperation.

(5) Thirty-seventh Report on Action Taken by the Government on the Observations/Recommendations contained in the 11th Report (18th Lok Sabha) on Demands for Grants (2025-26) pertaining to the

Ministry of Fisheries, Animal Husbandry and Dairying (Department of Animal Husbandry and Dairying).

(6) Thirty-eighth Report on Action Taken by the Government on Observations/Recommendations contained in the 12th Report (18th Lok Sabha) on Demands for Grants (2025-26) pertaining to the Ministry of Food Processing Industries.

## 8. Statements of Standing Committee on Agriculture, Animal Husbandry and Food Processing

Shri Sudhakar Singh laid the Statements (Hindi and English versions) showing further action taken by the Government on the following Reports:-

(1) 15th Report on Action Taken by the Government on the Observations/Recommendations contained in the 66th Report (Seventeenth Lok Sabha) of the Standing Committee on Agriculture, Animal Husbandry and Food Processing (2023-24) on the subject 'Spread of Lumpy Skin Disease in Cattle in the Country and Issues related therewith' pertaining to the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Animal Husbandry and Dairying).

(2) 16th Report on Action Taken by the Government on the Observations/Recommendations contained in the 2nd Report (Eighteenth Lok Sabha) of the Standing Committee on Agriculture, Animal Husbandry and Food Processing (2024-25) on 'Demands for Grants (2024-25)' pertaining to the Ministry of Agriculture and Farmers Welfare (Department of Agricultural Research and Education).

(3) 17th Report on Action Taken by the Government on the Observations/Recommendations contained in the 8th Report (Eighteenth Lok Sabha) of the Standing Committee on Agriculture, Animal Husbandry

and Food Processing (2024-25) on 'Demands for Grants (2025-26)' pertaining to the Ministry of Agriculture and Farmers Welfare (Department of Agricultural Research and Education).

(4) 19th Report on Action Taken by the Government on the Observations/Recommendations contained in the 6th Report (Eighteenth Lok Sabha) of the Standing Committee on Agriculture, Animal Husbandry and Food Processing (2024-25) on 'Demands for Grants (2025-26)' pertaining to the Ministry of Cooperation.

## 9. Reports of Standing Committee on Labour, Textiles and Skill Development

Shri G. M. Harish Balayogi presented the following Reports (Hindi and English versions) of the Standing Committee on Labour, Textiles and Skill Development: -

(1) Eighteenth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Fourth Report (Eighteenth Lok Sabha) on 'Demands for Grants (2025-26)' of the Ministry of Labour and Employment.

(2) Nineteenth Report on Action Taken by the Government on the Observations/Recommendations contained in the Fifth Report (Eighteenth Lok Sabha) of the Committee on 'Demand for Grants (2025-26)' of the Ministry of Textiles.

(3) Twentieth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Sixth Report (Eighteenth Lok Sabha) on 'Demands for Grants (2025-26)' of the Ministry of Skill Development & Entrepreneurship.

## 10. Statements of Standing Committee on Labour, Textiles and Skill Development

Shri G. M. Harish Balayogi laid the Statements (Hindi and English versions) showing further action taken by the Government on the Observations/ Recommendations of the Standing Committee on Labour, Textiles and Skill Development contained in the following Action Taken Reports:-

(1) Ninth Report (Eighteenth Lok Sabha) on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Fifty-Sixth Report (Seventeenth Lok Sabha) on 'Implementation of Skill Acquisition and Knowledge Awareness for Livelihood Promotion (SANKALP) Project' pertaining to the Ministry of Skill Development & Entrepreneurship.

(2) Tenth Report (Eighteenth Lok Sabha) on Action Taken by the Government on Observations/Recommendations of the Committee contained in their Third Report (Eighteenth Lok Sabha) on 'Demands for Grants (2024-25)' of the Ministry of Skill Development & Entrepreneurship.

(3) Twelfth Report (Eighteenth Lok Sabha) on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Fifty-Fifth Report (Seventeenth Lok Sabha) on 'Development of Cotton Sector' pertaining to the Ministry of Textiles.

## 11. Reports of Standing Committee on Rural Development and Panchayati Raj

Shri Saptagiri Sankar Ulaka presented the following Reports (Hindi and English versions) of the Standing Committee on Rural Development and Panchayati Raj:-

(1) Twenty-eighth Report on Action Taken on the recommendations contained in the Eighth Report (Eighteenth Lok Sabha) on 'Rural

Employment through Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA)' (2024-25) of the Ministry of Rural Development (Department of Rural Development).

(2) Twenty-ninth Report on Action Taken on the recommendations contained in the Twenty-First Report (Eighteenth Lok Sabha) on 'Gram Urja Swaraj: Promoting Renewable Energy in Rural Areas' (2024-25) of the Ministry of Panchayati Raj.

(3) Thirtieth Report on Action Taken on the recommendations contained in the Fifteenth Report (Eighteenth Lok Sabha) on 'Devolution of Funds under Panchayati Raj System' (2024-25) of the Ministry of Panchayati Raj.

## 12. Statements of Standing Committee on Rural Development and Panchayati Raj

Shri Saptagiri Sankar Ulaka laid the following Statements (Hindi and English versions) of the Standing Committee on Rural Development and Panchayati Raj on:-

(1) Thirteenth Report (Eighteenth Lok Sabha) on Action Taken by the Government on recommendations contained in Third Report (Eighteenth Lok Sabha) on 'Demands for Grants (2024-25) of the Ministry of Panchayati Raj'.

(2) Fourteenth Report (Eighteenth Lok Sabha) on Action Taken by the Government on recommendations contained in Seventh Report (Eighteenth Lok Sabha) on 'Demands for Grants (2025-26) of the Ministry of Panchayati Raj'.

(3) Twenty second Report (Eighteenth Lok Sabha) on Action Taken by the Government on the recommendations contained in the Tenth Report (Eighteenth Lok Sabha) on 'Functioning of National Institute of Rural

Development and Panchayati Raj (NIRD&PR) (2024-25)' of the Ministry of Rural Development (Department of Rural Development).

## 13. Reports of Standing Committee on Coal, Mines and Steel

Shri Anurag Singh Thakur presented the following Reports (Hindi and English versions) of the Standing Committee on Coal, Mines and Steel (2025-26):-

(1) Twenty-first Report on the subject 'Organisational Structure and Performance of Steel Authority of India Limited (SAIL)- A Review' of the Ministry of Steel.

(2) Twenty-second Report on Action Taken on the Eighth Report of the Committee on Coal, Mines and Steel on the subject 'Steel Scrap Recycling Policy' of the Ministry of Steel.

## 14. Statements of Standing Committee on Coal, Mines and Steel

Shri Anurag Singh Thakur laid the following Statements (Hindi and English versions) of the Standing Committee on Coal, Mines and Steel:-

(1) Statement showing Action Taken by the Government on the Observations/Recommendations contained in the 9th Report (18th Lok Sabha) on action taken on the Observations/Recommendations contained in 1st Report (18th Lok Sabha) on 'Demands for Grants (2024-25)' of the Ministry of Coal.

(2) Statement showing Action Taken by the Government on the Observations/Recommendations contained in the 10th Report (18th Lok Sabha) on action taken on the Observations/Recommendations contained in 2nd Report (18th Lok Sabha) on 'Demands for Grants (2024-25)' of the Ministry of Mines.

(3) Statement showing Action Taken by the Government on the Observations/Recommendations contained in the 11th Report (18th Lok Sabha) on action taken on the Observations/Recommendations contained in 3rd Report (18th Lok Sabha) on 'Demands for Grants (2024-25)' of the Ministry of Steel.

## 15. Statements by Minister

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Defence (Shri Sanjay Seth) laid the following statements (Hindi and English versions) regarding:-

(1) the status of implementation of Recommendations/Observations contained in the 7th Report of the Standing Committee on Defence (2024-25) on Demands for Grants (2025-26, Demand Nos. 19, 20 and 21) on 'General Defence Budget, Border Roads Organisation, Indian Coast Guard, Defence Estates Organisation, Welfare of Ex- Servicemen and Defence Research and Development Organisation' pertaining to the Ministry of Defence.

(2) the status of implementation of Recommendations/Observations contained in the 8th Report of the Standing Committee on Defence (2024-25) on Demands for Grants (2025-26, Demand Nos. 20 and 21) on 'Army, Air Force, Navy, Joint Staff, Ex-Servicemen Contributory Health Scheme and Directorate General of Armed Forces Medical Services' pertaining to the Ministry of Defence.

(3) the status of implementation of Recommendations/Observations contained in the 9th Report of the Standing Committee on Defence

(2024-25) on Demands for Grants (2025-26, Demand Nos. 21 and 22) on 'Capital Outlay on Defence Services, Defence Planning, Procurement Policy and Defence Pensions' pertaining to the Ministry of Defence.

(4) the status of implementation of Recommendations/Observations contained in the 10th Report of the Standing Committee on Defence (2024-25) on Demands for Grants (2025-26, Demand Nos. 20 and 21) on 'Defence Public Sector Undertakings, Directorate of Ordnance (Coordination and Services-New DPSUs), Directorate General of Quality Assurance, Directorate General of Aeronautical Quality Assurance and National Cadet Corps' pertaining to the Ministry of Defence.

## 16. Motion Regarding Report of the Joint Commiittee on the Constitution (One Hundred and Thirtieth Amendment) Bill, 2025; the Jammu and Kashmir Reorganization (Amendment) Bill, 2025; and the Government of Union Territories (Amendment) Bill, 2025- Extension of Time

Shrimati Aparajita Sarangi moved the following motion: -

"That this House do extend time for presentation of the Report of the Joint Committee on The Constitution (One Hundred and Thirtieth Amendment) Bill, 2025; The Jammu and Kashmir Reorganization (Amendment) Bill, 2025; and The Government of Union Territories (Amendment) Bill, 2025 upto the first day of last week of the Monsoon Session, 2026".

The motion was put to vote and adopted.

12.11 P.M.

## 17. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

1) Shri Pradeep Purohit regarding need to celebrate the bicentenary (200th Anniversary) of the rebellion led by Veer Surendra Sai in Odisha at national level.

2) Shri Anurag Singh Thakur regarding need to promote Fisheries by utilizing the potential water resources of Govind Sagar and Maharana Pratap Sagar reservoirs in Hamirpur Parliamentary Constituency, Himachal Pradesh.

3) Shri Arun Govil regarding need to establish AIIMS like hospital under PMSSY in western Uttar Pradesh particularly in Meerut.

4) Shri Rajiv Pratap Rudy regarding need to take steps to enhance the mandatory retirement age of Commercial Airline Pilots engaged especially in domestic sector in the country.

5) Shri Mitesh Patel Bakabhai regarding revival of CharotarSahakari Khand Udyog Ltd., Anand district, Gujarat.

6) Shri Gopal Jee Thakur regarding construction of remaining 15 Km road stretch under Central Road Infrastructure Fund (CRIF) in Darbhanga and Saharsa districts, Bihar.

7) Shri Manoj Tiwari regarding need to protect Government land from illegal encroachment in North East Delhi and utilisethem for public services.

8) Shri Ashok Kumar Rawat regarding need to establish a Software Technology Park in Misrikh Parliamentary Constituency, Uttar Pradesh.

9) Prof. Varsha Eknath Gaikwad regarding need for issuance of NOC from Ministry of Defence for rehabilitation of Slum-dwellers on Defence land in Santacruz (East) in Mumbai.

10) Shri Rahul Kaswan regarding establishment of Skill Development Centres for Ex-servicemen and welfare schemes for Martyrs' families in Shekhawati region in Rajasthan.

11) Shri Muhammed Hamdullah Sayeed regarding need to review the decision to cancel all the diversion certificates for construction on Private and Pandaram lands in Lakshadweep.

12) Dr. Mallu Ravi regarding need to print the portrait of Dr. B.R. Ambedkar on currency notes to honour his contribution in Nation building.

13) Shri Harendra Singh Malik regarding need to check the increasing cases of drug-addiction among youth and set up Government run De-addiction Centres in the country.

14) Shri Babu Singh Kushwaha regarding transparency in industrial licences issued to cigarette and tobacco manufacturing units in the country.

15) Shri Prabhakar Reddy Vemireddy regarding need to address the demands of Fair Price Shop Dealers in Andhra Pradesh.

16) Shri Anil Yeshwant Desai regarding need to reconsider the decision for privatisation of IDBI Bank.

17) Shri Nilesh Dnyandev Lanke regarding need to set up a Sub-Centre of an Agricultural University along with implementation of various projects under Agricultural Schemes in Ahilyanagar district, Maharashtra.

***2.06 P.M.**

## 18. Government Bill – Introduced

*The Jan Vishwas (Amendment of Provisions) Bill, 2026.*

The Minister of State in the Ministry of Commerce and Industry; and Minister of State in the Ministry of Electronics and Information Technology (Shri Jitin Prasada) on behalf of the Minister of Commerce and Industry (Shri Piyush Goyal) sought leave of the House to introduce the *Jan Vishwas (Amendment of Provisions) Bill, 2026.*

The following members opposed the introduction of the Bill and sought clarifications from the Minister:-

1. Dr. Kadiyam Kavya
2. Adv Gowaal Kagada Padavi

The Minister of State in the Ministry of Commerce and Industry; and Minister of State in the Ministry of Electronics and Information Technology (Shri Jitin Prasada) replied to the clarificatory questions asked by the Members.

Thereafter, the motion was adopted and the Bill was introduced.

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*From 12.12 P.M. To 2.06 P.M., Members raised matters of public importance.

#5.10 P.M.

## 19. Government Bill – Under Consideration

*The Insolvency and Bankruptcy Code (Amendment) Bill, 2025, as reported by Select Committee.*

Time Allotted: 4 Hrs.
Time Taken: 5 Hrs. 22 Mts.

Further dicsussion on the motion for consideration of the Bill moved by Smt. Nirmala Sitharaman on 25th March, 2026, continued.

The following members took part in the debate:-

1. Ms Kangna Ranaut
2. Shri Jagdambika Pal
3. Adv Gowaal Kagada Padavi
4. Dr. Nishikant Dubey (speech unfinished)

The discussion was not concluded.

6.00 P.M.

*(Lok Sabha adjourned till 11.00 A.M., Monday, the 30th March, 2026.)*

**UTPAL KUMAR SINGH,**
**Secretary General**

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#From 2.18 P.M. To 5.10 P.M., Members raised matters of public importance.

# LOK SABHA

## BULLETIN - PART I

**(Brief Record of Proceedings)**

**Monday, March 30, 2026 / Chaitra 9, 1948 (Saka)**

**No. 130**

11.00 A.M.

1. Starred Questions

Starred Question Nos. 501–511 were orally answered. Replies to Starred Question Nos. 512-520 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 5751 – 5980 were laid on the Table.

12.03 P.M.

3. Papers Laid on the Table

The Minister of State (Independent Charge) of the Ministry of Skill Development and Entrepreneurship; and Minister of State in the Ministry of Education (Shri Jayant Chaudhary) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Uttarakhand, Dehradun, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Uttarakhand, Dehradun, for the year 2024-2025.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Union Territory of Dadra & Nagar Haveli and Daman & Diu, Moti Daman, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Union Territory of Dadra & Nagar Haveli and Daman & Diu, Moti Daman, for the year 2024-2025.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Union Territory of Lakshadweep, Kavaratti, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Samagra Shiksha Union Territory of Lakshadweep, Kavaratti, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Union Territory of Lakshadweep, Kavaratti, for the year 2024-2025.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Chandigarh, Chandigarh, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Chandigarh, Chandigarh, for the year 2024-2025.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9) (i) A copy of the Annual Report (Hindi and English versions) of the Navodaya Vidyalaya Samiti, Gautam Budh Nagar, for the year 2024-2025.

(ii) A copy of the Annual Accounts of the Navodaya Vidyalaya Samiti, Gautam Budh Nagar, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Navodaya Vidyalaya Samiti, Gautam Budh Nagar, for the year 2024-2025.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(11) (i) A copy of the Annual Report (Hindi and English versions) of the STARS Project (Samagra Shiksha) Kerala, Thiruvananthapuram, for the year 2024-2025.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the STARS Project (Samagra Shiksha) Kerala, Thiruvananthapuram, for the year 2024-2025.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

(i) Report of the Comptroller and Auditor General of India-Union Government (No. 39 of 2025)-(Commercial)-(Compliance Audit Observations, for the period ended March 2024.

(ii) Report of the Comptroller and Auditor General of India-Union Government (No. 36 of 2025)-(Compliance Audit- Civil & Commercial), for the year ended March 2024.

(iii) Report of the Comptroller and Auditor General of India-Union Government (No. 37 of 2025)-Union Territories without Legislatures (Compliance Audit- Civil), for the year ended March 2024.

(iv) Report of the Comptroller and Auditor General of India-Union Government (No. 31 of 2025)-Defence Services (Air Force) (Compliance Audit- Defence)- (Volume-I), for the period ended March 2023.

(v) Report of the Comptroller and Auditor General of India-Union Government (No. 1 of 2026)-Defence Services (Air Force) (Compliance Audit- Defence)- (Volume-II), for the period ended March 2023.

(vi) Report of the Comptroller and Auditor General of India-Union Government (No. 32 of 2025)-Defence Services-Navy and Coast Guard (Compliance Audit- Defence), for the period

ended March 2023.

(vii) Appropriation Accounts (Part I- Review) Ministry of Railways (Railway Board) for the year 2024-2025.

(viii) Appropriation Accounts (Part II- Detailed Appropriation Accounts) of Ministry of Railways (Railway Board) for the year 2024-2025.

(ix) Appropriation Accounts [Part II- Detailed Appropriation Accounts (Annexure-G)] Ministry of Railways (Railway Board) for the year 2024-2025.

(2) A copy of the Notification No. 159(E) (Hindi and English versions) published in Gazette of India dated 6th March, 2026 together with an explanatory memorandum making certain amendments in Notification No. G.S.R. 1004(E) dated 8th October, 2018 under Section 166 of the Central Goods and Services Tax Act, 2017 and Section 24 of the Union Territory Goods and Service Tax Act, 2017.

(3) A copy of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) (Amendment) Regulations, 2026 (Hindi and English versions) published in Notification No. SEBI/NRO-GN/2026/295 in Gazette of India dated 20th January, 2026 together with a corrigendum thereto published in Notification No. SEBI/LAD-NRO/GN/2026/297 dated 11th March, 2026 under Section 31 of the Securities and Exchange Board of India Act, 1992.

(4) A copy of the Opinion of the Comptroller & Auditor General of India (Hindi and English versions) on the Accounts of Corporate Debt Market Development Fund (CDMDF) for the year ended 31st March, 2024.

(5) A copy of the Opinion of the Comptroller & Auditor General of India (Hindi and English versions) on the Accounts of Stressed Assets Stabilization Fund for the year ended 31st March, 2025.

(6) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962:-

(i) The Baggage Rules, 2026 published in Notification No. G.S.R. 90(E) in Gazette of India dated 1st February, 2026, together with an explanatory memorandum.

(ii) The Deferred Payment of Import Duty (Amendment) Rules, 2026 published in Notification No. G.S.R. 81(E) in Gazette of India dated 1st February, 2026, together with an explanatory memorandum.

(iii) The Customs Baggage (Declaration and Processing) Regulations, 2026 published in Notification No. S.O. 463(E) in Gazette of India dated 1st February, 2026, together with an explanatory memorandum.

(7) A copy of the Sea Cargo Manifest and Transshipment (Fifth Amendment) Regulation, 2025 (Hindi and English versions) published in Notification No. G.S.R. 941(E) in Gazette of India dated 31st December, 2025, together with an explanatory memorandum issued under Section 157, read with Section 30, 30A, 41, 41A, 53, 54 56, sub section (3) of Section 98 and sub-section (2) of Section 158 of the Customs Act, 1962.

The Minister of State in the Ministry of Jal Shakti; and Minister of State in the Ministry of Railways (Shri V. Somanna) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Dr. Syama Prasad Mookerjee National Institute of Water

and Sanitation, Kolkata, for the year 2024-2025.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dr. Syama Prasad Mookerjee National Institute of Water and Sanitation, Kolkata, for the year 2024-2025.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Micro, Small and Medium Enterprises; and Minister of State in the Ministry of Labour and Employment (Sushri Shobha Karandlaje) laid on the Table:-

(1) A copy of the Annual Report (Hindi and English versions) of the Employees' Provident Fund Organisation, New Delhi, for the year 2024-2025.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Environment, Forest and Climate Change; and Minister of State in the Ministry of External Affairs (Shri Kirti Vardhan Singh) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Zoo Authority, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Zoo Authority, New Delhi, for the year 2024-2025.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Youth Affairs and Sports (Smt. Raksha Nikhil Khadse) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi National Institute of Youth Development, Sriperumbudur, for the year 2023-2024, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi National Institute of Youth Development, Sriperumbudur, for the year 2023-2024.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Women and Child Development (Smt. Savitri Thakur) on behalf of the Minister of State in the Ministry of Education; and Minister of State in the Ministry of Development of North Eastern Region (Shri Sukanta Majumdar) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Advanced Study, Shimla, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Advanced Study, Shimla, for the year 2024-2025.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Social Science Research, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Social Science Research, New Delhi, for the year 2024-2025.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Motilal Nehru National Institute of Technology Allahabad, Prayagraj, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Motilal Nehru Institute of Technology Allahabad, Prayagraj, for the year 2024-2025.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Raipur, Raipur, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Raipur, Raipur, for the year 2024-2025.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Warangal, Hanumakonda, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the National Institute of Technology Warangal, Hanumakonda, for the year 2024-2025.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Indore, Indore, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Indore, Indore, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Indore, Indore, for the year 2024-2025.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(13) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Banaras Hindu University, Varanasi, for the year 2024-2025.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Banaras Hindu University, Varanasi, for the year 2024-2025.

(14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

(15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Mandi, Kamad, for the year

2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Mandi, Kamad, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Mandi, Kamad, for the year 2024-2025.

(16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

(17) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Kharagpur, Kharagpur, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Kharagpur, Kharagpur, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Kharagpur, Kharagpur, for the year 2024-2025.

(18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

(19) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Bhubaneshwar, Khorda, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Bhubaneshwar, Khorda, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Indian Institute of Technology Bhubaneshwar, Khorda, for the year 2024-2025.

(20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

(21) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Kanpur, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Kanpur, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Kanpur, for the year 2024-2025.

(22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

(23) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Dharwad, Dharwad, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Dharwad, Dharwad, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Dharwad, Dharwad, for the year 2024-2025.

(24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.

(25) (i) A copy of the Annual Report (Hindi and English versions) of

the Indian Institute of Technology Bhilai, Durg, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Bhilai, Durg, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Bhilai, Durg, for the year 2024-2025.

(26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.

(27) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Guwahati, Guwahati, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Guwahati, Guwahati, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Guwahati, Guwahati, for the year 2024-2025.

(28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.

(29) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Delhi, Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Delhi, Delhi, for the year 2024-2025.

(30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.

(31) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Manipur, Imphal, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Manipur, Imphal, for the year 2024-2025.

(32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.

(33) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Puducherry, Puducherry, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Puducherry, Puducherry, for the year 2024-2025.

(34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.

(35) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Northern Region), Kanpur, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training (Northern Region), Kanpur, for the year 2024-2025.

(36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.

(37) (i) A copy of the Annual Report (Hindi and English versions) of

the Board of Apprenticeship Training (Western Region), Mumbai, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training (Western Region), Mumbai, for the year 2024-2025.

(38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.

(39) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers' Training and Research, Kolkata, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers' Training and Research, Kolkata, for the year 2024-2025.

(40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.

(41) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Delhi, New Delhi, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Delhi, New Delhi, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Delhi, New Delhi, for the year 2024-2025.

(42) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (41) above.

(43) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Open University, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indira Gandhi National Open University, New Delhi, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi National Open University, New Delhi, for the year 2024-2025.

(44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.

(45) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Minority Educational Institutions, New Delhi, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Commission for Minority Educational Institutions, New Delhi, for the year 2024-2025, together with Audit Report thereon.

(iii) Memorandum of Action Taken on the recommendations contained in the Annual Report of the National Commission for Minority Educational Institutions, New Delhi, for the year 2024-2025.

(46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.

(47) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Promotion of Urdu Language, New

Delhi, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Promotion of Urdu Language, New Delhi, for the year 2024-2025, together with Audit Report thereon.

(iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Council for Promotion of Urdu Language, New Delhi, for the year 2024-2025.

(48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.

(49) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Hyderabad, Hyderabad, for the year 2024-2025.

(ii) A copy of the Annual Accounts (Hindi and English versions) of Indian Institute of Technology Hyderabad, Hyderabad, for the year 2024-2025, together with Audit Report thereon.

(iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Hyderabad, Hyderabad, for the year 2024-2025.

(50) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.

The Minister of State in the Ministry of Corporate Affairs; and Minister of State in the Ministry of Road Transport and Highways (Shri Harsh Malhotra) laid on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 458 of the Companies Act, 2013:-

(1) S.O.697(E) published in Gazette of India dated 11th February, 2026 making certain amendments in Notification No. S.O.623(E) dated 11th February, 2022.

(2) S.O.699(E) published in Gazette of India dated 11th February, 2026 making certain amendments in Notification No. S.O.891(E) dated 31st March, 2015.

(3) S.O.700(E) published in Gazette of India dated 11th February, 2026 making certain amendments in Notification No. S.O.1354(E) dated 21st May, 2014.

(4) S.O.701(E) published in Gazette of India dated 11th February, 2026 making certain amendments in Notification No. S.O.3557(E) dated 31st December, 2015.

(5) S.O.707(E) published in Gazette of India dated 11th February, 2026 making certain amendments in Notification No. S.O.2938(E) dated 6th September, 2017.

(6) S.O.708(E) published in Gazette of India dated 11th February, 2026 making certain amendments in Notification No. S.O.6225(E) dated 18th December, 2018.

(7) S.O.709(E) published in Gazette of India dated 11th February, 2026 making certain amendments in Notification No. S.O.4090(E) dated 19th December, 2016.

## 4. Messages from Rajya Sabha

Secretary General reported the following messages from Rajya Sabha:-

(i) That the Rajya Sabha had no recommendations to make to the Lok Sabha in the Appropriation (No.2) Bill, 2026, passed by the Lok Sabha on the 18th March, 2026.

(ii) That the Rajya Sabha had no recommendations to make to the Lok Sabha in the Finance Bill, 2026, passed by the Lok Sabha on the 25th March, 2026.

## 5. Reports of Committee on Public Undertakings

Shri Sukhjinder Singh Randhawa presented the following Reports (Hindi and English versions) of the Committee on Public Undertakings (2025-26):-

(1) Twenty-ninth Report (18th Lok Sabha) of the Committee on 'Performance Audit Report No. 20 of 2023 on Storage Management and Movement of Foodgrains by Food Corporation of India' relating to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).

(2) Thirtieth Report (18th Lok Sabha) of the Committee on 'Modernisation and Upgradation Programme in Mishra Dhatu Nigam Limited (MIDHANI) [Based on Chapter-IV of C&AG Audit Report No. 18 of 2023]' relating to the Ministry of Defence (Department of Defence Production).

## 6. Statements of Committee on Public Undertakings

Shri Sukhjinder Singh Randhawa laid the following Statements (Hindi and English versions) showing Action Taken by Government on the Observations/ Recommendations contained in the Action Taken Reports of the Committee on Public Undertakings: -

(1) 4th Report (18th Lok Sabha) of the Committee on Public Undertakings on Action Taken by the Government on the Observations/Recommendations contained in the Eighteenth Report (17th Lok Sabha) of the Committee on Public Undertakings based on C&AG Report No. 5 of 2019 relating to Operational Performance of NMDC Ltd.

(2) 7th Report (18th Lok Sabha) of the Committee on Public Undertakings on Action Taken by the Government on the Observations/Recommendations contained in the Twenty-second Report (17th Lok Sabha) of the Committee on Public Undertakings based on Audit Para No. 6.1 of C&AG Report No. 14 of 2021 relating to Hindustan Copper Limited.

(3) 8th Report (18th Lok Sabha) of the Committee on Public Undertakings on Action Taken by the Government on the Observations/Recommendations contained in the Twenty-first Report (17th Lok Sabha) of the Committee on 'Public Undertakings on Oil India Limited (OIL)'.

(4) 15th Report (18th Lok Sabha) of the Committee on Public Undertakings on Action Taken by the Government on the Observations/Recommendations contained in the Sixth Report (18th Lok Sabha) of the Committee on Public Undertakings on 'Bharat Sanchar Nigam Limited (BSNL)'.

(5) 16th Report (18th Lok Sabha) of the Committee on Public Undertakings on Action Taken by the Government on the Observations/Recommendations contained in the Second Report (18th Lok Sabha) of the Committee on Public Undertakings on 'Bharat Heavy Electricals Limited (BHEL)'.

(6) 17th Report (18th Lok Sabha) of the Committee on Public Undertakings on Action Taken by the Government on the Observations/Recommendations contained in the Fifth Report (18th Lok Sabha) of the Committee on Public Undertakings on 'Indian Railway Finance Corporation Limited (IRFC)'.

## 7. Report of Standing Committee on Communications and Information Technology

Dr. Nishikant Dubey presented the Twenty-seventh Report (Hindi and English versions) of the Standing Committee on Communications and Information Technology (2025-26) on the subject 'Impact of emergence of Artificial Intelligence and related issues' relating to the Ministry of Electronics and Information Technology.

## 8. Statement of Standing Committee on Housing and Urban Affairs

Shri Magunta Sreenivasulu Reddy laid the Statement (Hindi and English versions) showing Final Action Taken by the Government on Recommendations/ Observations contained in Chapter I of the Eighth Report (Eighteenth Lok Sabha) of the Standing Committee on Housing and Urban Affairs on Action Taken by the Government on the Recommendations/ Observations contained in the Fifth Report (Eighteenth Lok Sabha) of the Committee on the subject, 'Regional Rapid Transit System and Role of NCRTC'.

## 9. Statements by Ministers

(1) The Minister of State in the Ministry of Petroleum and Natural Gas; and Minister of State in the Ministry of Tourism (Shri Suresh Gopi) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 24th Report (17th Lok Sabha) of the Committee on Petroleum and Natural Gas on 'Litigations involving oil PSUs' pertaining to the Ministry of Petroleum and Natural Gas.

(2) The Minister of State in the Ministry of Youth Affairs and Sports (Smt. Raksha Nikhil Khadse) laid the following statements (Hindi and English versions) regarding:-

(i) the status of implementation of recommendations/observations contained in the 366th Report of the Standing Committee on Education, Women, Children, Youth and Sports on 'Demand for Grants (2025-26)' pertaining to the Ministry of Youth Affairs and Sports.

(ii) the status of implementation of recommendations/observations contained in the 369th Report of the Standing Committee on Education, Women, Children, Youth and Sports on 'Review of

functioning and performance of Sports Authority of India (SAI) and Khelo India' pertaining to the Ministry of Youth Affairs and Sports.

*(Due to interruptions, Lok Sabha adjourned at 12.12 P.M. and re-assembled at 12.30 P.M)*

12.30 P.M.

## 10. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

1) Dr. Rajeev Bharadwaj regarding need to channelise the water from catchment area of Beas river in Himachal Pradesh.

2) Dr. Nishikant Dubey regarding need to review the Land Policy in Jharkhand.

3) Shri Janardan Singh Sigriwal regarding need to start teaching classes in two shifts in Kendriya Vidyalaya at Mashrak in Saran district, Bihar.

4) Smt. Smita Uday Wagh regarding need to provide special financial assistance to cooperative industrial units in Maharashtra.

5) Shri Captain Brijesh Chowta regarding need for early identification and effective support system to address neurodevelopmental disorders among children in the country.

6) Shri Damodar Agrawal regarding need to run the proposed train from Indore to Jaipur via Chittorgarh, Bhilwara and Ajmer.

7) Dr. Hemant Vishnu Savara regarding establishment of 200-Bed Radiation Emergency Hospital in Palghar district, Maharashtra.

8) Shri Bharat Singh Kushwah regarding setting up of Investment and Business Facilitation Convention Centre in Gwalior, Madhya Pradesh.

9) Shri Bidyut Baran Mahato regarding need to develop a bypass rail line to decongest rail traffic in Tatanagar-Ghamaria-Kandara section in Jamshedupur Parliamentary Constituency, Jharkhand.

10) Shri P C Mohan regarding need to take comprehensive measures to address growing threat of absorption of microplastics in food chain and human body.

11) Smt. Anita Subhadarshini regarding need to set up Water Treatment Plants in Hinjili and Surada Legislative segments in Aska Parliamentary Constituency, Odisha.

12) Shri Suresh Kumar Kashyap regarding construction of Pinjore-Baddi-Nalagarh road in Himachal Pradesh into a four lane road.

13) Smt. D K Aruna regarding need to impress upon the Government of Telangana to maintain the ratio of students and teachers in medical colleges of Telangana.

14) Dr. Angomcha Bimol Akoijam regarding need to complete the verification of illegal immigrants in Manipur before exercising the census and delimitation process in the State.

15) Dr. Kirsan Namdeo regarding need to enhance the target and timeline of procurement of paddy alongwith releasing of pending payments in Maharashtra.

16) Shri Kuldeep Indora regarding need to include Rajasthani language in the Eighth Schedule to the Constitution of India.

17) Dr. Shivaji Bandappa Kalge regarding need for necessary amendments in PMGSY to facilitate reconstruction and repair of damaged roads in Latur Parliamentary Constituency, Maharashtra.

18) Shri Ramasahayam Raghuram Reddy regarding need to take comprehensive measures to protect and conserve Nelakondapalli Buddha Stupa in Khammam district, Telangana.

19) Shri Varun Chaudhry regarding need to add Haryana as the host or co-host of the Commonwealth Games 2030, proposed to be hosted by India.

20) Shri Ram Prasad Chaudhary regarding need to frame an effective policy to strengthen cyber security system in the country.

21) Shri Lalji Verma regarding need to establish an AIIMS in Ambedkar Nagar district, Uttar Pradesh.

22) Mr Pathan Yusuf regarding need to expedite framing and implementation of service regulations for the Registrar Cadre Officers in Central Universities.

23) Shri Appalanaidu Kalisetti regarding need to provide training to Community Paramedics to serve as Community Primary Healthcare providers and integrate them wth public health framework in country.

24) Dr. Alok Kumar Suman regarding development of National Waterway No. 37 from Bhaisalotan Barrage to Hajipur.

## 12.32 P.M.

## 11. Government Bill – Passed

*The Insolvency and Bankruptcy Code (Amendment) Bill, 2025, as reported by Select Committee.*

Time Allotted: 4 Hrs.
Time Taken: 6 Hrs. 11 Mts.

Further dicsussion on the motion for consideration of the Bill moved by Smt. Nirmala Sitharaman on 25th March, 2026, continued.

Smt. Nirmala Sitharaman replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 5 was adopted.

Clauses 6 to 12 were adopted.

Clause 13 was adopted, as amended.

Clauses 14 to 17 were adopted.

Clause 18 was adopted, as amended.

Clause 19 was adopted, as amended.

Clause 20 was adopted, as amended.

Clauses 21 and 22 were adopted.

Clause 23 as adopted, as amended.

Clauses 24 to 30 were adopted.

Clause 31 was adopted, as amended.

Clauses 32 to 42 were adopted.

Clause 42A was adopted.

Clauses 43 to 46 were adopted.

Clauses 46A, 46B and 46C were adopted.

Clauses 47 to 63 were adopted.

Clause 64 was adopted, as amended.

Clauses 65 to 67 were adopted.

Clause 68 was adopted, as amended.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill, as amended, was passed.

**1.22 P.M.**

## 12. Discussion Under Rule 193

**Time Permissible: 2 Hrs.**
**Time Taken: 6 Hrs. 07 Mts.**

Dr. Shrikant Eknath Shinde raised a discussion on efforts to free the country from left-wing extremism.

The following members took part in the debate:-

1. Shri Saptagiri Sankar Ulaka
2. Dr. Sambit Patra
3. Dr. Byreddy Shabari
4. Ms Mahua Moitra
5. Shri Zia Ur Rehman
6. Shri Arvind Ganpat Sawant
7. [1]Shri Nityanand Rai (intervened)
8. Shri Bhaskar Murlidhar Bhagare
9. Shri Arun Bharti
10. Shri Abhay Kumar Sinha
11. Dr. Mallu Ravi
12. Shri Santosh Pandey
13. Shri Kaushalendra Kumar

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[1] Minister of State in the Ministry of Home Affairs.

14. Shri Amra Ram
15. Smt. Jyotsna Charandas Mahant
16. Shri Konda Vishweshwar Reddy
17. Shri Dharmendra Yadav
18. Dr. Gumma Thanuja Rani
19. Shri Raja Ram Singh
20. Shri Aga Syed Ruhullah Mehdi
21. Shri Tangella Uday Srinivas
22. Dr. Nishikant Dubey
23. Dr. Kirsan Namdeo
24. Shri Asaduddin Owaisi
25. Shri Rajesh Ranjan
26. Smt. Harsimrat Kaur Badal
27. Dr. Prashant Yadaorao Padole
28. Ms Kangna Ranaut
29. Shri Hanuman Beniwal
30. Adv. Chandra Shekhar
31. Shri Abdul Rashid Sheikh
32. Shri Anurag Singh Thakur
33. Shri Patel Umeshbhai Babubhai
34. Shri Rajkumar Roat
35. Smt. Bharti Pardhi

Shri Amit Shah replied to the debate.

The discussion was concluded.

**7.29 P.M.**

*(Lok Sabha adjourned till 11.00 A.M., Wednesday, the 1st April, 2026.)*

**UTPAL KUMAR SINGH,**
**Secretary General**

# LOK SABHA

## BULLETIN - PART I
**(Brief Record of Proceedings)**

**Wednesday, April 01, 2026 / Chaitra 11, 1948 (Saka)**

No. 131

11.00 A.M.

1. Starred Questions

Starred Question No. 521 was orally answered.

*(Due to interruptions, Lok Sabha adjourned at 11.06 A.M. and re-assembled at 12.00 noon)*

Replies to Starred Question Nos. 522–540 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 5981 – 6210 were laid on the Table.

12.00 Noon

3. Papers Laid on the Table

The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid on the Table a copy each of the following Notifications (Hindi and English versions) under Section 25 of the Anusandhan National Research Foundation Act, 2023:-

(1) The Anusandhan National Research Foundation (Utilisation of Research Development and Innovation Fund) Financial Rules, 2026 published in Notification No.G.S.R.152(E) in Gazette of India dated 2nd March, 2026.

(2) The Anusandhan National Research Foundation, Method of Recruitment, Salary and Allowances and other Terms and Conditions of Service of Accounts Officer Rules, 2026 published in Notification No.G.S.R.126(E) in Gazette of India dated 13th February, 2026.

(3) The Anusandhan National Research Foundation, Method of Recruitment, Salary and Allowances and other Terms and Conditions of Service of Chief Operating Officer and Chief Financial Officer Rules, 2026 published in Notification No.G.S.R.127(E) in Gazette of India dated 13th February, 2026.

The Minister of State in the Ministry of Food Processing Industries; and Minister of State in the Ministry of Railways (Shri Ravneet Singh) laid on the Table a copy of the Central University (Gati Shakti Vishwavidyalaya) Statutes, 2026 (Hindi and English versions) published in Notification No. F.No. GSV/REG/Statutes/Notification/C1/2026/77 published in Gazette of India dated 19th March, 2026 under sub-section (2) of Section 43 of the Central Universities Act, 2009.

## 4. Reports of Public Accounts Committee

Shri Jagdambika Pal presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2025-26):-

(1) Thirty-ninth Report of the Public Account Committee (2025-26) on the subject 'Excesses over voted grants and charged appropriations (2022-23)'.

(2) Fortieth Report of the Public Account Committee (2025-26) on the subject 'Working of Mancheshwar carriage repair workshop in East Coast Railway'.
(3) Forty-first Report on Action Taken by the Government on the Observations/ Recommendations of the Public Accounts Committee contained in their Seventy-fourth Report (17th LS) on 'Ground Water Management and Regulation'.
(4) Forty-second Report on Action Taken by the Government on the Observations/ Recommendations of the Public Accounts Committee contained in their One Hundred and Twenty-first Report (17th LS) on 'Disability Pension in Indian Army'.
(5) Forty-third Report on Action Taken by the Government on the Observations/ Recommendations of the Public Accounts Committee contained in their One Hundred and Twenty-sixth Report (17th LS) on 'Avoidable Payment due to Non-Charging of Service Tax/GST from the Passengers'.
(6) Forty-fourth Report on Action Taken by the Government on the Observations/ Recommendations of the Public Accounts Committee contained in their One Hundred and Thirty-second Report (17th LS) on 'Derailment in Indian Railways'.

## 5. Statements of Public Accounts Committee

Shri Jagdambika Pal laid the Statements (Hindi and English versions) showing further Action Taken by Government on the Observations/ Recommendations contained in the following Action Taken Reports of the Public Accounts Committee (2025-26):-

(1) Seventeenth Report (Seventeenth Lok Sabha) on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their One Hundred Twelfth Report (Sixteenth Lok Sabha) on 'Incorrect Adoption of Exchange Rate and Undue Benefit to the Service Provider'.
(2) Twentieth Report (Seventeenth Lok Sabha) on Action Taken by the Government on the Observations/Recommendations of the Committee

contained in their One Hundred Thirty-first Report (Sixteenth Lok Sabha) on 'Avoidable Procurement of a Mobile Nitrogen Gas Generator Plant, Infructuous Procurement of Material, Development of Integrated Aerostat Surveillance System and Irregular Expenditure on Construction of Vehicle Testing Ground'.

(3) Twenty-sixth Report (Seventeenth Lok Sabha) on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Eighth Report (Sixteenth Lok Sabha) on 'Water Pollution in India'.

(4) Twenty-eighth Report (Seventeenth Lok Sabha) on Action taken by the Government on the Observations/Recommendations contained in their One Hundred and Thirty Fourth Report (Sixteenth Lok Sabha) on ''Pradhan Mantri Swasthya Suraksha Yojana'.

(5) Thirty-third Report (Seventeenth Lok Sabha) on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their One Hundred and Twenty Second Report (Sixteenth Lok Sabha) on 'Kendriya Vidyalaya Sangathan and Gujarat Vidyapith'.

(6) Thirty-sixth Report (Seventeenth Lok Sabha) on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Twelfth Report (Seventeenth Lok Sabha) on 'Management of Funds'.

(7) Thirty-seventh Report (Seventeenth Lok Sabha) on Action taken by the Government on the Recommendations/Observations of the Committee contained in their Thirteenth Report (Seventeenth Lok Sabha) on 'Doubtful Recovery of Outstanding Dues because of Failure of Fiduciary Duty-Bangalore International Airport Limited, Bangalore (BIAL)'.

(8) Thirty-eighth Report (Seventeenth Lok Sabha) on Action taken by the Government on the Recommendations/Observations of the Committee contained in their Forty-second Report (Sixteenth Lok Sabha) on 'Non-Compliance by Ministries/ Departments in Timely Submission of Action Taken Notes on the Non-selected Audit Paragraphs (Civil and other Ministries)'.

(9) Fortieth Report (Seventeenth Lok Sabha) on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Ninetieth Report (Sixteenth Lok Sabha) on 'Performance of Special Economic Zones'.

(10) Forty-third Report (Seventeenth Lok Sabha) on Action Taken by the Government on the Observations/Recommendations contained in their One hundred fifth Report (Sixteenth Lok Sabha) on 'Acquisition and Development of Land by DDA'.

(11) Forty-seventh Report (Seventeenth Lok Sabha) on Action Taken by the Government on the Observations/Recommendations contained in their Fourteenth Report (Seventeenth Lok Sabha) on 'The Accelerated Irrigation Benefits Programme'.

(12) Sixty-third Report (Seventeenth Lok Sabha) on Action Taken by the Government on the Observations/Recommendations contained in their Fifth Report (Seventeenth Lok Sabha) on 'Implementation of Recommendations of PAC by Ministries of Finance, Defence and Women and Child Development'.

(13) Sixty-eighth Report (Seventeenth Lok Sabha) on Action Taken by the Government on the Observations/Recommendations contained in their Forty-second Report (Seventeenth Lok Sabha) on 'Excesses over Voted Grants and Charged Appropriations (2018-19)'.

(14) Seventy-third Report (Seventeenth Lok Sabha) on Action Taken by the Government on the Observations/Recommendations contained in their One hundred sixth Report (Sixteenth Lok Sabha) on 'Improper Management of Defence Land'.

## 6. Statement by Minister

The Minister of State in the Ministry of Corporate Affairs; and Minister of State in the Ministry of Road Transport and Highways (Shri Harsh Malhotra) laid a Statement (Hindi and English versions) correcting the reply given on 05.02.2026 to Unstarred Question No. 1088 (Hindi and English versions) asked by (i) Shri Kota Srinivasa Poojary, MP (ii) Smt. Lovely Anand, MP (iii) Shri Rajkumar Chahar, MP and (iv) Shri Chandan Chauhan, MP regarding "Ganga Expressway".

## 7. Government Bill – Introduced

*The Andhra Pradesh Reorganisation (Amendment) Bill, 2026*

## 12.07 P.M.

## 8. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

1) Shri Yogender Chandolia regarding establishment of a Kendriya Vidyalaya in North West Delhi Parliamentary Constituency.

2) Shri Ganesh Singhregarding demarcation of ropeway projects and mining areas in Maihar district, Madhya Pradesh.

3) Shri Gopal Jee Thakurregarding need to start Inpatient Department Services at DMCH, Darbhanga, Bihar.

4) Shri Eatala Rajender regarding need for expansion of the Pradhan Mantri Jan Aushadhi Yojana and ensure its effective and uniform implementation all over the country.

5) Dr. Anand Kumar regarding need to ensure regular monitoring of general and Caesarean delivery process in Government and Private Hospitals in the country.

6) Smt. Malvika Deviregarding need to set up a modern technology driven cold storage in Kalahandi Parliamentary Constituency, Odisha.

7) Shri Ashok Kumar Rawatregarding need to establish a modern Sports Stadium in Misrikh Parliamentary Constituency, Uttar Pradesh.

8) Smt. Anita Nagarsingh Chouhanregarding need to establish a Jawahar Navodaya Vidyalaya in Jobat in Alirajpur district, Madhya Pradesh.

9) Shri Dharambir Singhregarding need to transfer fertilizer subsidy on Urea and DAP through DBT to bank accounts of farmers directly.

10) Shri Mansukhbhai Dhanjibhai Vasava regarding need to improve the primary and secondary level school education in Bharuch Parliamentary Constituency, Gujarat.

11) Shri Jugal Kishoreregarding compensation to families displaced in border areas of Jammu & Kashmir.

12) Shri Praveen Patelregarding need to develop Phulpur in Uttar Pradesh as a 'Digital Model Health District'.

13) Shri Dulu Mahato regarding age-relaxation and priority in employment for the youth of families displaced due to Bokaro Steel Plant.

14) Shri Rahul Kaswan regarding situation arising out of Eviction Notice issued by Forest Department allegedly without public hearing in Hanumangarh district, Rajasthan.

15) Dr. Mohammad Jawedregarding need for comprehensive measures to control erosion of river banks in Kishanganj district, Bihar.

16) Smt. Sanjna Jatavregarding need to renovate and beautify the historical Lohagarh Fort in Baharatpur, Rajasthan and elevate it as a international tourist destination.

17) Shri Captain Viriato Fernandesregarding need to take stringent measures to control drug menace in Goa.

18) Shri Vamsi Krishna Gaddamregarding need for establishment of Mining Training and Research Institute in Mancherial, Telangana.

19) Shri Zia Ur Rehman regarding need to establish a Sports stadium of International standard in Sambhal, Uttar Pradesh.

20) Shri Rajeev Rairegarding restoration of subsidised power tariff to Weavers of Mau in Uttar Pradesh.

21) Shri Krishna Prasad Tennetiregarding need to expedite operationalization of allocated Day Care Cancer Centres in Andhra Pradesh and other parts of country.

22) Shri Bajrang Manohar Sonwaneregarding need to address the problems of farmers in Marathwada region particularly in Beed district.

23) Dr. Shrikant Eknath Shinderegarding need to regulate Adventure Tourism Sector in the country.

24) Smt. Shambhavi regarding establishment of the proposed railway station at Kusheshwarsthan in Samsastipur Parliamentary Constituency, Bihar.

25) Shri Sachithanantham Rregarding upgradation of Gandhigram Rural University (GRU) in Tamil Nadu as a Central University.

26) Shri Chandan Chauhanregarding clarification pertaining to correct spelling of 'Dhangar' caste in the Hindi version of the list of SCs in Uttar Pradesh.

**12.08 P.M.**

## 9. Statutory Resolution – Adopted

Shri Pankaj Chaudhary on behalf of Smt. Nirmala Sitharaman moved the following resolution:-

"In pursuance of Section 3B of the Central Excise Act, 1944 read with section 147 of the Finance Act, 2002, this House hereby approves of notification No. 07/2026-Central Excise dated 26th March, 2026 [G.S.R. 206(E), 26th March, 2026], which seeks to amend the Eighth Schedule to the Finance Act, 2002 in order to levy Special Additional Excise Duty on Aviation Turbine Fuel (ATF) [HS 2710] and prescribe a rate of Rs 50 per litre on ATF."

The resolution was put to vote and adopted.

**12:10 P.M.**

## 10. Government Bill – Passed

*The Andhra Pradesh Reorganisation (Amendment) Bill, 2026*

Time Allotted: 2 Hrs.
Time taken: 1 Hr. 49 Mts.

The motion for consideration of the Bill was moved by Shri Nityanand Rai on behalf of Shri Amit Shah.

The following members took part in the debate:-

1) Shri Manickam Tagore B
2) [1]Dr. Chandra Sekhar Pemmasani
3) Dr. C M Ramesh
4) Shri P V Midhun Reddy
5) Shri Dharmendra Yadav
6) Shri Ramasahayam Raghuram Reddy
7) Dr. D. Purandeswari
8) Shri Arvind Ganpat Sawant
9) Shri Vamsi Krishna Gaddam
10) Shri Bajrang Manohar Sonwane
11) Shri Balashowry Vallabhaneni
12) [2]Shri G Kishan Reddy
13) Dr. Shrikant Eknath Shinde
14) Dr. Mallu Ravi
15) Shri Rajesh Ranjan

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[1] Minister of State in the Ministry of Rural development; and Minister of State in the Ministry of Communications.
[2] Minister of Coal; and Minister of Mines.

16) Smt. Harsimrat Kaur Badal

17) Shri Appalanaidu Kalisetti

Shri Nityanand Rai replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri Nityanand Rai.

The motion was adopted and the Bill was passed.

**13.59 P.M.**

## 11. Government Bill – Passed

*The Jan Vishwas (Amendment of Provisions) Bill, 2026.*

Time Allotted: 4 Hrs.
Time taken: 4 Hrs. 50 Mts.

The motion for consideration of the Bill was moved by Shri Piyush Goyal on behalf of Shri Jitin Prasada.

The following members took part in the debate:-

1. Shri Chamala Kiran Kumar Reddy
2. Shri Tejasvi Surya
3. Shri Harendra Singh Malik
4. Shri Sribharat Mathukumilli
5. Shri Devesh Chandra Thakur
6. Shri Arvind Ganpat Sawant
7. Shri Ravindra Dattaram Waikar

8. Shri Rajesh Verma
9. Dr. Kadiyam Kavya
10. Shri Praveen Khandelwal
11. Shri Abhay Kumar Sinha
12. Shri Nilesh Dnyandev Lanke
13. Shri N K Premachandran
14. Shri Amra Ram
15. Shri Naresh Chandra Uttam Patel
16. Dr. Kalanidhi Veeraswamy
17. Shri Shreyas M Patel
18. Shri Ramesh Awasthi
19. Shri Mian Altaf Ahmad
20. Shri Maddila Gurumoorthy
21. Shri Chandan Chauhan
22. Dr. Prashant Yadaorao Padole
23. Shri Shashank Mani
24. Shri Rajesh Ranjan
25. Shri Hanuman Beniwal
26. Shri Abdul Rashid Sheikh
27. Adv. Chandra Shekhar
28. Shri Patel Umeshbhai Babubhai
29. Adv Priya Saroj
30. Shri Rajkumar Roat
31. Smt. Malvika Devi
32. Adv Gowaal Kagada Padavi
33. Shri Sudama Prasad
34. Shri Jagdambika Pal

Shri Piyush Goyal replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri Piyush Goyal.

The motion was adopted and the Bill was passed.

## 12* Message from Rajya Sabha

Secretary General reported a message from Rajya Sabha that at its sitting held on the 1st April, 2026, Rajya Sabha passed the Central Armed Police Forces (General Administration) Bill, 2026.

## 13* Bill as passed by Rajya Sabha — Laid on the Table

*The Central Armed Police Forces (General Administration) Bill, 2026.*

## #8.01 P.M.

*(Lok Sabha adjourned till 11.00 A.M., Thursday, the 2nd April, 2026.)*

**UTPAL KUMAR SINGH,**
**Secretary General**

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*At 5.16 P.M.

#From 6.50 P.M. to 8.01 P.M., Members raised matters of public importance.

# LOK SABHA

## BULLETIN - PART I
**(Brief Record of Proceedings)**

**Thursday, April 02, 2026 / Chaitra 12, 1948 (Saka)**

No. 132

11.00 A.M.

1. Obituary References*

The Chair made references to the passing away of Shri Jangbir Singh, Member of the Tenth Lok Sabha; and Shri Narayan Sahu, Member of the Seventh Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the memory of the departed souls.

11.02 A.M.

2. Starred Questions

Starred Question Nos. 541–548 and 551 were orally answered. Starred Question No. 549 was taken up. Replies to Starred Question Nos. 550 and 552–560 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 6211 – 6440 were laid on the Table.

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*Original in Hindi. For details, please see the debates of the day.

## 12.00 Noon

## 4. Papers laid on the Table

The Minister of Civil Aviation (Shri Kinjarapu Rammohan Naidu) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Rashtriya Uran Akademi, Amethi, for the year 2024-2025, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indira Gandhi Rashtriya Uran Akademi, Amethi, for the year 2024-2025.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy of the Protection of Interests in Aircraft Objects Rules, 2026 (Hindi and English versions) published in Notification No. G.S.R.77(E) in Gazette of India dated 30th January, 2026 together with a Corrigendum thereto published in Notification No. G.S.R.124(E) dated 12th February, 2026 under sub-section (4) of Section 10 of the Protection of Interests in Aircraft Objects Act, 2025.

(4) A copy of the Aircraft (Carriage of Dangerous Goods) Rules, 2026 (Hindi and English versions) published in Notification No. G.S.R.137(E) in Gazette of India dated 17th February, 2026 under Section 35 of the Bharatiya Vayuyan Adhiniyam, 2024 .

The Minister of State in the Ministry of Power; and Minister of State in the Ministry of New and Renewable Energy (Shri Shripad Yesso Naik) laid on the Table a copy each of the following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-

(1) The Central Electricity Regulatory Commission (Appointment of

Consultants) (Sixth Amendment) Regulations, 2026 published in Notification No. L-7/1/0S44(59)-CERC in Gazette of India dated 10th March, 2026.

(2) The Electricity (Amendment) Rules, 2026 published in Notification No. G.S.R.186(E) in Gazette of India dated 13th March, 2026.

The Minister of State in the Ministry of Corporate Affairs; and Minister of State in the Ministry of Road Transport and Highways (Shri Harsh Malhotra) on behalf of the Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

(i) Report of the Comptroller and Auditor General of India-Union Government (No. 02 of 2026)- Defence Services (Air Force) (Volume II) for the period ended March 2023.

(ii) Report of the Comptroller and Auditor General of India-Union Government (No. 06 of 2026)-(Financial Audit) on Accounts of the Union Government, Ministry of Finance, for the year 2024-25.

(iii) Report of the Comptroller and Auditor General of India-Union Government (No. 05 of 2026)-(Compliance Audit)-Finance and Communication for the period ended 31st March 2024.

(iv) Report of the Comptroller and Auditor General of India-Union Government (No. 40 of 2025) - (Performance Audit – Civil) -Performance Audit Report on Exemptions and Deductions to Banks and Non-Banking Financial Companies, Department of Revenue- Direct Taxes for the period ended March 2024.

(2) A copy of the Notification No. G.S.R.242(E) (Hindi and English versions) published in Gazette of India dated 31st March, 2026, together with an explanatory memorandum seeking to provide concessional rates of Customs Duty, as a special one-time relief window, for clearance of manufactured goods from Special Economic Zones (SEZs) to the Domestic Tariff Area (DTA) under Section 159 of the Customs Act, 1962.

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Ram Nath Thakur) laid on the Table a copy of the Plant Quarantine (Regulation of Import into India) (Second Amendment) Order, 2026 (Hindi and English versions) published in Notification No. S.O. 492(E) in Gazette of India dated 3rd February, 2026 issued under sub-section(1) of Section 3 of the Destructive Insects and Pests Act, 1914.

The Minister of State in the Ministry of Health and Family Welfare; and Minister of State in the Ministry of Chemicals and Fertilizers (Smt. Anupriya Patel) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (3) of Section 16 of the Indian Nursing Council, 1947:-

(i) The Indian Nursing Council {Nurse Practitioner in Midwifery (NPM) Educator Program}, Regulations, 2023 published in Notification No. F.No. 11-1/2022-INC(i) in Gazette of India dated 6th March, 2024.

(ii) The Indian Nursing Council {Nurse Practitioner in Mental Health/Psychiatric Nursing (NPMH) – Postgraduate Residency Program} Regulations, 2023 published in Notification No. F.No. 11-1/2022-INC (ii) in Gazette of India dated 6th March, 2024.

(iii) The Indian Nursing Council (Post Basic Diploma in Pediatric Specialty Nursing-Residency Program) Regulations, 2023 published in Notification No. F.No. 11-1/2022-INC in Gazette of India dated 5th December, 2023.

(iv) The Indian Nursing Council (Nurse Practitioner in Emergency and Trauma Care – Postgraduate Residency Program) Regulations, 2022 published in Notification No. F.No. 11-1/2022-INC in Gazette of India dated 5th December, 2023.

(2) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Rural development; and Minister of State in the Ministry of Communications (Dr. Chandra Sekhar Pemmasani) laid on the Table: -

(1) (i) A copy each of the Annual Report (Hindi and English versions) of the Bharat Rural Livelihoods Foundation, New Delhi, for the years 2022-2023 and 2023-2024, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bharat Rural Livelihoods Foundation, New Delhi, for the years 2022-2023 and 2023-2024.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Power; and Minister of State in the Ministry of New and Renewable Energy (Shri Shripad Yesso Naik) on behalf of the Minister of State in the Ministry of Micro, Small and Medium Enterprises; and Minister of State in the Ministry of Labour and Employment

(Sushri Shobha Karandlaje) laid on the Table: -

(1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(i) Statement regarding Review by the Government of the working of the Omnibus Industrial Development Corporation of Daman & Diu and Dadra & Nagar Haveli Limited, Daman, for the year 2024-2025.

(ii) Annual Report of the Omnibus Industrial Development Corporation of Daman & Diu and Dadra & Nagar Haveli Limited, Daman, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy of the Industrial Relations Code (Removal of Difficulties) (Amendment) Order, 2026 (Hindi and English versions) published in Notification No. S.O. 464(E) in Gazette of India dated 2nd February, 2026 under sub-section (2) of Section 103 of the Industrial Relations Code, 2020.

(4) A copy of the Notification No. S.O.465(E) (Hindi and English versions) published in Gazette of India dated 2nd February, 2026 specifying that the provisions of (a) the Trade Unions Act, 1926 (16 of 1926); (b) the Industrial Employment (Standing Orders) Act, 1946 (20 of 1946); and (c) the Industrial Disputes Act, 1947 stood repealed with effect from the date appointed in the Notification dated 21st November, 2025 issued under sub-section (3) of Section 1 of the Industrial Relations Code, 2020.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Social Justice and Empowerment (Shri B. L. Verma) laid on the Table: -

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Locomotor Disabilities (Divyangjan), Kolkata, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for Locomotor Disabilities (Divyangjan), Kolkata, for the year 2024-2025.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Corporate Affairs; and Minister of State in the Ministry of Road Transport and Highways (Shri Harsh Malhotra) on behalf of the Minister of State in the Ministry of Road Transport and Highways (Shri Ajay Tamta) laid on the Table: -

(1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the National Highways and Infrastructure Development Corporation Limited, New Delhi, for the year 2024-2025.

(ii) Annual Report of the National Highways and Infrastructure Development Corporation Limited, New Delhi, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (1) above.

(3) A copy each of the following papers (Hindi and English versions) of the under sub-section (3) of Section 9 of the National Highways Act, 1956.

(i) The National Highways Fee (Determination of Rates and Collection) (Fourth Amendment) Rules, 2025 published in Notification No. G.S.R.01(E) in Gazette of India dated 1st January, 2026.

(ii) The National Highways Fee (Determination of Rates and Collection) (Amendment) Rules, 2026 published in Notification No. G.S.R.107(E) in Gazette of India dated 4th February, 2026.

(4) A copy each of the following papers (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-

(i) S.O.5521(E) published in Gazette of India dated 1st December, 2025, making amendments in published fee notification S.O. 5948 (E) dated 19th December, 2022 for the project of four lane of Lucknow Bypass section from design Km. 0.000 to Km. 22.850 of National Highway number 56 A&B and Lucknow-Ayodhya Section from design Km. 8.00 to Km. 137.970 of National Highway number 28 (New NH-27) in the State of Uttar Pradesh.

(ii) S.O.5568(E) published in Gazette of India dated 3rd December, 2025, notifying User Fee for the project of two lane with paved shoulders of Bhadrachalam to Konta section from design Km. 170.700 to Km. 234.567 (Existing Ch. Km. 170.700 to Km. 236.150) of National Highway number 30 in

the State of Andhra Pradesh on EPC mode.

(iii) S.O.5569(E) published in Gazette of India dated 3rd December, 2025, notifying User Fee for the project of two lane with paved shoulder of Maheshkhunt – Saharsa -Purnea section from Km. 90.000 to Km. 177.960 of National Highway number 107 (new NH-231) in the State of Bihar on EPC mode.

(iv) S.O.5570(E) published in Gazette of India dated 3rd December, 2025, notifying User Fee for the project of four lane with paved shoulder of B.Kothapalli to Gorantla Section from design Km. 56.400 to Km. 120.300 (excluding Kadiri Bypass from Km. 70.200 to Km. 77.105) of National Highway number 716G in the State of Andhra Pradesh on EPC mode.

(v) S.O.5571(E) published in Gazette of India dated 3rd December, 2025, notifying User Fee for the project of four or more lane of Khajuri Village-Wyndhamganj (JH-UP Border) from design chainage Km. 219.600 to Km. 260.660 (existing Km. 218.500 to Km. 259.640) of National Highway number 75 (New NH-39) in the State of Jharkhand on Hybrid Annuity Mode.

(vi) S.O.5660(E) published in Gazette of India dated 8th December, 2025, notifying User Fee for the project of 2LPS/4 lane of Somayajulapalli – Dhone Section from design chainage Km. 0.000 to Km. 53.330 (existing Km. 0.000 to Km. 56.200) of National Highway number 340B in the State of Andhra Pradesh on EPC mode.

(vii) S.O.5686(E) published in Gazette of India dated 9th

December, 2025, notifying User Fee for the project of 2 lane with paved shoulder of Chorma – Bairgania Section of NH-227F from design Km. 0.000 to Km. 34.556 in the State of Bihar.

(viii) S.O.5687(E) published in Gazette of India dated 9th December, 2025, notifying User Fee for the project of four or more lane section of Anantapur – Muchukota – Bugga from Design Km. 0.000 to Km. 69.000 (existing Km. 0.000 to Km. 74.450 of National Highway number 544D) in the State of Andhra Pradesh on Hybrid Annuity Mode.

(ix) S.O.5741(E) published in Gazette of India dated 11th December, 2025, notifying User Fee for the project of four or more lane section of Bhogu Village – Sankha, Garhwa Road from design chainage Km. 147.540 to Km. 196.870 (existing Km. 148.020 to Km. 197.420 of National Highway number 75 (New NH-39) in the State of Jharkhand on Hybrid Annuity Mode.

(x) S.O.5805(E) published in Gazette of India dated 16th December, 2025, notifying User Fee for the project of 2LPS/4 lane Section of Near Chhapia Village to Sikriganj Section from design Km. 54.960 to Km. 89.720 (existing Km. 55.00 to Km. 90.00) of National Highway number 227A in the State of Uttar Pradesh on EPC mode.

(xi) S.O.5900(E) published in Gazette of India dated 19th December, 2025, notifying User Fee for the project of 2LPS/4 lane Section of Tirupati-Tiruthani-Chennai from Km. 274.800 to Km. 341.600 (design chainage Km. 274.800 to Km.

338.030) on National Highway No. 205 in the State of Andhra Pradesh and Km. 0.000 to Km. 59.600 (design chainage Km. 0.000 to Km. 61.470) on National Highway No. 205 in the State of Tamil Nadu.

(xii) S.O.5901(E) published in Gazette of India dated 19th December, 2025, notifying User Fee for the project of 2LPS/4 lane Section of Salem to Vaniyambadi Section from Km. 17.800 to Km. 80.000 of National Highway Number 179A in the State of Tamil Nadu on EPC mode.

(xiii) S.O.5945(E) published in Gazette of India dated 22nd December, 2025, notifying User Fee for the project of two lane with paved shoulder section of Mihona to Lahar to Daboh Section from design Km. 2.800 to Km. 10.955 and design Km. 17.335 to Km. 36.540 and Daboh to Bhander to Uttar Pradesh Border Section from design Km. 40.230 to Km. 70.525 and design Km. 76.900 to Km. 89.860 and Minoha Bypass design Km. 0.000 to 2.800, Lahar bypass design Km.11.000 to 17.300, Daboh bypass design Km. 36.500 to 40.200 and Bhander bypass design Km. 70.600 to 78.400 of National Highway 552 Extension in the State of Madhya Pradesh on EPC mode.

(xiv) S.O.5946(E) published in Gazette of India dated 22nd December, 2025, making certain amendment in notification No. S.O. 2417(E) dated 05th October, 2010 for the project of Six laning of Krishnagiri – Walajahpet Section of NH-48 (Old NH-46) from Km. 0.000 to Km. 148.300 in the State of Tamil Nadu under NHDP Phase-V on BOT (Toll) basis.

(xv) S.O.31(E) published in Gazette of India dated 3rd January, 2026, notifying User Fee for the project of 4 lane of Bhiwani-Hansi Section from Km. (-) 0.464 to Km. 40.880 (total length 41.344 Km.) of National Highway number 148B in the State of Haryana on Hybrid Annuity Mode.

(xvi) S.O.93(E) published in Gazette of India dated 6th January, 2026, notifying User Fee for the project of four or more lane of Spur of Meerut – Garhmukteshwar Section of NH-709A connecting NH-119 (New NH-34) near village Salarpur Jalalpur (Meerut) to NH-58 (New NH-334) near village Daurala, (MEERUT) bypassing Meerut City (Design Km. 0.800 to Design Km. 12.828) under Bharatmala Pariyojna in the State of Uttar Pradesh.

(xvii) S.O.114(E) published in Gazette of India dated 7th January, 2026, notifying User Fee for the project of four or more lane of (Venglam Junction to Kappirikkad Section) from design Km. 230.400 to design Km. 335.850 (existing Km. 230.400 to existing Km. 349.260) of National Highway 66 in the State of Kerala on Hybrid Annuity Mode.

(xviii) S.O.176(E) published in Gazette of India dated 13th January, 2026, notifying User Fee for the project of four or more lane Deoli at design Km. 0.000 (existing Km. 167.624) to Kota Bypass Junction of National Highway number-52 at Design Km. 82.810 (Existing Km. 250.434) and in the State of Rajasthan.

(xix) S.O.177(E) published in Gazette of India dated 13th January, 2026, notifying User Fee for the project of four lane of

Jalbehra – Shahbad Section from Km. 0.000 to Km. 22.850 of National Highway Number 152G & Ambala-Saha-Shahbad Section from Km. 0.000 to Km. 30.910 of National Highway number 444A in the State of Haryana.

(xx) S.O.215(E) published in Gazette of India dated 15th January, 2026, notifying User Fee for the project of four lane or more of Nakrekal-Nagarjunasagar Section from design Km. 1.000 to Km. 86.057 of National Highway number 565 in the State of Telangana.

(xxi) S.O.216(E) published in Gazette of India dated 15th January, 2026, notifying User Fee for the project of two lane with paved shoulder section of Charbhuja to Neechli Oden section from design Km. 0.00 to Km. 88.800 (existing Km. 150.00 to Km. 55.950) of National Highway number 162E in the State of Rajasthan on EPC mode.

(xxii) S.O.254(E) published in Gazette of India dated 16th January, 2026, notifying User Fee for the project of four or more lane of design Km. 16.100 to Km. 20.500 on Delhi-Agra Section (Badarpur elevated highway section) of National Highway number 2 (New NH-44) in the National Capital Territory of Delhi & the State of Haryana.

(xxiii) S.O.255(E) published in Gazette of India dated 20th January, 2026, notifying User Fee for the project of two lane with paved shoulder section of Shewali (Sakri) – Nandurbar Section of NH-753B from Km. 0.000 to Km. 49.050 of National Highway number 753B in the State of Maharashtra.

(xxiv) S.O.357(E) published in Gazette of India dated 22nd January,

2026, notifying User Fee for the project of Four lane with paved shoulder of Ayodhya-Gorakhpur (from existing chainage Km. 136.759 to Km. 252.860) section of NH-28 (New NH-27) in the State of Uttar Pradesh on ToT mode.

(xxv) S.O.358(E) published in Gazette of India dated 22nd January, 2026, notifying User Fee for the project of Four lane with paved shoulder of Lucknow-Ayodhya (from Existing Km. 15.400 to Existing Km. 137.970) Section of NH-28 (New NH-27) in the State of Uttar Pradesh on ToT Mode.

(xxvi) S.O.359(E) published in Gazette of India dated 22nd January, 2026, notifying User Fee for the project of Four lane with paved shoulder of Sultanpur-Lucknow Section from Km. 90.370 to Km. 217.795 of NH-731 in the State of Uttar Pradesh on ToT mode.

(xxvii) S.O.370(E) published in Gazette of India dated 24th January, 2026, notifying User Fee for the project of Four lane with paved shoulder of Sonauli to Grakhpur Section from design Km. 0.000 (existing chainage Km. 0.000) to design Km. 79.54 (existing chainage Km. 80.295) on National Highway number 24 (old NH-29E) in the State of Uttar Pradesh on Hybrid Annuity Mode.

(xxviii) S.O.371(E) published in Gazette of India dated 24th January, 2026, notifying User Fee for the project of two lane with paved shoulder from Parsarma to Bariyahi (Design Km. 0.000 to Km. 24.068) of NH-327E, Bangaon Bypass (Design Km. 0.000 to 3.820) & Mahishi Spur Road (Design Km. 0.000 to Km. 5.720) in the State of Bihar on HAM mode.

(xxix) S.O.395(E) published in Gazette of India dated 28th January, 2026, notifying User Fee for the project of four or more lane of Greenfield alignment IT City Chowk to Kuralipart of NH-205A (from design chainage Km. 0.000 to Km. 22.080 and part of NH-205 from design chainage Km. 22.080 to Km. 31.230 including section of existing Kurali Bypass of NH-205 from existing Km. 22.680 to Km. 29.900) in the State of Punjab.

(xxx) S.O.396(E) published in Gazette of India dated 28th January, 2026, notifying User Fee for the project of four or more lane of Munger to Mirzachowki Section from design Km. 73.020 to Km. 193.931 (existing Km. 72.950 to Km. 190.000) of National Highway number 33 in the State of Bihar.

(xxxi) S.O.488(E) published in Gazette of India dated 3rd February, 2026, notifying User Fee for the project of four or more lane of Bewar – Allahganj Section from Km. 000.000 to Km. 52.770 on National Highway No. NH-730C in the State of Uttar Pradesh on EPC mode.

(xxxii) S.O.489(E) published in Gazette of India dated 3rd February, 2026, notifying User Fee for the project of 2/4LPS for Fatehpur Bypass from design chainage Km. 0.000 to Km. 7.400, Mandawa Bypass from design chainage Km. 20.925 to Km. 27.300 and Jhunjhunu Bypass from design chainage Km. 41.625 to Km. 54.689 of National Highway 11 in the State of Rajasthan on EPC mode.

(xxxiii) S.O.656(E) published in Gazette of India dated 6th February, 2026, notifying User Fee for the project of four or more lane

of Addahole to Bantwal Section from design Km. 255.140 to Km. 318.755 (existing Km. 263.000 to Km. 328.000) including 6-lane Flyover at Kalladka Town in Km. 311.040 to Km. 314.080 on National Highway No. NH-75 (old NH-48) in the State of Karnataka on EPC mode.

(xxxiv) S.O.657(E) published in Gazette of India dated 6th February, 2026, notifying User Fee for the project of four or more lane Section of Parshuram Ghat-Arawali-Kante-Wakad Section from design Km. 51.533 to Km. 165.233 (existing Km. 210.00 to Km. 323.700) of National Highway Number 66 in the State of Maharashtra on Hybrid Annuity Mode.

(xxxv) S.O.1000(E) published in Gazette of India dated 24th February, 2026, notifying User Fee for the project of 2/4LPS of Huliyar – Sira Section from Km. 243.200 to Km. 289.775 (Design chainage) of National Highway number 234 (New NH-69) in the State of Karnataka on EPC mode.

(xxxvi) S.O.1015(E) published in Gazette of India dated 25th February, 2026, notifying User Fee for the project of 2/4LPS from Design Km. 113.900 to Design Km. 154.479 and from Km. 157.707 (Alinagar) to Km. 187.723 (Miryalaguda) of National Highway number NH-167 in the State of Telangana on EPC mode.

(xxxvii) S.O.1017(E) published in Gazette of India dated 25th February, 2026, notifying User Fee for the project of Six laning of Vijayawada Bypass (Package-IV), Gollapudi – Chinnakakani Section from Km. 30.000 to Km. 47.881 of National Highway No. 5 (New NH-16) in the State of Andhra

Pradesh on Hybrid Annuity Mode.

(xxxviii) S.O.1022(E) published in Gazette of India dated 25th February, 2026, notifying User Fee for the project of two lane with paved shoulder Section of Bikramganj – Dumraon Section from design chainage Km. 201.665 to Km. 240.200 (existing chainage Km. 201.665 to Km. 240.200) excluding Dawath bypass of National Highway number 120 in the State of Bihar on EPC mode.

(xxxix) S.O.1156(E) published in Gazette of India dated 3rd March, 2026, notifying User Fee for the project of Six laning of Akkalkot to KN-TS Border Section from Km. 41.072 to Km. 202.059 on National Highway No. NH-150C in the State of Karnataka on Hybrid Annuity Mode.

(xl) S.O.1157(E) published in Gazette of India dated 3rd March, 2026, notifying User Fee for the project of four or more lane section from Km. 85.686 (Mhaswad) to Km. 156.164 (Tembhurni) [excluding Km. 126.200 to 139.000] in the State of Maharashtra.

(xli) S.O.1162(E) published in Gazette of India dated 5th March, 2026, notifying User Fee for the project of four or more lane of Basukinath-Deoghar Section of NH-114A from existing Km. 85.081 to Km. 130.240 of National Highway number 114A in the State of Jharkhand on Hybrid Annuity Mode.

(5) A copy each of the following papers (Hindi and English versions) under sub-section (4) of Section 212 of the Motor Vehicles Act, 1988:-

(i) The Central Motor Vehicles (01st Amendment) Rules, 2026 published in Notification No. G.S.R.07(E) in Gazette of India

dated 6th January, 2026.

(ii) The Central Motor Vehicles (Motor Vehicle Accident Fund) Amendment Rules, 2025 published in Notification No. G.S.R.17(E) in Gazette of India dated 9th January, 2026.

(iii) The Central Motor Vehicles (Second Amendment) Rules, 2026 published in Notification No. G.S.R.28(E) in Gazette of India dated 14th January, 2026.

(iv) The Central Motor Vehicles (Third Amendment) Rules, 2026 published in Notification No. G.S.R.48(E) in Gazette of India dated 21st January, 2026.

The Minister of State in the Ministry of Tribal Affairs (Shri Durgadas Uikey) laid on the Table: -

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Bhartiya Adim Jati Sevak Sangh Branch Kalsi, Dehradun, Uttarakhand, for the years 2020-2021 and 2021-2022 alongwith Audited Accounts for the years 2020-2021, 2021-2022 and 2022-2023.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bhartiya Adim Jati Sevak Sangh Branch Kalsi, Dehradun, Uttarakhand, for the years 2020-2021, 2021-22 and 2022-2023.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Pragathi Rural Development Society, Chikkaballapur, Karnataka, for the years 2022-23 and 2023-2024 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pragathi Rural Development Society, Chikkaballapur, Karnataka, for the years 2022-2023 and 2023-2024.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) (i) A copy of the Annual Report (Hindi and English versions) of Bharat Sevashram Sangha, Gangpur, TA-Vansda, District-Navsari, Gujarat, for the years 2020-2021, 2021-2022, 2022-2023 and 2023-2024 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bharat Sevashram Sangha, Gangpur, TA-Vansda, District-Navsari, Gujarat, for the years 2020-2021, 2021-2022, 2022-2023 and 2023-2024.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above for the years 2020-2021, 2022-2023 and 2023-2024.

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Sri Manjunathaswamy Vidya Samsthe Samsthe, Davangere, Karnataka, for the years 2015-2016 and 2016-2017 alongwith Audited Accounts for the years 2015-2016, 2016-2017 and 2017-2018.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sri Manjunathaswamy Vidya Samsthe Samsthe, Davangere, Karnataka, for the years 2015-2016, 2016-2017 and 2017-2018.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9) (i) A copy of the Annual Report (Hindi and English versions) of the Bharat Sevashram Sangha, District-Sundargarh, Odisha, for the years 2015-2016, 2017-2018, 2018-2019, 2021-2022 and 2022-2023 alongwith Audited Accounts for the years 2015-2016, 2017-2018, 2018-2019, 2021-2022 and 2022-2023.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bharat Sevashram Sangha, District-Sundargarh, Odisha, for the years 2015-2016, 2017-2018, 2018-2019, 2021-2022 and 2022-2023.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(11) (i) A copy of the Annual Report (Hindi and English versions) of the Sri Chaitanya Seva Trust, Thane, Maharashtra, for the years 2020-2021 and 2021-2022 alongwith Audited Accounts for the years 2020-2021, 2021-2022 and 2022-2023.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sri Chaitanya Seva Trust, Thane, Maharashtra, for the years 2020-2021, 2021-2022 and 2022-2023.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(13) (i) A copy of the Annual Report (Hindi and English versions) of the Jeeyar Educational Trust, Hyderabad, for the years 2021-

2022 and 2022-2023 alongwith Audited Accounts for the years 2021-2022, 2022-2023 and 2023-2024.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jeeyar Educational Trust, Hyderabad, for the years 2021-2022, 2022-2023 and 2023-2024.

(14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

(15) (i) A copy of the Annual Report (Hindi and English versions) of the Pandey Shiksha Samiti, Satna, for the years 2017-2018 and 2018-2019 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pandey Shiksha Samiti, Satna, for the years 2017-2018 and 2018-2019.

(16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

(17) (i) A copy of the Annual Report (Hindi and English versions) of the MP Anusuchitjati, Janjati Ewam Pichra Varg Kalyan Sangh, Ujjain, Ujjain, for the years 2020-2021, 2021-2022, 2022-2023 and 2023-2024, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the MP Anusuchitjati, Janjati Ewam Pichra Varg Kalyan Sangh, Ujjain, Ujjain, for the years 2020-2021, 2021-2022, 2022-2023 and 2023-2024.

(18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

(19) (i) A copy of the Annual Report (Hindi and English versions) of

the MP Adiwashi Sevak Sangh, Jaisingh Nagar, Shahdol, for the years 2016-2017, 2017-2018 and 2018-2019, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the MP Adiwashi Sevak Sangh, Jaisingh Nagar, Shahdol, for the years 2016-2017, 2017-2018 and 2018-2019.

(20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

(21) (i) A copy of the Annual Report (Hindi and English versions) of the Bandhewal Shiksha Samiti, Bhopal, for the years 2015-2016, 2016-2017, 2017-2018, 2019-2020, 2020-2021, 2021-2022 and 2022-2023, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bandhewal Shiksha Samiti, Bhopal, for the years 2015-2016, 2016-2017, 2017-2018, 2019-2020, 2020-2021, 2021-2022 and 2022-2023.

(22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

(23) (i) A copy of the Annual Report (Hindi and English versions) of the Bharat Sevashram Sangha, Sonari, Jamshedpur, for the years 2015-2016 and 2022-2023 alongwith Audited Accounts for the years 2015-2016, 2017-2018, 2022-2023 and 2023-2024.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bharat Sevashram Sangha, Sonari, Jamshedpur, for the years 2015-2016,

2017-2018, 2022-2023 and 2023-2024.

(24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.

(25) (i) A copy of the Annual Report (Hindi and English versions) of the Bharat Sevashram Sangha Teor Unit, Dakshin Dinajpur, for the years 2022-2023 and 2023-2024 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bharat Sevashram Sangha Teor Unit, Dakshin Dinajpur, for the years 2022-2023 and 2023-2024.

(26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.

(27) (i) A copy of the Annual Report (Hindi and English versions) of Ramakrishna Mission Hospital, Itanagar, Papum Pare, Arunachal Pradesh, for the year 2016-2017 alongwith Audited Accounts for the years 2016-2017 and 2017-2018.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ramakrishna Mission Hospital, Itanagar, Papum Pare, Arunachal Pradesh, for the years 2016-2017 and 2017-2018.

(28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.

(29) (i) A copy of the Annual Report (Hindi and English versions) of the Bharat Sevashram Sangha Kusuria Branch, Nadia, West Bengal, for the years 2022-2023 and 2023-2024 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bharat Sevashram Sangha Kusuria Branch, Nadia, West Bengal, for the years 2022-2023 and 2023-2024.

(30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.

(31) (i) A copy of the Annual Report (Hindi and English versions) of the Vivekanand Institute of Social Health and Welfare Service (VISHWAS), Narainpur, Chhattisgarh, for the year 2020-2021 alongwith Audited Accounts for the years of 2020-2021 and 2021-2022.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Vivekanand Institute of Social Health and Welfare Service (VISHWAS), Narainpur, Chhattisgarh, for the years 2020-2021 and 2021-2022.

(32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.

(33) (i) A copy of the Annual Report (Hindi and English versions) of the Buddhist Culture Preservation Society, District West Kameng Arunachal Pradesh, for the years 2016-2017, 2017-2018 and 2018-2019 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Buddhist Culture Preservation Society, District West Kameng Arunachal Pradesh for the years 2016-2017, 2017-2018 and 2018-2019.

(34) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (33) above.

(35) (i) A copy of the Annual Report (Hindi and English versions) of the Bharat Sevashram Sangha Muluk Bolpur, Birbhum, West Bengal, for the years 2022-2023 and 2023-2024 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bharat Sevashram Sangha Muluk Bolpur, Birbhum, West Bengal, for the years 2022-2023 and 2023-2024.

(36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.

(37) (i) A copy of the Annual Report (Hindi and English versions) of the Bharat Sevashram Sangha Balurghat, Dakshin Dinajpur, West Bengal, for the years 2022-2023 and 2023-2024 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of Bharat Sevashram Sangha Balurghat, Dakshin Dinajpur, West Bengal, for the years 2022-2023 and 2023-2024.

(38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.

(39) (i) A copy of the Annual Report (Hindi and English versions) of the Bharat Sevashram Sangha Aurangabad, Murshidabad, West Bengal, for the years 2022-2023 and 2023-2024 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bharat Sevashram Sangha

Aurangabad, Murshidabad, West Bengal, for the years 2022-2023 and 2023-2024.

(40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.

(41) (i) A copy of the Annual Report (Hindi and English versions) of the Nilgiris Adivasi Welfare Association, Kotagiri, Tamil Nadu, for the years 2015-2016, 2016–2017, 2017-2018, 2018-2019, 2019-2020, 2022-2023 and 2023-2024, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Nilgiris Adivasi Welfare Association, Kotagiri, Tamil Nadu, for the years 2015-2016, 2016–2017, 2017-2018, 2018-2019, 2019-2020, 2022-2023 and 2023-2024.

(42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.

(43) (i) A copy of the Annual Report (Hindi and English versions) of the Rinchen Zangpo Society, Lahul and Spiti, Himachal Pradesh, for the years 2016-2017, 2022-2023 and 2023-2024, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rinchen Zangpo Society, Lahul and Spiti, Himachal Pradesh, for the years 2016-2017, 2022-2023 and 2023-2024.

(44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.

(45) (i) A copy of the Annual Report (Hindi and English versions) of the Sun Rays Education Society, Kinnaur, Himachal Pradesh,

for the years 2022-2023 and 2023-2024, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sun Rays Education Society, Kinnaur, Himachal Pradesh, for the years 2022-2023 and 2023-2024.

(46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.

(47) (i) A copy of the Annual Report (Hindi and English versions) of the National Education Society for Tribal Students, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Education Society for Tribal Students, New Delhi, for the year 2024-2025.

(48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Youth Affairs and Sports (Smt. Raksha Nikhil Khadse) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Sports Development Fund, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Sports Development Fund, New Delhi, for the year 2024-2025.

(2) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (1) above.

The Minister of Civil Aviation (Shri Kinjarapu Rammohan Naidu) on behalf of the Minister of State in the Ministry of Cooperation; and Minister of State in the Ministry of Civil Aviation (Shri Murlidhar Mohol) laid on the Table:-

(1) A copy of the Aircraft (Investigation of Accidents and Incidents) Rules, 2025 (Hindi and English versions) published in Notification No. G.S.R.829(E) in Gazette of India dated 7th November, 2025 under Section 35 of the Bharatiya Vayuyan Adhiniyam, 2024.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy of the Airports Authority of India (Recruitment and Promotion) Amendment Regulations, 2026 (Hindi and English versions) published in Notification No. F.No. A.60011/34/2016/HRPC in Gazette of India dated 12th February, 2026 under Section 43 of the Airports Authority of India Act, 1994.

The Minister of State in the Ministry of Corporate Affairs; and Minister of State in the Ministry of Road Transport and Highways (Shri Harsh Malhotra) on behalf of the Minister of Finance; and Minister of Corporate Affairs (Smt. Nirmala Sitharaman) laid on the Table a copy of the Notification No. 12/2026-Customs (Hindi and English versions) and Notification No. 13/2026-Customs (Hindi and English versions) both dated 1st April, 2026 together with an explanatory memorandum seeking to provide concessional rates of customs duty on select petrochemical commodities in view of the prevailing West Asia crisis,under Section 159 of the Customs Act, 1962.

## 5. Messages from Rajya Sabha

Secretary General reported the following messages from Rajya Sabha:-

(i) That at its sitting held on the 1st April, 2026 Rajya Sabha agreed without any amendment to the Insolvency and Bankruptcy Code (Amendment) Bill, 2026, as passed by Lok Sabha.

*(ii) That at its sitting held on the 2nd April, 2026 Rajya Sabha agreed without any amendment to the Andhra Pradesh Reorganisation (Amendment) Bill, 2026, as passed by Lok Sabha.

## 6. Reports Of Standing Committee On Rural Development And Panchayati Raj

Dr. Mohammad Jawed presented the following Reports (Hindi and English versions) of the Standing Committee on Rural Development and Panchayati Raj:

(1) Thirty-first Report on Action taken on the recommendations contained in the Ninth Report (Eighteenth Lok Sabha) on 'Impact of National Social Assistance Programme (NSAP) on the Poor and Destitute in the Villages (2024-25)' of the Ministry of Rural Development (Department of Rural Development).

(2) Thirty-second Report on Action taken on the recommendations contained in the Twentieth Report (Eighteenth Lok Sabha) on 'Effective Functioning of DISHA Committees (2024-25)' of the Ministry of Rural Development (Department of Rural Development).

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*At 5.13 P.M.

## 7. Statements by Ministers

(1) The Minister of State in the Ministry of Power; and Minister of State in the Ministry of New and Renewable Energy (Shri Shripad Yesso Naik) laid a statement (Hindi and English versions) regarding the status of implementation of observations /recommendations contained in the 4th Report of the Standing Committee on Energy on 'Demands for Grants (2025-26)' pertaining to the Ministry of Power.

(2) The Minister of State in the Ministry of Jal Shakti (Shri Raj Bhushan Choudhary) on behalf of the Minister of State in the Ministry of Housing and Urban Affairs (Shri Tokhan Sahu) laid a statement (Hindi and English versions) regarding the status of implementation of recommendations contained in the 6th Report of the Standing Committee on Housing and Urban Affairs on action taken by the Government on the recommendations/observations contained in the 3rd Report of the Committee on 'Demands for Grants (2025-26)' pertaining to the Ministry of Housing and Urban Affairs.

[1]2.12 P.M.

## 8. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

1) Shri Rao Rajendra Singh regarding need for establishment of a dedicated Nuclear Science Specialized Research and Educational Institute in Rajasthan.

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[1] From 12.07 P.M. to 2.13 P.M. Members raised matters of public importance.

2) Smt. Manju Sharma regarding need to set up a digital network system integrating with family, police and health services for the care and safety of the Senior Citizens living alone.

3) Smt. Bharti Pardhi regarding need to retain and strengthen Central Bureau of Communication office in Balaghat, Madhya Pradesh.

4) Shri Vishnu Dayal Ram regarding need to start recording of programmes and other activities in Akashvani and Doordarshan Kendra in Medininagar in Palamu, Jharkhand.

5) Shri Anurag Sharma regarding need for a National Policy to comprehensively improve connectivity to farming land in country to boost agricultural economy.

6) Dr. Manna Lal Rawat regarding need to ensure participation of people in disposal and recycling of plastic waste through extensive use of Reverse Vending Machines.

7) Shri Anoop Pradhan Valmiki regarding need to renovate historical temple of Shri Dauji Maharaj in Hathras Parliamentary Constituency, Uttar Pradesh.

8) Shri Bhartruhari Mahtab regarding need for robust regulatory framework to curb malpractices in private hospitals across the country.

9) Shri Darshan Singh Choudhary regarding policy for protection of Journalists and their welfare.

10) Shri Jagdambika Pal regarding need for establishment of 'Budhhist Studies Centre' in Siddharth University in Siddharthnagar district, Uttar Pradesh.

11) Shri G Kumar Naik regarding need to relax the criteria for establishment of Eklavya Model Residential Schools (EMRS) and sanction setting up of more number of EMRS in Karnataka.

12) Shri Manish Tewari regarding need to address the shortage of petroleum products and fertilisers in country.

13) Shri Brijendra Singh Ola regarding construction of additional railway line at Nari Khetri and Bhavdhari railway stations in Jhunujhunu Parliamentary Constituency to facilitate stoppage of trains at these stations.

14) Shri Manoj Kumar regarding need to confer Bharat Ratna on Late Babu Jagjivan Ram and Late Shri Kanshi Ram.

15) Mrs Ruchi Vira regarding need to take necessary steps to increase enrolment and uplift standard of education among girls in Moradabad district, Uttar Pradesh.

16) Shri Anand Bhadauria regarding need to declare and develop the road from Maigalganj to Lakhimpur Kheri in Uttar Pradesh as a National Highway.

17) Dr. Byreddy Shabari regarding need to strengthen institutional capacity of organ transplantation and provide all round support to families of Organ Donors in the country.

18) Shri Kaushalendra Kumar regarding need to run a direct daily train from Rajgir in Nalanda Parliamentary Constituency to Katra in Jammu and Kashmir.

19) Shri Patel Umeshbhai Babubhai regarding need to ensure effective functioning of district level Committees, especially DISHA, Development and Monitoring Committees.

20) Shri Chandra Prakash Choudhary regarding establishment of 100-Bedded ESIC hospital in Bokaro district, Jharkhand.

## 2.14 P.M.

## 9. Government Bill – Passed

*The Central Armed Police Forces (General Administration) Bill, 2026,* as passed by Rajya Sabha.

Time Allotted: 6 Hrs.
Time taken: 4 Hr. 49 Mts.

The motion for consideration of the Bill was moved by Shri Nityanand Rai on behalf of Shri Amit Shah.

The following members took part in the debate:-

1. Shri Harish Chandra Meena
2. Shri Rao Rajendra Singh
3. Shri Dharmendra Yadav
4. Ms Mahua Moitra
5. Smt. Lovely Anand
6. Shri Krishna Prasad Tenneti
7. Shri Sanjay Uttamrao Deshmukh
8. Shri Mohite Patil Dhairyasheel Rajsinh
9. Shri Dhairyasheel Sambhajirao Mane
10. Shri Deepender Singh Hooda
11. Shri Vishnu Dayal Ram
12. Shri Patel Umeshbhai Babubhai
13. Dr. Gumma Thanuja Rani
14. Shri Gurmeet Singh Meet Hayer
15. Shri Sudhakar Singh
16. Shri Devesh Shakya
17. Shri Imran Masood
18. Smt. Kamaljeet Sehrawat
19. Shri Sudama Prasad
20. Dr. Rajkumar Sangwan

21. Shri Rajesh Ranjan
22. Shri Hanuman Beniwal
23. Shri Kuldeep Indora
24. Shri Tapir Gao
25. Mrs Ruchi Vira
26. Adv. Chandra Shekhar
27. Shri Abdul Rashid Sheikh
28. Shri Varun Chaudhry
29. Shri Rajeev Rai
30. Shri Balwant Baswant Wankhade
31. Shri Awadhesh Prasad

Shri Nityanand Rai replied to the debate.

Dr. Kadiyam Kavya and Shri Deepender Singh Hooda asked clarificatory questions from the Minister.

Shri Nityanand Rai replied to the clarificatory questions asked by the members.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted.

Clause 4 was adopted.

Clauses 5 to 8 were adopted.

The First Schedule and the Second Schedule were adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill, as passed by Rajya Sabha, be passed, was moved by Shri Nityanand Rai.

The motion was adopted and the Bill, as passed by Rajya Sabha, was passed.

## 10. [2]Announcement by Speaker

The Speaker announced that as requested by Minister of Parliamentary Affairs, Lok Sabha would meet again on Thursday, the 16th April, 2026 at 11 a.m to transact essential Government Business. Speaker also announced that there would be no Question Hour, Zero Hour and Private Members' Business during those sittings.

## 7.03 P.M.

*(Lok Sabha adjourned till 11.00 A.M., Thursday, the 16th April, 2026.)*

**UTPAL KUMAR SINGH,**
**Secretary General**

[2] Original in Hindi. For details please see debates of the day.